CONTENTS

Sixteenth Series, Vol. XXXIV, Sixteenth Session, 2018-2019/1940 (Saka)
No. 10, Thursday, December 27, 2018/Pausha 6, 1940 (Saka)

SUBJECT		PAGES
ORAL ANSWER TO QUESTION		
Starred Question No. 221		13-27
WRITTEN ANSWERS TO QUESTIONS		
Starred Question Nos.	181 to 200 (24.12.2018)	28-112
	201 to 220 (26.12.2018)	113-188
	222 to 240 (27.12.2018)	189-251
Unstarred Question Nos.	2071 to 2300 (24.12.2018)	252-805
	2301 to 2530 (26.12.2018)	806-1261
	2531 to 2760 (27.12.2018)	1262-1682

RESIGNATION BY MEMBERS 1684

PAPERS LAID ON THE TABLE 1686-1703

BUSINESS ADVISORY COMMITTEE
58th Report 1704
STANDING COMMITTEE ON COAL AND STEEL
47th Report 1704

STATEMENTS BY MINISTERS
(i)(a) Status of implementation of the recommendations contained in the 47th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19), pertaining to the Department of Telecommunications, Ministry of Communications 1705

(b) Status of implementation of the recommendations contained in the 48th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19), pertaining to the Department of Posts, Ministry of Communications

Shri Manoj Sinha 1706

(ii) Status of implementation of the recommendations contained in the 303rd and 306th Reports of the Standing Committee on Human Resource Development on Demands for Grants (2018-19)(Demand No. 99), pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports

Col. Rajyavardhan Singh Rathore (Retd.) 1707

(iii) Status of implementation of the recommendations contained in the 259th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Road Transport and Highways

Shri Mansukh L. Mandaviya 1708

SUBMISSIONS BY MEMBERS

(i) Re: Martyrdom of two sons of Guru Gobind Singh Ji 1709-1719

(ii) Re: Referring the Muslim Women (Protection of Rights On Marriage) Bill, 2018 to Joint Select Committee 1761-1766

MATTERS UNDER RULE 377 1730-1760

(i) Need to take welfare measures for tribals

Shri Mansukhbhai D. Vasava 1731

(ii) Need to ensure procurement of agricultural produce from farmers at the Minimum support Price

Shri Om Birla 1732

(iii) Regarding augmentation of capacity of local trains on Central Railway, Mumbai

Dr. Kirit Somaiya 1733

(iv) Need to declare public holiday for Chhath Puja

Shri Janardan Singh Sigriwal 1734

(v) Need to release funds for construction of the sanctioned Sirsa-Churu, Nathusari-Udaipuriwati and Dungargarh-Lohani National Highways

Shri Rahul Kaswan 1735

(vi) Need to allocate necessary funds for gauge conversion of Khijadiya-Amreli-Chalala-Dhari-Visavadar railway route

Shri Naranbhai Kachhadia 1736

(vii) Need to employ MGNREGA job card holders in development of Defence corridor Project in Bundelkhand region

Shri Bhanu Pratap Singh Verma 1737

(viii) Regarding setting up of National Commission for men

Kunwar Bharatendra Singh 1738

(ix) Need to expand runway of Dhana Airport in Madhya Pradesh

Shri Prahlad Singh Patel 1739

(x) Need to improve passenger facilities at Darbhanga railway Station

Shri Kirti Azad 1740

(xi) Need to allocate funds for construction of Bihta-Aurangabad railway line project in Bihar

Shri Sushil Kumar Singh 1741

(xii) Need to set up a lac processing unit in Palamu district, Jharkhand

Shri Sunil Kumar Singh 1742

(xiii) Need to run a new train between Khajuraho and Puri

Kunwar Pushpendra Singh Chandel 1743

(xiv) Need to set up a rail coach repair factory in Betul district, Madhya Pradesh

Shrimati Jyoti Dhurve 1744

(xv) Regarding judgement of Hon'ble Supreme Court on Sabarimala Shrine

Shri Anto Antony 1745

(xvi) Need to review the increase in amount towards school development fund charged from students of Navodaya Vidyalayas

Shri Rajeev Satav 1746

(xvii) Regarding problems faced by commuters of passenger trains in Kerala

Shri Kodikunnil Suresh 1747

(xviii) Regarding problems faced by fire cracker industry in Tamil Nadu

Shri T. Radhakrishnan 1748-1749

(xix) Need to rename Chennai Central Railway station as MGR Railway station

Shri S. R. Vijaya kumar 1750

(xx) Regarding comprehensive planning to fight national disasters

Shrimati Aparupa Poddar 1751

(xxi) Need to review decision to privatise six airports

Prof. Saugata Roy 1752

(xxii) Need to restore funding pattern of pre-matric scholarships for Scheduled Caste students in Odisha

Shrimati Pratyusha Rajeshwari Singh 1753-1754

(xxiii) Need to implement uniform fee structure, dress code and syllabus in all the schools in the country

Shri Arvind Sawant 1755

(xxiv) Regarding compensation to farmers of Andhra Pradesh affected by cyclone "Pethai"

Shri Jayadev Galla 1756-1757

(xxv) Need to provide conducive court ambience for child victims

Shri A. P. Jithender Reddy 1758

(xxvi) Need to set up electric crematorium on the banks of river Ganga in Allahabad, Uttar Pradesh

Shri Nagendra Pratap Singh Patel 1759

(xxvii) Regarding revival of MSME sector

Shrimati Supriya Sadanand Sule 1760

STATUTORY RESOLUTION RE: DISAPPROVAL OF MUSLIM WOMEN (PROTECTION OF RIGHTS ON MARRIAGE) ORDINANCE, 2018

AND

MUSLIM WOMEN (PROTECTION OF RIGHTS ON MARRIAGE) BILL, 2018 1767-2107

Motion to Consider 1767

Shri Ravi Shankar Prasad 1767-1774, 1919-1931

Shri N.K. Premachandran 1775-1787

Kumari Sushmita Dev 1788-1796

Shrimati Meenakashi Lekhi 1797-1812

Shri A. Anwhar Raajhaa	1813-1823
Shri Sudip Bandyopadhyay	1824-1828
Shri Mukhtar Abbas Naqvi	1829-1840
Shri Rabindra Kumar Jena	1841-1846
Shri Jayadev Galla	1847-1852
Shri Arvind Sawant	1853-1856
Shri A.P. Jithender Reddy	1857-1859
Shri Mohammad Salim	1860-1866
Shrimati Smriti Zubin Irani	1867-1870
Shrimati Supriya Sadanand Sule	1871-1878
Shri Dharmendra Yadav	1879-1883
Shrimati Ranjeet Ranjan	1884-1889
Shri Prem Singh Chandumajra	1890-1893
Shri Dharam Vira Gandhi	1894-1895
Shri Badruddin Ajmal	1896-1903
Shri Jai Prakash Narayan Yadav	1904-1905
Shri E.T. Mohammad Basheer	1906-1909
Shri Asaduddin Owaisi	1910-1918

Clauses 2 to 8 and 1 1957-2090

Motion to Pass 2091-2107

ANNEXURE – I

Member-wise Index to Starred Questions

(24.12.2018) 2108

(26.12.2018) 2109

(27.12.2018) 2110

Member-wise Index to Unstarred Questions

(24.12.2018) 2111-2116

(26.12.2018) 2117-2122

(27.12.2018) 2123-2128

ANNEXURE – II

Ministry-wise Index to Starred Questions

(24.12.2018) 2129

(26.12.2018) 2130

(27.12.2018) 2131

Ministry-wise Index to Unstarred Questions

(24.12.2018) 2132

(26.12.2018) 2133

(27.12.2018) 2134

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Dr. Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Thursday, December 27, 2018/Pausha 6, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

माननीय अध्यक्ष : प्रश्न संख्या 221, श्री टी. जी. वेंकटेश बाबू।

…(व्यवधान)

HON. SPEAKER: What is it?

SHRI MALLIKARJUN KHARGE (GULBARGA): The most important thing of constituting JPC …(*Interruptions*)

HON. SPEAKER: No, not now. वह तो बाद में, at 12 o'clock, not now.

… (*Interruptions*)

माननीय अध्यक्ष : श्री टी. जी. वेंकटेश बाबू - उपस्थित नहीं।

…(व्यवधान)

माननीय अध्यक्ष : श्री उदय प्रताप सिंह, आप सप्लीमेन्ट्री प्रश्न पूछिए।

…(व्यवधान)

माननीय अध्यक्ष : मैं 12 बजे आपको दो मिनट बोलने दूंगी।

…(व्यवधान)

11 01 hrs

At this stage, Shri Jayadev Galla, Shri G. Hari, Shri Ravneet Singh and some other hon. Members came and stood on the floor near the Table.

HON. SPEAKER: Please go to your seats. Today I will name everybody, otherwise. I am warning you.

… (*Interruptions*)

11 01 ½ hrs

ORAL ANSWER TO QUESTION

HON. SPEAKER: Q. No. 221

(Q. 221)

श्री उदय प्रताप सिंह : माननीय अध्यक्ष महोदया, आपका धन्यवाद। …(व्यवधान) अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं कि …(व्यवधान) इस देश में एयरपोर्ट अथारिटी के पास जो सरप्लस लैंड है, …(व्यवधान)

HON. SPEAKER: I am requesting all of you to go to your seats. Otherwise, today I will be naming you. मैं आज कार्रवाई करूंगी । I am again and again telling you.

… (*Interruptions*)

श्री उदय प्रताप सिंह : अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं कि इस देश में एयरपोर्ट अथारिटी के पास जो सरप्लस लैंड है, क्या उस भूमि का कमर्शियल उपयोग करके हम अपने सिस्टम को और फाइनेंशियली स्ट्रांग कर सकते हैं? क्या इस संबंध में देश में हमारी सरकार या मंत्रालय ने कोई इस तरह की नीति बनाई है, जिससे हम पूरे एविएशन के सिस्टम को मजबूत कर सकें, उस पैसे के माध्यम से बेहतर सुविधा बना सकें और छोटे-छोटे शहरों को भेजने का काम कर सकें?

श्री जयंत सिन्हा : माननीय अध्यक्ष जी, प्रश्न जो है, वह एयर इंडिया पर है, लेकिन माननीय सदस्य ने प्रश्न पूछा है, एयरपोर्ट अथारिटी ऑफ इंडिया के बारे में। मैं इसका उत्तर दूंगा। हमारी पूरी कोशिश है कि एयरपोर्ट अथारिटी ऑफ इंडिया की जो हवाई अड्डों के आस-पास सरप्लस लैंड है, उनका सही तरीके से उपयोग हो सकें। इसके लिए हम लोग उस जमीन का कमर्शियलाइजेशन करवा रहे हैं। …(व्यवधान) हमारी कोशिश है कि एयरपोर्ट रिलेटेड जो भी एक्टीविटीज हैं या होटल

और टूरिज्म से रिलेटेड जो एक्टीविटिज हैं, उसमें उनका संपूर्ण उपयोग किया जाए। …(व्यवधान) इसके द्वारा एयरपोर्ट्स को भी सुविधा दी जाएगी और साथ ही साथ हम लोग एयरपोर्ट अथारिटी ऑफ इंडिया को और साधन दिलवा सकेंगे। इसी तरह से माननीय सदस्य ने कहा है कि हम लोग अपने एयरपोर्ट्स को सही तरीके से चला पाएंगे और पैसेंजर्स को और भी सुविधाएं दे पाएंगे। …(व्यवधान) अतः मैं माननीय सदस्य जी से कहता हूं कि उनका जो सुझाव है, वह बहुत ही सही सुझाव है और उस सुझाव पर हम लोग कार्यरत हैं। …(व्यवधान)

श्री उदय प्रताप सिंह : अध्यक्ष महोदया, आपका धन्यवाद। मैं एक और विषय माननीय मंत्री जी के ध्यान में लाना चाहता हूं। हमारी एयर इंडिया जो इस देश में भारत सरकार के अधीन संचालित है, अगर हम 'एयर इंडिया' पर ध्यान दें, तो हमारा एयरक्राफ्ट जब खड़ा होता है और जब उसमें सीढ़ियां लगाई जाती हैं, उन सीढ़ियों पर एयर इंडिया लिखा हुआ होता है। वह हमेशा हमारे पैरों के नीचे आता है। हमारे पैर लगातार उस इंडिया को टच करते हैं।

अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से आग्रह करना चाहता हूं और जानना भी चाहता हूं कि क्या इस व्यवस्था को हम ठीक नहीं कर सकते हैं? कम से कम हमारा 'इंडिया', हमारा 'भारत' पर चढ़ते समय हमारे पैर उस नाम पर न टकराएं, क्या इस व्यवस्था में परिवर्तन करने के लिए माननीय मंत्री जी अपनी तरफ से कोई प्रयास करेंगे?

श्री जयंत सिन्हा: अध्यक्ष महोदया, माननीय सदस्य का यह बहुत ही अच्छा सुझाव है और हम लोग इस पर जरूर ध्यान देंगे। …(व्यवधान)

SHRIMATI P.K. SHREEMATHI TEACHER : Thank you, Madam Speaker. I would like to ask a Supplementary about the Kannur International Airport. …(*Interruptions*) The hon. Minister may give a positive answer.

The Kannur Airport, which has already started two weeks ago, has a 4,000-metre runway. It is a very beautiful international airport. …(*Interruptions*)

I would only like to ask the hon. Minister whether he would start the Air India service from New Delhi to Kannur and Kannur to New Delhi. I hope, the answer of the hon. Minster would be positive…(*Interruptions*)

SHRI JAYANT SINHA: Hon. Madam Speaker, I am happy to let the hon. Member know that under UDAN, there have been many bids for Kannur Airport to operate services from Kannur Airport to many different airports around the country including Hindon, which is near Delhi. So, as soon as Hindon is ready, I am sure that we will be starting services from Kannur to Hindon also, which will make the passengers come to Delhi very comfortably and conveniently…(*Interruptions*

HON. SPEAKER: Hon. Members, please, listen to me.

… (*Interruptions*)

HON. SPEAKER: I am requesting all of you to go back to your seats.

… (*Interruptions*)

HON. SPEAKER: I also want justice for all of them, who want to ask questions and who want the House to run.

… (*Interruptions*)

HON. SPEAKER: Today, I am telling every leader that all these things should stop, now.

… (*Interruptions*)

HON. SPEAKER: I will name all of you, who are standing in the Well.

So, I am requesting all the leaders to please behave properly.

… (*Interruptions*)

HON. SPEAKER: I am sorry; please go back to your seats.

… (*Interruptions*)

HON. SPEAKER: Shri Sharad Tripathi, please ask your Supplementary.

… (*Interruptions*)

श्री शरद त्रिपाठी : माननीय अध्यक्ष महोदया, आपने मुझे अनुपूरक प्रश्न पूछने की अनुमति प्रदान की है, इसके लिए मैं आपका बहुत-बहुत धन्यवाद करता हूँ। …(व्यवधान)

माननीय अध्यक्ष : खड़गे जी, मैं ज़ीरो ऑवर में आपको बोलने दूंगी, अभी नहीं।

…(व्यवधान)

श्री शरद त्रिपाठी : माननीय अध्यक्ष महोदया, जब अपनी एविएशन पॉलिसी यहां बनी थी, तो उस समय सन् 1934 में अखण्ड भारत था और उस आधार पर यहां पर एविएशन पॉलिसी में अपने देश के विमानन मंत्रालय का रजिस्ट्रेशन हुआ, उस आधार पर विमानों पर आज भी वी.टी. यानी विक्टोरिया टैरिटरी के रुप में अंकित है। …(व्यवधान) आज चूंकि पाकिस्तान हमसे अलग हो चुका है, फिर भी वी.टी. के रूप में हमारी विमानन पद्धति का, एविएशन मंत्रालय का इंटरनेशनल रजिस्ट्रेशन है। …(व्यवधान) क्या माननीय मंत्री जी इसके लिए कोई उपाय करेंगे कि एक नए तरीके से, फिर से भारत के आधार पर रजिस्ट्रेशन हो? …(व्यवधान)

श्री जयंत सिन्हा : माननीय अध्यक्ष जी, यह गलतफहमी है कि वी.टी. जो है, उसका अर्थ वायसरॉयज़ टैरिटरी है। …(व्यवधान) उस जमाने में जब यह नाम दिया गया था तो कुछ प्रकार के तरीके थे, जिनके कारण वह दिया गया और फिर उसके बाद लोगों ने उसका एक अर्थ निकाला, लेकिन वह अर्थ जो है, वह शब्दों से नहीं जुड़ा हुआ है। …(व्यवधान) तत्पश्चात् मंत्रालय की तरफ से बड़े प्रयत्न हुए हैं, प्रयास हुए हैं कि अपने भारत के लिए अनुकूल कोई कॉल सिग्नल लैटर्स हम लोगों को मिलें, लेकिन हमारी कोशिश अभी तक सफल नहीं हो पाई है, लेकिन हमारे प्रयास इसमें निरंतर जारी हैं। …(व्यवधान)

HON. SPEAKER: Mr. Kharge, I am really sorry; आप इस हाऊस में दिए हुए एश्योरेंस का पालन नहीं कर रहे हो। मैं अलाऊ करूंगी, मैंने बोला है कि मैं 12 बजे आपको अलाऊ करूंगी, 12 बजे शून्य काल में आपका विषय उठाने दूंगी, मगर हाऊस में दिए हुए वचन का भी आप पालन नहीं कर रहे हो। I am really sorry for that. You please understand. Whatever it is, I will not listen to it, now.

… (*Interruptions*)

माननीय अध्यक्ष: क्या कहना चाहते हो? आप अपने वचन की बात करो।

SHRI MALLIKARJUN KHARGE : Madam Speaker, we are ready to cooperate fully. I am requesting you to direct the Government to constitute a JPC. They have looted the money …(*Interruptions*)

HON. SPEAKER: This is not the way. I am sorry.

… (*Interruptions*)

श्री अरविंद सावंत : अध्यक्ष महोदया, मैं आपका बहुत आभारी हूँ। Air India is a national carrier of the country and being a national carrier of the country, we always feel proud of it. But the fact remains that it is making losses for years together. …(*Interruptions*) Recently, the ground staff went on strike. The hon. Minister came forward to resolve the issue. …(*Interruptions*)

HON. SPEAKER: I want the names of all of them.

… (*Interruptions*)

SHRI ARVIND SAWANT : But after giving promises also, the issue is pending. वहाँ जो लोग काम कर रहे हैं दस-दस, बीस-बीस, तीस-तीस वर्ष से काम कर रहे हैं।…(व्यवधान) एक ही तनख्वाह पर काम कर रहे हैं। आपने जो लैंड मोनेटाइजेशन के कानून की बात की है, उसका मैं स्वागत करता हूँ, लेकिन एक सवाल पूछता हूँ कि इस लैंड पर कितना एनक्रोचमेंट हुआ

है? …(व्यवधान) क्या यह लैंड फ्री है, क्या इस लैंड का मोनेटाइजेशन हो सकता है? आपको यह भी बताना होगा कि when you are going to do land monetization? If the land is already encroached by someone how are you going to do it? …(*Interruptions*) वहाँ जो घर बसे-बसाए होंगे, क्या आप उनको निष्कासित कर सकते हैं या आप उनको कुछ नया आवास दे सकते हैं? …(व्यवधान) जो लोग सालों से वहाँ काम कर रहे हैं, बीच में उन्होंने हड़ताल भी की और आपने उनको वचन दिया कि आपकी समस्या का निराकरण करेंगे। वे सारे कर्मचारी आज भी उसी स्थिति में हैं, उसके ऊपर सरकार क्या कार्रवाई कर रही है? …(व्यवधान)

श्री जयंत सिन्हा : अध्यक्ष महोदया, आज के समय एयर इंडिया के पास कई जगह भूमि है, जिसका कहीं-कहीं उपयोग हो रहा है और कहीं-कहीं उपयोग नहीं हो रहा है।…(व्यवधान) जहाँ-जहाँ उसका उपयोग नहीं हो रहा है और लोग उस पर बसे हुए नहीं है, न उस जमीन पर अतिक्रमण है, उस जमीन को हम लोगों ने बेचने का प्रयास किया है।…(व्यवधान) मुझे आपको बताते हुए बहुत खुशी होती है और मैं माननीय सदस्य को भी बताना चाहूँगा कि आज के समय जो-जो जमीन जर्जर थी, जिस पर कोई नहीं था, उसको बेचकर हम लोगों को 410 करोड़ रुपये की राशि प्राप्त हुई है।…(व्यवधान) हम लोगों को रेंटल से 314 करोड़ रुपये सालाना मिला है, जिस-जिस जमीन को हम लोगों ने किराये पर चढ़ाया है।…(व्यवधान) जहाँ-जहाँ जमीन पर कोई विवाद है या लोग बसे हुए हैं, उस पर हम लोग सही तरीके से समझौता बनाकर, सब लोगों को शांतिपूर्वक अपने साथ लेकर, उसका निवारण कर रहे हैं और उसी प्रकार से हमारी आगे की भी प्रक्रिया चल रही है।…(व्यवधान)

SHRI DINESH TRIVEDI : Thank you very much for letting me ask this question. Madam, when we talk about monetisation of assets, one of the assets is the routes. …(*Interruptions*) Air India is one of the best airlines in the world. One of the reasons why Air India has gone into red is because you have

not really utilized your routes efficiently and the routes were given to somebody else. …(*Interruptions*)

My question is: are you having a relook at monetising the routes of Air India? I am not blaming your Government. It has happened before that. Are you going to have a relook at the routes of Air India? …(*Interruptions*)

SHRI JAYANT SINHA: Madam Speaker, the hon. Member is actually right. It is actually the fault of the previous Government, whose Members are now demonstrating in front of us, in terms of misutilisation of Air India's routes and in a very deliberate way, destroying the effectiveness of Air India in terms of being able to build out its routes. …(*Interruptions*)

Madam Speaker, the hon. Member and the people of this country will be very pleased to know that since our Government assumed office, we have actually grown Air India dramatically. …(*Interruptions*) We have used our routes in the best way possible, and as a result of that Air India has achieved a very impressive turnaround. I would like to give the hon. Member some numbers so that he understands how we have utilised these routes. …(*Interruptions*)

We have increased the capacity of Air India by 28 per cent. The number of planes has gone up from 96 to 118, and even as we have done that, the plane load factor has grown from 73 per cent to 79 per cent, demonstrating that we are using our routes very well. …(*Interruptions*) Yields have gone up. Hon. Member, the number of revenue passengers has gone up from 15.4 million a year to 20.7 million a year while our on-time performance is 78 per

cent has held steady. …(*Interruptions*) As a result of this and as a result of adding these new routes, particularly international routes, as you know, we have expanded the number of routes to the U.S. very dramatically; for example, we have increased the number of flights a week to San Francisco to nine. Our operating profit in fiscal year 2016-17 was positive because industry conditions also improved and we were able to generate an operating profit. …(*Interruptions*)

So, we have addressed all of the sins of the past, all of the legacy burdens that we got from the previous Government and achieved an impressive turnaround. …(*Interruptions*) We have addressed exactly the issue that you mentioned, which is to expand our profitable routes, increase the number of revenue-paying passengers, increase our yields based on those factors and thus achieve an operating profit.… (*Interruptions*)

HON. SPEAKER: I am again requesting you to go to your seats. Otherwise I will have to name all those who are in the Well.

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 12 o' clock.

11 15 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

---

12 00 hrs

Lok Sabha reassembled at Twelve of the Clock

(Hon. Speaker *in the Chair*)

… (*Interruptions*)

12 0¼ hrs

At this stage, Shrimati V. Sathyabama and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

12 0½ hrs

RESIGNATION BY MEMBERS

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे सदन को लोक सभा के निम्नलिखित पांच सदस्यों द्वारा त्यागपत्र दिए जाने के बारे में सूचित करना है:-

1. श्री मनोहर उटवाल (देवास, मध्य प्रदेश);
2. श्री नागेन्द्र सिंह (खजुराहो, मध्य प्रदेश);
3. डॉ. रघु शर्मा (अजमेर, राजस्थान);
4. श्री ताम्रध्वज साहू (दुर्ग, छत्तीसगढ़);
5. श्री हरीश मीना (दौसा, राजस्थान)

मैंने इनके त्यागपत्र स्वीकार कर लिये हैं।

…(व्यवधान)

12 01 hrs

At this stage, Shri Jayadev Galla, Shri R. Dhruvanarayana and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं। यद्यपि मामले महत्वपूर्ण हैं, तथापि इनके लिए आज की कार्यवाही में व्यवधान डालना आवश्यक नहीं है। इन मामलों को अन्य अवसरों पर उठाया जा सकता है, इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

…(व्यवधान)

12 02 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, the House will take up Papers to be laid on the Table.

… (*Interruptions*)

भारी उद्योग और लोक उद्यम मंत्री (श्री अनन्त गंगाराम गीते): अध्यक्ष महोदया, मैं लोक उद्यम सर्वेक्षण, 2017-2018 (खंड I और II) की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

[Placed in Library, See No. LT 10117/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2016-2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 10118/16/18]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10119/16/18]

… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the REC Limited (Rural Electrification Corporation Limited), New Delhi, for the year 2017-2018.

(ii) Annual Report of the REC Limited (Rural Electrification Corporation Limited), New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10120/16/18]

(b) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10121/16/18]

(c) (i) Review by the Government of the working of the NTPC Limited and its subsidiaries, New Delhi, for the year 2017-2018.

(ii) Annual Report of the NTPC Limited and its subsidiaries, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10122/16/18]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Solar Energy, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Solar Energy, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10123/16/18]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10124/16/18]

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2018-2019.

[Placed in Library, See No. LT 10125/16/18]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018 published in Notification No. L-1/220/2017/CERC in Gazette of India dated 24th August, 2018.

(ii) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018 published in Notification No. L-1/132/2013/-CERC in Gazette of India dated 26th November, 2018.

[Placed in Library, See No. LT 10126/16/18]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2017-2018.

(2) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10127/16/18]

… (*Interruptions*)

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

1. (एक) काउंसिल फॉर एडवांसमेंट ऑफ पीपल्स एक्शन एंड रूरल टेक्नोलाजी, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

   (दो) काउंसिल फॉर एडवांसमेंट ऑफ पीपल्स एक्शन एंड रूरल टेक्नोलाजी, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10128/16/18]

(2) (एक) नेशनल रूरल लाइवलीहुड्स प्रमोशन सोसाइटी, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल रूरल लाइवलीहुड्स प्रमोशन सोसाइटी, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10129/16/18]

खान मंत्रालय में राज्य मंत्री तथा कोयला मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):

(क) (एक) नेशनल एलुमिनियम कंपनी लिमिटेड, भुवनेश्वर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नेशनल एलुमिनियम कंपनी लिमिटेड, भुवनेश्वर का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10130/16/18]

(ख) (एक) मिनरल एक्सप्लोरेशन कार्पोरेशन लिमिटेड, नागपुर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) मिनरल एक्सप्लोरेशन कार्पोरेशन लिमिटेड, नागपुर का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10131/16/18]

(ग) (एक) भारत गोल्ड माइन्स लिमिटेड, कोलार गोल्ड फील्ड्स के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) भारत गोल्ड माइन्स लिमिटेड, कोलार गोल्ड फील्ड्स का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10132/16/18]

(घ) (एक) हिन्दुस्तान कॉपर लिमिटेड, कोलकाता के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) हिन्दुस्तान कॉपर लिमिटेड, कोलकाता का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10133/16/18]

(2) (एक) नेशनल इंस्टीट्यूट ऑफ माइनर्स हेल्थ, कोलार गोल्ड फील्ड्स के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टीट्यूट ऑफ माइनर्स हेल्थ, कोलार गोल्ड फील्ड्स के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10134/16/18]

(3) (एक) जवाहर लाल नेहरू एलुमिनियम रिसर्च डेवलपमेंट एंड डिजाइन सेंटर, नागपुर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) जवाहर लाल नेहरू एलुमिनियम रिसर्च डेवलपमेंट एंड डिजाइन सेंटर, नागपुर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10135/16/18]

(4) (एक) नेशनल इंस्टीट्यूट ऑफ रॉक मकैनिक्स, कोलार गोल्ड फील्ड्स के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टीट्यूट ऑफ रॉक मकैनिक्स, कोलार गोल्ड फील्ड्स के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10136/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): Madam, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

(2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10137/16/18]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): Madam, on behalf of Shri Babul Supriyo, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2017-2018.

(ii) Annual Report of the HMT Limited, Bangalore, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10138/16/18]

(b) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2017-2018.

(ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10139/16/18]

(c) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2017-2018.

(ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10140/16/18]

(d) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2017-2018.

(ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10141/16/18]

(e) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2017-2018.

(ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10142/16/18]

(f) (i) Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10143/16/18]

(g) (i) Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2017-2018.

(ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10144/16/18]

(h) (i) Statement regarding Review by the Government of the working of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2017-2018.

(ii) Annual Report of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10145/16/18]

(i) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2017-2018.

(ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10146/16/18]

(j) (i) Statement regarding Review by the Government of the working of the Scoters India Limited, Lucknow, for the year 2012-2013 to 2017-2018.

(ii) Annual Report of the Scoters India Limited, Lucknow, for the year 2012-2013 to 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10147/16/18]

(k) (i) Statement regarding Review by the Government of the working of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2017-2018.

(ii) Annual Report of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10148/16/18]

(l) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2017-2018.

(ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10149/16/18]

(m) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2017-2018.

(ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Six Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (j) of (1) above.

[Placed in Library, See No. LT 10150/16/18]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2017-2018, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2017-2018.

[Placed in Library, See No. LT 10151/16/18]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2017-2018, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2017-2018.

[Placed in Library, See No. LT 10152/16/18]

… (*Interruptions*)

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) एक्सपोर्ट प्रमोशन काउंसिल फॉर हैंडीक्राफट्स, नई दिल्ली के वर्ष 2017- 2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एक्सपोर्ट प्रमोशन काउंसिल फॉर हैंडीक्राफ्ट्स, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10153/16/18]

(2) (एक) इंडियन इंस्टीट्यूट ऑफ कारपेट टेक्नोलॉजी, भदोही के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन इंस्टीट्यूट ऑफ कारपेट टेक्नोलॉजी, भदोही के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10154/16/18]

(3) (एक) सेंट्रल वूल डेवलपमेंट बोर्ड, जोधपुर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सेंट्रल वूल डेवलपमेंट बोर्ड, जोधपुर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10155/16/18]

(4) (एक) हैंडलूम एक्सपोर्ट प्रमोशन काउंसिल, चेन्नई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) हैंडलूम एक्सपोर्ट प्रमोशन काउंसिल, चेन्नई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10156/16/18]

(5) (एक) वूल इंडस्ट्री एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) वूल इंडस्ट्री एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10157/16/18]

(6) (एक) कारपेट एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) कारपेट एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10158/16/18]

(7) (एक) सिंथेटिक एंड रेयान टैक्सटाइल्स एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।।

(दो) सिंथेटिक एंड रेयान टैक्सटाइल्स एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10159/16/18]

(8) (एक) वूल एंड वूलन्स एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) वूल एंड वूलन्स एक्सपोर्ट प्रमोशन काउंसिल, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10160/16/18]

(9) (एक) वूल रिसर्च एसोसिएशन, ठाणे के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) वूल रिसर्च एसोसिएशन, ठाणे के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10161/16/18]

(10) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):

(एक) नेशनल हैंडलूम डेवलपमेंट कार्पोरेशन लिमिटेड, ग्रेटर नोएडा के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नेशनल हैंडलूम डेवलपमेंट कार्पोरेशन लिमिटेड, ग्रेटर नोएडा का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10162/16/18]

…(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi for the year 2017-18.

(2) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2017-18, along with Audited Accounts and Comments of the Comptroller and Auditors General thereon. …(Interruption)

[Placed in Library, See No. LT 10163/16/18]

---

12 03 hrs

BUSINESS ADVISORY COMMITTEE

58th Report

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, खान मंत्री तथा संसदीय कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): माननीय अध्यक्ष महोदया, मैं कार्य मंत्रणा समिति का 58वां प्रतिवेदन प्रस्तुत करता हूं।

…(व्यवधान)

12 03 ½ hrs

STANDING COMMITTEE ON COAL AND STEEL

47th Report

PROF. CHINTAMANI MALVIYA (UJJAIN): I beg to present the Forty-seventh Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'Implementation of District Mineral Foundation and Pradhan Mantri Khanij Kshetra Kalyan Yojana' relating to the Ministry of Mines.

…(Interruption)

12 04 hrs

STATEMENTS BY MINISTERS

(i)(a) Status of implementation of the recommendations contained in the 47th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19), pertaining to the Department of Telecommunications, Ministry of Communications*

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 47th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19), pertaining to the Department of Telecommunications, Ministry of Communications.

* Laid on the Table and also placed in Library, See No. LT 10164/16/18.

(b) Status of implementation of the recommendations contained in the 48th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19), pertaining to the Department of Posts, Ministry of Communications*

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): I beg to lay a statement regarding status of implementation of the recommendations contained in the 48th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19), pertaining to the Department of Posts, Ministry of Communications. …(Interruption)

---

* Laid on the Table and also placed in Library, See No. LT 10165/16/18.

12 05 hrs

(ii) Status of implementation of the recommendations contained in the 303rd and 306th Reports of the Standing Committee on Human Resource Development on Demands for Grants (2018-19)(Demand No. 99), pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports*

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 303rd and 306th Reports of the Standing Committee on Human Resource Development on Demands for Grants (2018-19) (Demand No. 99), pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports. …(Interruption)

---

* Laid on the Table and also placed in Library, See No. LT 10166/16/18.

12 06 hrs

(iii) Status of implementation of the recommendations contained in the 259th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Road Transport and Highways*

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS, MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 259th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Road Transport and Highways. …(Interruption)

---

* Laid on the Table and also placed in Library, See No. LT 10167/16/18.

माननीय अध्यक्ष : श्री मल्लिकार्जुन खड़गे जी।

…(व्यवधान)

12 07 hrs

SUBMISSIONS BY MEMBERS

(i) Re: Martyrdom of two sons of Guru Gobind Singh ji

श्री भगवंत मान (संगरूर) : माननीय स्पीकर महोदया, हमारे देश में यह परंपरा रही है कि जब देश में किसी भी धर्म का कुछ खास दिन होता है तो सरकार की तरफ से संदेश जारी किया जाता है…(व्यवधान)। सिखों के दसवें श्री गुरु गोबिन्द सिंह जी के दो छोटे साहबजादे बाबा जोरावर सिंह जी और बाबा फतेह सिंह जी को, जिन्हें सत्कार से साहबजादे पुकारते हैं, उनको आज के ही दिन नौ और छह साल की उम्र में वर्ष 1705 सरहिन्द की दीवार में चुनवा कर शहीद कर दिया गया था …(व्यवधान) उनकी याद में दुनिया के समस्त सिख और पंजाब के सभी लोग धार्मिक भेदभाव से ऊपर उठ कर दिसम्बर के आखिरी सप्ताह को शहीदी सप्ताह के रूप में नमन करते हैं। …(व्यवधान) मेरा आपसे आग्रह है कि संसद की तरफ से छोटे साहबजादों की कुर्बानी को याद करते हुए श्रद्धा और श्रद्धांजलि का संदेश दिया जाए ताकि आने वाली पीढ़ी बेमिसाल कुर्बानी याद रहे और उनकी कुर्बानी को देश नमन करता रहे। …(व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री भगवंत मान द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब): मैडम स्पीकर, मैं अपने मित्रों से चाहता हूं कि दो मिनट के लिए चुप हो जाएं। …(व्यवधान) आज का दिन बहुत महत्वपूर्ण है। इस सप्ताह में गुरु गोबिन्द सिंह जी के चार सुपुत्र और माता गुजरी जी की शहादात धर्म, इंसाफ और सच के लिए हुई। …(व्यवधान) किसी ने कहा है, हिन्द में ऐसा तीर्थ है, जहां बाप ने कटाए बेटे धर्म के लिए, आज का दिन वह दिन है जहां सरहिन्द की दीवारों में गुरु गोबिन्द सिंह जी के छोटे सुपुत्र बाबा जोरावर सिंह और बाबा फतेह सिंह जी को जिन दीवारों में चुनावाये जाने का हुक्म दे दिया और माता गुजरी जी

की भी इस दिन शहादत हुई। ...(व्यवधान) दो दिन पहले चमकौर के मैदानों में बड़े सुपुत्रों को शहीद कर दिया। ...(व्यवधान) मैं हाऊस के सभी लोगों से निवेदन करना चाहता हूं कि गुरू गोबिन्द सिंह जी के सुपुत्रों को श्रद्धांजलि देने के लिए, सत्कार देने के लिए और माता गुजरी जी को सत्कार देने के लिए हाउस दो मिनट के लिए ट्राइब्यूट के लिए खड़ा हो।...(व्यवधान) इससे बहुत बड़ा सत्कार उन शहीदों के लिए होगा।

माननीय अध्यक्ष : श्रीमती सुप्रिया सुले, श्री शरद त्रिपाठी, श्री निशिकान्त दुबे, श्री नारणभाई काछड़िया, श्री भैरों प्रसाद मिश्र, श्री अजय मिश्र टेनी, श्री गोपाल शेट्टी और डॉ किरिट पी सोलंकी को श्री प्रेम सिंह चन्दूमाजरा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती रंजीत रंजन (सुपौल): अध्यक्ष महोदया, आज का दिन बहुत ही अह्म दिन है। ...(व्यवधान) 21 से 28 दिसम्बर तक देश और देश की कौम के लिए, देश को बचाने के लिए, इसे सिखों का कहा जाता है लेकिन यह पूरे वर्ल्ड के लिए है, हमारे दसवें गुरू श्री गुरू गोबिन्द सिंह जी के चारों साहबजादे और उनकी माता जी, उनके पिताजी, सातों की शहीदी इस देश के लिए हुई थी। ...(व्यवधान) आज उनके छ: साल और आठ साल के छोटे साहबजादों बाबा जोरावर सिंह जी और बाबा फतेह सिंह जी को दीवार में चुनवा कर शहीद कर दिया था और बाबा अजीत सिंह जी और बाबा जुझार सिंह जी की भी जंगे मैदान में शहादत हुई थी।...(व्यवधान) मेरा आग्रह है कि उनकी इस शहादत के लिए इस सदन में दो मिनट के मौन के साथ पूरे सप्ताह सारे देश में शोक सभा होनी चाहिए।...(व्यवधान)

माननीय अध्यक्ष : श्री अरविंद सावंत, डॉ. श्रीकांत एकनाथ शिंदे, श्री राहुल शेवाले और श्रीरंग अप्पा बारणे को श्रीमती रंजीत रंजन द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI PRASANNA KUMAR PATASANI (BHUBANESWAR): Madam, I pay homage to the holy traditional master, the Great Guru Gobind Singh Ji. The

Guru means the cosmic consciousness, which can be translated by meeting great *sanyasis*, *sadhus*, and saints. …(*Interruptions*) Gurudwara is the gateway to the Heavens. I pray that my name should also be associated with this issue.

माननीय अध्यक्ष : श्री प्रहलाद सिंह पटेल।

…(व्यवधान)

माननीय अध्यक्ष: आप सभी लोग ऐसा कर रहे हैं। आप सभी लोग इस बात का ध्यान रखें, ऐसा नहीं होता है।

…(व्यवधान)

श्री प्रहलाद सिंह पटेल (दमोह): अध्यक्ष महोदया, मैं आपका आभार व्यक्त करता हूं कि आपने मुझे किसानों से संबंधित समस्या उठाने का मौका दिया है।…(व्यवधान)

माननीय अध्यक्ष : प्रहलाद सिंह जी, आप एक मिनट रुक जाइए। चन्दूमाजरा जी, आप मेरी बात सुनिए। पूरा सदन अपनी संवेदना प्रकट करता है।

…(व्यवधान)

श्री प्रहलाद सिंह पटेल : अध्यक्ष महोदया, आपने मध्य प्रदेश के दलहन उत्पादक किसान, खासकर उड़द पैदा करने वाले किसानों के मामले को सदन में उठाने का मौका दिया है, इसके लिए मैं आपका आभारी हूं। …(व्यवधान) चुनाव के कारण मध्य प्रदेश में उड़द की खरीदी नहीं हो सकी है। वहां ग्रेडर के नाम पर खरीदी करने के लिए एफसीआई के अधिकारी या वहां की स्थानीय सरकार के अधिकारी किसानों की उड़द की खरीदी नहीं कर पा रहे हैं।…(व्यवधान) उसका परिणाम यह है कि यहां दलहन एक बड़ी चुनौती बन गई है। मध्य प्रदेश में अधिक मात्रा में उड़द दाल का उत्पादन हुआ है। मंडियों में इसकी खरीदी बंद है, सोसायटियों में इसकी खरीदी बंद है। मैं आपके माध्यम से मध्य प्रदेश की सरकार से मांग करता हूं और भारत सरकार से भी निवेदन

करता हूं कि वह इस मामले में हस्तक्षेप करके ग्रेडर की सुविधा को किसान के हितकारी और उसके अनुकूल बनाकर खरीदी प्रारम्भ करे।...(व्यवधान)

माननीय अध्यक्ष : श्री गणेश सिंह, श्री शरद त्रिपाठी और श्री सुभाष चन्द्र बहेड़िया को श्री प्रहलाद सिंह पटेल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

माननीय अध्यक्ष : अहलुवालिया जी, क्या आप कुछ बोलना चाहेंगे? वैसे मैंने सभी की तरफ से, पूरे सदन की तरफ से कह दिया है।

...(व्यवधान)

इलेक्ट्रोनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री एस. एस. अहलुवालिया): महोदया, आज 27 तारीख है। आज हिन्दुस्तान और दुनिया के लिए सबसे बड़ा शहीदी दिवस है। गुरु गोबिंद सिंह जी के दो साहबजादे दीवारों में चुनवाए गए। दो साहबजादे जंगे मैदान में शहीद हुए।...(व्यवधान) वैसे तो पूरे सिख समाज के लिए 21 दिसम्बर से लेकर 27 दिसम्बर तक, इन तारीखों के बीच गुरु तेग बहादुर जी शहीद हुए। गुरु साहब के दो बच्चे जंगे मैदान में शहीद हुए और सात साल तथा नौ साल के दो छोटे-छोटे साहबजादों को दीवार में चुनवा दिया गया।...(व्यवधान) मैं समझता हूं कि उनकी शहादत के मौके पर संसद की तरफ से शोक प्रस्ताव या सिखों के साहबजादों के सम्मान में कुछ करना चाहिए, जिससे कि हम सारी दुनिया को संदेश दे सकें कि देश की सुरक्षा, एकता और अखंडता के लिए कुर्बान होने वाले गुरु गोबिंद सिंह जी के बच्चे किस तरह से शहीद हुए थे। धन्यवाद।...(व्यवधान)

माननीय अध्यक्ष : श्री शरद त्रिपाठी और श्री सुभाष चन्द्र बहेड़िया को श्री एस. एस. अहलुवालिया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

माननीय अध्यक्ष : आप सभी लोग एक बात सुनिए। आप कृपया चुप रहें, मैं बहुत सिनसियर विषय पर बोल रही हूं।

…(व्यवधान)

माननीय अध्यक्ष : यह केवल सिख धर्म या किसी एक धर्म का सवाल नहीं है, पूरे देश के लिए दो छोटे बच्चों ने अपनी कुर्बानी दी है और इसलिए मैं चाहती हूं कि पूरा पार्लियामेंट, पूरा सदन please listen to what I am saying.

…(व्यवधान)

माननीय अध्यक्ष : मैं बहुत गंभीर बात पर बोल रही हूं। छोटे-छोटे बच्चों की शहादत पर बोल रही हूं। आप बात को समझें। I know it.

…(व्यवधान)

माननीय अध्यक्ष : मैंने कहा कि पूरा सदन उनकी शहादत पर, उन दोनों बच्चों ने बहादुरी दिखाई है। मैं भी जानती हूं कि जब बड़े बच्चों की आंखों में आंसू थे, जब उनसे पूछा गया कि क्या तुम्हें मौत का डर लग रहा है, छोटा बच्चा भी रो रहा था, तब उस छोटे बेटे ने कहा कि मुझे दुख इस बात का हो रहा है कि मेरा बड़ा भाई पहले शहीद होगा। वह ऊंचा है। पहले दीवार में छोटा भाई जाएगा, मैं बाद में जाउंगा। यह बात बड़े बेटे ने कही। इस तरीके से बहुत ही शौर्य के साथ, धैर्य के साथ उन्होंने अपना बलिदान दिया है। इसलिए, पूरे देश की संवेदना ही नहीं, पूरा देश इसमें सम्मिलित है कि ऐसे कई लोगों के जो बलिदान हुए हैं, उनको देश भूल नहीं सकता है। इसीलिए मैंने कहा कि इन बातों में पूरा सदन साथ में है।

…(**व्यवधान**)

SHRI VINCENT H. PALA (SHILLONG): Madam, in my constituency, Shillong, 15 miners are trapped for the last 14 days. The State Government has sent an SOS to the Central Government for sending NDRF. The NDRF has reached there but it could not do anything because of lack of machineries…(*Interruptions*).

Therefore, I urge the Central Government to send enough machineries and pumps to pump out the water so that they can be retrieved…(*Interruptions*).

HON. SPEAKER: You do not prompt him. वह मन से कुछ बोल रहे हैं, you do not prompt him.

…(*Interruptions*).

SHRI VINCENT H. PALA : Madam, all this is happening due to unregulated mining. I would request the Government to regulate the mining as soon as possible so that the miners are safe in future…(*Interruptions*).

HON. SPEAKER: Dr. A. Sampath and Dr. Thokchom Meinya are permitted to associate with the issue raised by Shri Vincent Pala.

श्री ओम बिरला (कोटा): अध्यक्ष महोदया, राजस्थान के अन्दर राज्य सरकार की मांग के अनुसार, राज्य सरकार की 2 लाख 70 हजार मीट्रिक टन यूरिया की मांग थी, केन्द्र सरकार ने 2 लाख 90 हजार मीट्रिक टन यूरिया पहुंचा दी है। …(व्यवधान) लेकिन राज्य सरकार के द्वारा उस यूरिया का वितरण ठीक से नहीं करने के कारण, वहां पर कालाबाजारी हो रही है। …(व्यवधान)

माननीय अध्यक्ष महोदया, मेरा आपके माध्यम से सरकार से आग्रह है कि यूरिया की कालाबाजारी को रोका जाए, वितरण व्यवस्था को ठीक किया जाए और राजस्थान के अन्दर

अतिरिक्त मांग को देखते हुए यूरिया की उपलब्धता की सुनिश्चित व्यवस्था की जाए। ...(व्यवधान) विशेष रूप से ग्राम सेवा सहकारी समिति में, कोऑपरेटिव सेक्टर के अन्दर यूरिया की उपलब्धता सुनिश्चित करने का मैं सरकार से आग्रह करता हूं। ...(व्यवधान)

माननीय अध्यक्ष: श्री राहुल कस्वां, श्री भैरों प्रसाद मिश्र और श्री देवजी एम. पटेल को श्री ओम बिरला द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री धर्मेन्द्र यादव (बदायूँ): अध्यक्ष जी, आपके माध्यम से मैंने कई बार सदन के अन्दर देश के पिछड़े वर्ग के लोगों के ऊपर जो अन्याय-अत्याचार हुए हैं, उनको कहा है। उसी की एक और कहानी मैं आज आपके सामने कहना चाहता हूं। ...(व्यवधान)

अध्यक्ष जी, इन्द्रा साहनी केस के बाद, जब देश में आरक्षण लागू हुआ तो क्रीमी लेयर की व्यवस्था की गई।...(व्यवधान) उस क्रीमी लेयर की व्यवस्था के लिए जो नियम-कानून बनाए गए, उस समय एक हाई-पावर कमेटी बनाई गई। उस हाई-पावर कमेटी के अनुसार चीजें चल रही थीं, लेकिन वर्ष 2004 आते-आते डीओपीटी की तरफ से एक फर्जी ओ.एम., विभागीय मेमोरेंडम जारी किया गया। ...(व्यवधान) उसकी कोई कानूनी वैधता नहीं थी। उस ओ.एम. को वर्ष 2016-17 में लागू करके यूपीएससी के सैकडों नौजवानों को उससे वंचित किया गया।...(व्यवधान)

माननीय अध्यक्ष : आपकी बात हो गई है।

...(व्यवधान)

माननीय अध्यक्ष: डॉ. बूरा नरसैय्या गौड को श्री धर्मेन्द्र यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राहुल शेवाले (मुम्बई दक्षिण मध्य): अध्यक्ष महोदया, मैं सरकार का ध्यान विभिन्न सरकारी पेंशन योजनाओं में होने वाली अनियमितताओं की ओर दिलाना चाहता हूं। ...(व्यवधान) सरकार की सभी पेंशन योजनाएं अनुदान पर चलती हैं, जैसे संजय गांधी निराधार योजना, श्रवण बाल योजना इत्यादि।...(व्यवधान) प्राविडेंट फण्ड योजना वर्ष 1995 से चालू की गई थी, जिसमें कामगार 8.33 प्रतिशत योगदान करते हैं। ...(व्यवधान) 10 वर्ष की सेवा या 58 वर्ष की उम्र के बाद

यह पेंशन आरम्भ हो जाती है। इस योजना के तहत 1000 रुपये पेंशन दी जाती है। ...(व्यवधान) 22 वर्ष बाद इस योजना के नियमों में कोई बदलाव नहीं हुआ है।...(व्यवधान) देश भर में ईपीएफ योजना, 1995 के अन्तर्गत प्राइवेट और सेमी-प्राइवेट कर्मचारियों को भविष्य निर्वाह निधि की ओर से 1000 रुपए की जगह, माननीय सर्वोच्च न्यायालय ने अगस्त, 2017 के अपने निर्णय में 7500 रुपये पेंशन देने का आदेश दिया था। ...(व्यवधान) अगस्त, 2017 में 1000 रुपये की जगह 7500 रुपये पेंशन देने का आदेश दिए जाने के बाद भी, अभी तक उनको इसका भुगतान नहीं हुआ है।...(व्यवधान)

संसद की स्टैंडिंग कमेटी ने भी सर्वोच्च न्यायालय के आदेश का पालन करने की सिफारिश की है।...(व्यवधान) सरकार के पास कामगारों के दो लाख, 80 हजार करोड़ रुपए जमा हैं।...(व्यवधान) इसमें लगभग 40 हजार करोड़ रुपए का क्लेम नहीं हुआ है।...(व्यवधान) कामगार के अंशदान से सरकार के खजाने में प्रत्येक वर्ष छः हजार, छः सौ करोड़ रुपए जमा होते हैं, फिर भी वह भुगतान करने में कोताही बरत रही है।...(व्यवधान) सरकार से मेरा अनुरोध है कि वह सर्वोच्च न्यायालय के आदेश का पालन करते हुए पेंशनधारियों को उचित भुगतान करे।...(व्यवधान)

माननीय अध्यक्ष : श्री अरविंद सावंत, श्री अनिल शिरोले, श्री शरद त्रिपाठी, श्री श्रीरंग आप्पा बारणे और श्री ए. टी. नाना पाटील को श्री राहुल शेवाले द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री निहाल चन्द (गंगानगर): अध्यक्ष महोदया, आपने मुझे बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूं।...(व्यवधान) मैं केन्द्र सरकार का ध्यान राजस्थानी भाषा की तरफ दिलाना चाहता हूं। मैं आपसे निवेदन करता हूं कि इसको संवैधानिक मान्यता प्रदान कर आठवीं अनुसूचि में शामिल किया जाए।...(व्यवधान)

महोदया, राजस्थानी भाषा राजस्थान के 10 करोड़ से भी अधिक लोगों द्वारा बोली जाने वाली भाषा है, लेकिन आज तक वह अपना अस्तित्व तलाश रही है। ...(व्यवधान) 25 अगस्त,

2003 को राजस्थान विधान सभा में संकल्प प्रस्ताव पारित होने के बाद, वह केन्द्र सरकार को भेजा गया था, परन्तु अभी तक उस पर कोई सुनिश्चित कार्रवाई नहीं हुई है।...(व्यवधान) राजस्थानी भाषा को संवैधानिक मान्यता मिलने से प्रदेश के प्रत्येक जिले में जनता को शिक्षा और रोजगार हासिल करने में मदद मिलेगी।...(व्यवधान)

अध्यक्ष महोदया, यह मांग सबसे पहले वर्ष 1936 में उठी थी, लेकिन राज्य की विधान सभा में इस भाषा पर वर्ष 2003 में एक राय बन पाई, जिसकी वजह से केन्द्र सरकार को प्रस्ताव भेजा गया।...(व्यवधान)

माननीय अध्यक्ष : श्री हरिओम सिंह राठौड़, श्री सुमेधानन्द सरस्वती, श्री देवजी एम. पटेल और श्री भैरों प्रसाद मिश्र को श्री निहाल चन्द द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

Now, Shri A.P. Jithender Reddy.

... (*Interruptions*)

श्री ए. पी. जितेन्द्र रेड्डी (महबूबनगर): अध्यक्ष महोदया, महबूबनगर जिला के केबल ऑपरेटर्स ने अपनी समस्या व्यक्त की है। ...(व्यवधान) Having met with the Cable Operators Association in my constituency at Mahabubnagar, Telangana, and given the important role played by media in upholding democratic values in our society, I advocate for, and highlight the following demands raised by the Association: ...(*Interruptions*)

Firstly, TRAI announced FTA (Free-to-Air) amount of Rs. 130 with ratio between Multi System Operator (MSO) and Local Cable Operator (LCO) at 55:45. ...(*Interruptions*) However, since LCOs have invested in infrastructure, they rightfully demand to cancel the ratio and authorise full amount to LCOs. ...(*Interruptions*)

Secondly, given the high rate of GST at 18 per cent and the FTA amount imposed by TRAI at Rs. 130, LCOs' demand that GST should be 5 per cent, should be met. …(*Interruptions*)

Thirdly and lastly, LCOs' demand of 20 per cent equal share of MSO and LCO from Pay-Channels income (As per broadcaster announcement) should be fulfilled. Thank you very much. …(*Interruptions*)

माननीय अध्यक्ष : श्री धनंजय महाडीक और श्री भैरों प्रसाद मिश्र को श्री ए. पी. जितेन्द्र रेड्डी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री श्रीरंग आप्पा बारणे (मावल): माननीय अध्यक्ष जी, मुझे शून्य काल में चौथी बार बोलने का अवसर मिला है। मैं कुष्ठ रोगियों के बारे में कहना चाहता हूं।…(व्यवधान)

माननीय अध्यक्ष : इसलिए मैं आपको बोलने के लिए समय दे रही हूं।

…(व्यवधान)

श्री श्रीरंग आप्पा बारणे : दुनिया के कुल रोगियों में से 60 प्रतिशत केवल भारत में हैं।…(व्यवधान) विश्व स्वास्थ्य संस्था ने अपने हाल ही के रिपोर्ट में बताया है कि दुनिया में दो लाख से अधिक लोग कुष्ठ रोग से पीड़ित हैं।…(व्यवधान) भारत ने वर्ष 2001 में यह दावा किया था कि देश से कुष्ठ रोग पूरी तरह समाप्त होगा, लेकिन देश में कुष्ठ रोगियों की संख्या लगातार बढ़ती जा रही है।…(व्यवधान)

महोदया, आधार कार्ड के लिए हाथ की उंगलियों और अंगूठे का निशान आवश्यक है।…(व्यवधान) इसके बिना आधार कार्ड बनाने का प्रावधान नहीं है। …(व्यवधान) कुष्ठ रोगी आधार कार्ड्स बनाने में असमर्थ हैं।…(व्यवधान) उनके आधार कार्ड्स नहीं बनते हैं।…(व्यवधान) कुष्ठ रोगियों के संबंध में केन्द्र की ओर से इसमें कोई गाइडलाइन नहीं है।…(व्यवधान) आधार कार्ड्स के बिना राशन, स्वास्थ्य और आवास जैसी तमाम बुनियादी सुविधाओं से लाखों कुष्ठ रोगी वंचित रहते हैं। …(व्यवधान) उनको जनकल्याणकारी योजनाओं का लाभ नहीं मिल पाता

है।...(व्यवधान) दुनिया के 60 प्रतिशत कुष्ठ रोगी हमारे देश में हैं।...(व्यवधान) डिजिटल एवं अन्य सभी योजनाएं बनाते और लागू करते समय कुष्ठ रोगियों की अनदेखी की जा रही है।...(व्यवधान) कुष्ठ रोगियों के आधार कार्ड्स नहीं बनने के संबंध में राज्य सरकार का कहना है कि यह केन्द्रीय योजना है और इसमें कुष्ठ रोगियों के संबंध में कोई गाइडलाइन नहीं है।...(व्यवधान) ऐसे दिव्यांगों, जिनके दोनों हाथ या आंख नहीं है, उन्हें आधार कार्ड्स बनाने में परेशानी आती है।...(व्यवधान)

अध्यक्ष महोदया, मैं आपके माध्यम से यह कहना चाहता हूं कि इस ओर आवश्यक ध्यान दे कर, उनके लिए गाइडलाइन बनाइ जाए।...(व्यवधान)

माननीय अध्यक्ष : श्री अरविंद सावंत, डॉ. श्रीकांत एकनाथ शिंदे, श्री राहुल शेवाले, श्री ए. टी. नाना पाटील, श्रीमती सुप्रिया सुले और श्री गजानन कीर्तिकर को श्री श्रीरंग आप्पा बारणे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Madam Speaker, during the course of the terrible Kerala floods, we have seen the extraordinary humanity and the extraordinary work done by the fishermen community. …(*Interruptions*) Despite their own lack of livelihood and their losing the possibility of feeding their families, they took their boats and saved the lives of innocent people. And yet these same fishermen have been waiting for one year for a Special Rehabilitation Package after the Ockhi Cyclone that devasted them a year ago. …(*Interruptions*) Many fishermen lost their lives and many of their homes have been devastated. …(*Interruptions*) I have requested the Central Government for a Special Rehabilitation Package for these fishermen. …(*Interruptions*) The Home Minister has replied to me saying that they have no long-term rehabilitation measures in the National Disaster Relief Fund. …(*Interruptions*) But the Kerala Government has asked for a Special Relief Package precisely because the National Disaster Relief Fund does not have long-term rehabilitation measures. …(*Interruptions*) The Chief Minister of Kerala has asked for a Special Relief Package of Rs. 7,304 crore, but only Rs. 111 crore have been provided from the NDRF against Rs. 7,304 crore which is needed. …(*Interruptions*) Let us please show these fishermen the solidarity that they showed towards the unfortunate people affected during the Kerala floods. …(*Interruptions*)

माननीय अध्यक्ष : डॉ. ए. सम्पत, श्री पी. करुणाकरन एवं श्री मोहम्मद बदरुद्दोज़ा खान को डॉ. शशि थरूर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. करण सिंह यादव (अलवर) : पंजाब एग्रो कॉर्पोरेशन लिमिटेड ने देश में 5,85,00,000 निवेशकों के 49,100 करोड़ रुपये बकाया हैं, जिसका भुगतान वर्ष 2013 से नहीं किया जा रहा है। …(व्यवधान) निवेशकों ने अपने हित की सुरक्षा के लिए ऑल इंवेस्टर्स सेफ्टी ऑर्गनाइज़ेशन नामक रजिस्टर्ड संस्था बना रखी है। …(व्यवधान) यह सरकार से गुहार कर रही है कि गरीब और मध्यम वर्ग के निवेशकों को पैसे दिलाए जाएं। …(व्यवधान) सेबी ने इस पी.ए.सी.एल. कंपनी के कारोबार को अवैध मानते हुए इसे दिनांक 22 अगस्त, 2014 को बंद कर दिया था और वसूली के लिए सुप्रीम कोर्ट में गए। …(व्यवधान) सुप्रीम कोर्ट ने निवेशकों के हित को ध्यान में रखते हुए दिनांक 2 फरवरी, 2016 को माननीय जस्टिस आर. एम. लोढा की अध्यक्षता में कमेटी बनाकर पी.ए.सी.एल. की सभी परिसंपत्तियों को नीलाम कर छह: माह में भुगतान के निर्देश दिए हैं। …(व्यवधान) लेकिन लगभग तीन वर्ष पूर्ण होने पर भी किसी भी निवेशक को एक रुपये का भुगतान नहीं हुआ है।…(व्यवधान) माननीय वित्त मंत्री एवं कंपनी मामलों के मंत्री जी से मेरा निवेदन है कि इन सभी प्रकरणों में भुगतान जल्दी से जल्दी करवाया जाए। धन्यवाद। …(व्यवधान)

माननीय अध्यक्ष : श्री सुभाष चन्द्र बहेड़िया, श्री देवजी एम. पटेल एवं श्री ए. टी. नाना पाटील को डॉ. करण सिंह यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री भैरों प्रसाद मिश्र (बांदा) : अध्यक्ष जी, इस देश में समाज के सभी वर्ग रहते हैं। …(व्यवधान) वर्तमान में अल्पसंख्यक समाज के लिए अल्पसंख्यक आयोग, अनुसूचित वर्ग के लिए अनुसूचित एवं अनुसूचित जनजाति आयोग एवं पिछड़े वर्गों के लिए पिछड़ा वर्ग आयोग कार्यरत है। …(व्यवधान) सामान्य वर्ग का एक बड़ा वर्ग समाज में रहता है। …(व्यवधान) उपरोक्त का आयोग न होने से इस वर्ग की समस्याओं का समाधान नहीं हो पाता है, जिससे समाज के एक बड़े वर्ग को उपेक्षा का भाव महसूस होता है। …(व्यवधान)

अस्तु, सदन के माध्यम से मेरा सरकार से अनुरोध है कि सामान्य वर्ग के लिए स्वर्ण आयोग का गठन कर उक्त समाज की समस्याओं के निराकरण हेतु एक फोरम उपलब्ध कराया जाए। धन्यवाद।…(व्यवधान)

माननीय अध्यक्ष : श्री भानु प्रताप सिंह वर्मा, श्री सुभाष चन्द्र बहेड़िया एवं श्री शरद त्रिपाठी को श्री भैरों प्रसाद मिश्र द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राम टहल चौधरी (राँची) : अध्यक्ष महोदया, धन्यवाद।

मैं नियम शून्यकाल के माध्यम से सरकार को सूचित करना चाहता हूं कि मेरे संसदीय क्षेत्र रांची के अंतर्गत डकरा स्थान पर सी.सी.एल. द्वारा कोयला खनन कार्य चल रहा है। ...(व्यवधान) इस क्षेत्र की एवं इसके आसपास के गांवों में जन-सुविधा दिए जाने की जिम्मेदारी सी.सी.एल. की है। ...(व्यवधान) मुझे आपको सूचित करते हुए खेद हो रहा है कि सी.सी.एल. द्वारा मानकों से अधिक प्रदूषण फैलाया जा रहा है। ...(व्यवधान) उस पर किसी प्रकार का सी.सी.एल. का नियंत्रण नहीं है, जिसकी वजह से यहां के ग्रामीण लोग कई बीमारियों की चपेट में हैं। ...(व्यवधान)

दूसरी ओर इस क्षेत्र की एवं इसके आसपास की सड़कें कोयले से भरे वाहनों की आवाजाही से बहुत खराब हो चुकी हैं। ...(व्यवधान) उनकी मरम्मत और सड़क के रख-रखाव पर भी ध्यान नहीं दिया जा रहा है। ...(व्यवधान) इसके कारण सड़क की दशा दयनीय है और इस सड़क का प्रयोग करने के लायक भी नहीं है। ...(व्यवधान)

माननीय अध्यक्ष : आपका समय पूरा हो गया है। एक मिनट हो चुका है।

...(व्यवधान)

श्री राम टहल चौधरी : महोदया, एक मिनट में अपनी बात खत्म कर रहा हूं। ...(व्यवधान) डकरा एवं इसके आसपास मोहन नगर एवं अन्य गांवों में पेयजल आवश्यकता के हिसाब से अपर्याप्त है। ...(व्यवधान) वहां शौचालय का अभाव है। ...(व्यवधान) यहां के बच्चों के लिए सुविधाजनक स्कूल भी नहीं हैं। ...(व्यवधान) सी.सी.एल. द्वारा नियमानुसार जन कल्याण संबंधी सुविधा इस कोयला खनन क्षेत्र के अंतर्गत गांवों को नहीं दी जा रही है। ...(व्यवधान)

अत: सदन के माध्यम से मेरा भारत सरकार से अनुरोध है कि इस पर शीघ्रातिशीघ्र ध्यान देते हुए इन समस्याओं का समाधान करे। ...(व्यवधान) धन्यवाद।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र को श्री राम टहल चौधरी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह) : धन्यवाद, अध्यक्ष महोदया। ...(व्यवधान)

झारखंड राज्य में दिनांक 2 अक्तूबर, 1975 को समेकित बाल विकास परियोजना के गठन के पश्चात आंगनवाड़ी केंद्र सेविका और सहायिका की बहाली हुई। ...(व्यवधान)

राज्य भर में वर्तमान में लगभग 80 हजार आंगनबाड़ी सेविकाएं – सहायिकाएं कार्यरत हैं, जो साल के 365 दिन काम करती हैं। ये राज्य स्तर और प्रखण्ड स्तर पर मुख्य कार्य के अलावा विभिन्न कार्यों में अपनी सहभागिता देती हैं। वर्तमान में इनको चार हजार रुपये महीने तनख्वाह मिल रही है। ...(व्यवधान)

मेरा आपसे निवेदन है कि इन लोगों के लिए ई.पी.एफ - सी.पी.एफ. ग्रेच्युटी शुरू करवाई जाए। झारखण्ड प्रदेश में पारा टीचर्स हैं, जो लगभग एक महीने से आंदोलन कर रहे हैं, जिससे बच्चों की पढ़ाई-लिखाई समाप्त हो रही है। आपसे अनुरोध है कि भारत सरकार हस्तक्षेप करके पारा टीचरों की मांग अविलम्ब पूरी करवाएं। आपने मुझे बोलने के लिए समय दिया, इसके लिए बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री निशिकान्त दुबे, श्री विष्णु दयाल राम, श्री रवीन्द्र कुमार राय, श्री पशुपति नाथ सिंह, श्री लक्ष्मण गिलुवा और श्री सुनील कुमार सिंह को श्री रवीन्द्र कुमार पाण्डेय द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 2 PM.

... (*Interruptions*)

<u>12 31 hrs</u>

The Lok Sabha then adjourned till Fourteen of the Clock.

---

14 00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Hon. Speaker *in the Chair*)

… (*Interruptions*)

14 0½ hrs

At this stage, Shri G. Hari and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

HON. SPEAKER: Dr. P. Venugopalji, I am requesting you as a leader. This is a very important Bill, which we are going to discuss, now. That is why, I am requesting you to ask your Members to go back to their seats.

… (*Interruptions*)

HON. SPEAKER: It is a very important Bill. They must go back to their seats.

… (*Interruptions*)

HON. SPEAKER: The Speaker cannot give any assurance. Venugopalji, you know it better. Pease ask them to go back to their seats.

… (*Interruptions*)

HON. SPEAKER: Such issues cannot be solved like this. All other States also have their problems. There are rivers in other States also; there are dams also in other States. Everything is there. This is not the way. Dr. Venugopalji, I am

requesting you as a leader that this is a very important Bill. So, please ask your Members to go back to their seats. ये महिलाओं के अधिकार की भी बात हो रही है, एक प्रकार से।

Hon. Members, I am requesting you again and again to go back to your seats.

… (*Interruptions*)

14 02 hrs

MATTERS UNDER RULE - 377*

माननीय अध्यक्ष: माननीय सदस्यगण, नियम 377 के अधीन मामलों को सभा पटल पर रखा जाएगा। जिन सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति दी गई है और जो उन्हें सभा पटल पर रखने के इच्छुक हैं, वे बीस मिनट के भीतर मामले का पाठ व्यक्तिगत रूप से सभा पटल पर भेज दें। केवल उन्हीं मामलों को सभा पटल पर रखा माना जाएगा, जिनके मामले का पाठ निर्धारित समय के भीतर सभा पटल पर प्राप्त होगा।

* Treated as laid on the Table.

(i) Need to take welfare measures for tribals

श्री मनसुखभाई धनजीभाई वसावा (भरूच): भारत के लगभग 20 प्रतिशत भू-भाग में 600 से भी अधिक आदिवासी जातियाँ हैं, जिनकी संख्या लगभग 10 करोड़ है, जो कि भारत की कुल आबादी का 8 फीसदी है। देश में जनजाति समाज प्राचीन काल से ही अपने अस्तित्व के लिए लगातार संघर्षरत है। वर्तमान में उनका प्रयास रोटी, कपड़ा और मकान जैसी मूलभूत सुविधाओं के लिए है।

स्वतंत्र भारत में जनजातियों के अधिकारों की रक्षा व उनके हितों की देखभाल के लिए कई सारे संवैधानिक प्रावधान किए गए तथा राष्ट्रीय अनुसूचित जाति आयोग का गठन किया गया। भारतीय संविधान द्वारा प्राप्त सिविल कोर्ट की शक्तियों से युक्त आयोग अपने संवैधानिक कर्तव्यों का लगातार निर्वहन कर रहा है व वंचित, शोषित तथा पीड़ित जनजातियों को न्याय दिला रहा है। वनबंधु कल्याण योजना को पूरे देश में लागू करके मोदी सरकार ने सराहनीय कार्य किया है। इन सबके बावजूद देश की जनजातियाँ कई समस्याओं का सामना कर रही हैं। आज भी कई योजनाओं में भूमि अधिग्रहण, गैर-कानूनी खनन, वन कटान आदि के कारण ये जनजातियाँ अपने परिवेश से विमुख होती जा रही हैं। आज इनकी रक्षा व इनके विकास के प्रति सरकार को गंभीरता से विचार करने की आवश्यकता है तथा ऐसी योजनाएं अमल में लाई जाएं, जिनसे देश के आदिवासियों का बिल्कुल नुकसान न हो। आदिवासियों की शिक्षा, रोजगार, स्वास्थ्य, पेयजल, बिजली, अवास आदि बुनियादी जरूरतों के प्रति एक ईमानदार प्रशासनिक व्यवस्था करके हम एक शिक्षित, स्वस्थ व उत्पादक लोकतांत्रिक जनजाति समुदाय का निर्माण कर सकते हैं। इसके साथ ही सरकार से मेरा आग्रह है कि वह देश के आदिवासी क्षेत्रों में सिंचाई की समुचित व्यवस्था सुनिश्चित करे, क्योंकि सिंचाई सुविधा के द्वारा फसलों के अधिकाधिक उत्पादन पर ध्यान देकर आदिवासियों के जीवन को बेहतर बनाया जा सकता है।

(ii) Need to ensure procurement of agricultural produce from farmers at the Minimum support Price

श्री ओम बिरला (कोटा): सरकार ने न्यूनतम समर्थन मूल्य लागत का 50 से 90 प्रतिशत बढ़ाकर किसानों को आर्थिक रूप से मजबूत करने के लिए एक ठोस कदम उठाया है। न्यूनतम समर्थन मूल्य पर खरीद प्रक्रिया को सुनिश्चित करने के लिए भी कार्य-योजना बनाने की जरूरत है। ताकि जो भी किसान न्यूनतम समर्थन मूल्य पर फसल बेचने आये और उसकी खरीद की गारंटी सुनिश्चित हो। समर्थन मूल्य में खरीद के समय खरीद एजेंसियों के द्वारा मापदण्ड के नाम पर किसान की उपज को नहीं खरीदा जाता। सरकार को मापदण्ड में शिथिलता भी देनी चाहिए।

अतः मेरी सरकार से मांग है कि समर्थन मूल्य पर फसल खरीद की व्यवस्था सुनिश्चित हो और किसानों की उपज की खरीद की गारंटी देनी चाहिए और अधिकतम किसानों की उपज को खरीदा जा सके जिससे कि किसानों को अधिकतम लाभ मिल सके।

(iii) Regarding augmentation of capacity of local trains on Central Railway, Mumbai

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): A commitment was given to the passengers of local trains of Central Railway, Mumbai for expanding the capacity of local trains by converting 12 coach trains into 15 coach. Ministry of Railway have promised to start AC/semi-AC locals on Central Railway, Mumbai. It was requested that at least one AC local be started in 2018-19. The demand for Ghatkopar local, i.e. from Ghatkopar to CST is pending for the last several years. I urge upon the Hon'ble Railway Minister to fulfil all the above demands in 2018-19.

(iv) Need to declare public holiday for Chhath Puja

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज): हमारा देश विभिन्नताओं, विविधताओं से भरा हुआ है। यहाँ विभिन्न जातियों, धर्मों, संप्रदायों, वेश-भूषा और भाषा के लोग निवास करते हैं। इनके पर्व-त्यौहार भी भिन्न हैं। लेकिन कुछ त्यौहार ऐसे भी है जिन्हें हम सभी लोग मिलकर साथ-साथ मनाते हैं। जैसे होली, दीपावली इत्यादि। ऐसा ही एक महापर्व और त्यौहार हमारे देश के कई भू-भाग, क्षेत्रों और प्रदेशों में मनाया जाता है जिसका नाम छठ पर्व है इस पर्व को भी हमारे देश में बड़ी ही श्रद्धा, धूमधाम और उत्साह के साथ सब लोग मनाते हैं। इस पर्व में व्रतियों द्वारा लगातार तीन दिनों तक बिना अन्न-जल ग्रहण किए हुए सूर्य की उपासना की जाती है। इस पर्व में मुख्य रूप से दो दिवसों में जल में खड़े होकर डूबते और उगते हुए सूर्य को अर्ध्य दिया जाता है। हमारे देश में वैदिक काल से ही सूर्य की पूजा की पद्धति प्रचलित है। हम प्रकृतिपूजक हैं। प्रकृति से ही सब कुछ है। प्रकृति में सूर्य प्रथम है। इसलिए इनकी पूजा और अराधना से जुड़ा हुआ यह महापर्व छठ हमारे देश का बहुत ही महत्वपूर्ण पर्व है। इस पर्व को भारत के विभिन्न क्षेत्रों और जगहों पर सभी जातियों के साथ-साथ हमारे इस्लाम धर्म के भाई-बहनों द्वारा भी मनाया जाता है।

इस महाव्रत, पर्व को मनाने वाले लोग अज हमारे देश के लगभग ज्यादा से ज्यादा प्रदेशों और क्षेत्रों में फैले हुए हैं। दिल्ली जैसे देश की राजधानी और एन.सी.आर. में भी इस पर्व के मनाने वालों की संख्या बहुतायत में है। आज यह महापर्व राष्ट्रीय स्वरूप ले चुका है।

अतः मेरा सरकार से विनम्र निवेदन है कि इस महापर्व को मनाने वालों की संख्या (आबादी), इसकी महत्ता, प्रकृति, पर्यावरण, विशेषकर साफ-सफाई और शुद्धता से सीधे जुड़ाव को ध्यान में रखते हुए इसे राष्ट्रीय पर्व मानते हुए इस पर्व के दिन को राष्ट्रीय अवकाश घोषित किया जाए ताकि इस महापर्व के मनाने वाले लोगों को अपनी श्रद्धापूर्ण पूजा में समय का अभाव न रहे।

(v) Need to release funds for construction of the sanctioned Sirsa-Churu, Nathusari-Udaipuriwati and Dungargarh-Lohani National Highways

श्री राहुल कस्वां (चुरू): सरकार द्वारा सिरसा से चुरू वाया नोहर, साहवा, तारानगर राष्ट्रीय राजमार्ग की घोषणा की गई थी। इसकी डी.पी.आर. का कार्य भी पूर्ण हो चुका है। लेकिन अभी तक इस राजमार्ग के नम्बर जारी नहीं किए गए हैं, जिससे प्रस्ताव विभाग के पास विचाराधीन है। मेरा नम्र निवेदन है कि इस मार्ग की संख्या निर्धारित कर इसके निर्माण के लिए आवश्यक धनराशि स्वीकृत की जाए।

इसके अतिरिक्त नाथूसरी से उदयपुरवाटी वाया भादरा, सिद्धमुख, सादुलपुर, मलसीसर, झुंझनू व डूंगरगढ़ से लोहानी वाया सरदारशहर, तारानगर, सादुलपुर, बहल के भी 2 नए राष्ट्रीय राजमार्गों की घोषणा की गई थी। अतः मेरा सरकार से निवेदन है कि उक्त दोनों मार्गों के कार्य को शुरू करवाए जाने हेतु डी.पी.आर. की कार्यवाही कर वित्तीय स्वीकृति जारी की जाए।

(vi) Need to allocate necessary funds for gauge conversion of Khijadiya-Amreli-Chalala-Dhari-Visavadar railway route

श्री नारणभाई काछड़िया (अमरेली): पिछले बजट सत्र में हमारे संसदीय क्षेत्र के अंतर्गत खिजडिया-अमरेली-चलाला-धारी-विसावदार लाईन के गेज कनवर्जन का कार्य जिसकी लम्बाई 91.27 कि.मी. है, के प्राइमरी सर्वे करने के पश्चात् दोबारा सर्वे हुआ जिसमें 547 करोड़ रूपये की स्वीकृति मिल चुकी है और इस लाइन के लिए रेल विकास निगम लिमिटेड ने सारी प्रक्रिया पूर्ण कर दिल्ली रेलवे बोर्ड को दिनांक 05.08.2018 को कोष आवंटन हेतु भेज दिया गया है।

मैं माननीय मंत्री जी से कहना चाहूंगा कि कार्य को शुरू करने के लिए आर.वी.एन.एल. द्वारा भेजे गये प्रस्ताव को मंजूर कर पर्याप्त कोष का आवंटन किया जाये ताकि इसकी निविदा सम्बन्धी प्रक्रिया को जल्द से जल्द शुरू किया जा सके और कार्य को आगे बढ़ाया जा सके, ताकि इसका लाभ अमरेली की जनता को मिल सके।

(vii) Need to employ MGNREGA job card holders in development of Defence corridor Project in Bundelkhand region

श्री भानु प्रताप सिंह वर्मा (जालौन): मेरे संसदीय क्षेत्र में केंद्र सरकार की अति महत्वाकांक्षी योजना डिफेंस कॉरिडोर की स्थापना की जा रही है। जिसके स्थापित हो जाने पर लगभग ढाई लाख नए रोजगार उत्पन्न होने की संभावना है, जिसके लिए मैं माननीय रक्षा मंत्री श्रीमती निर्मला सीता रमन और माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी को धन्यवाद देना चाहता हूँ कि उन्होंने डिफेंस कॉरिडोर की ऐसी सौगात बुंदेलखण्ड को देने का काम किया है जिससे निश्चित ही बुंदेलखण्ड में पलायन की समस्या रूकेगी।

इसी संदर्भ में मैं माननीय रक्षा मंत्री जी से मांग करना चाहता हूं कि डिफेंस कॉरिडोर के निर्माण में मजदूरी को मनरेगा से जोड़ा जाए ताकि स्थानीय मजदूरों को उनके बुंदेलखण्ड में ही लम्बे समय तक के लिए रोजगार मिल सके और डिफेंस स्टडीज को ध्यान में रखते हुए डिफेंस कॉरिडोर में ही एक नेशनल डिफेंस इंस्टिट्यूट खोला जाए ताकि स्थानीय युवा इसमें शिक्षा ग्रहण करके देश सेवा का कार्य कर सकें।

(viii) Regarding setting up of National Commission for men

KUNWAR BHARATENDRA SINGH (BIJNOR): The number of men committing suicides in false cases filed against them is rising at an alarming rate. A Military Engineering Service employee was acquitted in a false rape case after serving 10 years of imprisonment. The verdict came 17 years after he was convicted and 10 months after his death. High Court Judgment of Dec. 2018 states that 'neither the investigating agency nor the trial court were fair to the appellant at any stage'. A senior executive of a multi-national company committed suicide recently. Suicide note of the deceased stated that after being suspended from his job over false sexual harassment case tarnished his reputation for life. AN IPS officer of 2014 batch committed suicide by consuming rat poison due to family issue. Hence, a National Commission for men needs to be set up.

(ix) Need to expand runway of Dhana Airport in Madhya Pradesh

श्री प्रहलाद सिंह पटेल (दमोह): ढाना हवाईपट्टी के विस्तार का होना अति आवश्यक है। वर्तमान में इस हवाईपट्टी का केवल व्यावसायिक रूप से उपयोग हो रहा है। लेकिन उचित विस्तार न होने के कारण इस हवाईपट्टी पर बड़े हवाई जहाज नहीं उतर पाते हैं।

मैं, माननीय नागर उड्डयन मंत्री जी से अनुरोध करता हूँ कि इस हवाईपट्टी के विस्तार का काम जल्द से जल्द शुरू किया जाए ताकि इससे भारी विमानों को उतने में सुविधा होगी और व्यावसायिक गतिविधियों में भी तेजी आएगी।

(x) Need to improve passenger facilities at Darbhanga railway Station

श्री कीर्ति आजाद (दरभंगा): दरभंगा से प्रतिदिन हजारों यात्री भारतीय रेल से सफर करते हैं, जिससे रेलवे को करोड़ों का राजस्व अर्जित होता है। इसके उपरांत भी रेलवे द्वारा दरभंगा रेलवे स्टेशन पर यात्री सुविधाएं नियमानुसार प्रदान नहीं की जा रही है। रेलवे फाटक के दोनों तरफ रेलवे के अधीन रोड जर्जर हैं। सकरी रेलवे स्टेशन के निकट निर्माण कार्य के कारण आस-पास के आमजनों की जल-निकासी बाधित हो गई है।

मेरा अनुरोध है कि जल्द से जल्द रेलवे द्वारा समस्या समाधान किया जाए।

(xi) Need to allocate funds for construction of Bihta-Aurangabad railway line project in Bihar

श्री सुशील कुमार सिंह (औरंगाबाद): पूर्व मध्य रेल के अंतर्गत वर्ष 2007 में 326 करोड़ रूपए की लागत से बिहटा-औरंगाबाद नई रेल परियोजना की स्वीकृति प्रदान की गई और परियोजना का कार्य 2011-12 में पूरा किया जाना था । इस परियोजना से पटना, अरवल, जहानाबाद और औरंगाबाद की जनता लाभान्वित होगी । इस क्षेत्र का अधिकांश भाग अति पिछड़ा और एल.डब्ल्यू.ई. के अधीन है। इस परियोजना के लिए कई बार सर्वेक्षण हुआ और किसानों को भूमि अधिग्रहण के लिए नोटिस भी जारी किया गया, परंतु बताया गया है परियोजना की प्राक्कलन राशि 326 करोड़ रूपये से बढ़कर 2800 करोड़ रूपए हो गई। इस संबंध में मेरे द्वारा मामले को कई बार लोक सभा में उठाया गया है और माननीय सांसदों के साथ माननीय रेल मंत्री से परियोजना का कार्य शीघ्र पूरा कराने के लिए व्यक्तिगत रूप से आग्रह किया गया है।

संबंधित क्षेत्र के प्रतिनिधिमंडल द्वारा इस परियोजना का कार्य पूरा कराने के लिए धरना प्रदर्शन भी किया गया लेकिन सरकार द्वारा समुचित राशि का आवंटन नहीं करने और अन्य कारणों से परियोजना का कार्य लम्बित है । अधिकारियों की उदासीनता के कारण प्राक्कलन राशि में काफी वृद्धि हो गई है और इस पिछड़े क्षेत्र की जनता को विकास योजना से वंचित करने का कार्य किया गया। मेरा आग्रह है कि बिहटा-औरंगाबाद रेल परियोजना का कार्य शीघ्र पूरा कराने और इस परियोजना के लिए 2019-20 के रेल बजट में अधिकतम राशि की स्वीकृति प्रदान कराने की कृपा की जाये।

(xii) Need to set up a lac processing unit in Palamu district, Jharkhand

श्री सुनील कुमार सिंह (चतरा): मेरे लोक सभा क्षेत्र चतरा के पलामू जिले में लेस्लीगंज प्रखण्ड (नीलाम्बर-पीताम्बर नगर) के पास एशिया का सबसे बड़ा कुन्दरी लाह बागान है। इस बागान में पलाश के पौधे बहुतायत में लगाये जाते हैं। इनका व्यवसायिक एवं आयुर्वेदिक औषधि निर्माण में उपयोग होता है। इन पालश के पौधों पर लाह के कीड़ों का संचरण किया जाता है। इससे सैकड़ों महिलाओं एवं पुरूषों को रोजगार मिलता है। रैयतों/ग्रामीणों के द्वारा दिए गए भूमि एवं गैरमंजुरवा भूमि पर लगे हुए पलाश वृक्षों को संग्रहित कर कुन्दरी लाह बागान का निर्माण हुआ था जिसके माध्यम से ग्रामीणों को रोजगार, चारागाह इत्यादि जीवनोपार्जन की सुविधा मिल सके और पलायन को समाप्त किया जा सके। इस क्षेत्र के ग्रामीण कई वर्षों से भूमि का उपयोग चारागाह एवं अपने जीविकोपार्जन हेतु लाह उत्पादन एवं अन्य विभिन्न कार्य हेतु करते रहे हैं।

स्थानीय स्तर पर संयुक्त वन प्रबंधन समिति (जेएफएमसी) बनी हुई है। परन्तु इस समिति की बैठकों में वन विभाग के पदाधिकारी उपस्थित नहीं होते हैं। जिससे ग्रामीणों की समस्याओं की जानकारी और समाधान नहीं हो पाता है। वन विभाग के पदाधिकारी मनमानी करते हैं तथा निर्माण कार्य आदि में भ्रष्टाचार की भी शिकायतें हैं।

स्थानीय स्तर पर रिद्धी-सिद्धी प्राथमिक लाह उत्पादक सहयोग समिति बनी हुई है। इसके माध्यम से ग्रामीण आन्दोलित हो रहे हैं। ग्रामीणों की सरकार से मांग है कि अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम 2006 के तहत सामुदायिक अधिकार पट्टा के अंतर्गत वन संसाधन, संवर्द्धन और प्रबंधन करने का अधिकार पट्टा सुनिश्चित किया जाये। जिससे ग्रामीण स्वरोजगार के माध्यम से आत्मनिर्भर बनें और आजीविका के लिए पलायन की समस्या का समाधान हो सके।

मेरा भारत सरकार से आग्रह है कि मंत्रालय स्तर से एक विशेषज्ञ समिति का गठन कर अध्ययन के लिए भेजा जाए और पलामू जिले के कुन्दरी लाह बागान के पूर्ण विकास के लिए कुन्दरी में लाह प्रोसेसिंग इकाई स्थापित की जाये। यह क्षेत्र आर्थिक रूप से पिछड़ा क्षेत्र है। लाह के संग्रहण, संचरण व संवर्धन के कार्य से अधिक से अधिक लोगों को मुख्य रूप से किसानों को रोजगार मिल सकेगा। जिससे किसानों की आय बढ़ाने में मदद मिलेगी। साथ ही सरकार द्वारा इस क्षेत्र पर किये गये व्यय की जांच की जाये तथा प्रदेश स्तर से एक निगरानी तंत्र विकसित किया जाये जिसके माध्यम से भ्रष्टाचार पर प्रभावी निषेध लगाया जा सके।

(xiii) Need to run a new train between Khajuraho and Puri

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): श्री जगन्नाथपुरी हिन्दू प्रसिद्ध धाम एवं तीर्थ क्षेत्र है तथा खजुराहो भी विश्व पुरातत्व धरोहर के रूप में है। देश-विदेश के पर्यटक बड़ी संख्या में खजुराहो एवं पुरी दर्शन हेतु आते हैं। परन्तु, इन दोनों के मध्य कोई सीधी ट्रेन नहीं है। भुवनेश्वर, रायगढ़, चांपा आदि क्षेत्रों से कोई भी ट्रेन सीधे सतना, मैहर चित्रकूट अथवा इलाहाबाद को जोड़ने वाली नहीं है अपितु पुरी से पांच ट्रेनें क्रमशः कलिंग-उत्कल एक्सप्रेस, हीराकुण्ड एक्सप्रेस, हबीबगंज एक्सप्रेस, वलसाड-पुरी एक्सप्रेस एवं बीकानेर एक्सप्रेस चलती हैं। ये सभी ट्रेन वाया कटनी, बीना, सागर, दमोह मार्ग से निकलती हैं। इसी प्रकार सतना मार्ग से चलने वाली सारनाथ एक्सप्रेस, गरीब रथ, बेतवा एक्सप्रेस, गोंदिया-बरौनी एक्सप्रेस, गोरखपुर-रायपुर एक्सप्रेस भी बिलासपुर-रायपुर मार्ग से चलाई जाती हैं। उपरोक्त परिस्थिति में खजुराहों से दर्शनार्थियों को पुरी-भुवनेश्वर जाने के लिए अत्यधिक परेशानी का सामना करना पड़ता है।

मेरा सरकार से आग्रह है कि एक ट्रेन खजुराहों से पुरी वाया महोबा-बांदा-चित्रकूट-सतना-कटनी-शहडोल-अनूपुर-बिलासपुर-चांपा-जांगीर-रायगढ़-झारसुगड़ा-राउरकेला-टाटानगर-संबलपुर-कटक-भुवनेश्वर-पुरी मार्ग पर देश के पूर्व प्रधानमंत्री एवं भारत रत्न श्रद्धेय स्व. अटल बिहारी वाजपेयी जी के नाम पर 'अटल सद्भावना एक्सप्रेस' चलाने की कृपा करें।

(xiv) Need to set up a rail coach repair factory in Betul district, Madhya Pradesh

श्रीमती ज्योति धुर्वे (बैतूल): मैं सरकार का ध्यान अपने संसदीय क्षेत्र के जिला बैतूल के अंतर्गत मध्य रेल के रेलवे स्टेशन आमला में रेल कोच रिपेयर कारखाना खोले जाने के संबंध में आकर्षित करना चाहती हूं।

दिल्ली-चैन्नई मुख्य रेल मार्ग पर स्थित आमला रेलवे स्टेशन जिला बैतूल मध्य प्रदेश में मध्य रेल के आधिपत्य में 138.762 हैक्टेयर भूमि उपलब्ध है, जो कि वर्तमान में यह भूमि रिक्त पड़ी हुई है । इस उद्योग की स्थापना से हजारों बेरोजगारों को प्रत्यक्ष/अप्रत्यक्ष रूप से रोजगार मिलने की संभावना बनेगी।

अतः बैतूल के अंतर्गत मध्य रेल के रेलवे स्टेशन आमला में रेल कोच रिपेयर कारखाना खोले जाने का अनुरोध करता हूं।

(xv) Regarding judgement of Hon'ble Supreme Court on Sabarimala Shrine

SHRI ANTO ANTONY (PATHANAMTHITTA): I request the Government to kindly initiate legislative measures to overcome the recent judgment of the Hon'ble Supreme Court, which permits the entry of women of all ages into Sabarimala Shrine in Kerala. This judgment is against the customs and traditions that have been observed by the devotees for a longtime. Even though Hon'ble Court's verdict was for espousing gender equality, overwhelming majority of the protesters against the verdict are women, the customs at Sabarimala are a matter of faith instead of a gender issue. The pilgrimage season has already commenced at Sabarimala. The move to break the customs adversely affects the pilgrimage, being performed by five crores of devotees every year. Article 26 of the Constitution endorses the right of every religious denomination to manage its own affairs. Being the Parliamentarian representing Sabarimala region in this august House, I request the Government to take urgent steps on this matter.

(xvi) Need to review the increase in amount towards school development fund charged from students of Navodaya Vidyalayas

श्री राजीव सातव (हिंगोली): नवोदय विद्यालय कक्षा 9 से 12 तक के विद्यार्थियों से विद्यालय विकास निधि के एवज में अब तक दो सौ रूपए लिए जा रहे थे जिसे अब छह सौ रूपए प्रतिमाह कर दिया गया है और सरकारी कर्मियों के बच्चों के लिए 200 रूपए से 1500 रूपए महीना कर दिया गया है। विकास निधि की राशि में वृद्धि करने से नवोदय विद्यालय का निजीकरण हो रहा है और यह उन मेहनती छात्रों के साथ अन्याय है जो नवोदय विद्यालय में चयनित होते हैं। नवोदय विद्यालयों की संरचना इस आधार पर की गयी थी कि देश के प्रत्येक जिले में ग्रामीण और आर्थिक रूप से अक्षम छात्रों के लिए एक सरकारी विद्यालय की स्थापना हो। यह निर्णय उस उद्देश्य का उल्लंघन है।

(xvii) Regarding problems faced by commuters of passenger trains in Kerala

SHRI KODIKUNNIL SURESH (MAVELIKKARA): The persistent delay in daily passenger train services including MEMU and other services like Intercity and Shatabdi in Kerala under Southern Railway for the last six months is causing immense hardship to commuters, a majority of whom are employees and students. Due to this delay passengers are unable to reach offices on time and punch the automated attendance system causing loss of pay, especially for staff of hospitals and government offices and students. The authorities make excuses for delay as track and yard maintenance and doubling works and keep holding passenger trains for hours to pass express services. Such delays cause the passengers reach their homes late at night causing physical strain & health issues and safety risks for women passengers. I urge the government to ensure on schedule running of passenger trains.

(xviii) Regarding problems faced by fire cracker industry in Tamil Nadu

SHRI T. RADHAKRISHNAN (VIRUDHUNAGAR): Indian Fireworks Industry ranks second in the world, in terms of volume of production next to China. Tamil Nadu produces a major share of the total all India cracker production. In Tamil Nadu, Virudhunagar district is the leading fire cracker producing centre and employs more than lakh workers. Virudhunagar district being a drought prone area, this industry is the only source of livelihood for lakhs of people working in fire cracker industry. Former Chief Minister of Tamil Nadu had expressed her full support for the development and prosperity of fire cracker industry.

In the last five years, the domestic fire cracker industry has been badly affected by illegal import of Chinese crackers. However, the latest order of Supreme Court has further affected domestic fire cracker industry. In its order the Supreme Court has banned the use of barium salts in fireworks to reduce pollution and noise and also allowed small window of two hours for bursting crackers on Diwali and that too for green crackers only. However, the Supreme Court has not taken into account the Rule No.3(3B) of Environment Protection Rule 1986 which exempts cracker industry because of short term emission. Secondly countries like UK and US have ordered usage of fireworks on Diwali day as an exceptional event. As most of the fire crackers are burst during Diwali day, in India it should have been allowed as Barium salts are not

carcinogenic to humans as per International Standards. Now with the orders of Supreme Court, *green* crackers are only to be used during Diwali festival. However, in the absence of no clear definition or norm on green crackers, 1070 fire cracker units situated in and around Sivakasi are on verge of closure. Moreover this order has impacted sale by 50 percent and impacted the employment of workers. So it is necessary to arrange a meeting by the Union Government with Petroleum and Explosives Safety organization (PESO), Central Pollution Control Board (CPCB), National Environmental Engineering Research Institute (NEERI) and Stake holders of industry to derive norms for green crackers.

Considering the grave problem being faced by fire cracker industry in my constituency, I call upon the government to formulate clear definition or norm on green crackers and also taken into account Rule 3(38) of Environment Protection Rule 1986 which exempts cracker industry because of short term emission.

(xix) Need to rename Chennai Central Railway station as MGR Railway station

SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL): As a mark of respect to the yeomen service rendered by our leader Bharat Ratna Puratchi Thalaivar MGR and commemorate his birth centenary, the Government of Tamil Nadu has adopted a resolution to rename the Chennai Central Railway Station after Puratchi Thalaivar MGR.

Chennai, one of the top most metro cities in India, has been growing by leaps and bounds in terms of both infrastructure and real estate. Phase-I of the Chennai Metro is nearing completion. The two stretches of the Phase-I — Washermanpet to Chennai Central and Chennai Central to AG-DMS are likely to be opened to public by the end of January 2019. This will become the life line of Chennai.

The Chennai Metro Phase-II project will have three corridors running 108 Kilometers covering 104 stations. The tentative cost of this project is Rs 85,047 crore, a huge part of this will come as a loan from JICA, about 20-25% funding from the State and the rest from the Centre. There is an urgent need to expedite allocation of the Centre's share to facilitate CMRL to execute the Phase II Metro project as per the schedule.

Therefore, I urge the Union Government to rename Chennai Central Railway station as MGR Central Railway station and expedite the disbursement of funds allocated to the Chennai Metro Phase-TI project.

(xx) Regarding comprehensive planning to fight national disasters

SHRIMATI APARUPA PODDAR (ARAMBAG): A country like India, which is disaster prone, there is a need to have a comprehensive planning & implementation mechanism to deal with natural disaster rescue operations. The effectiveness of NDRF has been hampered due to lack of trained manpower and absence of systematic training facilities and equipment.

(xxi) Need to review decision to privatise six airports

PROF. SAUGATA ROY (DUM DUM): The Central Government has taken a decision to privatize six airports, namely; Ahmedabad, Jaipur, Guwahati, Thiruvananthapuram, Mangalore and Lucknow which were being owned and run by the Airports Authority of India. This will mean handing over assets built at the cost of the exchequer to private entities, which would make windfall profits out of these assets. This decision has been opposed by all the unions in the Airports Authority of India including the recognized Airport Authority Employees Union (AAEU). Relay hunger strikes have taken place in airports all over India. The President of the Joint Forum of Employees Unions and Associations of AAI have already written to Prime Minister opposing the decision and asking the government to drop the proposals. Earlier, decision to privatize six airports including Kolkata and Chennai were dropped by the government after West Bengal Chief Minister protested against such a decision.

(xxii) Need to restore funding pattern of pre-matric scholarships for Scheduled Caste students in Odisha

SHRIMATI PRATYUSHA RAJESHWARI SINGH (KANDHAMAL): Approximately 2 lakh Scheduled Caste students of class IX-X are provided pre-matric scholarships for Secondary Education in Odisha including my Kandhamal Parliamentary Constituency which comprises of largely SC-ST population.The Pre-matric Scholarship Scheme for SC students studying in class IX-X is a Centrally Sponsored Scheme, wherein until FY 2016-17 the Ministry of Social Justice & Empowerment was providing 100% assistance under the scheme. Accordingly, during 2016-17, the Central share was Rs. 52.86 crore, while the State share was nil. However, it is a matter of great concern that from the FY 2017-18 onwards, the Ministry has revised the liability of the State Government towards pre-matric scholarship, wherein the State Government is to bear Rs. 52.86 crores, every year.

This unexpected change in the funding pattern was communicated recently by the Ministry, wherein the revised liability of the State has been made effective from the FY 2017-18. The abrupt departure in the funding pattern of the Ministry under the pre-matric scholarship programme will cause severe financial burden to the already stretched out State's resources. The Ministry of Social Justice should reconsider the matter and restore the funding pattern of 90:10 shares between the Centre and State government for smooth implementation of pre-matric scholarships for Scheduled Caste Students.

(xxiii) Need to implement uniform fee structure, dress code and syllabus in all the schools in the country

श्री अरविंद सावंत (मुम्बई दक्षिण): देश में अनेक मुद्दे हैं जिन पर ध्यान देना जरूरी है। इनमें से एक मुद्दा निजी स्कूलों में व्याप्त महंगी फीस, यूनिफॉर्म और उसी स्कूल से कॉपी-किताब खरीदने की बाध्यता है। यदि यह खत्म कर दिया जाए तो शिक्षा के पवित्र मंदिर में लूट तंत्र को रोका जा सकता है। आज बच्चों के भविष्य की चिंता हर घर में है जिसका मुख्य कारण महंगी होती शिक्षा है, साथ ही निजी स्कूलों की मनमानी से विद्यार्थी के माता-पिता ज्यादा ही परेशान हो रहे हैं। इन पर लगाम लगाना अति आवश्यक हो गया है। यदि सरकार चाहे तो इस दिशा में आमूल-चूल परिवर्तन हो सकता है। इसलिए सभी स्कूलों में एक ही यूनिफॉर्म तथा एक ही फीस और एक ही सिलेबस लागू करने की व्यवस्था सरकार द्वारा की जानी चाहिए।

अतः, मेरा सरकार से अनुरोध है कि सभी स्कूलों में एक ही फीस, यूनिफॉर्म और एक ही सिलेबस लागू किया जाए।

(xxiv) Regarding compensation to farmers of Andhra Pradesh affected by cyclone 'Pethai'

SHRI JAYADEV GALLA (GUNTUR): It is only the third time in the century old history of Andhra Pradesh that a cyclone of this magnitude hit the State in the month of December. Cyclone Pethai has devastated 7 coastal districts (136 Mandals) and my district, Guntur, has also suffered very badly.

'Pethai' in Guntur has destroyed standing agriculture crop of paddy, groundnut, tobacco, chilli, etc., and horticulture crop in as many as one lakh acres, out of nearly 4 lakh acres, in Baatla. Tenali, Karlapalem, Pitlalavani Palem and other Mandals of district. It means, 1/4th of destruction took place in Guntur district alone. Paddy which was cut and ready for transportation in more than 25,000 acres has been totally destroyed. Apart from this, four farmers have died on knowing that they would get nothing from what they have sown. Initial estimates put the loss to the tune of Rs. 450 crores.

There is no doubt that Government of Andhra Pradesh has limited the damage through Real Time Governance, but nature has shown its fury and taken its toll.

In view of the above, I request the Government of India with folded hands to first direct the FCI to purchase paddy from farmers at MSP without any further delay. Secondly, send Inter-Ministerial Central team immediately to assess the damage in Guntur and other districts of AP and pay 50% of total

loss as interim compensation and waive farm loans taken by farmers, including tenant farmers. Thirdly, pay Rs. 500 per day as subsistence allowance to farmers till they recover from this loss.

(xxv)Need to provide conducive court ambience for child victims

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): There are only three exclusive courtrooms in India with a separate entrance for children, a waiting room, and deposition rooms. The absence of such structures in the rest of the country results in child victims being exposed to police officers, accused persons in handcuffs, and even the alleged perpetrator, which creates an intimidating court ambience for children and their families. The Government should take urgent steps to remedy this issue.

(xxvi) Need to set up electric crematorium on the banks of river Ganga in Allahabad, Uttar Pradesh

श्री नागेन्द्र प्रताप सिंह पटेल (फूलपुर): इलाहाबाद में संगम क्षेत्र में माघ मेला प्रति वर्ष लगता है और छः वर्ष में अर्धकुम्भ और बारह वर्ष में कुंभ मेला लगता है। मेरे संसदीय क्षेत्र 51-फूलपुर में दाह संस्कार के लिए निम्नलिखित घाट है जैसे छतनाग, झुसी घाट, फाफामऊ घाट, ऋग्वेरपुर घाट एवं लीलापुर घाट है, जो कि मेला क्षेत्र में ही आते हैं। लेकिन अभी भी घाटों पर शव (पार्थिक शरीर) गंगा में प्रवाहित किए जाते हैं या गंगा में दफन किया जाता है या जलाया जाता है जिसके कारण बरसात होने पर शव (पार्थिव शरीर) ऊपर आ जाते हैं, और जले हुए शवों के अवशेष भी गंगा में बहाये जाते हैं, जिसके कारण गंगा का पानी काफी प्रदूषित हो जाता है।

मैं सरकार से मांग करता हूं कि माघ मेला, कुंभ मेला, महा कुंभ मेला को देखते हुए उपरोक्त विभिन्न घाटों पर विद्युत शवदाह गृह बनाया जाए जिससे गंगा का जल स्वच्छ रहे और श्रद्धालु इन्हीं घाटों पर स्वच्छ गंगा जल में स्नान कर सकें।

(xxvii) Regarding revival of MSME sector

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): According to survey by the All India Manufacturers' Organization (AIMO), Micro, Small and Medium Scale Enterprises (MSMEs) in the country experienced steady job loss and declining profits since 2014. While 43% job loss was experienced by the trader segment, micro enterprises experienced job loss of 32%, small scale enterprises reported 35% and medium scale industries reported 24% job losses. Since 2014, operational profits of traders dropped by about 70%, micro enterprises dipped by 43%, small scale enterprises reduced by 35%, medium scale industries reduced by 24%. As per the survey, demonetisation and GST had an adverse effect on the financial health and job growth in MSMEs. To revive the MSMEs, the Government can consider providing MSMEs with subsidised raw materials, finance with reduced interest rate and higher procurement of government purchases from MSMEs. Hence, I urge the Government to undertake above measures for revival of MSMEs.

HON. SPEAKER: The House will, now, take up Item Nos. 18 and 19 together.

… (*Interruptions*)

HON. SPEAKER: Yes, Mr. Kharge. खड़गे जी, मैंने जब आपका नाम लिया था, तब आप नहीं थे। अब आप इसी विषय पर बोलेंगे, बिल पर।

…(व्यवधान)

HON. SPEAKER: But I think, first, Mr. Premachandranji has to move his resolution.

14 03 hrs

SUBMISSIONS BY MEMBERS....Contd

(ii) Muslim Women (Protection of Rights on Marriage) Bill, 2018 to Joint Select Committee

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मैडम, वह तो बोलेंगे। मेरी आपसे एक ही विनती है। यह एक बहुत ही महत्वपूर्ण बिल है और इसके डिटेल में जाना जरूरी है। खासकर जब कांस्टीट्यूशन 13(2), कांस्टीट्यूशन आर्टिकल 14, 15, 21 और 29 का वाइलेशन होता है, तो इसीलिए ये कांस्टीट्यूशनल मैटर भी है। एक धर्म के अंदर सरकार इंटरफियर करके अपने कानून बनाए, यह किस हद तक ठीक है। इसकी जांच वही लोग कर सकते हैं। इसीलिए मैं आपसे रिक्वेस्ट करता हूं और गवर्नमेंट से भी रिक्वेस्ट करता हूं कि इसको आप ज्वाइंट सेलेक्ट कमेटी को दीजिए। …(व्यवधान)

माननीय अध्यक्ष : वह तो बाद में, मैं शुरूआत तो करूंगी।

श्री मल्लिकार्जुन खड़गे : मैडम, अगर आप ज्वाइंट सेलेक्ट कमेटी को रैफर करेंगे, तो उनको आप एक महीने का टाईम दीजिए, पंन्द्रह दिनों का टाईम दीजिए। So, smoothly, this Bill will come out. Otherwise, what will happen is this.

माननीय अध्यक्ष : ठीक है, ठीक है।

श्री मल्लिकार्जुन खड़गे : मैं इसकी इंपॉर्टेंस इसलिए बता रहा हूँ क्योंकि यह कम से कम 15-20 करोड़ महिलाओं से संबंधित है। ...(व्यवधान) उनकी रक्षा एक तरफ है और दूसरी तरफ 25-30 करोड़ माइनॉरिटीज़ की समस्या भी है। ...(व्यवधान) इसीलिए अगर इसको सुलझाना है तो मैं आपसे विनती करता हूँ कि इसको ज्वाइंट सिलैक्ट कमेटी को भेज दीजिए और वहां पर इस पर डिटेल में चर्चा हो कर यह बाहर निकल कर आएगा। ...(व्यवधान)

14 05 hrs

At this stage, Shri G. Hari and some other hon. Members went back to their seats.

DR. P. VENUGOPAL (TIRUVALLUR): Madam Speaker, it is a very important Bill. It is very unfortunate that the Union Government has brought minor changes in this very sensitive Bill. It did not incorporate the important amendments in this Bill.

HON. SPEAKER: Are you speaking on the Bill?

DR. P. VENUGOPAL : No. I want you to refer this Bill to the Joint Select Committee. ...(*Interruptions*)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, this is a Bill wherein on many points, we are of the same opinion. ...(*Interruptions*) On most of the amendments of this Bill, the House will be of the same opinion. There is no doubt about it. It is a very important Bill as far as the rights of women are concerned. But if the hon. Minister can consider to send this Bill to a Joint Select Committee, I think, there will be no harm. The entire Opposition is of

the same opinion. Therefore, I would like to request you to tell Mr. Ravi Shankar Prasad ji, if he agrees with the proposal, to do so. We can take 15 days to three weeks' time as Kharge ji has proposed. …(*Interruptions*)

HON. SPEAKER: How can I allow everybody, now, to speak on the same issue? This is not possible. You can speak on this Bill and then, we will see. At least, have some discussion.

… (*Interruptions*)

HON. SPEAKER: Now, everybody will start speaking. Please, do not do this.

… (*Interruptions*)

SHRI ASADUDDIN OWAISI (HYDERABAD): Madam, I am not going into details. I am requesting only one thing to the hon. Speaker. If you see the Bill itself, the Government has not consulted any stakeholders, leave aside people who are opposing it. That is why, we request you, Madam, please use your discretionary powers and refer this Bill to the Joint Select Committee. Give it a time of 15 days, we will come back with good proposals.

HON. SPEAKER: Okay. Are all of you associating with this demand?

… (*Interruptions*)

HON. SPEAKER: No, everybody will not speak. You can associate only.

… (*Interruptions*)

HON. SPEAKER: Shrimati Supriya Sule, Shri Bhagwant Mann, Shri Dharmendra Yadav, Adv. Joice George and Shri N.K. Premachandran are associating with the issue raised by Shri Asaduddin Owaisi.

… (*Interruptions*)

HON. SPEAKER: Shri P. Karunakaran ji's party is also associating with the issue raised by Shri Asaduddin Owaisi.

… (*Interruptions*)

HON. SPEAKER: Yes, Tomar ji.

… (*Interruptions*)

HON. SPEAKER: Nothing will go on record.

… (*Interruptions*)…*

माननीय अध्यक्ष: जयप्रकाश जी, आप अकेले ऐसे नहीं चिल्लाओगे। आप असोसिएट कर रहे हैं, इतना ही जाएगा।

…(व्यवधान)

HON. SPEAKER: Shri Md. Badaruddoza Khan and Shri Sankar Prasad Datta are permitted to associate with the issue raised by Shri Mallikarjun Kharge.

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, खान मंत्री तथा संसदीय कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): माननीय अध्यक्ष महोदया, यह बिल बहुत महत्वपूर्ण है।…(व्यवधान) इसके महत्व को पूरे सदन को समझने की जरूरत है। पहले भी इस बिल पर चर्चा हो चुकी है। …(व्यवधान) जो विषय आए थे, उन मामलों पर सब विचार किया गया है। …(व्यवधान) मैं समझता हूँ कि जब पिछले दिनों सत्र चल रहा था, उस समय भी यह बात आई थी। उस समय माननीय खड़गे जी ने भी यह कहा था कि इस बिल को हम 27 तारीख को लेंगे तो हम निश्चित रूप से चर्चा करने के लिए तैयार हैं और लगभग सदन का मत इसी प्रकार का था। मैं आपसे अनुरोध करना चाहता हूँ कि इस बिल की महत्ता को देखते हुए, क्योंकि यह बिल राजनीति का विषय नहीं है, महिलाओं को न्याय दिलाने

* Not recorded

वाला विषय है और करोड़ों-करोड़ बहनों की पीड़ा का निराकरण करने वाला विषय है, इसलिए इस विषय पर विस्तार से चर्चा कराई जाए। माननीय मंत्री जी जब बोलेंगे तो इसके पीछे जो उद्देश्य है, कारण है, उसके महत्व को प्रतिपादित करेंगे, उसके बाद सदन का मन बनेगा, निर्णय होगा, मैं आपसे रिक्वेस्ट करता हूँ कि इस पर चर्चा कराई जाए। …(व्यवधान)

HON. SPEAKER: Shri Premachandran, you have to move your resolution.

… (*Interruptions*)

HON. SPEAKER: Let us have a discussion. After that, you decide. Do not do that.

… (*Interruptions*)

14 09 hrs

STATUTORY RESOLUTION RE: DISAPPROVAL OF MUSLIM WOMEN (PROTECTION OF RIGHTS ON MARRIAGE), ORDINANCE, 2018
AND
MUSLIM WOMEN (PROTECTION OF RIGHTS ON MARRIAGE) BILL, 2018

HON. SPEAKER: Just now, the Minister will also speak. Let him move the resolution only. Then, the Minister will also speak on that.

… (*Interruptions*)

SHRI N.K. PREMACHANDRAN (KOLLAM): I beg to move the following resolution: -

> "That this House disapproves of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 (No. 7 of 2018) promulgated by the President on 19th September, 2018."

HON. SPEAKER: Only the Minister's statement will go on record.

… (*Interruptions*) …*

* Not recorded.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): I beg to move:

> "That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, be taken into consideration."

माननीय अध्यक्ष जी, जैसा आपने बताया, यह बहुत ही महत्वपूर्ण विषय है।...(व्यवधान) आज के इस बिल का तात्पर्य न किसी जमात के खिलाफ है, न किसी आस्था के खिलाफ है, न किसी कम्युनिटी के खिलाफ है।...(व्यवधान) आज का बिल सिर्फ इंसानियत और इंसाफ का है। आज का बिल इस देश की अपनी जो बहने हैं, उनकी गरिमा, उनकी समानता और उनको न्याय देने का बिल है।...(व्यवधान) दूसरी बात, आपने सही कहा कि यह पहले बिल आया था...(व्यवधान)

HON. SPEAKER: You can speak on the Bill, but not like that.

... (*Interruptions*)

माननीय अध्यक्ष : गला बड़ा है, इसलिए ऐसा उपयोग मत करना।

श्री रवि शंकर प्रसाद : स्पीकर मैडम, मैं एक आग्रह करूँगा।...(व्यवधान)

माननीय अध्यक्ष : आप बोलो ना, किसी ने मना थोड़े ही किया है। But, not like this. Nothing is going on record.

... (*Interruptions*) ...*

---

* Not recorded.

माननीय अध्यक्ष : आपको बोलने का पूरा अधिकार मिलेगा। आप बैठ जाइए। मैं समय दे दूँगी।

…(व्यवधान)

श्री रवि शंकर प्रसाद : मैडम स्पीकर, पिछले हफ्ते जब मैं इस बिल को लेकर खड़ा हुआ था तो माननीय खड़गे जी ने कहा था कि हम इस पर शांतिपूर्ण बहस करेंगे।…(व्यवधान) आज हम उनके विचारों को सुनने के लिए तैयार है। मैं आग्रह करूँगा, हमारे विचार भी सुने कि हम इस बिल को क्यों लाए हैं। अध्यक्ष जी, मैं बस पाँच-सात मिनट में अपनी बात खत्म करूँगा कि जब हम दिसम्बर में बिल लाए थे, अभी राज्य सभा में उसको हम विदड्रा भी करेंगे, लेकिन यह बिल यहाँ पास हुआ था।…(व्यवधान) बहुत लोगों ने अपनी-अपनी चिंता प्रकट की। हमारी सरकार खुले मन से काम करती है, किसी के खिलाफ न कोई बायस है, न कोई दुर्भावना है। इन लोगों ने कहा कि आपने जो बिल बनाया है, उसमें कोई पड़ोसी भी केस फाइल कर सकता है तो इसका दुरुपयोग हो सकता है।…(व्यवधान) कुछ लोगों ने बात कही कि इसमें समझौते की गुंजाइश नहीं है। आपको उसकी चिंता करनी चाहिए। कुछ लोगों ने कहा कि बेल का प्रोविजन देखना चाहिए…(व्यवधान) खड़गे साहब, आप बैठिए।…(व्यवधान)

माननीय अध्यक्ष : बोलेंगे ना। But, not like this. Nothing is going on record.

… (*Interruptions*) …*

श्री रवि शंकर प्रसाद : अध्यक्ष जी, यह जो नया बिल आया है, उसमें हमने प्रावधान किया है कि जो विक्टिम महिला है, वह एफआईआर करेगी या उसके ब्लड या उसके रिश्तेदार एफआईआर करेंगे। दूसरी बात, हम लोगों ने कहा है कि कम्पाउंडिंग का प्रोविजन दिया है। मजिस्ट्रेट के सामने…(व्यवधान)

---

* Not recorded.

माननीय अध्यक्ष : एक सेकेंड। खड़गे जी, बैठिए। पहली बात यह है कि यह बिल एक बार डिस्कस हो चुका है। उन्होंने इस बात का रिप्लाई दे दिया है। इसलिए वह जेपीसी में नहीं चाहते।

…(व्यवधान)

माननीय अध्यक्ष : आपने भी कहा था कि बिल डिस्कस करेंगे। You discuss the Bill. While discussing, you can say whatever you want to say. पर ऐसा नहीं होता कि अचानक डिमांड कुछ करे। ऐसा नहीं होता है।

…(व्यवधान)

श्री रवि शंकर प्रसाद : अध्यक्ष जी, एक बात मैं और इस सदन को बताना चाहता हूँ। जब दिसम्बर में यह बिल आया था…(व्यवधान)

HON. SPEAKER: Nothing will go on record. Only the Minister's statement will go on record.

… (*Interruptions*) …*

श्री रवि शंकर प्रसाद : जब दिसम्बर में यह बिल आया था तो उस समय कांग्रेस पार्टी ने बिल के समर्थन में वोट दिया था।…(व्यवधान) उन्होंने कोई सेलेक्ट कमेटी की बात नहीं की थी। अब सुप्रीम कोर्ट का एक फैसला आया। सुप्रीम कोर्ट ने तीन तलाक को अनकॉन्स्टिट्यूशनल कहा। एक जज ने कहा जो कुरान के खिलाफ है, वह पाप है तो वैधानिक कैसे हो सकता है?…(व्यवधान) दूसरे जज ने कहा कि हम पार्लियामेंट से अपील करेंगे; we will beseech the Parliament कि आप तीन तलाक के खिलाफ बिल पारित करिए। अब दूसरे भी हाउस में पेंडिंग था।…(व्यवधान) अध्यक्ष जी, मैं आपसे एक बात बहुत गहनता से कहूँगा कि हम लोगों ने डेटा बनाया है विभिन्न सूत्रों से कलेक्ट किया है, जनवरी, 2017 से 10 दिसम्बर तक देश में 477 तीन तलाक के वाक्ये हुए हैं।

* Not recorded.

यह हम मालूम कर सके हैं और अभी हम बहुत कुछ मालूम नहीं कर सके हैं। अध्यक्ष जी, हमने क्यों किया कि ऑर्डिनेंस लाए। यह कल हैदराबाद में ट्रिपल तलाक दिया गया है।

उसके बाद ओडिशा में भी कल तीन तलाक दिया गया है।...(व्यवधान) पत्नी ने काली रोटी बनाई तो तीन तलाक दे दिया।...(व्यवधान) पत्नी मोटी है तो तीन तलाक।...(व्यवधान) एक वकील साहब ने अपनी पत्नी को तीन तलाक दिया कि तुम वकालत नहीं करोगी।...(व्यवधान) वह भी वकील थी।...(व्यवधान) एक प्रोफेसर साहब ने व्हाट्सएप से तीन तलाक दिया।...(व्यवधान)

महोदया, सबसे रोचक यह है कि एक मुस्लिम महिला मोदी जी की तीन तलाक के ऊपर हुई इंसाफ की रैली में गई थी।...(व्यवधान) वह रैली से लौटकर आई तो पति ने उसे तीन तलाक दे दिया।...(व्यवधान) मेरे कहने का मतलब है कि इस हद तक यह किया जा रहा है।...(व्यवधान) दहेज की माँग की और वह माँग पूरी नहीं हुई तो तीन तलाक दे दिया।...(व्यवधान) मेरे पास ये सारी चीजें हैं, मैं इन्हें सदन के सामने विस्तार से रखूँगा।...(व्यवधान) हम लोगों ने क्या किया है? ...(व्यवधान) हमने ईमानदारी से देश के नारी न्याय, नारी गरिमा और नारी सम्मान के लिए किया है।...(व्यवधान)

महोदया, मैं एक बात और कहना चाहूँगा कि दुनिया के 20 से अधिक इस्लामिक मुल्कों में भी तीन तलाक को नियंत्रित किया गया है।...(व्यवधान) अब भारत तो सेक्युलर मुल्क है तो फिर यहाँ पर आपत्ति क्यों होती है?...(व्यवधान) जो बात माननीय सदस्य कर रहे हैं, उनकी और बाकी समाज की जो-जो चिंताएं थीं कि एफआईआर का दुरूपयोग न हो, हमने उसमें इसे किया है।...(व्यवधान) दूसरी चिंता थी कि समझौते का माध्यम बनाओ, हमने उसे किया है।...(व्यवधान) बेल के बारे में कहा गया तो मजिस्ट्रेट बेल दे सकता है, लेकिन पत्नी को सुनने के बाद।...(व्यवधान) हमें किसी को विक्टिमाइज नहीं करना है।...(व्यवधान) मैं आपसे एक सवाल पूछता हूँ कि इस देश में इतनी खवातीन हैं, जो तीन तलाक की तलवार के आगे दबी रहती है।...(व्यवधान) क्या इस संसद को उनकी आवाज नहीं सुननी चाहिए? ...(व्यवधान) ये बड़े सवाल हैं।...(व्यवधान) आप हमें बताइए, आज मैं सवाल पूछता हूँ कि अगर 12 साल की बच्ची के

साथ रेप होता है तो इसी संसद ने मुजरिम को फाँसी की सजा दी या नहीं दी।...(व्यवधान) आप मुझे बताइए कि जो दहेज के खिलाफ धारा 4(बी) है, उसमें किया या नहीं किया।...(व्यवधान) मैं आपसे यह पूछना चाहता हूँ कि अगर वे इसे क्रिमिलाइज नहीं चाहते हैं तो डाउरी प्रोविजन एक्ट में कोई भी हिन्दू हो या मुसलमान हो, वह गिरफ्तार हो सकता है।...(व्यवधान) वह नॉन बेलेबल है।...(व्यवधान) डॉमेस्टिक वायलेंस अगेंस्ट वुमेन जो बिल है, उसमें जेल जा सकते हैं, वह भी नॉन बेलेबल है।...(व्यवधान) उसमें एक साल की सजा होती है। यह जो atrocities against women है, 498 (ए) में, उसमें भी नॉन बेलेबल है।...(व्यवधान) जब इसी संसद ने महिलाओं की इज्जत, आबरू के लिए फॉसी तक के प्रावधान को दिया, उसी संसद को तीन तलाक पर एक स्वर में क्यों नहीं बोलना चाहिए? ...(व्यवधान) ये बड़े सवाल हैं।...(व्यवधान)

महोदया, जो बात मैंने पहले कही थी, मैं उनके सारे तर्कों को शान्ति से सुनूँगा और अपनी बात भी कहूँगा।...(व्यवधान) मुझे यहाँ एक अपील करनी है।...(व्यवधान) इस संसद का एक इतिहास है। इस संसद की एक विरासत है, इस संसद की एक परम्परा है।...(व्यवधान) कई बार कुछ मामलों में संसद एक स्वर में बोलती है।...(व्यवधान) जब 12 साल की लड़की के बलात्कार का मामला आया, तो फांसी की सजा संसद ने पारित की।...(व्यवधान) जब डाउरी प्रोविजन एक्ट आया, तो उसे भी संसद ने पारित किया। ...(व्यवधान) जब डॉमेस्टिक वायलेंस की बात आई, तो उसे संसद ने पारित किया।...(व्यवधान) आज मैं यह कहूंगा कि इस पूरे मामले को सियासत के तराजू पर न तौला जाए, इंसाफ-इंसानियत के तराजू पर तौला जाए, क्योंकि यह मामला नारी न्याय, नारी गरिमा, नारी सम्मान का है।...(व्यवधान)

मैं आपसे एक बात और कहूंगा कि हमारी सरकार का मन बहुत खुला हुआ है।...(व्यवधान) अगर उनके पास कोई कांक्रीट सुझाव है, तो हमें बता दें।...(व्यवधान) हमने उसमें चेंज किया है।...(व्यवधान) क्या राजनीतिक कारणों से तीन तलाक की पीड़ित खवातीनों के साथ कार्रवाई नहीं होगी? ...(व्यवधान) ये बड़े सवाल हैं।...(व्यवधान) हमारी सरकार अगर बेटी बचाओ, बेटी पढ़ाओ की बात करती है, एयरफोर्स में महिला पायलटों को प्लेन उड़ाने का अवसर

देती है, बाकी महिलाओं के उत्थान की बात करती है, तो यह हमारा कमिटमेंट है कि तीन तलाक की पीड़ित महिलाओं के मामले में भी हमें न्याय देना चाहिए।...(व्यवधान) यह हमारा मत है।...(व्यवधान) इसीलिए मैं संसद से अपील करूंगा और आप सबसे अपील करूंगा, बाकी बात मैं आपके तर्कों को सुनने के बाद जवाब में कहूंगा।...(व्यवधान) मैं एक बात की अपील करता हूं कि आज इस मुल्क की खवातीन महिलाओं के नारी न्याय, नारी सम्मान, नारी गरिमा के लिए एक स्वर में सदन बोले, यही अपील करते हुए मैं इस बिल को शुरू करता हूं।...(व्यवधान) I commend the Bill for consideration.

HON. SPEAKER: Now, we are starting discussion.While discussing, you can raise your points. यह बहुत महत्वपूर्ण बिल है और यह महिलाओं के न्याय का बिल है।...(व्यवधान) आप चर्चा कीजिए।...(व्यवधान) एक बार हम इस पर इसी सदन में चर्चा कर चुके हैं।...(व्यवधान)

14 19 hrs

At this stage, Shri G. Hari and some other hon. Members came and stood on the floor near the Table.

SHRI N.K. PREMACHANDRAN: Madam, I strongly oppose both the Ordinance and the Bill relating to Muslim Women (Protection of Rights on Marriage) Bill, 2018 and Ordinance of 2018.

Madam, the issuance of Muslim Women (Protection of Rights on Marriage) Ordinance and further introduction of the new Bill are against the basic principles of legislation and against the well-established Constitutional precedents and procedures. ...(*Interruptions*) Hence, I strongly oppose the Bill as well as the Ordinance. ...(*Interruptions*)

HON. SPEAKER: No, it will not.

… (*Interruptions*)

माननीय अध्यक्ष: जाखड़ जी अपनी सीट पर जाइए।

…(व्यवधान)

HON. SPEAKER: We have started the discussion now. सब लोग अपनी बारी आने पर बोलिए। सब की बात अच्छे तरीके से रिकॉर्ड में जाएगी।

…(व्यवधान)

SHRI N.K. PREMACHANDRAN : Madam, with your permission, first of all, I would like to deal with the validity of the Ordinance and the Bill. …(*Interruptions*) Both the issuance of the Ordinance and the introduction of the new Bill are not proper but with an ulterior motive to get political gains. Both this Bill and the Ordinance are lacking the *bona fides.* …(*Interruptions*) It is brought absolutely with an intention to gain political motive. That is the hurry which is being shown by the Government in pushing this legislation through. …(*Interruptions*)

Madam, here in this case, the hon. Supreme Court in *Shayara Bano vs. Union of India and others* on 22nd of August, 2017, in a majority judgement of 3:2, set aside the practice of *talaq-e-bidat*, that is, pronouncement of *talaq* three times at the same time, which is being practised among the Muslim community in the country. …(*Interruptions*). Madam Speaker, the All-India Muslim Personal Law Board was the seventh respondent and they had filed an affidavit. In the affidavit, they have stated that it is not for the court to decide on matters of religious practice but the Legislature has to make a law.

…(*Interruptions*) That was the observation made in the affidavit by the All-India Muslim Personal Law Board.

The two judges, who gave minority judgement, had endorsed this view, that is, yes, it is the Parliament which has to make legislation. …(*Interruptions*) But, unfortunately, Madam, you may kindly see that that is not the majority judgement. As the hon. Law Minister Ravi Shankar Prasad Ji has just now stated, it is as per the direction of the Supreme Court that this Bill is being brought before the House and the Ordinance was promulgated. …(*Interruptions*) But Madam, you may kindly see that the Supreme Court judges, who gave majority verdict, have not made a direction to the Parliament to make a law on it but it is the minority judgement which actually made it, and the Government is coming with a Bill on the basis of the observations made in the minority judgement. …(*Interruptions*) So also, my submission is that it is lacking *bona fides*.

This Bill cannot be introduced again in this House nor can the Government promulgate an Ordinance on the following ground that a similar Bill was passed by this House and transmitted to the Council of States, that is, to the Rajya Sabha, and that is pending there. …(*Interruptions*)

As per the well-established constitutional principles and rules of procedure, when a Bill is passed by the House of People and transmitted to the Rajya Sabha, that House has to consider it. The Government cannot introduce the same or introduce a slightly modified Bill in the Lok Sabha when it is already pending in the Rajya Sabha. …(*Interruptions*)

Madam, the second point is, it is fallacious to argue that the Bill, which was passed by the Lok Sabha and pending in the Rajya Sabha, has become infructuous with the promulgation of Ordinance. An Ordinance under article 123 is an independent legislative measure brought out by the Executive. …(*Interruptions*) An Ordinance has a short life. It lapses on the expiry of six weeks from the reassembly of the Parliament. Article 123 does not speak about the replacement of the Bill also. …(*Interruptions*) So, Madam, according to article 107, the situation when a Bill lapses is well enunciated. Therefore, introduction, consideration and passing of the Bill, which has already been passed by the Lok Sabha, is not proper. This is my second submission. …(*Interruptions*)

And my third submission is about identical Bill under rule 67. When a Bill is passed by this House and transmitted to the other House, the legislative process is not yet completed. Suppose the other House passes the Bill and returns it to us, what would be the fate of the Bill? That is another point which I would like to make. …(*Interruptions*)

Madam, what is the urgency in issuing the Ordinance under article 123? On 22nd August, 2017, the Supreme Court has pronounced the judgement and, mainly, that too, the enforcement of that judgement is not mandatory because it is a minority judgement.

On 28th December, 2017, the Lok Sabha passed the Bill and sent it to the Rajya Sabha. I want to know as to what is the extraordinary situation that prevailed during this period in the country that the Government has to issue an

Ordinance. Why is this tearing hurry to bring this law through Ordinance? What political expediency has driven the Government to issue the Ordinance? It is very clear that the move is politically motivated with an eye on the general elections in 2019. There is no justification in issuing the Ordinance. Madam, this is the first part of my speech. …(*Interruptions*)

Madam, in the second part of my speech, I come to the contents of the Ordinance and the Bill. At the outset, I would like to say that this is an ill-drafted legislation done in a haste manner with ulterior motives. The intention of the Bill is to protect the constitutional morality and dignity of women and to provide gender justice and gender equality. These are the four intents of the Bill. The Bill is meant to empower the women and protect them against discrimination. …(*Interruptions*)

Madam, this Ordinance as well as the Bill is criminalizing a civil wrong. There lies our strong objection. It is not there in the Hindu religion. It is not there in the Hindu civil wrong. It is not there even in the Christian law. Why is the Government criminalising a civil wrong in Muslim religion? That is the pertinent question which I would like to ask the hon. Minister. …(*Interruptions*)

Madam, there are many flaws in the Bill. The hon. Supreme Court has already struck down *talaq-e-biddat* and declared it void and illegal *ab initio*. One of the fundamental maxims of criminal jurisprudence is *"nullum crimen sine iniuria".* It means that no person shall be punished for an act that does not prove to be significantly harmful to anyone. That means that *talaq-e-biddat* after 22nd August, 2017 does not in any manner harm or violate the rights of

the wife unless the husband refuses to perform his conjugal duties or forces the wife to leave his house on the basis of this triple *talaq*. Otherwise, this is the criminal jurisprudence. …(*Interruptions*)

Madam, as per Article 141 of the Constitution, the judgement of the Supreme Court is the law of the land. Even after the Supreme Court judgement, as rightly pointed out by the Law Minister now, if any talaq takes place or any harassment of a woman takes place, there is no need of a fresh criminal provision as (i) 498-A of the Indian Penal Code is there and (ii) the Protection of Women from Domestic Violence Act, 2005 is there. These two laws, Section 498-A of the Indian Penal Code as well as the Protection of Women from Domestic Violence Act, 2005, allow prosecution of the husband. That is why, I would like to know from the hon. Minister what is the purpose of this Bill. What is the intent of the Bill? This is an unnecessary attempt to convert a civil wrong into a criminal act with ulterior political motives. …(*Interruptions*)

Madam, it is against the criminal jurisprudence on the following grouds: (i) The harsh punishment of three years imprisonment is against the doctrine of proportionality of jurisprudence. (ii) Three years of imprisonment to husband further penalises the wife who is already aggrieved. The person who is in the jail will get food, will get clothes and will get shelter but what about the divorced woman or the Muslim married woman against whom *talaq* is pronounced? What would be the fate of a divorced woman? (iii) It may aggravate the already

acute insecurity and alienate the Indian Muslim community in the country. So, I urge upon the hon. Minister to send this Bill to the Joint Select Committee.

Madam, now, I am come to the provisions of the Bill. All the clauses, namely, clause 3, clauses 5 and 6 are contradictory. I will substantiate as to why I am saying so.

When a triple talaq is pronounced, it is void and illegal. This is clause 3. …(*Interruptions*)

Clause 5 says that when a triple talaq is made, then the wife is entitled to get maintenance. How is it possible? The husband-wife relationship is subsisting, and the marriage is not over and is still subsisting. When the marriage is subsisting, what is the scope of clause 5 of the Bill? I want an explanation from the hon. Minister. …(*Interruptions*)

Further, even if I agree with the proposals of the hon. Minister, when the husband is put in jail for three years, how will he be able to provide maintenance to the divorced woman? Hon. Minister may kindly answer this question. When the husband is put in jail for three years for giving triple talaq, can any Magistrate of a court of law give an order providing for maintenance to a divorced woman whose husband is in the jail? So, the maintenance of poor Muslim woman is being neglected and it is being ignored. So, it is taking away the right of a divorced woman. This is the point which I would like to make. …(*Interruptions*)

Clause 6 also says that when a triple talaq is made, the custody of the child will be with the mother. Here also, I would like to know one thing from the

hon. Minister. The husband-wife relationship is still subsisting. The marital status is still subsisting. How can they claim that the custody of the child would be with the mother? The divorce is not made and the marriage is still subsisting. The husband-wife relationship is subsisting. How can this clause 6 be there? My point is that clauses 3, 5 and 6 are inter-contradictory. Therefore, they are unconstitutional. The Bill will not withstand the scrutiny, and get validated by, the court of law. …(*Interruptions*)

Clause 6 of the Bill violates the provisions of the Guardians and Wards Act. According to this Act, only the District Courts are having the jurisdiction to decide matters relating to the guardian or ward. Here, unfortunately, the hon. Minister has stated in this Bill that it is the Magistrate who is having the authority to provide the custody of a child of a family. It is illegal and a wrong notion of the principles of law. …(*Interruptions*)

Moreover, as per the Criminal Procedure Code, police is the complainant and prosecution is being initiated by the police. It is the police which has to initiate the prosecution and not the victim. For the victim, the State is being represented by the prosecution.

Here, in clause 7 of the Bill, the hon. Minister is saying that we have diluted the law which was passed by this House on 20th December, 2017. It is wrong. Here, they are making it more stringent. If the husband, who is put in prison or is under arrest, wants to get the bail, the prosecution has to be heard and also the woman has to be heard. The Muslim woman, against whom the

talaq is pronounced, has to be heard. Then only will the husband be getting bail. Where in the criminal jurisprudence is this said? …(*Interruptions*)

Madam, I am concluding. Please give me two to three minutes more because I am the mover of the Motion. Even Rule 178 is also there. …(*Interruptions*)

Madam, my point is how the Government can say that the *de facto* complainant, the married Muslim woman, upon whom the talaq is pronounced has to be heard before giving bail. Suppose, that lady or her advocate is not appearing before the court of law. As per clause 7 of the Bill, it is only after hearing the woman, against whom the divorce is pronounced, that the bail should be granted. In case the woman delays her hearing, he shall not be released on bail and bail will never be granted. …(*Interruptions*)

Madam, my last point is that a legislation starts on the basis of necessity and promulgation of an Ordinance starts on the basis of urgency. Here, in this case, no such demand is there because the hon. Supreme Court has already struck down the triple talaq as null and void. …(*Interruptions*)

Then, Madam, compulsion for legislation or for promulgation of an Ordinance comes only when there is an exigency. What is the exigency, urgency and the extraordinary compelling situation prevailing in this country to promulgate this Ordinance?

So, I strongly oppose the Ordinance. I strongly oppose the Bill. I also suggest that the Bill may be sent to the Joint Select Committee for close scrutiny of the Bill.

With these words, I commend the Resolution and I move the Resolution. Thank you very much.

HON. SPEAKER: Motions moved:

> "That this House disapproves of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 (No. & of 2018) promulgated by the President on 19th September, 2018."

> "That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, be taken into consideration."

HON. SPEAKER: Kumari Sushmita Dev to speak.

… (*Interruptions*)

HON. SPEAKER: Is Kumari Sushmita Dev there or not?

… (*Interruptions*)

HON. SPEAKER: Kumari Sushmita Dev, do you want to speak or not?

… (*Interruptions*)

KUMARI SUSHMITA DEV (SILCHAR): Madam Speaker, I seek your permission to speak from here. …(*Interruptions*)

HON. SPEAKER: I am allowing you. But your own Members are not allowing you to speak.

… (*Interruptions*)

KUMARI SUSHMITA DEV : Madam Speaker, as always Shri Premachandran has spoken comprehensively on what are the legal and social issues that are connected to this Bill. He gave a detailed explanation about this Bill. पर मैं कुछ शब्दों में कहना चाहती हूँ कि अगर महिलाओं के सम्मान का सवाल है, महिलाओं की गरिमा का सवाल है तो हमारी पार्टी की तरफ से कोई एतराज नहीं है, पर हमें मुंह में राम और बगल में छुरी से एतराज है। इसलिए यह बेहद जरूरी है कि इस बिल को पार्लियामेंट्री ज्वाइंट सेलेक्ट कमेटी को भेजा जाए।

This Bill when it was introduced on 28th December 2017, you remember it was introduced at 12 in the afternoon. You asked us to debate it at 2.30 p.m. and we debated it at 2.30 p.m. During that debate we raised certain objections which the hon. Law Minister, in his wisdom, feels he has met them. But we stand by that statement, and say that those apprehensions, those fears and those objections have not been met by the new amendments that have been brought in the 2018 Ordinance.

The first thing we had said in the Lok Sabha when this Bill was first debated in 2017, was that we oppose a matter, which is clearly and purely a matter of civil jurisdiction, being criminalised. We had stated at that time that criminalisation of instant triple *talaq* goes against the very basis of the Supreme Court judgement of Shayara Bano. Let me explain as to why it is so. What is it that the Supreme Court has said? It said that the instant triple *talaq*

is void, unconstitutional, discriminatory, and unislamic for the simple reason that it is a unilateral act on the part of the man without giving the woman any opportunity whatsoever to reconcile her marriage. But I am surprised to see that repeatedly this Government states in the Statement of Objects and Reasons that by this Bill and the Bill of 2017 the Government is acting at the behest of the Supreme Court judgement. I am pained to say that despite the fact that the Law Minister himself is a lawyer he has completely misread the Supreme Court judgement. In support of that I would like to point out that when he replied to my arguments last December, he categorically quoted the minority judgement where one Judge said that as per Article 25, it is not for the Court to review a practice which exists in Islam but for the Parliament to legislate. Nowhere in that 300-page judgement has the Court said that the instant triple *talaq* needs to be criminalised.

Madam, it is very easy to give a lecture on empowerment of Muslim women. Let me take this opportunity to say that it is not the first time that the Parliament is legislating on the rights of Muslim women. We saw what happened after the 1985 case of Shah Bano. In 1986 when Shri Rajiv Gandhi was the Prime Minister of India, he introduced the Muslim Women (Protection of Rights on Divorce) Act, 1986.

Today another landmark judgement has come and another Government is seeking to pass a law which is talking about the rights of the Muslim women on marriage.

Madam, I would like to point out here whether this Government sincerely believes in the empowerment of Muslim women. I don't need to go very far or all over India to look at the status of Muslim women. I look at Shah Bano and Shayara Bano. These two women will always be remembered by this country for bringing a matter to the Supreme Court which led to landmark decision.

Madam, what is Shah Bano's case? She was being paid a maintenance of Rupees 200 per month. While she was married, her husband stopped that maintenance. She invoked Section 125 of CrPC and she asked that her maintenance may be continued. How did her husband react? Her husband instantly issued a *talaqnama* and gave her *mehr* and arrears and said that my duties are over.

Let us look at Shayara Bano. The Hon. Law Minister keeps praising Shayara Bano. What is the history and life of Shayara Bano? She suffered from domestic violence for 15 years. Her husband tried to poison her. Her husband demanded dowry from her. Her husband did not let her to meet her family members and took away the children.

Madam, Shayara Bano left her matrimonial home and went back to her parent's house. Her husband filed a case for restitution conjugal rights in the Allahabad High Court. She opposed that. Madam, please understand that Shayara Bano opposed it. She said, I will not go back to my husband because I fear for my life. There is a threat to my life. What did her husband do? In response to a civil jurisdiction case, he issued her a *talaqnama.*

What is this Government doing? Please learn from Shah Bano and Shayara Bano's cases. Today, what are you giving to the Muslim women in the name of empowerment? You are giving nothing but a criminal case. Will the husband reconcile? Let the Hon. Law Minister answer that. You are talking about women empowerment. आपने महिला के सम्मान और महिला के अधिकार के बारे में कहा है। मैं इस सरकार से पूछना चाहती हूं कि आपने इस एक्ट में 'Subsistence' शब्द का इस्तेमाल किया है, what is the definition of subsistence? Today, there is no definition of subsistence in the Bill. If you look at the definition of the word in the Oxford Dictionary, it says, 'bare minimum resources by which a person can stay alive'. Today, what are you doing in the name of women empowerment? You are giving the husband a right to subvert much greater rights owed to the women under the Domestic Violence Act of 2005.

14 44 hrs

At this stage, Shri G. Hari and some other hon. Members went back to their seats.

Today, you are giving the Muslim husband, under this new Ordinance, an opportunity to say that I will not go under Section 125 of the GPC which the Shah Bano judgement gave and which the 1986 Act gave by saying that I will give you only mere subsistence under this 2018 Bill.

Madam, even in the last occasion when we debated in Lok Sabha, we had asked about the subsistence allowance of Muslim women. But you did not define it. Let me put it on record today, if anybody, any law in the history of this country has given a Muslim woman on divorce, the most progressive

rights, it is the Act that Shri Rajiv Gandhi ji, former Prime Minister of India brought in 1986. मैं एक कांग्रेस सांसद होने के नाते यह नहीं बोल रही हूं, सुप्रीम कोर्ट की बात आज सदन में हो रही है।

I quote the case of Danial Latifi of 2001. In that case, the Court has said, not once but repeatedly, that the 1986 Act that followed the Shah Bano judgement of 1985, is not only Constitutional, but it gives a divorced woman the right to maintenance for her entire lifetime and, not only that, it is time bound. It must be given within three months.

Madam, I request the Law Minister to take a leaf from Rajiv ji's legislation and define 'subsistence'. Please define 'subsistence'. Tell the Muslim women, tell Shayara Bano and tell Shah Bano that she will not be stuck with Rs. 175 or Rs. 200 in a month. What is the definition of 'subsistence', there is absolutely no explanation for that.

Madam, last but not least, in Muslim Law, all of us know, and the hon. Law Minister knows as he himself is a lawyer, that in Muslim Law, a marriage is a contract just like in other laws. But today, when a contract is broken, it is a civil wrong. I would like to ask the hon. Law Minister that today he is saying that if a man pronounces instant triple talaq, it is a criminal offence. I draw the attention of the hon. Law Minister to the Hindu Marriage Act, 1955 which governs Hindus, Sikhs, Buddhists and Jains. I draw the attention of the hon. Minister to the Divorce Act, 1869 which governs Christians. I draw his attention to the Parsi Marriage Act and Divorce Act, 1936 and ask him that what happens to a deserted woman in every other religion, is that she has a right to

file for divorce. The minimum waiting period is two years of desertion, thereafter, she can file for divorce or if she wants any immediate relief, she has to file for restitution of conjugal rights. What is different here is that, today, when it comes to a Muslim male, the Government is criminalising it. This Law is not about empowering a Muslim woman but penalising a Muslim man. If this Government is true to its commitment to 'Beti Bachao, Beti Padhao', please tell us what this Bill will give Shayara Bano. It will give her nothing. It will give her a criminal case in the Magistrate Court, that is all. All they are doing is they are keeping Shayara Bano, married to her husband, the same husband who filed for restitution of conjugal rights and Shayara Bano opposed it and refused to go back to her husband. Today, all you are doing is you are giving her a criminal proceeding without any definition of subsistence allowance whatsoever.

Madam, I want to ask Shri Ravi Shankar Prasad ji, अगर आज गुजरात की कोई महिला का पति उसे छोड़ दे और गुजरात हाई कोर्ट में कोई ऐसा पिटिशन हो या सुप्रीम कोर्ट में ऐसा कोई पिटिशन आए कि मेरे पति के अगेनस्ट क्रिमिनल ऑफेंस कर दीजिए, मुझे desert किया है तो क्या रविशंकर प्रसाद जी करेंगे, वह नहीं करेंगे, because he understands that what is civil is civil and what is criminal is criminal. It is absolutely imperative, Madam. If this Government truly believes in empowerment of a Muslim women, let this Bill go to the appropriate committee, listen to the stakeholders, listen to the people/women who are impacted, listen to the men who will be impacted, listen to the voices of the people. All of us who sit here, we have no right to play messiah. We are the representatives of the people and we must listen to

the people. I urge the Government and I urge the hon. Law Minister to do the right thing, send it to the appropriate committee failing which this Bill should be withdrawn. We oppose the criminalisation of triple talaq and we will support every right to subsistence allowance, and every other right that will empower, not only Muslim women but every woman in the country.

श्रीमती मीनाक्षी लेखी (नई दिल्ली): अध्यक्ष महोदया, आपने मुझे इस विषय पर बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देती हूं। I was a little engrossed in what was being spoken and all I can say is, जिस प्रधान सेवक की सेवाओं का लाभ हर वर्ग और हर क्षेत्र को मिल रहा है, क्या मुस्लिम महिलाओं को उससे वंचित रखा जाना चाहिए? आज विषय है कि पांच साल के अंदर पचास ऐसी स्कीम्स हैं, जो केन्द्र सरकार महिलाओं के लिए लेकर आई है। आप खुद जब वीमेन एंड चाइल्ड मिनिस्टर थीं, मुझे याद है कि जेंडर बजटिंग की बात हुआ करती थी। उसके बाद दस साल तक जेंडर बजटिंग की बात इस देश से गायब हो गई और आज वीमेन एम्पॉवरमेंट नहीं बल्कि वीमेन लेड एम्पॉवरमेंट की बात यह सरकार कर रही है।

चाहे बेटी पढ़ाओ बेटी बचाओ योजना है, चाहे प्रधान मंत्री आवास योजना है, चाहे मुद्रा योजना है, चाहे आशा वर्कर्स हैं, चाहे आंगनवाड़ी वर्कर्स हैं, चाहे इंद्रधनुष योजना है, इन तमाम योजनाओं में महिलाओं की भागीदारी को सुनिश्चित किया जा रहा है। लेकिन ऐसे ही समाज में एक कुरीति है जिसका नाम ट्रिप्पल तलाक – तलाक-ए-बिद्दत है। तलाक-ए-बिद्दत को लेकर मैं अपने शब्दों में नहीं, बल्कि कुरान के शब्दों में यदि मैं कुछ बात कहूं, तो कुरान की कौन-सी सुराह, कौन-सी आयत के अंदर तलाक-ए-बिद्दत का जिक्र है, यह मैं सुष्मिता देव सहित बाकी लोगों से पूछना चाहती हूं। यदि ऐसी किसी प्रथा का जिक्र नहीं है तथा इसके बाद सुप्रीम कोर्ट इस बारे में निर्णय देता है कि तलाक-ए-बिद्दत गैर संवैधानिक है, गैर कानूनी है क्योंकि वह महिलाओं को उनके अधिकारों से वंचित करता है। यह राइट टू इक्वेलिटी के खिलाफ है। आपने डायवोर्स का सुप्रीम राइट आदमी के हाथ में दे दिया, जिसके ऊपर अभी तक विपक्ष में से किसी एक सदस्य ने बात नहीं की है। बार-बार यही कहा जा रहा है कि सिविल लॉज़ के अंदर क्रिमिनेलिटी नहीं होती है और जिस सैक्शन 125 की बात की जा रही है, सस्टेनेंस के राइट की बात की जा रही है, वह क्रिमिनल एक्ट है, वह 125 सीआरपीसी है, वह आलरेडी इस देश में क्रिमिनलाइज्ड है।

मैं सरकार के माध्यम से और अपनी पार्टी की तरफ से कहना चाहती हूं कि Emphatically I want to add this that whenever we are discussing subjects

relating to gender justice, this is not 'He vs. She'. These are issues of human rights violation and these belong to the entire social set-up and the entire political set-up. Emphatically I want to add that no gender war can ever be won until and unless men are standing with women because they continue to be in the state of dominance. I am very happy that my Prime Minister and my Prime Minister-led Government had chosen to take this initiative of bringing at least 50 such schemes to empower women of this country. जो लोग सबरीमाला, सबरीमाला चिल्ला रहे थे। यदि उन्होंने शशि थरूर जी का बयान पढ़ लिया होता, तो चिल्लाना बंद हो गया होता, क्योंकि वे भी मानते हैं कि सबरीमाला का मसला बिलकुल भिन्न है। हमारे देश में, हमारे संविधान में यूनीफार्म सिविल कोड की बात की गई है, यूनीफार्म रिलीजियस कोड की बात नहीं की गई है। सिविल राइट के अंदर महिलाओं की शादी का अख्तियार, सस्टेनेंस का अधिकार, भत्ते का अधिकार उसी सिविल लॉ के तहत आते हैं कि समाज की व्यवस्था कैसी हो। उसमें यह नहीं आता है कि मरने के बाद किसको दफनाया जाए और किसे जलाया जाएगा। ये अधिकार रिलिजियस राइट है। Religious rituals are different and there should be no interference from the court in them as compared to civil laws and civil society laws. So far as civil rights are concerned, criminalisation happens if a person chooses not to pay his mother the sustenance amount, if a person chooses not to pay the maintenance amount to the wife or to the children. Already in various formats - whether it is domestic violence Act, Section 125 of the CrPC, or under Writ jurisdiction - these laws can be enforced. But what has the Government done? सरकार ने जो पहले कदम उठाया था, वह सही कदम था, लेकिन कुछ आपत्ति व्यक्त की गई। उन आपत्तियों के निराकरण के लिए इस कानून में तबदीली की गई और यही कारण है कि वर्ष 2017 में पहला बिल लाया गया। जब वह बिल राज्य सभा से पारित नहीं हुआ,

तब आर्डिनेंस आया। आर्डिनेंस के मुताबिक सत्र चल रहा है तो या उस पर कानून बनाइए या फिर उसकी सुनवाई हो। उसके तहत ही यह बिल दोबारा दूसरे तरीके से बदलकर आपके सामने आया है। एक शायर ने कहा है – "हर मील के पत्थर पर लिख दो यह इबारत, मंजिल नहीं मिलती नाकाम इरादों से।" जब इरादा नेक है और इरादा है न्याय दिलाने का, इरादा है समाज को बराबर खड़ा करने का, इरादा है कि इस देश से हर कुरीति का निदान हो। इस इरादे के साथ पुन: इसे नए बिल के रूप में आपके सामने लाया जा रहा है। जिसे भी आपत्ति है, वह इस बात को समझे कि तलाक को लेकर महिलाओं का क्या कहना है। एक औरत होने के नाते और भारतीयता में विश्वास रखते हुए यह बात कहती हूं कि महिला चाहे हिन्दू वर्ग की हो, चाहे मुसलमान वर्ग की हो, चाहे ईसाई वर्ग की हो, अधिकतर महिलाएं तलाक से दूर भागती हैं क्योंकि यदि एक बार शादी हुई, तो वह जीवन भर निभाने की बात होती है। जहां तक कानून की व्यवस्था है, किसी भी पुरुष को यह अधिकार दे देना कि क्षण भर के अंदर वह कहे कि तलाक, तलाक, तलाक और over and done with, क्या यह सही होगा? क्या किसी भी समाज के लिए यह सही होगा? कोई सुलहनामा, कोई आपसी बातचीत या कोई जरिया हो ताकि परिवार को बचाया जा सके। एक पुरुष यह अधिकार रखे कि वह जब चाहे अपनी मर्जी से... एक लाइन है कि पुरुष वस्त्रों की भांति स्त्री को बदलता चला जाए, क्या यह संभव है?

एक नर नारी का नारा है,
एक नर नारी का मारा है,
एक नर नारी का रक्षक है,
एक नर नारी का भक्षक है।

क्या हम ऐसे भक्षक समाज की संरचना करना चाहते हैं, जहाँ पर केवल पुरुष को यह अधिकार हो कि औरत कब घर में रहेगी और कब घर से बाहर निकाल दी जाएगी।

15 दिन शादी के बीते नहीं कि उसे तलाक देकर घर से बाहर कर दो क्योंकि वह डाउरी नहीं लेकर आई या उसकी शादी को 25 साल हो गए, वह चार-पाँच बच्चों की माँ है, उसको बच्चों

समेत घर से बाहर कर दो और कहो कि यह रहा 25 साल पुराना मेहर की रकम। आप जाइए और आपकी विदाई तय है।

जो लोग वर्ष 1986 के शाह बानो केस की बात कर रहे थे, वे सरासर मिस-कोट कर रहे थे क्योंकि उन्होंने केवल अपीज़मेंट की पॉलिटिक्स की है, उन्होंने देश में विकास की पॉलिटिक्स नहीं की। अगर देश में विकास की पॉलिटिक्स की होती, अगर उनका इरादा नेक होता, तो इस देश के सामने एक नहीं, तीन-तीन बार, अब यह चौथी बार है कि ऐसे जज़मेंट्स पारित किए गए। ऐसे जज़मेंट्स पास करने के बाद कांग्रेस पार्टी ने कहा था- राइट्स ऑफ विमेन ऑन डिवोर्स। यही अंतर है सोच का। वो डिवोर्स की बात करते हैं, हम विवाह की बात करते हैं। हम राइट्स और मैरिज की बात करते हैं। हम शादी चलाने की बात करते हैं। वही शादी चलाने के लिए जो भी कानूनी हक़ूक हैं, वो औरत को मिलनी चाहिए क्योंकि औरतें बदले जाने वाले वस्त्र के बराबर नहीं है कि आये दिन आप उसे बदल दें।

मैं क़ुरान से कोट करना चाहती हूँ कि इसमें इस्लामिक लॉ के मुताबिक क्या कहा गया है और फ़ैजी की डिजोल्यूशन ऑफ मैरिज एक्ट का एक पैराग्राफ पढ़कर सुनाना चाहती हूँ। The reform of Muhammad; it has been pointed out by several authorities that prior to Islam, divorce among the ancient Arabs was easy and of frequent occurrence and that this tendency has persisted to some extent in Islamic law. But to take a fair and balanced view, it must be observed that the Prophet showed his dislike to it in no uncertain terms. He is reported to have said that with *Allah,* the most testable of all the things permitted is divorce. Qadi Noman records an instance where Ali refused to divorce one of his four wives in order to marry another and he told the people of Kufa not to give their daughters in marriage to Imam Hassan, his own son, for he was in the habit of marrying and divorcing a large number of women, a course of action which Ali disapproved.

यह इस्लाम कहता है। इस्लाम में दो शुरा हैं। चाहे वह शुरा-अल-बक़र हो या शुरा-अल-तलाक़ हो, दोनों का यह मानना है कि किसी भी तरीके से डिवोर्स नहीं होना चाहिए। कोशिश यह होनी चाहिए कि दोनों के बीच में सुलहनामा हो सके। सुलहनामा से पहले इद्दत पीरियड का इंतजार किया जाए क्योंकि पैगम्बर मोहम्मद साहब खुद तलाक के खिलाफ थे। उन्होंने इसको अधिक से अधिक अरैबिक सोसायटी को देखते हुए मुश्किल बनाने की कोशिश की। इस प्रक्रिया में उन्होंने कहा कि पहले इद्दत का इंतजार कीजिए। इद्दत के बाद सुलहनामे की बात कीजिए। अगर इस बीच में औरत अपनी इच्छा जाहिर करती है, तो मेल-मिलाप कीजिए। उसके बाद तो डिवोर्स ही खत्म हो जाता है। उसके बावजूद, अगर यह तय है कि डिवोर्स होना है, तो दो गवाहों को पेश कीजिए। इसलिए उन्होंने कोशिश की कि कुछ भी करके, किसी भी तरीके से इस प्रथा को समाप्त किया जाए। क़ुरान यह कहती है। अगर मैं क़ुरान की आयतें सीधे रूप में पढ़कर बताऊँ, Medinan surah that outlines some of the regulations concerning divorce. The surah strongly urges people to observe God's regulations and guidance especially, the waiting period, housing and maintenance. To reinforce this, they are reminded of fate of earlier disobedient people and rewards of the obedient, God's power and knowledge are emphasised at the end of the verse and which says, "It is God who created seven heavens and familiar on earth. His command descends between them. So, you should realise that he has the power over all things and his knowledge encompasses all. So, you have to understand. You believe in Quran; you believe in God; then, you must do the righteous thing and pay the maintenance as per your status."

15 00 hrs

सस्टिनेंस तो कम से कम की बात है। कुरान तो स्टेटस के मुताबिक देने की बात करती है। इसके बीच में औरतों को लेकर जो विचार बना है, मैं खुलकर यह कहना चाहती हूं, कुछ समाज के लिए, खास तौर पर वे लोग जो इस पर राजनीति कर रहे हैं।

औरतों के लिए तुम्हारा चलन निराला क्यों है?

जो कहते हो कि धर्म साफ है, तो ये नियम काला क्यों है?

शिकायत मस्ज़िदों से नहीं, पर फतवों से है मुझे,

तुमने औरतों के लिए, औरतों को अपने धर्म से निकाला क्यों है?

जहां तक शरीयत की बात है, तो इस देश के अंदर जो कंपैरिज़न किया जा रहा है, कि हिंदू मैरिज एक्ट के तहत यह होता है, पारसी मैरिज एक्ट के तहत यह होता है, शरियत एक्ट के अंदर यह होता है, तो Application of Shariat Act, 1937 जब इस देश में आया, उस ज़माने में भी कई लोगों का कहना था कि कस्टमरी लॉ को आप बेस मत बनाइए। हिंदू मैरिज एक्ट, 1955, 1957 वाला जो क्वोट किया जा रहा है, तो मैं इस सदन के सामने बताना चाहती हूं कि उससे पहले हिंदुओं के बीच में तलाक होता ही नहीं था। There was nothing called divorce. The Christian Marriage Act 1872 was the oldest Act which recognised divorce later. There were three difference Acts.

हमने तीन पर्सनल लॉज़ को मान्यता दी है। इसलिए, एक का दूसरे से कंपैरिज़न नहीं किया जा सकता, क्योंकि एक ही जो सामाजिक असलियत है, वह कुछ और है। यह तब ही मुमकिन है, जब हम सब लोग बैठकर तय कर लें कि यूनिफॉर्म सिविल कोड लेकर आएंगे, तब आप इसे लागू कीजिए। जहां तक तलाक का विषय है, तो मैं यह भी बताना चाहती हूं कि हनफ़ी व्यवस्था, ज्युरिस्प्रडेंस के को मानने वाले 70 प्रतिशत लोग भारत में हैं। हनफ़ी है, सफ़ी है, मलिकी है और हम्बिली है। इन चारों व्यवस्थाओं में से 70 प्रतिशत भारत के लोग हनफ़ी व्यवस्था को मानते हैं। इसके तहत तलाक-ए-बिद्दत को एक मान्यता प्राप्त है। लेकिन जो सलाफी व्यवस्था है, जिसे

प्यूरिटैनिकल फॉर्म ऑफ इस्लाम कहा जाता है, उसमें इस व्यवस्था की मान्यता ही नहीं है। इस पृथ्वी पर इतने बड़े-बड़े जो इस्लामिक राज्य हैं, जहां इस्लाम ही उनका स्टेट रिलिजन है, वहां भी इस व्यवस्था की कोई रेग्युलेशन नहीं है। वे इसकी मान्यता नहीं देते हैं, लेकिन मुझे हैरानी है कि भारत जैसे सेक्युलर देश के अंदर इसकी मान्यता है और जो पार्टीज़ अपने आप को सेक्युलर कहती हैं, वही धर्म का दुष्प्रयोग करती हैं।

इसको जायज़ ठहराने का जो कुकृत्य है, वह सामने आता है। किसी ने पीछे से हलाला शब्द का इस्तेमाल किया। मुझे लगता है कि यह पैगम्बर का जो दिया हुआ कथन है, उसका ही निराकरण किया जा रहा है। इससे बड़ा पाप नहीं है, क्योंकि कुरान की जो आयत है, जो मैंने आपको पढ़कर बताई, उससे यह बिलकुल स्पष्ट है कि 1400 साल पूर्व अरब समाज के अंदर कुछ कुरीतियां थीं। कस्टमरी लॉ को ऑब्ज़र्व करते-करते वे कुरीतियां इस्लाम को मानने वालों के बीच भी आ गईं। उनको कंटीन्यू करना, मेरे ख्याल से इससे बड़ा पाप नहीं होगा, क्योंकि उस व्यवस्था के खिलाफ तो कुरान खुद है। इस देश के अंदर अगर कोई भी व्यक्ति उस व्यवस्था के खिलाफ सुप्रीम कोर्ट के आगे जाकर न्याय की गुहार लगाएगा या इस पार्लियामेंट से तय करवाएगा कि आप एक कानून लेकर आइए, तो मुझे लगता है कि यह हमारी कर्तव्यबद्धता है कि हम उस पर कानून लेकर आएं और Codified form of law लेकर आएं।

अलग-अलग इस्लामिक पंथ के अलग-अलग कानून हुआ करते थे, जैसा कि मैंने पहले कहा है। लेकिन इस सामूहिक अत्याचार में आप यह सोचिए कि एक निकाह होता है, कबूलनामे के तहत होता है, समाज के व्यक्ति उस में मौजूद होते हैं। वह स्पष्ट कबूलनामा होता है। ऐसे में एक एस.एम.एस., एक वॉट्सएप, एक ई-मेल, एक फोन कॉल - शादी खत्म? यह कहां की व्यवस्था है? आपको इसका कहां से अधिकार मिलता है? यह कुरान की बात के खिलाफ है। कभी संगीन, मतलब बहुत सीरियस :

कभी संगीन कभी मज़ाक बन जाएगा,

मिट्टी का शरीर खाक बन जाएगा,

ज़रा एहतियात बरत रकीब मेरे,

न जाने कौन सा टेलीफोन तलाक बन जाएगा।

एक माननीय सदस्य : …* तो करो। …(व्यवधान)।

श्रीमती मीनाक्षी लेखी: … * तो आप कीजिए, … * तो आप जैसे लोगों को आनी चाहिए।

माननीय अध्यक्ष : आपने ऐसा बोला क्यों? मैं बहुत अच्छे तरीके से समझती हूं, ऐसे शब्दों को इस्तेमाल न कीजिए।

…(व्यवधान)

माननीय अध्यक्ष : मीनाक्षी लेखी जी, आप ऐसी बातों की तरफ ध्यान मत दीजिए।

श्रीमती मीनाक्षी लेखी : अध्यक्ष जी, 22 अगस्त को सुप्रीम कोर्ट ने तलाक-ए-बिद्दत को गैर-इस्लामिक करार दिया है। जब 22 अगस्त को जजेज़ का फैसला आया तो उनके सामने तमाम सवाल थे। उनके सामने एक सवाल था कि क्या राइट टू इक्वेलिटी, राइट टू लाइफ विद डिग्निटी और साथ में राइट टू फ्रीडम ऑफ रिलीजन हैं, क्या ये आपस में कंफ्लिक्टिंग राइट्स हैं। कोर्ट ने तय किया कि राइट टू लाइफ विद डिग्निटी सबसे महत्वपूर्ण अधिकार है। उसके तहत हम इस प्रथा को समाप्त करना चाहते हैं। यह जजमेंट 3:2 के रेशियो में आया, तीन जजों ने इसको गैर-इस्लामिक प्रथा बताया और दो लोगों ने कहा कि यह फ्रीडम के बीच में आ रहा है, इसलिए देश की संसद इस पर कानून बनाए। छ: महीने के लिए इस प्रथा को स्थगित किया जाता है। स्थगन के बीच में इसके लिए कानून आ जाए। उसी के चलते पहले कानून लाने की कोशिश हुई, लेकिन जो रवैया आप देख रहे हैं, बार-बार गुमराह करने वाला रवैया, वही गुमराह करने वाला रवैया पहले चलता रहा, उसके कारण ऑर्डिनेंस लाना पड़ा। ऑर्डिनेंस के बाद दोबारा इस लॉ को लाया गया और यह सोचकर जितनी आपत्ति व्यक्त की है, अगर हम उसका निराकरण इसी एक्ट में डाल देते, जबकि वह सब ईक्वल डिस्ट्रीब्यूशन कहीं और है, लेकिन बावजूद इसके हम इसी एक्ट के अंदर वे सारे

* Not recorded.

प्रावधान कर देते हैं तो इनकी आपत्तियों का निराकरण होगा। लेकिन स्पष्ट है कि जिस तरीके की रीति इस सदन में चल रही है, इसका केवल और केवल राजनीति करना उद्देश्य है, न कि ऐसी समस्या का हल ढूंढना। अगर इस समस्या का हल ढूंढना होता तो आर्टिकल 142 के तहत वह कानून तो बन ही चुका था, लेकिन इसी बीच जनवरी 2017 से 13 सितम्बर 2018 तक 430 तलाक के मामले सामने आए। उनमें से 229 सुप्रीम कोर्ट के निर्णय से पहले के हैं और 201 मामले निर्णय के बाद के हैं। आश्चर्यजनक बात है कि ट्रिपल तलाक के सबसे अधिक मामले उत्तर प्रदेश से आए। उनके अंदर 126 मामले कोर्ट के फैसले के पहले के हैं और 120 मामले फैसले के बाद के हैं। उत्तर प्रदेश में 40 शरिया अदालतें चल रही हैं। जब 40 शरिया अदालतें चल रही हैं और वहां पर एक प्रभावी एन.जी.ओ., वह एन.जी.ओ. है, कोई बोर्ड नहीं है, जिसको ऑल इण्डिया मुस्लिम पर्सनल लॉ बोर्ड का नाम दिया गया और वह वर्ष 1986 के बाद ही निश्चित हुई, क्योंकि कांग्रेस को उस समय इसका राजनैतिक इस्तेमाल करना था। एक वैल्फ के तरीके से इस्तेमाल करने वाला इन्हीं का एक ग्रुप था, जिसको खड़ा किया गया। उसके लिए मैं यह कहना चाहूंगी कि 70 साल तक इस देश के अंदर यह कुप्रथा चलती रही। ऑल इण्डिया मुस्लिम पर्सनल लॉ बोर्ड, जैसा मैंने पहले कहा कि हनफी व्यवस्था के तहत यहां पर लोग उसकी मान्यता ज्यादा रखते हैं। जाहिर है कि सुन्नी और हनफी उसमें से मानने वाले ऑल इण्डिया मुस्लिम पर्सनल लॉ बोर्ड के मेम्बर हैं। एक बहुत पुराना गाना है कि -

"मझधार में नैय्या डूबे तो मांझी पार लगाए,
मांझी जो नाव डुबोए उसे कौन बचाए।"

जहां ऑल इण्डिया मुस्लिम पर्सनल लॉ बोर्ड का काम था, महिलाओं के हुकूकों की लड़ाई लड़ना, लेकिन साबित हो गया है कि हुकूकों की लड़ाई लड़ना तो दूर की बात है, उसको डुबोने के लिए ये बैठे हुए हैं। चूंकि ये बैठे हुए हैं, इसलिए सुप्रीम कोर्ट के फैसले को काबिज़ करने के लिए और उसको मान्यता देने के लिए यह कानून लाना आवश्यक था। इसी के तहत गतिरोध के बावजूद, प्रतिरोध के बावजूद इस कानून को हम लोग लेकर आए हैं। इसमें सीधे गिरफ्तारी का जो उसूल है,

वह उसूल इसलिए है, आप देखिए कि स्कीम ऑफ थिंग्स क्या है? ये नॉन बेलेबल ऑफेंस बनाया गया है, लेकिन मजिस्ट्रेट को जमानत देने का अधिकार है। जमानत देने का अधिकार तभी संभव होगा, जब कम्प्लेनेंट जो कि महिला है, उसका ब्लड रिलेटिव है या शादी के द्वारा जो उसका रिश्तेदार है, उनमें से कोई ये शिकायत दर्ज कर सकता है। कम्प्लेनेंट की जो डेफीनेशन है, वह डिफाइन की गयी और जब कम्प्लेनेंट जब कम्प्लेंट दे, उसके बाद महिला की सुनवाई हो, उसके बाद तथ्यों को देखकर तय किया जाए कि बेल मिलनी है या नहीं। साथ ही इसको कंपाउंडेबल बनाया गया। कम्पाउंडेबल का अर्थ सिर्फ इतना है कि उस मामले को रफा-दफा मजिस्ट्रेट के कोर्ट में ही किया जा सकता है। नहीं तो नान कम्पाउंडेबल अफेन्सेस भी 482 के तहत हाई कोर्ट के अंदर क्वाशिंग पिटिशन डलती है। वह क्वाशिंग पिटिशन तक का जो रास्ता है, वह तय न करना पड़े, बल्कि सुलहनामा हो जाए, तो वहीं के वहीं ऐसे मामलों को समाप्त किया जाए और उसको गुजारा भत्ता दिया जाए। इस कानून की जो नीयत है, वह बिल्कुल साफ है, प्यूनिटिव है, लेकिन साथ ही साथ रेस्टोरेटिव भी है और रेस्टोरेटिव के साथ रेस्टोरेशन भी है और रिफार्मेटिव भी है। अगर गलती की है, तो गलती में सुधार की एक गुंजाइश है और उस सुधार की गुंजाइश के बाद इस पर पूरी तरह से काम किया जाए। तमाम प्रयास हो जाएं, उन प्रयासों के बाद कुछ रजामंदी हो जाए, उन दोनों को मौका मिल जाए, बार-बार साथ रहने का, बच्चों की देखभाल करने का। सताई हुई औरतों के सामने एक रास्ता निकल कर आए। मैं यही कहना चाहती हूं कि जब राईट टू लाइफ विद डिग्निटी की बात आती है, तब यह एक अधिकार के रूप में सामने आता है कि दोनों पक्ष आपस में बैठकर कुछ सुलह कर सकें और उस सुलह के बाद आपस में मेल-जोल बढ़ा सकें और इस तरीके की चीजें खत्म की जा सकें। लेकिन मुस्लिम तुष्टीकरण की नीयत से ये अपीज़मेंट पालिटिक्स इस देश में चलती आई है। मैंने उदाहरण दिया है ऐसे इस्लामिक देशों का जहां पर ये गैर-कानूनी है। सिर्फ मुस्लिम तुष्टीकरण की नीयत से मुस्लिम वूमेन (प्रोटेक्शन ऑफ राईट्स आन डिवोर्स) एक्ट प्रोटेक्शन लिखा गया था। लेकिन मिस्नोमर था, क्योंकि जो 125 का अधिकार, जो क्रिमिनल ला का अधिकार उन महिलाओं के पास था, उसको छीना गया था। ये असलियत है और असलियत

यह है कि यह सब कुछ एक देश के पास ऐतिहासिक रूप से फैसला करने का मौका था। कांग्रेस के पास आरिफ मोहम्मद खान जैसे मुसलमान नेता का भी नेतृत्व था। वे चाहते थे, तो देश का इतिहास आज से तीस साल पहले बदल सकते थे, मगर जिनको राजनीति तोड-मरोड़ कर डिवाइसिव पालिटिक्स करनी है, वे कभी देश का इतिहास नहीं बदलेंगे। वे केवल अपीज़मेंट पालिटिक्स करेंगे, क्योंकि वे चाहते ही नहीं हैं कि एक समय ऐसा आए कि इस देश के अंदर यूनिफार्म सिविल कोड लाया जा सके। वह ऐसा चाहेंगे ही नहीं कि हिन्दू-मुसलमान औरतें अपने आप को औरतें पहले समझें और हिन्दू और मुसलमान बाद में समझें। हम सब का धर्म पहले संविधान हो और बाद में कुछ और हो। ऐसी नीयत ही नहीं है। ऐसी नीयत नहीं है, इसी कारण इस देश के अंदर जो मुश्किलात हैं, वे मुश्किलात हैं। मैं इस अन्यायपूर्ण व्यवस्था के खिलाफ कुरान का 2.28 आयत है, सुरह-अल-बक़रह कि जिसमें फोकियत लफ्ज़ का इस्तेमाल किया गया है। फोकियत मतलब the authority of a man on a woman. मुझे लगता है कि इन लोगों ने फोकियत को जरा ज्यादा संजीदगी से ले लिया है। औरत को अपनी प्रापर्टी समझ लिया है। चाहे जैसा उसके साथ बर्ताव करें। लेकिन वही सुरह अगर पूरी तरह से पढ़ा जाए, तो वह बराबरी की भी बात करता है, समानता की भी बात करता है, जिससे ये अपने आपको डिनाय करते रहते हैं। इसी कारण जो लास्ट आपर्टूनिटी 1986 की थी, इस देश के पास, उसको रीइनस्टेट करने का मौका आज फिर सुप्रीम कोर्ट ने हमें 2017 में दिया है। यह एक ऐसा मुद्दा है जिस पर औरतों के अधिकार की अगर बात करें, तो समानता का अधिकार ऐसा है कि जितना किसी मर्द को औरत पर है, उतना ही अधिकार उस औरत को अपने मर्द पर है। यही आयत के मायने हैं। आज इस अन्याय से मुक्ति दिलाने के लिए जिस संकल्प को दोहराया गया था, आज वही लड़ाई हम लोग इस सदन में लड़ रहे हैं, इस एक्ट के माध्यम से लड़ रहे हैं। दाग़ देहलवी का एक शेर है और मुझे लगता है कि ये शेर उन्होंने शायद ऐसी मज़लूम औरतों को सुनकर-देखकर लिखा होगा –

मेरी आह का तुम असर देख लेना,

वो आएंगे थामे जिगर देख लेना।

लेकिन मैं अपनी बहनों को यह बताना चाहती हूं कि वह आह के असर से आए या न आए, लेकिन हां, क्रिमिनल लॉ की वजह से जरूर आएंगे और दौड़ते चले आएंगे, क्योंकि उनको पता है कि उसका नजरिया क्या होने वाला है। अंत में दो लाइनें पढ़कर मैं अपनी बात को विराम देना चाहती हूं -

रख हौसला मंज़र भी आएगा,

प्यासे के पास चलकर समंदर भी आएगा।

मैं ये अपनी सब मुस्लिम बहनों को कहना चाहती हूं कि आदरणीय प्रधान मंत्री जी जिन्होंने प्रधान सेवक के रूप में इतने काम किए, उनके नेतृत्व का लाभ मुसलमान बहनों को भी प्राप्त हो, इसलिए यह कानून लाया गया है। चाहे आशा वर्कस के माध्यम से या चाहे अन्य माध्यम से, बेटी बचाओ, बेटी पढ़ाओ सही मायने में सच होगा।

जब हम फोगाट सिस्टर्स को देखते हैं, जब हम मीनाक्षी अम्मा को देखते हैं, जिनको 72 साल की उम्र में पद्मश्री प्राप्त होता है, जब हम देखते हैं कि कलारीपायट के अंदर वह समाज इतना जागरूक है कि जहां पर महिला अधिकारों की बात होती है, वहां पर मैट्रीलीनियल सोसाइटी है और उस समाज की जो संरचना है, उसे केवल अयप्पा के श्राइन से जोड़ कर देखते हैं, जहां पर उनका रूप जो है, वह एक ब्रह्मचारी का रूप है, अयप्पा वरशिपर्स के लिए मनाही नहीं है, बल्कि केवल एक मंदिर में वे औरतें खुद नहीं जाना चाहती हैं और शायद थरूर साहब के बदले हुए बयान उसी कारण हैं, क्योंकि वे जमीनी सच्चाई को जानते हैं। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करती हूँ।

धन्यवाद।

SHRI A. ANWHAR RAAJHAA (RAMANATHAPURAM): Thank you, Speaker Madam.

When 'The Muslim Women (Protection of Rights on Marriage) Bill, 2017', to criminalise instant triple *talaq*, was passed in the Lok Sabha on 28th December, 2017, I had categorically registered on the floor of the House that our AIADMK Party would not support the Bill in that form and would seek an amendment to this Bill.

Our hon. Chief Minister, Shri Edappadi K. Palaniswami and hon. Deputy Chief Minister, Shri O. Panneerselvam had jointly taken a decision to ask the Central Government to bring an amendment for the omission of the clause providing punishment attracting three years' imprisonment with a fine. But, it is not incorporated in the present Bill.

It is very unfortunate that the Union Government has brought minor changes in this very sensitive Bill and did not incorporate the very important amendments proposed by the AIADMK Party. The views of our Party are totally neglected. We have asked the Government that necessary provision to provide one-time settlement of entitled amount to the married Muslim women, as per Sharia Law, be made. But, the Bill, in its present form, is against the provisions of Sharia Law. It is a firm belief that the Holy Quran is a blessing of God and Sharia is the right way of life followed by Muslims for more than 1500 years without any change or amendments.

Hon. Minister kindly listen to me. Madam Speaker, when there is no effect of triple *talaq* as per the judgement of the hon. Supreme Court dated

22.08.2017, why is the husband being punished with such a severity? This is an important question. This is unconstitutional and is against human rights and the principles of natural justice. I have strong apprehensions against the Bill in the present form. It may lead to communal disharmony and social disintegration. This Bill is against the constitutional provisions enshrined upon the Muslims and is completely against their personal law. This Bill is unconstitutional and is against national integration and communal harmony.

The proposed Bill, which makes triple *talaq* an offence with imprisonment up to three years, is injustice and barbaric to Muslim husbands, who are accused for talaq-e-biddat. No other religion or any other customary law, in India, has any such provision of offence. Why only Muslim husbands are being targeted by the law? This is a very important question. I expect a direct and correct answer from the hon. Minister.

I would again say that the proposed Bill which makes Triple Talaq an offence with imprisonment up to three years is injustice and barbaric to Muslim husbands who are accused of Talaq-e-biddat. No other religion or any other customary law in India has any such provision of offence. Then why only Muslim husbands are being targeted by the Law? The Law cannot be selective to one religious group.

Madam Speaker, Marriage is a civil contract in Islam. It has been in practice in Muslim community as a civil contract since last 1450 years. It is also a civil contract in Indian Law. Divorce practice exists not only in Muslims but

also among Hindus, Christians, Sikhs and all other communities and no where it is considered a criminal offence.

Madam speaker, making the civil offence criminal would work against the women as there will be an increase in the number of abandoned and deserted women. The Bill fails to answer who will take care of the livelihood of women and their children for three years. The other dependents of the family and aged parents will also suffer. The Bill will destroy homes and families. It will be a direct blow to the institution of marriage. In India, there have been surveys on educational, social and economic conditions of Muslims in the last 50-60 years, but never in any of these reports was the issue of Triple Talaq or divorce mentioned as a cause of backwardness of Muslim community. This is a very important point. I expect an answer on this point from the hon. Minister.

It is important that the Law minister be informed that the cases of divorce are least in the Muslim community and so the Triple Talaq is negligible. In Para 10 of the proposed Bill, it is stated, "This legislation would help in ensuring the larger constitutional goals of gender justice and gender equality of Muslim women and help sub- serve their fundamental rights of non-discrimination and empowerment" whereas, in the name of gender justice the fundamental rights guaranteed by the Indian Constitution are being attacked.

As per Muslim personal law, both husband and wife have the right to terminate the marital contract by Talaq or Khula. Madam, this is another important point. How can the lawmakers punish any party for termination of a

civil contract? This is another important question of mine on which I want a reply from the Minister.

Triple Talaq was set aside by the Supreme Court of India and when the marital relationship is unaffected, where is the need for this Bill? There is no need for this Bill. The Bill breaks marital ties rather than protecting women's rights. A Muslim woman's life will be made more miserable and will only make her begging on the streets and vulnerable to exploitation if her husband is jailed.

More than two crore Muslim women participated in the silent protest and rallies across India against this Bill. It is an irony that the Bill is being forcefully implemented on Muslim community without having proper understanding of the issue. This is an important point. The Bill is against the fundamental rights guaranteed by the Constitution of India. It is a direct infringement of Muslim Personal Law. Never in History was such a barbaric Bill drafted to harass Muslim men and destroy Muslim families.

Article 25 (1) of the Constitution of India provides Religious freedom for all. Article 26 provides for a person to follow his own religious faith and the personal laws prescribed by his religion.

This amendment, therefore, breaks the very nature of the provisions of the Indian Constitution and destroys the religious fabric of the Nation.

I have no doubt that this Bill is just an eyewash. The Government is turning a blind eye to the very sensitive issues related to the Muslim population. This also proves that the present Government is totally neglecting

the sentiments of the Opposition Parties. This Bill is, therefore, undemocratic and unconstitutional.

Therefore, on behalf of our Party, I strongly oppose this Bill and I have no second thought that this Bill in the present form should be deferred. Otherwise, it should be referred to the Parliamentary Standing Committee for correction and incorporating the views of our Party.

Before I conclude, I want to quote something in Tamil. Shrimati Meenakashi Lekhi, the star speaker of BJP has once again proved that she is a very good orator and prosecutor. Madam, she is like my sister. We are together in a Committee for more than four years. … (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: She is sitting here, beside me.

SHRI A. ANWHAR RAAJHAA (RAMANATHAPURAM): Yes, I know. You both are very brilliant lawyers.

SHRI RAVI SHANKAR PRASAD: Thank you for your compliment.

*SHRI A. ANWHAR RAAJHAA : In the year 1971, Justice V.R. Krishna Iyer, when he was a Hon. Judge of the Kerala High Court pronounced the judgement on the Yusuf Rawther Vs Sowramma Case. This is the Judgement of Justice V.R Krishna Iyer. I quote: “The view that the Muslim husband enjoys an arbitrary, unilateral power to inflict instant divorce by saying triple talaq does not accord with Islamic injunctions.” Justice V.R Krishna Iyer further adds that “indeed, a deeper study of the subject discloses the fact that Islamic law is a surprisingly rational, realistic and modern law of divorce.”

---

* English translation of the speech originally delivered in Tamil.

In the year 1985 while hearing the Shah Bano Case, when the Hon. Supreme Court of India gave a verdict in favour of alimony creating furore throughout the country. At that time, Hon. Member Shri G M Banatwala, spoke in this august House explaining the Sharia Law and the benefits provided by it to Muslims. The then Prime Minister Shri Rajiv Gandhi was even convinced by the explanations provided by Shri G.M. Banatwala. The then Chief Minister of Tamil Nadu Puratchi Thalaivar Dr. M.G.R had a meeting with the then Prime Minister Shri Rajiv Gandhi and urged upon him to withdraw the Bill after explaining to him the importance of Sharia Law. Thereafter the Bill was withdrawn. I wish to quote both the instances in this august House at this point of time. Therefore, divorce cannot take place in a hurried manner or unilaterally in Islam. Even if divorce takes place in such a fashion, there is nothing in Islam that can accept that. After passing through several stages of reconciliation, and if the marital discord exists beyond reconciliation, only when Islam talks about a decision to be taken in this regard. Further I want to add that Sharia Law followed by Muslims are not written by human beings. They were provided by God. Without any amendment, this Law has been followed by Muslims living all over the world for more than 1450 years. What are the changes that you wish to bring to this Law? During the fasting days of Holy Ramadan, Muslims all over the world, be it in Arabia or Australia or in Jama Masjid, or in Chennai or Ahmedabad, offer prayers or Namaz with a similar posture. Even if you watch it on TV, it will look alike. You can witness Namaz or prayer procedure as one and the same throughout the world. There is not even a small change in the

procedure or posture that has been in practice for more than 1500 years. If that is the case what change can you bring in the society by way of this proposed legislation on Triple Talaq? Madam Speaker Please give me a minute. Human beings legislate law for themselves. But it is amended from time to time. Karl Marx proposed an ideology which became obsolete after some time. Lenin too proposed an ideology which was not suitable for all times. Now people are involved in desecration of statues of Lenin. If a law is legislated by human beings, it is subjected to amendments. Even a poet changes his view point later, after saying something on a particular subject at a given point in time.

"Is there a God? Where does He live? I became an Atheist. I could not find Him. I changed myself into a Theist, then again He was not found."

These are the lines of a poet questioning the very existence of God in this Universe. The same poet writes about the existence of God in another poem.

"There is God, can you see Him? You enjoy listening to Music, do you see any image through that Music? Can you see or visualize the image of truth embedded in every heart?"

The same Poet talks about the existence as well as the non-existence of God, the Almighty. That is why, I say, if a man speaks about something or other, he changes his viewpoints very often. As the Sharia Law is provided by God, it remains unaffected and unchanged. I wish to quote a few lines from the lyrics of a film song by Dr. Puratchi Thalaivar M.G.R. It goes like this. 'You make mistakes inadvertently. But you commit blunders intentionally. Those

who make mistakes should correct themselves. Those who commit blunders should worry for sure'. If you commit this blunder you should be worrying forever. There is no other way to get rid of these things. These things are taking place in your regime. You, as a Government, lost your hold among the rural masses by implementing demonetization. You lost your hold among the urban masses by way of implementation of GST. You lost the confidence of the people as the value of Indian Rupee against the US Dollar has gone down resulting in steep rise in Petrol and Diesel prices. You faced defeat in the recently held Assembly Elections in Rajasthan, Chhattisgarh and Madhya Pradesh. "Those who think ill will face misfortune", is a famous adage. Your defeat in the recently held Assembly Elections is a lesson to be learnt by you. You are not bringing this legislation against the Muslims. You are bringing it against God, the Almighty. So, you cannot escape from the punishment to be given by God. Thank you for this opportunity.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, I rise to speak on the Muslim Women (Protection of Rights on Marriage) Bill, 2018.

Madam, when the Supreme Court gave its judgement that divorce by pronouncing talaq three times is null and void, we took it for granted that this issue would not be reflected upon any further. It was discussed on the floor of the House and it has come back again with some amendments now. What we said at the very beginning was that if this Bill had been sent once more to the Joint Select Committee, the situation could have been different. I say this because all the political parties are extending support to one part of the Bill which deals with rights of women about which you also made some remark from the Chair at the beginning of the discussion.

We are all firm believers in the principles of secularism, communal harmony and unity of the country. So, when any Bill concerning the interest and protection of a significant section of this country comes up, we cannot remain mum.

All political parties have their own stand and they should clarify their own views and versions accordingly. Madam, we are always in favour of protection of women, be it married women or be it unmarried women. Here, in Parliament today, the Bill is moved to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands. Madam, there is no doubt that instant talaq is completely viewed as sinful, improper by a large section of the Muslim community itself. A huge sensible Muslim section considers it as a sinful state which is not acceptable at all. I think that this

thought is a positive direction, So there cannot be any dispute about the need to protect married Muslim women against such type of practice of divorce. I think this part of the debate is beyond debate. Every person, every political party had extended their support. But divorce by triple talaq is, according to us, threatening the social security and well-being of a society as a whole. Madam, we should not forget to protect the interests of the women to highlight the womanhood as a whole in the country. We are also trying to find out if Parliament could provide for 33 per cent reservation for women in the Lower House and also in the State Legislative Assemblies. Madam, I would like to draw the attention of the House to the fact that our Party, the Trinamool Congress, has 34 MPs in Lok Sabha, out of which 12 MPs are females, which is 35 per cent, which means more than 33 per cent and this is the view of Mamata Banerjee, the leader of our Party. She is always there to protect the interest of the women; she is in a mood to uplift the interest and to protect the interest of the womanhood of this country. So, we are here to protect the married Muslim women who are really facing difficulties with the pronouncement of triple talaq and the way they are being divorced. So, on this part which has been introduced by the Government, we have nothing to say. Ravi Shankar Ji, for this portion, I think no political party will say a single word or will object to. On the other hand, we strongly oppose the imprisonment up to three years for those husbands for some reasons. One, this is excessive, arbitrary and irrational according to us. We thoroughly oppose this criminalization provision. Madam, I want to clarify to Ravi Shankar Prasad Ji as

to why we are saying so and why we are opposing this portion. Ravi Shankar Prasad Ji, suppose, the husbands are going to jail, what will happen to those women regarding their maintenance?

It is because the question of giving maintenance by the husband will be moot if the person is in jail. He will find no scope and opportunity to provide her a financial support. There can be little question of maintenance as the person will not be in a position to earn money. The only women, who could be truly benefited under this law are those, whose husbands have significant estates and incomes. That will permit their husbands to make payment of maintenance even if they are not working. दोनों तरफ का हस्बैंड, एक तरफ के हस्बैंड का कोई इनकम नहीं होता है, वह जेल चला गया, वह कैसे रुपये भेजेगा? एक तरफ उसकी प्रोपर्टी है, उसके एस्टेट्स हैं, उनकी पहली पत्नी के पास एस्टेट्स हैं, इस तरह से सहायता चले जाने का एक चैनल हो सकता है। This is a problem. So, if this provision of imprisonment persists, then the said Bill would lead to injustice and make a woman's life deteriorate further. हम लोग सोचते हैं कि यह इस बिल का पोर्शन भी रहे, then the woman's life would deteriorate further. It will be injustice to the women. The divorced women would suffer and justice would be denied to them.

Madam, we, therefore, propose that this Bill should be referred to a Joint Select Committee. We think that this is not a battle of war field so far as this Bill is concerned. It has a humanitarian side very broadly.

So, we hope that the Government will rise to the occasion. In brief, our proposals are: one, that we firmly stand behind the rights of the Muslim women; and, second, we are totally against the provision of criminalisation.

Considering all these sides, I think that the hon. Minister will adopt such a Bill, which will satisfy each one of us.

Thank you very much.

अल्पसंख्यक कार्य मंत्री (श्री मुख्तार अब्बास नक़वी) : माननीय अध्यक्ष जी, आज का दिन बहुत ही ऐतिहासिक दिन है। कभी-कभी लम्हों की खता सदियों की सजा बन जाती है। लगभग तीन दशक पहले इसी सदन में शाह बानो केस के बाद सुप्रीम कोर्ट के फैसले को निष्प्रभावी करने के लिए उस समय की कांग्रेस पार्टी की सरकार ने कानून बनाया था। आज मैं प्रधान मंत्री श्री नरेन्द्र मोदी जी और लॉ मिनिस्टर रवि शंकर प्रसाद जी को बधाई देता हूं कि सुप्रीम कोर्ट के फैसले को मुस्लिम महिलाओं के सामाजिक और संवैधानिक अधिकारों की सुरक्षा से संबंधित निर्णय को प्रभावी बनाने के लिए वे कानून लेकर आए हैं।

महोदया, मैं एक महत्वपूर्ण घटना और जानकारी से बात शुरू करूंगा। I shall communicate to the House a very interesting reaction of one of the poor Muslim families. I met one of the Muslim parents. One man in Bihar told me: "I have got six daughters. One is married. God forbid, she does not get Talaq. But if she is divorced, she would come back to me. I am already finding it difficult to maintain these five daughters. They are yet to get married. If my married daughter, after Talaq, comes back to me; please tell me, how will I be able to look after her? Even with the best desire, I am prepared to die so that my daughter can be protected."

Madam, he told me, with tears in his eyes: "Even if I shed my blood, I will not be able to protect my daughter because I am living in such a manner that I am not able to make both ends meet. So, it will be difficult for me to maintain her.

"According to the law that you are formulating, she will go to the Waqf Board. My friend happens to be a Muslim. She knows the status of the Waqf Board. What will happen to such a woman will be known."

Lastly, I may quote a very interesting story which is full of ethos; you can check it with the Prime Minister. The Muslim women went to the hon. Prime Minister with tears in their eyes. One Muslim girl said: "Mr. Prime Minister, for the third time I have been offered Talaq and if you are talking in terms of going into the 21st Century, why do you have to throw ladies like us back to the Sixth Century? Do not send us to the tender mercy of these people." ये एक बहुत बड़े समाजवादी चिंतक थे। 5 मई, 1986 को श्री मधु दंडवते जी ने इसी सदन के अंदर कहा था। मैंने जो बात कही कि 'लम्हों की खता सदियों की सजा बनती है', उस समय इस सदन में इस विषय पर बहुत ही गंभीरता के साथ चर्चा हुई थी और न केवल श्री मधु दंडवते जी ने बल्कि उस समय के बहुत-से माननीय सदस्यों ने इस सामाजिक कुरीति और बुराई के खात्मे के लिए सरकार से मांग की थी। लेकिन, अनफॉरचुनेटली कुछ कठमुल्लाओं के दबाव में उस समय की सरकार, कुछ फेनेटिक फोर्सेस के दबाव में ...(व्यवधान)

प्रो. सौगत राय (दमदम): कठमुल्ला मतलब क्या है?

श्री मुख्तार अब्बास नकवी: कठमुल्ला मतलब फेनेटिक्स ।...(व्यवधान) आप नहीं समझ पाएंगे। ...(व्यवधान) आप फिर से सुन लीजिए I am repeating it. कुछ कठमुल्लाओं के दबाव में उस समय की कांग्रेस पार्टी की सरकार ने जो सुप्रीम कोर्ट का फैसला था, उस सुप्रीम कोर्ट के फैसले को निष्प्रभावी करने के लिए कानून बनाया। अभी एक बात चल रही थी कि यह जो कानून बन रहा है, इस कानून के बनने के बाद उन मर्दों का क्या होगा, उन गुनहगारों का क्या होगा?

SHRI IDRIS ALI (BASIRHAT): What do you mean by *kathmulla*?...(*Interruptions*)

PROF. SAUGATA ROY : What is *kathmulla*?...(*Interruptions*)

HON. SPEAKER: I will see to it.

... (*Interruptions*)

श्री मुख्तार अब्बास नकवी: कठमुल्ला मतलब फेनेटिक्स। ...(व्यवधान) दादा हमारा हाथ अंग्रेजी में थोड़ा तंग है और हिन्दी में ठीक है। यह उर्दू शब्द है। ...(व्यवधान) अध्यक्ष महोदया, अभी यह बात हो रही थी कि जो स्टेकहोल्डर्स हैं, क्या उनसे बात की गयी, क्या उनसे राय ली गयी? अभी रिसेंटली निर्भया का केस हुआ था। निर्भया केस के समय एक कड़े-से-कड़े कानून के तहत कानूनी प्रावधानों के तहत ऐसे जघन्य अपराध करने वालों के खिलाफ कानून बनना चाहिए और कार्रवाई होनी चाहिए, यह दोनों सदनों में एक स्वर से आवाज उठी थी। इस कानून से प्रभावित कौन लोग हैं? गुनहगार जो इस तरह के गुनाहों को करने के बाद सीना तान कर घूमते थे। उस समय भी कुछ लोग यह बात कह सकते थे कि आपने स्टेक होल्डर्स से क्यों नहीं बात की, आप क्यों इतना कड़ा कानून बना रहे हैं? उस वक्त भी एक स्वर से, एक आवाज से दोनों सदनों ने इस जघन्य अपराध के खिलाफ एक कड़ा कानून बनाया था इसके लिए मैं दोनों सदनों को नतमस्तक होकर सलाम करता हूं, वे ताकत, वे लोग एवं गुनहगार, जो जघन्य अपराध करते थे और घूमते रहते थे, उनके खिलाफ कार्रवाई होनी शुरू हुई।

अध्यक्ष महोदया, जब इस सदन में 15 मई, 1986 को शाहबानो केस के बाद चर्चा हुई, बहुत ही सकारात्मक चर्चा हुई, बहुत ही रचनात्मक चर्चा हुई। उस समय सदन में तमाम काबिल माननीय सदस्य थे। जिन्होंने उस वक्त भी जोर दिया था कि एक ऐसा कानून बनना चाहिए, जिससे मुस्लिम महिलाओं की सामाजिक-संवैधानिक सुरक्षा सुनिश्चित की जा सके। जैसा मैंने पहले कहा, कुछ लोगों के दबाव में वह कानून नहीं बनने दिया गया। उन लम्हों की खता की सजा सदियों इस देश ने भुगती है, खास तौर से उन मुस्लिम महिलाओं ने जो आज भी पीड़ित हैं। तमाम इस्लामिक देश हैं, जिनके बारे में अभी बताया गया है, मैं इस्लाम का कोई बहुत बड़ा विद्वान नहीं हूं, लेकिन मैं इतना जानता हूं कि यह मुद्दा इस्लाम से या धर्म से जुड़ा हुआ नहीं है। यह शुद्ध रूप से सामाजिक कुरीति और कुप्रथा से जुड़ा हुआ है। जिस वक्त सती प्रथा के खात्मे की बात हुई थी, पूरा देश चाहता था कि सती प्रथा खत्म होनी चाहिए और सती प्रथा को खत्म करने के लिए एक मुहिम चली, उस वक्त भी कुछ लोगों ने कहा था कि सती प्रथा एक धर्म का हिस्सा है, उसे कैसे खत्म

किया जा सकता है, लेकिन वह प्रथा खत्म हुई। बाल विवाह के बारे में भी जब यह आवाज उठी कि इसे खत्म किया जाना चाहिए, क्योंकि यह एक कुप्रथा और कुरीति है, उस वक्त देश ने एकजुट होकर बाल विवाह की प्रथा को खत्म किया। उस वक्त भी कुछ लोगों ने यह आवाज उठाई कि यह मजहब से जुड़ा है, यह धर्म से जुड़ा है, इसमें आप कैसे दखलंदाजी कर सकते हैं, इसमें कैसे आप हस्तक्षेप कर सकते हैं, लेकिन वह प्रथा खत्म हुई। उसे इस देश की हमारी व्यवस्था ने ही खत्म किया, हमारे देश के लोगों ने खत्म किया, हमारे देश की मजबूत इच्छाशक्ति की वजह से वह खत्म हुआ। आज कौन सी ऐसी समस्या आ गई है, जिसकी वजह से हम इसकी मुखालफ़त कर रहे हैं, विरोध कर रहे हैं। मैं अभी सुन रहा था, हमारे बहुत से माननीय सदस्य बोल रहे थे, ऐसा लग रहा था कि वे मजलूम के साथ नहीं, मुजरिम के साथ हैं। उनको चिन्ता हो रही थी कि जो जुर्म कर लेगा, जो इस तरह का अपराध कर लेगा, उसको आप जेल क्यों भेज देंगे, उसे तीन साल की सजा क्यों देंगे, उसे बेलेबल ऑफेंस क्यों बना देंगे, उसे नॉन-बेलेबल क्यों कर देंगे, इन सारी चीजों के बारे में टेक्नीकल चर्चा हो रही थी, उसके बारे में रविशंकर जी बताएंगे। …(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): यह हकीकत है। …(व्यवधान)

श्री मुख्तार अब्बास नक़वी: खड़गे साहब कह रहे हैं कि यह हकीकत है।**…**(व्यवधान) आप कत्ल करेंगे और कहेंगे कि हमने कत्ल कर दिया तो तुम उम्र कैद की सजा क्यों दोगे? आप बलात्कार करेंगे और उसके खिलाफ जो कानून बने हुए हैं, आप कहेंगे कि उनके तहत सजा क्यों देंगे? आप डकैती डालेंगे, आप आतंकवाद करेंगे, आप चोरी करेंगे और उस पर कहेंगे कि उसके बारे में जो कानून बना है, वह बहुत सख्त है। अगर इसका पति जेल चला जाएगा तो वह पत्नी क्या करेगी? अरे भई, आप ऐसा जुर्म करो ही क्यों, जिससे आपको जेल जाना पड़े? …(व्यवधान) I am not yielding. …(व्यवधान)

श्री मल्लिकार्जुन खड़गे : मैडम, जो इस बिल का सपोर्ट कर रहे हैं, उधर से बहुत तालियां भी बज रही हैं। …(व्यवधान) मैं आपके माध्यम से पूछना चाहता हूं कि क्या हिन्दू धर्म में ऐसा है कि किसी हस्बैंड को तीन साल जेल भेजा जाए? क्या क्रिश्चियन धर्म में ऐसा कुछ है? …(व्यवधान)

माननीय अध्यक्ष : उसमें इस प्रकार की प्रथा ही नहीं है।

...(व्यवधान)

श्री मुख्तार अब्बास नक़वी: खड़गे साहब, क्या वहां ट्रिपल तलाक है?...(व्यवधान) यहां बात ट्रिपल तलाक की है। हिन्दू धर्म में कौन सा ट्रिपल तलाक है? आप कौन सा हिन्दू धर्म लेकर बैठे हुए हैं? ...(व्यवधान) खड़गे साहब बताएं।...(व्यवधान) यह कौन सा हिन्दू धर्म पैदा हो गया, सेक्युलर हिन्दू धर्म, जिसमें ट्रिपल तलाक पैदा हो गया है? ...(व्यवधान) उसमें ट्रिपल तलाक नहीं है। ...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : आप मेरी बात सुनिए। ...(व्यवधान)

माननीय अध्यक्ष : वहां ऐसी कोई प्रथा नहीं है। आप बैठिए।

...(व्यवधान)

श्री मुख्तार अब्बास नक़वी: अध्यक्ष महोदया, जो लोग इसे धर्म से जोड़ रहे हैं, इस्लाम से जोड़ रहे हैं, मैं उनकी जानकारी के लिए बताना चाहूंगा, वैसे बहुत बार इस हाउस में इस पर चर्चा हो चुकी है।...(व्यवधान) वे तमाम इस्लामिक देश, जो इस्लामिक मूल्यों और मान्यताओं को मानते हैं, उन्होंने दशकों पहले इस तीन तलाक कुप्रथा को, इस कुरीति को खत्म कर दिया है। ...(व्यवधान) वर्ष 1929 में सूडान में तीन तलाक को अपराध घोषित किया गया ।...(व्यवधान) वर्ष 1956 में, आज़ादी के फौरन बाद पाकिस्तान ने तीन तलाक को गैर-कानूनी और अपराध घोषित किया।...(व्यवधान) बांग्लादेश ने वर्ष 1972 में इसको गैरकानूनी घोषित किया। इराक ने वर्ष 1959 में तीन तलाक को खत्म किया। सीरिया ने वर्ष 1953 में तीन तलाक को खत्म किया। मलेशिया ने वर्ष 1969 में इस पर रोक लगाई। इनके अलावा, साइप्रस, जॉर्डन, अल्जीरिया, ईरान, ब्रुनेई, मोरक्को, कतर, यूएई जैसे इस्लामिक देशों ने तीन तलाक को गैरकानूनी ही नहीं बल्कि अपराध घोषित किया। ...(व्यवधान) क्या वे इस्लाम को नहीं मानने वाले हैं या आपका सेक्यूलरिज्म का कौन-सा नया फंडा पैदा हो गया है कि आप कहेंगे कि हम हिन्दुओं में क्यों नहीं हैं? हिन्दुओं में तीन

तलाक नहीं है। ...(व्यवधान) खड़गे जी आप बहुत वरिष्ठ व्यक्ति हैं। अगर आप तर्क दें तो कुतर्कों से जुड़ा हुआ तर्क नहीं दीजिए। ...(व्यवधान)

मैं एक पॉजिटिव बात कहना चाहता हूं। अभी भी कांग्रेस को कुछ समझ नहीं आ रहा है तो मैं कुछ नहीं कर सकता हूं। मैं पॉजिटिव बात करना चाहता हूं कि जिस समय यह सरकार ने तीन तलाक बिल को लोक सभा में लाई, राज्य सभा में लाई, पिछली बार लोक सभा में इस बिल को पास करने में कांग्रेस पार्टी ने मदद की थी। लोक सभा से राज्य सभा के सौ कदम के फासले में इनके पैर कैसे लड़खड़ा गए, यह हम नहीं जानते हैं।

अध्यक्ष महोदया, एक पॉजिटिव चीज यह है कि एक पॉजिटिव डिसकशन हुआ है। उलेमा और मुस्लिम पर्सनल लॉ बोर्ड भी इसको बहुत पॉजिटिव ले रहा है। उसने भी यह कहा है कि तीन तलाक एक अपराध है, इसको खत्म होना चाहिए। तमाम उलेमाओं ने कहा है कि तीन तलाक अपराध है लेकिन यह खत्म नहीं हुआ। उसके बाद रवि शंकर जी बता रहे थे कि यह कल भी हुआ, परसों भी हुआ, आज भी हुआ, लगातार चल रहा है। उसके लिए कुछ कानूनी व्यवस्था करनी पड़ेगी या नहीं, उसके लिए तर्क दिया जा रहा है। अभी हमारे माननीय सदस्य ने कहा है कि जब माननीय सुप्रीम कोर्ट ने उसको असंवैधानिक घोषित कर दिया है, गैरकानूनी घोषित कर दिया है तो कानून बनाने की क्या जरूरत है? क्या कत्ल कानूनी है, क्या आतंकवाद कानूनी है, संवैधानिक है, या जितने भी अपराध हैं, क्या रेप कानूनी है, ये सभी गैरकानूनी और असंवैधानिक हैं, लेकिन इनके लिए कानून है। खड़गे साहब, अगर उनके लिए कानून है तो इस जघन्य अपराध के लिए कानून बनना चाहिए और किसी को विक्टिमाइज करने के लिए यह कानून नहीं है, बल्कि मुस्लिम महिलाओं को न्याय दिलाने के लिए यह कानून है। उनकी संवैधानिक सुरक्षा के लिए यह कानून है। यह किसी को विक्टिमाइज करने के लिए नहीं है, किसी को परेशान करने के लिए नहीं है। हमारी यह सीधी मकसद और मंशा है। अगर उनको यह लगता है कि इस मकसद और मंशा पर सवालिया निशान है तो मुझे लगता है कि जो लोग आपको फीड बैक दे रहे हैं। ...(व्यवधान)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Shrimati Maneka Ji is sitting in the House. She had filed a case. हमारे काबिल मंत्री श्री रवि शंकर जी को याद होगा। 'Due process of law', इसकी व्याख्या इनके केस में हुई है। It is a very widely referred case about 'due process of law', हमारे काबिल अल्पसंख्यक कार्य मंत्री, श्री मुख्तार 'due process of law', के बारे में कुछ बताएं। यह जो हो रहा है, जो प्रस्ताव इस बिल के अंदर आया है, whether it tackles the due process of law or not, that needs to be explained and that has been very vividly pronounced in Maneka Gandhi's case. The Supreme Court has pronounced. A Constitutional Bench of seven judges had pronounced about 'due process of law'.

माननीय अध्यक्ष : मंत्री जी उसका जवाब देंगे।

…(व्यवधान)

श्री मुख्तार अब्बास नक़वी : महताब जी ने जो कहा है, 'due process of law' के बारे में हमारे मंत्री जी बताएंगे।

अध्यक्ष महोदया, मैं दो-तीन बातें कह कर अपनी बात समाप्त करूंगा।…(व्यवधान)

16 00 hrs

अध्यक्ष महोदया, सुष्मिता जी ने कहा कि शाह बानो केस के बाद भी लगातार मुस्लिम महिलाओं के साथ जुल्म होता रहा, अन्याय होता रहा, अत्याचार होता रहा। शायरा बानो के केस के बाद भी मुस्लिम महिलाओं के साथ अन्याय और अत्याचार होता रहा। हमारी सरकार को, प्रधान मंत्री श्री नरेन्द्र मोदी जी और श्री रविशंकर प्रसाद जी को कानून इसीलिए लाना पड़ा क्योंकि जागरुकता के बावजूद भी अपराध हो रहे हैं, अत्याचार हो रहे हैं और अन्याय हो रहा है। उन गुनहगारों के दिल में डर पैदा हो, जो बेखौफ होकर गुनाह कर रहे हैं, वे इससे रुकें। कभी-कभी कुछ गुनाहगार फतवों का सहारा ले लेते हैं। आजकल फतवे ऐसे दिए जाते हैं, जैसे ठेले पर सब्जी बिकती है। इसी तरह से कुछ लोगों ने फतवों की दुकानें खोली हुई हैं। एक फतवे के साथ दो फतवे फ्री मिलते हैं। मैं देखता हूं कि एक औरत बरात में नहीं जा सकती, वह पुरुषों के साथ खाना नहीं खा सकती, वह सड़क पर घूम नहीं सकती, वह स्कूल में पढ़ाई नहीं कर सकती। हमारा देश संविधान से चलता है, शरीयत से नहीं चलता है। ऐसा शरीयत में भी नहीं लिखा हुआ है कि महिलाओं को उनके अधिकार नहीं मिलेंगे। शरीयत में कहीं नहीं लिखा कि महिलाएं पढ़ाई नहीं कर सकती हैं। शरीयत में कहीं नहीं लिखा कि महिलाओं को उनके अधिकार नहीं मिलने चाहिए। मेरे पास ऐसे छोटे-छोटे फतवों की पूरी लिस्ट है, जिसमें कह दिया जाता है कि यह मेरे पास आईं और इनका तलाक हो गया। सिर्फ मौखिक रूप से कह दिया या उस दुकान पर जाकर कह दिया, उसके बाद तलाक हो गया।

अध्यक्ष महोदया, आज बहुत ऐतिहासिक दिन है। मैं ऐतिहासिक दिन इस शेर के साथ कहना चाहूंगा कि -

"न हमसफ़र न किसी हमनशीं से निकलेगा,
हमारे पांव का कांटा हमीं से निकलेगा,
मेरे जुनु का नतीजा जरूर निकलेगा
इसी स्याह समुद्र से नूर निकलेगा।"

आज हमें एकजुट होकर इस ऐतिहासिक मौके का इस्तेमाल करना चाहिए। हमने उन लम्हों में खता की थी और सदियों हमने उस सजा को भुगता है। उन लम्हों की खता को ठीक करने का हमें एक बहुत ऐतिहासिक मौका मिला है। उस वक्त कांग्रेस पार्टी के पास प्रचंड बहुमत था, उस समय वे सुप्रीम कोर्ट का भी फैसला बदल सकते थे, वे कुछ भी बदल सकते थे। हम सबको साथ लेकर चलना चाहते हैं। आपने सुझाव दिए, हमारे लॉ मिनिस्टर ने उन तमाम सुझावों को, जो भी देश के हित में हैं, संविधान के हित में हैं, कानून के हित में हैं, न्याय के हित में हैं, उन्हें शामिल किया है। एक ही बात कही जाती रही कि आपने इसे नान बेलेबल आफेंस कर दिया है। यह कहा गया कि यदि पति को जेल हो जाती है, तो वह कैसे अपनी पत्नी और परिवार को देखेगा। उसकी कम्पाउंडिंग नहीं हो सकती है, वह भी प्रावधान किया है, जिसे कि लॉ मिनिस्टर बताएंगे।

अभी मीनाक्षी लेखी जी ने बहुत विस्तार से कुरान और हदीस के बारे में बताया, जो कि सही मायने में ज़मीन की हकीकत और सच्चाई है। हमें इस सुधार, इस रिफॉर्म की लड़ाई में महज़ब, क्षेत्र, राजनीति की सीमाओं से ऊपर उठना होगा। हमें यह नहीं सोचना चाहिए कि इसे कर देंगे तो कौन नाराज़ होगा या कौन खुश होगा। यह नाराज़गी और खुशी का सवाल नहीं है। क्या हम सब नहीं चाहते हैं कि मुस्लिम महिलाओं को उनका संवैधानिक हक, सुरक्षा और न्याय मिलना चाहिए। यदि हम इस बात को चाहते हैं और फिर भी इसमें "इफ एंड बट" करेंगे और यह कहेंगे कि इसे सिलेक्ट कमेटी में भेज दो या स्टैंडिंग कमेटी में डाल दो, तो हम कहीं न कहीं ईमानदारी नहीं कर पाएंगे।

मेरा सभी माननीय सदस्यों से अनुरोध है कि इस ऐतिहासिक और महत्वपूर्ण बिल को पास करिए। यह देश के हित में होगा, मुस्लिम महिलाओं के हित में होगा और देश ने उन्हें जो संवैधानिक अधिकार दिए हैं, उन संवैधानिक अधिकारों की सुरक्षा करने वाला होगा। धन्यवाद।

SHRI RABINDRA KUMAR JENA (BALASORE): Thank you, Madam, I am the eighth speaker to speak on this Bill. As you can see that most of the men have spoken on the rights of women than women.

I would urge upon the hon. Minister and would like to remind him of the commitment which his Government had made to the nation in a Joint Session of Parliament through the Presidential Address in 2014 that they would bring in 33 per cent reservation for women. Close to 5 years are getting over. If you had fulfilled your commitment to bring in 33 per cent reservation for women, possibly going forward more women would have been speaking for their rights than men.

16 06 hrs

(Hon. Deputy-Speaker *in the Chair)*

Hon. Deputy-Speaker, Sir, the hon. Chief Minister of Odisha, Shri Naveen Patnaik has passed a unanimous Resolution in Odisha Assembly for 33 per cent reservation for women in Assembly and Parliament. I urge upon the hon. Minister to take a lead and let this House pass a unanimous Resolution to have 33 per cent reservation for women so that more women can speak for their rights than men.

Having said that, this triple *talaq* Bill is being brought in the Parliament pursuant to the Supreme Court judgment wherein the Supreme Court has requested Parliament to frame a law. I would just quote one line which is contained in para no.99 of the Supreme Court judgment. It says, ‘We would, therefore, implore the legislature to bestow its thoughtful consideration to this

issue of paramount importance.' The Supreme Court has stated it to be of 'paramount importance'.

Now, let us see to what extent this Bill contains the thoughtful opinion of the legislature when several Members have raised the issue for sending it to a Joint Select Committee or the Standing Committee.

Now, what is Triple *talaq?* It allows any Muslim man to legally divorce his wife by stating the word *'talaq'* three times either in writing, orally or in more recent electronic form, including by sending an SMS from a mobile phone even if he is not near to his wife. That makes Triple *talaq* fine. Man has not to give any reason for divorce. Triple *talaq* is a practice which is not mentioned in the *Quran* or the *Sharia* law. Several countries, predominantly the Muslim countries have banned the practice of triple *talaq.* Hence, there is a need to ban such a draconian practice.

Having said that, let me come to the law *per se* the Muslim Women (Protection of Rights on Marriage) Bill. Sir, I will not go into the details of the Bill because a lot has already been said by the hon. Minister and several other hon. Members. But I would like to have some of the critical observations and would urge upon the hon. Minister to take a note of them and incorporate them in the Bill to the extent permissible.

One, the Bill is targeted at a particular religion and hence put a question mark on the very constitutionality of the Bill. It is very, very important. It attempts at creating a class specific legislation on the grounds of religion instead of focusing on the larger issues of mistreatment and dissertation of

wife and dependents, which affect all communities. The Bill is in terms of a specific religion. It is also a clear-cut violation of Articles 14 and 21 of the Constitution.

Two, the Bill has no safeguard to prevent its misuse. It is, therefore, arbitrary and violation of Articles 14 and 21 of the Constitution. I would like to flag this important point for the consideration of the hon. Minister.

I will come to the legislative competence. No one can question the legislative competence of the Parliament in terms of personal law in exercise of its legislative power contained in Entry 5 of List III and hence, it can certainly bring in a law outlawing triple talaq. Nobody can stop us from doing that. But since the majority of a three-judge bench has already set aside triple talaq and as per Article 141 of the Constitution, majority view is the law decided by the Supreme Court, under the circumstances, is there any need for the Parliament to bring this legislation? Is there a need to bring in a law in respect of something which the Supreme Court has already resolved? The Supreme Court has clearly stated that triple talaq does not dissolve marriage. Hence, it puts a basic question mark on whether you really need to bring in a law in its current form.

Sir, there is no need to criminalise triple talaq. I will explain this for the convenience of the hon. Minister. A breach of contract is a private wrong and a private wrong is violation of a personal right which, at the most, can cost liquidated damages and nothing beyond that. That is the law of the land. Criminal law is used as a matter of last resort and it cannot be used for

anything and everything. Triple talaq, which does not dissolve marriage, cannot be declared as a crime. This is what needs to be noted.

I would, once again, like to urge upon the hon. Minister that if the Bill is brought in its present form and implemented, it has full potential to backfire. Let me explain how it has the potential to backfire. Since marriage is not dissolved by triple talaq, why should the wife, by filing a criminal case against the husband, give an opportunity of divorce for an extended period of three months? That is the basic issue. Further, for fear of prosecution, many Muslim men, instead of divorcing their wives, may simply abandon them, which is happening in many cases. Our criminal justice system is so prolonged that no useful purpose can really be served by enacting the law in its present form. Since the law makes the husband liable to pay for maintenance, how can the husband pay for maintenance when he is spending time in the jail? These are the basic issues which can really backfire in the implementation of the law in its current form.

I would like to draw the attention of the hon. Minister to a very important legal point. I have my own apprehension whether this Bill can stand the test of law. Triple talaq is a case of extreme anger. Generally, triple talaq is pronounced in case of extreme anger where the reason takes a back seat. Having said that, this mental state is called insanity in its legal form and insanity is an exception from criminal liability under section 84 of IPC. If you pass the Bill in its current form, can you avoid this provision which is provided for in section 84 of IPC and put a question mark on the very implementation of

this law? I do not think that this Bill can really pass the test of law. Even more regressive All Indian Muslim Personal Law Board has laid down that triple talaq pronounced in extreme anger does not dissolve marriage. That is a fact of the case.

Now, I come to the point of three years' imprisonment. I will give the examples of crimes where imprisonment of three years has been provided. There are crimes of sedition in section 124A; rioting in section 148 and counterfeit currency in sections 233 to 237 for which imprisonment for three years is provided. How can the simple pronouncement of triple talaq be compared with such serious and communal things with imprisonment for three years? Is there a need for you to send a man for a jail term of three years? These are the critical observation which I thought I must place before this House.

Having said that, let me come to what is to be done. My suggestion to the hon. Minister is to bring in a codified Muslim Personal Law governing all aspects of marriage and family. That will rather holistically sort out the problem instead of criminalising and penalising certain sections of the society. When the Hindu community got the Hindu Code sixty years ago, Muslims are deprived of a Muslim Code even today.

Can we not do that? Before I conclude, I would like to say that certainly I can smell some politics in this piece of legislation. I would like to tell the hon. Minister that we are talking of gender parity in this country. Please do not bring in such a legislation which has got the potential to divide this country on the

basis of gender. Let us bring in something by which we can create holistic gender parity and not create a situation which will create a gender disparity and disbalance in the society.

Thank you hon. Deputy-Speaker, Sir, and I urge upon the hon. Minister and the Government of India to provide for all the suggestions which I had made in my speech. Thank you once again.

16 16 hrs

SHRI JAYADEV GALLA (GUNTUR): Sir, thank you. I rise to speak and to oppose this historic Bill before the House which is the consequence of the Supreme Court judgment in the Shayara Bano Vs. Union of India setting aside the practice of *talaq-e-biddat* which is otherwise known as triple *talaq*. There is no doubt that it is a historic Bill. There is no doubt that this Bill definitely helps the hapless Muslim women who cannot even challenge the *talaq-e-biddat* if you go by the Muslim Personal Law or *Shariat*.

I would deal with them one by one and request the hon. Minister to look into them seriously and make necessary amendments so that divorced women after *talaq* can lead a turbulence-free life.

Secondly, subscribing to the feeling of a section of people in the country who brand Muslim men as being misogynistic is not fair. The Ordinance issued by the Government making triple *talaq* a punishable offence is only to gain political mileage which it failed to get in any of the five States where Assembly elections were held recently. I do not understand, when the Bill is already pending before the other House for its consideration, why the Government had

to bring an Ordinance. Instead the Government could have brought in official amendments which every Government does if it gets second thoughts on a Bill which has already been introduced.

Thirdly, the Government should focus more on protecting lives and rights of Muslim men and women getting lynched by the BJP-sponsored organisations or mobs affiliated with the ruling Party. Everybody agrees that the issue of *talaq* is complex and a complicated one. If one has to understand the complexities, complications and intricacies of the triple *talaq*, one should first understand *Nikah* or the marriage according to Muslim Law. *Nikah* is essentially a contract between the bridegroom and the bride laid down in the *Nikah Nama*, the marriage contract, under the Muslim Family Law. This contract will have a condition for compulsory consideration called *Mahr* to be paid to the bride by the bridegroom. So, the basic difference between a Hindu marriage and a Muslim marriage is that a marriage is a divine sacrament for Hindus whereas for Muslims it is a civil contract drawn between the bride and the bridegroom. Whatever happens in Islam has to happen as per the *Sunnah* or the teachings, deeds or the sayings of the Prophet. But nowhere in the *Sunnah* has it been mentioned about the existing practice of pronouncing instant triple *talaq*. This was introduced by the Omayyad Kings, the first great Muslim Dynasty, because they found the checks in the Prophet's formula of *talaq* inconvenient to them. So, the demand of Muslim women for *talaq-e-sunnah*, which is divorce as per the Prophet's saying and Quranic dictation and

opposing *talaq-e-biddat*, which is an unacceptable reincarnation of divorce that propagates instant talaq is genuine.

So, whatever triple talaq currently being followed by a section of misogynistic Muslim men is not in consonance with the Quran. It is bizarre that we have talaq on WhatsApp, Twitter, SMS, Skype, WeChat, over phone, post card, by mail or instant pronouncement in any other form which is not as suggested by the Prophet. So, the demand of Muslim women that *talaq* should be *talaq-e-sunnah* and not *talaq-e-biddat* is justified. I think the whole House agrees with that.

The Hon. Supreme Court in AIR 2002 SC 3551 and also Hon. High Court of AP in 2004 validated what I said just now about *Talaq-e-Sunnah*. Hence, I suggest that this is an acceptable form of Talaq.

Sir, if you look at the world scenario, particularly even in Islamic countries, many countries have either banned Triple Talaq or regulated it like our neighbour, Pakistan which passed the Muslim Family Laws Ordinance in 1961 or like in Morocco which introduced the Moroccan Family Code in 2004.

Similarly, there are countries such as Turkey which banned it in 1926; Egypt in 1929; Tunisia in 1955; Bangladesh in 1971; Sri Lanka in 2006 and there are other countries such as Iraq, Iran, Indonesia, Algeria, Jordan, Saudi Arabia, Libya and many more which have banned or regulated this practice. So, no country, however, orthodox or fanatic it may be, allows instant Talaq.

Sir, Clause 4 of the original Bill says that whoever pronounces *Talaq-e-Biddat* is punished with imprisonment for a term which may be extended to

three years and a fine. Under Clause 7 the Government made it cognizable and non-bailable offence, of course, subject to scrutiny by the Magistrate.

Sir, here, the marriage is a civil contract and as many Speakers have said before me, the Government is trying to make it a criminal offence. If one looks at the other communities such as Hindu, Christian, Sikh, it is a civil offence and not criminal. So, why the Government is making it a criminal offence needs clarification. If a man beats his wife, let him be sent to jail. But if a man divorces his wife regardless of how he may do it, does he belong in jail? Is it a sin to divorce your wife? In this manner, it is yes. But do the husbands belong in jail? That is the main question that everybody is asking.

Sir, both Clauses 5 and 7 are contradicting with each other. On the one hand, Government proposed subsistence allowance to divorced Muslim woman and, on the other, it is making pronouncement of instant Talaq in any form, illegal, non-bailable and sending such husband behind the bars for three years and fine under Clause 4. How can anyone justify this? It is a common-sense question. Everybody has been asking this. I think it is a common-sense question that is yet to be answered by the Government. If husband is in jail, how will he continue to support his wife and how will he continue to pay subsistence to his wife?

The Bill addressing post-divorce issues such as subsistence allowance, has not thought about where allowance will come from. Is it not defeating the very objective on which the entire Bill is hanging? Of course, now, the Government has watered down some of these provisions. But there is a need

to keep punishment at acceptable level because this will achieve twin objectives of paving the way for subsistence allowance to wife and also helping the husband to engage in his work so that he can give subsistence allowance to his wife.

Sir, the Bill excludes Jammu and Kashmir from its purview. Why is this? Is J&K not a part of India? It is everybody's knowledge that J&K has a separate Constitution. But it is not a question of Constitution. It is a question of dignity, solemnity and self-respect of J&K women. In fact, J&K State is one where majority of population is Muslims. It means, it should be more relevant to implement it in J&K than in any other State of India. So, I demand that this should be extended to J&K also.

Sir, with these observations, I once again like to say that I oppose this Bill in its current form due to the points raised by me. I request you to please refer this Bill to the Joint Select Committee in order to ensure that there is no criminalisation of a civil matter and the practice of instant Talaq can be brought to an end which helps in ameliorating the conditions of Muslim women in this country.

With those words, Sir, I thank you.

श्री अरविंद सावंत (मुम्बई दक्षिण) : माननीय उपाध्यक्ष महोदय, आज यह बिल दोबारा आया है। एक बार यहां पर चर्चा हुई थी। कुछ सुधार लेकर आए हैं। मैं सुबह से सभी लोगों के विचारों को सुन रहा हूं। आज अगर सबसे बड़ा आनंद किसी को मिला होगा, तो वह सावित्री बाई फूले को मिला होगा, जिन्होंने शिक्षा के दरवाजे महिलाओं के लिए खोल दिए और दो महिलाओं ने जिस ढंग से इस सदन में अपने विचारों को प्रकट किया, वह देखकर अभिमान हुआ, आनंद हुआ कि विषय को

लेकर, दोनों ने अपनी-अपनी प्रतिभा से अपने विचारों को व्यक्त किया। उन्होंने अपनी प्रतिभा से उन विचारों को व्यक्त किया। अपने-अपने विचारों का समर्थन किया। लेकिन अच्छा लगा कि इस विषय को ले कर दो महिलाओं ने बहुत ही प्रभावी भाषण किए। आगे चल कर हम सोचते हैं कि जैसे नारी न्याय की बात आई, नारी समता की बात आई, नारी ममता की बात आई, इसके खिलाफ कौन हो सकता है? पहली बात यह है कि यह जो बिल आप ले कर आए हैं, जिन मुस्लिम महिलाओं को न्याय देने के लिए लाए हैं, आज सबसे ज्यादा वे खुश होंगी। कभी-कभी मुझे अचरज लगता है, अभी एक भाषण मैं सुन रहा था हमारे तमिलनाडु के सहयोगी सदस्य होंगे, उन्होंने हज़ारों वर्षों की प्रथा बताई। हिंदुओं में भी बहुत सारी प्रथाएं थीं, कुछ गलत प्रथाएं थीं, समय के साथ-साथ उनको बदलते गए हैं, फिर चाहे वह सती की प्रथा हो, केश वपन की प्रथा हो, बाल विवाह की प्रथा हो, इन सबको बदलते गए। देश में जो सारे कानून आते हैं, उनका अनुकरण अगर सही मायने में कोई करता है तो हिंदू समाज करता है। जब देश की जनसंख्या की बात आती है, फैमिली प्लानिंग की बात आती है, तो अनुकरण कौन करता है - हिंदू समाज करता है। ...(व्यवधान) देश की जनसंख्या भी एक समस्या है। उसको ले कर फिर कभी बात करूंगा।

आज इस मुद्दे पर बात करना चाहता हूँ कि जब हम न्याय देने की बात कर रहे हैं तो तलाक, तलाक, तलाक बोल दिया, बस हो गया, गई हमारी बहन घर में? There is no way of reconciliation उसमें रीकंसीलिएशन का मार्ग नहीं था। इसलिए इस तरह का प्रावधान आपने कानून में किया है कि अगर तुमने उसे तलाक देने की बात की तो तीन वर्ष सलाखों के पीछे जाना पड़ेगा। मतलब वही है कि डराना है। कभी-कभी सांप आता है तो उसको भी फुफकारना पड़ता है, नहीं तो लोग कांटी से मारेंगे। तो यह डराने की बात है कि Prevention is better than cure. रेमेडियल मेजर से भी प्रीवेंशन अच्छा है, प्रीवेंशन क्या है कि अगर आप इस तरह के कदम उठाओगे तो जेल में जाओगे। तो प्रिवेंशन का मेजर ऐसा मैं समझता हूँ, वह कानूनन करना है, जबरदस्ती तुम्हें जेल में डालना है, डराना है, नहीं तो क्या करेंगे? कानून क्यों लाना पड़ता है? अगर हर इंसान संवैधानिक रूप से, न्याय का पालन करे और अच्छा बर्ताव करे तो कानून लाने की

क्या जरूरत है? अगर हर इंसान मानवता से बर्ताव करे तो कानून लाने की क्या जरूरत है। कानून इसीलिए लाना पड़ता है कि उसको उसके दायरे में रखना पड़ता है कि ये दायरे हैं, अगर इनका उलंघन करोगे तो सजा पाओगे, इसलिए हम इसका स्वागत करते हैं। लेकिन मैं एक बात कहना चाहता हूँ, आज माननीय मंत्री महोदय ने कहा कि 477 केस हुए हैं, सुप्रीम कोर्ट के कहने के बाद भी केसिस होते रहे और लोग तलाक देते रहे, तब जा कर सरकार को लगा कि तुरंत बिल लाना चाहिए और सरकार बिल ले आई। हमें इसका स्वागत करना चाहिए, लेकिन मुझे एक बात और कहनी है कि जिस ढंग से आप इन धार्मिक अड़चनों को ले कर आगे बढ़ रहे हो, बहुत ही अच्छा लग रहा है। लेकिन हमने और भी कुछ वचन दिए हुए हैं, हम एनडीए की सरकार में हैं, हमने और भी कुछ वचन दिए हुए हैं, मैं कभी-कभी सोचता हूँ कि इस आज के कानून की क्या आवश्यकता है? अगर हम समान नागरिक संहिता लाएंगे, तो हमें इस कानून की आवश्यकता नहीं पड़ेगी। बस तो सरकार से यही मेरी मांग है। रविशंकर जी, You are a dare devil lawyer. You are a gutsy lawyer. Let us go for that. अगर समान नागरिक संहिता आई तो यह एक बड़ा कदम होगा। मंत्री जी, आपके बिल के शुरूआत में ही लिखा है कि - It shall extend to the whole of India except the State of Jammu & Kashmir. ऐसा क्यों? वहां तो मुस्लिम महिलाएं ज्यादा हैं। वहां कौन इसको करेगा? धारा – 370 ही तो इसमें पाबंदी है। वही तो पाबंदी है, तो समान नागरिक संहिता के साथ में धारा-370 भी खत्म कीजिए।

एक बात और करना चाहूँगा। ज्यादा लम्बा भाषण नहीं करूँगा। बहुत सारे मुद्दे आए हुए हैं। दोबारा रिपीट नहीं करना चाहता हूँ।...(व्यवधान) एक और बताता हूँ, वह भी करता हूँ, आप चिंता मत करिए। पहले 370 तो होने दो। फिर 371 पर आ जाएँगे। सबसे महत्वपूर्ण बात है, सुप्रीम कोर्ट का आदर करते हुए कहता हूँ कि हर एक चीज़ में सुप्रीम कोर्ट हमें डायरेक्शन देगी। हम राजनीतिक रूप से देखकर जैसे एट्रोसिटी बिल है, सुप्रीम कोर्ट का मार्गदर्शन अलग था। फिर भी हम कानून लाए, लेकिन यह अपीजमेंट नहीं है, न्याय की बात है। सुप्रीम कोर्ट का मार्गदर्शन इस पर भी अलग है। हम लाए, अच्छी बात है कि हम कानून लाए। अब उसी तरह से सुप्रीम कोर्ट कहेगा कि राम मंदिर

निर्माण का मुद्दा अर्जेंट नहीं है तो हम चुप नहीं बैठेंगे। सर, अभी आपसे अपेक्षा करते हैं। उनको उस पर अर्जेंसी नहीं लगती। पूरे देश की भावना राम मंदिर के निर्माण के लिए तड़प रही है। मैं कानून का स्वागत करता हूँ, तब मुझे लगता है ऐसे कानून लाने में आप जो डेयरिंग बता रहे हो, स्वागत है। यही डेयरिंग उधर भी बताओ। राम मंदिर का कानून जल्दी से जल्दी लाओ। मैं उसका बहुत दिल से स्वागत करूँगा। हमारे उद्धव साहब अयोध्या में गए, पंडरपुर में गए, दक्षिणकाशी में गए। आपको याद दिला रहे हैं कि सरकार विकास की बात करती है, अच्छी बात है। हर सरकार विकास की बात करती है। इन्होंने क्या विकास की बात नहीं की होगी, करप्शन किया। स्नोबी थे, तभी तो गए। इनके बदले हम ज्यादा क्यों अलग थे, हम अलग इसलिए थे कि हमने लोगों को वचन दिया, आश्वासन दिया कि जिस दिन हमारी सत्ता आएगी, पहले हम अयोध्या में राम मंदिर का निर्माण करेंगे। जिस दिन हमारी सत्ता आएगी, हम धारा 370 खत्म करेंगे। जिस दिन हमारी सत्ता आएगी, हम समान नागरिक संहिता लाएँगे। मैं आपसे अपेक्षा करता हूँ ये तीन चीज़ें करो शिव सेना आपके साथ में हैं। मैं यही कहना चाहता हूँ...(व्यवधान) 371 भी करो। यह हमारी माँग है, आपकी माँग आप रखो। मेरी आपसे माँग है और रवि शंकर जी सही बताता हूँ, कोई राजनीतिक बात नहीं है। राम मंदिर का निर्माण राजनीतिक विषय नहीं होना चाहिए। इस देश की भावना है। इस देश की जनता की सबसे बड़ी भावना है। यह संविधान का अपमान है कि जो केस 70-70 साल से कोर्ट में पड़े हुए हैं। “Justice delayed is justice denied”. हम न्याय नहीं दे पा रहे हैं। आप इधर न्याय देने की बात कर रहे हैं उसी तरह से मैं भगवान से प्रार्थना करता हूँ, राम लला से प्रार्थना करता हूँ, आपकी तरफ से जल्दी से जल्दी कानून आ जाए, हम स्वागत करने के लिए बैठे हैं। जयहिंद सभापति जी।

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): At the outset, I would like to thank you for allowing me to place on record TRS Party's view on the Muslim Women (Protection of Rights on Marriage) Bill, commonly known as the Triple Talaq Bill.

Sir, let me start by reiterating our TRS Party and our Leader, Shri K. Chandrashekhar Rao's commitment to gender equality. Telangana State's numerous pro-people and women friendly policies over the last four years have not only been recognised across the State but also across the country.

Sir, especially, after our Party's landslide victory in the recent elections, we seriously question the ruling Party's sincerity regarding the intention and timing of this Bill.

It seems that under the pretext of protecting women's rights, the Government is breaching the trust established with the Minority Community. Reformation of religion is not the mandate of this House and the Government should refrain from interfering in one particular faith or community. Our Party is strongly opposed to any move and act targeting one particular community and faith. We all know that the Government passed an ordinance to make triple talaq a criminal offence in September, 2018.

The Bill makes giving Triple Talaq void, illegal and punishable up to three years of imprisonment for the man. This Bill makes it a criminal offence.

This Bill is highly arbitrary and is in clear violation of article 14 of the Indian Constitution which guarantees equality before law and article 21 which guarantees protection of life and personal liberty. Further, it infringes upon

article 15 of our Constitution which prohibits discrimination based on religion, race, caste, sex or place of birth. Therefore, our party opposes any legislation including this Bill which is highly unconscionable.

It is for the judiciary to ensure that religious laws adhere to the Constitutional framework. As we know, the hon. Supreme Court has given various judgments with regard to the issue of matters of faith and religion. This House must, therefore, refrain from interfering with practices of a particular region or community.

We should ensure integration of a minority community with the larger society rather than alienate them. This Bill attempts to indulge in majoritisation of democracy, which is seriously harmful for our pluralistic society. This law will be seen as the majority dictating the lifestyle and traditions of a minority community.

The Muslim community has a proven track record of individuals committing to reform social evils present within its community. The House should take the approach of encouraging and supporting progressive voices of the community instead of penalising and imprisoning people.

By providing Muslim children with better education and through creation of employment opportunities for the Muslim women, we should introduce actual change in their lives. This Bill seeks to ensure no such welfare programmes for Muslim women and raises larger questions such as mistreatment and deserting of wives and dependants which affects all communities.

Sir, we urge the Government to take inspiration from our leader Shri KCR's vision of gender equality. Instead of indulging in namesake, screen-friendly gimmicks, the Government should take serious action to ensure welfare of the Muslim women. Therefore, our party believes that this Bill is misconceived. If I may summarise our position in the following saying:

मत कर ये हुकूमत, औरतों पर ये खेल,

ना कर तू नफरत किसी कौम पर इस कानून के जरिये।

मज़हब पर फैसला करने के नहीं है तू काबिल,

याद रखना कई सौ सालों वाली रिवायत को तोड़ ना सके एक सियासत॥

SHRI MOHAMMAD SALIM (RAIGANJ): Mr. Deputy Speaker, Sir, I rise to oppose this Bill.

This Bill is totally unnecessary and uncalled for. और इस बात का सबूत है कि ठीक एक साल पहले 27 दिसम्बर को हमने यहाँ इस पर चर्चा की थी और बिल पास किया। हमने इसका विरोध किया था। वाक आउट भी किया गया था। आपने हमारी बात नहीं सुनी। राज्य सभा में कमेटी बनाई गई। कमेटी चर्चा कर रही है, रिपोर्ट नहीं आई है और फिर आपने आर्डिनेंस लगा दिया। किस तरह से यह सरकार चल रही है और संसद को किस तरीके से लिया जाता है, संसदीय समिति को किस तरह से लिया जाता है, यह इसका एक नमूना है।

उस समय भी पीठासीन अध्यक्ष महोदया ने यह कहा था कि ऐसा बिल जो विवादास्पद है, जहां कहा जा रहा है कि स्टेक होल्डर्स की बातें सुननी पड़ेगी, एक्स्पर्ट्स की बातें सुननी पड़ेगी। यदि आप इंसाफ़ की गुहार लगा रहे हैं, तो उन महिला संगठनों से बात करनी पड़ेगी और इसके लिए स्टैंडिंग कमेटी में जाना चाहिए था। इसे आप कमेटी में नहीं ले गए, क्योंकि आपको हड़बड़ी है, कौन-सी हड़बडी है, आप एक साल में बिल पारित नहीं कर पाएं और आज फिर लोक सभा में ले आएं। आप वही दोहरा रहे हैं। आपने क्या कहा, हमें जिस मामले में ऑब्जेक्शन था, उसको थोड़ा डाइलूट कर दिए, कहां से डाइलूट किए? इसीलिए तो कमेटी बनी थी, कमेटी की रिपोर्ट आती और कमेटी में पता चलता कि क्या ऑब्जेक्शन है।

इस बिल का जो सेक्शन-7 है - मैं इधर-उधर की बात नहीं कह रहा हूं, उस पर हमारा मैन ऑब्जेक्शन यह था कि do not criminalise a civil matter. यहां पर आज हमें बीजेपी के बेंच की तरफ से एक-दो इस्लामिक स्कॉलर्स की बात सुनने को मिला, मैडम लेखी बोली, फिर मुख्तार नकवी साहब बोले। मैं कुरान, हदीस, शरीयत की बात नहीं कर रहा हूं, उस बारे में बात करने के लिए बीजेपी काफी है। ...(व्यवधान) उस बारे में सुब्रमण्यम स्वामी ने बोल दिया है कि उत्तर प्रदेश में मुसलमान महिलाओं के वोट से जीत गए, इसलिए हम बिल ला रहे हैं। यह बात मैंने नहीं कहा, आज आप कह रहे हैं कि मुसलमान महिलाओं को इंसाफ दिलाने के लिए बिल ला रहे हैं। जिस

पार्टी के नेता यह कहकर नेता बन जाए कि ...* ...(व्यवधान) वह कहेंगे कि हम इंसाफ दिलाएंगे और हम मान लेंगे।...(व्यवधान) हम मान लेंगे।...(व्यवधान) इसका रिकॉर्डस हैं, वीडियो दिखाएंगे।...(व्यवधान) मैंने बोल दिया कि रिकॉर्ड दिखाऊँगा...(व्यवधान) वीडियो प्रेजेंटेशन कर देंगे।...(व्यवधान) आप मुसलमान औरतों के बारे में और बोलेंगे?...(व्यवधान) आपके सावरकर ने क्या बोला, गोलवलकर ने क्या बोला, आरएसएस के नेता क्या बोलते हैं?...(व्यवधान) सब के पत्र है, पुलिंदा खोल देंगे।

सर, जस्टिस ऐसा नहीं होता है...(व्यवधान)

HON. DEPUTY SPEAKER: I have already expunged the remark. That is over. Please let him finish. Whatever you have objected, that is expunged.

SHRI MOHAMMAD SALIM : Sir, the question is gender justice. आप जो मैरिज तथा डिवोर्स की बात कर रहे हैं, यह जो तमाम मामले हैं, जेंडर जस्टिस का मामला है।...(व्यवधान) हमारे जैसे वामपंथी के यहां आने से पहले और जब से यह सदन शुरू हुआ, वामपंथी लोग जेंडर जस्टिस की बात करते आए हैं।...(व्यवधान) आज भी हम कर रहे हैं, लेकिन सवाल यह है कि अगर आपको मुसलमान महिलाओं को इंसाफ दिलाना है, आप यह कह रहे हैं...(व्यवधान) यह उद्देश्य पहले भी कहा गया था, जब इधर से यह बिल लाया गया था।...(व्यवधान) आज मुस्लिम मैरिज के बारे में कह रहे हैं, उस वक्त डिवोर्स का मामला आ गया था।...(व्यवधान) लेकिन हमेशा protection of rights of Muslim women के बारे में कहा गया. उस वक्त भी Protection of right of Muslim women नहीं हुआ, इस वक्त भी नहीं होगा। Muslim women are part of the Muslim community. जिसमें मेल भी है तथा फिमेल भी है। Muslim is part of this country. जो इंडियन मुस्लिम्स हैं, अगर आप देश के साथ इंसाफ नहीं करेंगे, देश के नागरिक के साथ इंसाफ नहीं करेंगे, अगर रोजाना मानव अधिकार का उल्लंघन होगा - मानवता का हिस्सा तो भारतीय मुसलमान भी है- आप मुसलमान मर्दों को सेकेंड ग्रेड

* Not recorded.

सिटीजन करेंगे, मुस्लिम कम्युनिटी को सेकेंड ग्रेट सिटीजन करेंगे, उनके बोलने का हक, खुराक का हक, चलने-फिरने का हक, इबादत करने का हक नहीं देंगे।...(व्यवधान)आज आप नोएडा में जुम्मे का नमाज़ पढ़ने का हक छीन रहे हैं और आप कह रहे हैं कि हम मुस्लिम महिला को हक दिलाएंगे।...(व्यवधान) यह क्रॉकडाइल टियर्स है, मगरमच्छ का आँसू है।...(व्यवधान) अभी मुस्लिम महिलाओं के नाम पर जो आँसू बहाया जा रहा है, यह मगरमच्छ का आँसू है। अगर आप लोग अच्छा शेर सुनते हैं तो एक शेर सुन लीजिए,

"दामन में लहू के दाग आपके इस झूठ के अश्कों से नहीं धुलाए जाएंगे"

आपके आँसू से यह धुलाए नहीं जाएंगे।...(व्यवधान) पहले अपने दामन को देखो।...(व्यवधान)

अभी बुलंदशहर में क्या हुआ? इस बुलंदशहर में पुलिस ऑफिसर को मारा गया...(व्यवधान) आप बोल रहे थे कि इंसाफ दिलाएंगे। ...(व्यवधान) पहली गुहार है इंसाफ की, जस्टिस की। ...(व्यवधान) If you build a society based on injustice, you cannot deliver justice. ...(व्यवधान)

दूसरे यह कहा गया कि सुप्रीम कोर्ट का फैसला है। सुष्मिता देव जी ने भी कहा है कि यह एक नंबर की गलत बात है। सुप्रीम कोर्ट ने जो राय दी थी, उसमें यह नहीं कहा गया लॉ मिनिस्टर जी कि आप कानून ले आइए। जो माइनोरिटी कमीशन लाया था, उसमें यह कहा गया कि यह धर्म का मामला है, आस्था का मामला है, पर्सनल लॉ का मामला है। इसको सुप्रीम कोर्ट जस्टिसेबल नहीं करेंगे, पार्लियामेंट कानून बनाएगा, बल्कि जो लोग यह कहे कि यह गैर-कानूनी है और यह नहीं चलता, उसके लिए मना किया गया। वे तो यह कहे कि मना तो मना, यह पहली बात है। यहां शायरा बानो का नाम आया केस के रेफरेंस में, शाह बानो का मामला आया, दोनों केस के बीच में इलाहाबाद हाई कोर्ट में 2002 में शमीमा आरा का केस आया। उस केस में हाई कोर्ट से सुप्रीम कोर्ट तक ट्रिपल तलाक को कहा गया कि यह गलत है, अनकांस्टीट्यूशनल है। यह 2002 में कहा गया, यह नई बात नहीं है। आज अचानक हमारे प्रधान मंत्री जी को ट्रिपल तलाक याद आ गया, ऐसी बात नहीं है। ट्रिपल तलाक को लेकर पचास साल से लड़ाई चल रही है। मुस्लिम महिला संगठन कर रहे

हैं, प्रोग्रेसिव ग्रुप्स कर रहे हैं।...(व्यवधान) आप सुनिए।...(व्यवधान) हम समझते हैं कि इतनी जो बहस की जा रही है, वह मेन मुद्दे से मामले को हटाने के लिए है।

आज हमारे देश में सबसे बड़ी परेशानी माइनोरिटीज की भी है, बाकी लोगों की भी है, लेकिन खासकर मुस्लिम माइनोरिटीज की है। उसकी इक्विटी का सवाल है, उसकी सिक्योरिटी का सवाल है और उसकी इक्विलिटी का सवाल है। आज से 10 साल पहले सच्चर कमेटी की रिपोर्ट के बाद जो चर्चा हो रही थी, आज उसको पीछे धकेल दिया गया, उसको भुला दिया जा रहा है। सवाल इक्विलिटी का है। When we ask for equality, आप खामोश क्यों हो जाते हैं? हम इक्वल राइट्स चाहते हैं। बेशक among the women and men also, जो जेंडर जस्टिस का सवाल है, महिला और पुरुष के बीच में भी इक्विलिटी चाहते हैं। यह आप तभी कर सकते हैं, जब आप इक्विलिटी और इक्विटी को इंश्योर करेंगे।

HON. DEPUTY SPEAKER: Please wind up now.

SHRI MOHAMMAD SALIM : Now the question is: if there is prevailing insecurity, you cannot provide security, be it social, family, political or cultural. यहां पर मैं समझता हूं कि यह पॉलिटिकल वेपन की तरह इस्तेमाल किया जा रहा है, जो गलत है। सिविल मामला है और according to Islam, you know better, लेखी जी ने भी कहा कि it is a contract between two adults of opposite sex. अगर वह कांट्रैक्ट ब्रीच होता है, the nature is civil; why are you making it a criminal one? जो क्रिमिनल ऑफेंस हो रहे हैं, जब उसको जिंदा जलाया जा रहा है, आप उसे क्रिमिनल ऑफेंस नहीं मानते हैं। जब रेप हो रहा है, आप जुलूस निकालते हो। चाहे आसिफा का मामला हो, चाहे दलित महिला को जलाकर मारा गया हो, आप वहाँ पर हिन्दुत्व के नाम राजनीति करते हो और नाइंसाफी के पक्ष में जाते हो, इंसाफ दिलाने के विरोध में जाते हो। यहाँ आकर आप कह रहे हैं कि मुस्लिम परिवार में हमें देखना है। अगर मुस्लिम महिला को इंसाफ देना है, जस्टिस देना है तो आप पहले कम्युनल वायलेंस के खिलाफ बोलो, चूँकि सबसे ज्यादा उनको परेशानी होती है। ...(व्यवधान) आप जो असत्य,

मिथ्या, जो गलत फ्रेम करते हो, टेररिस्ट के नाम पर रोजाना जिस तरह से प्रोफाइलिंग किया जा रहा है, उससे मुस्लिम महिलाओं को सबसे ज्यादा परेशानी होती है।

तीसरी बात, उनका एम्पावरमेंट थ्रू एजुकेशन, थ्रू एम्प्लॉयमेंट, आप उनके लिए वह कीजिए, आप वह नहीं कर रहे हैं।...(व्यवधान) नक़वी साहब जो इतने भाषण दे रहे हैं, विश्व में इस मुल्क में यह हो गया, उस मुल्क में वह हो गया, मिस्र में हो गया, ईरान में हो गया। आज इंडिया में मुसलमानों की जो हालत है, उससे बदतर क्यों हो रही है? उसे बेहतर करने के लिए आप मुस्लिम महिलाओं की हालत को बेहतर करो। उनकी हालत बुरी हो रही है। ...(व्यवधान)

मैं समझता हूं कि कमेटी फार्म करनी पड़ेगी और इसके हर पहलू को देखना पड़ेगा। This is not so innocuous a bill. It is not only contentious and controversial, it has many aspects. इसकी बुनियाद ही गलतबयानी के ऊपर है।

मैं चाहता हूं कि जेन्डर जस्टिस हो, मैं चाहता हूं ईजी तलाक खत्म हो, वह एक्रॉस बोर्ड हो, एक्रॉस कम्युनिटी हो। अगर इंसाफ दिलाना है, जेंडर जस्टिस दिलाना है तो कम्युनिटी स्पेसिफिक नहीं हो सकता है। इसे कंट्री स्पेसिफिक करना पड़ेगा, मुल्क के सभी लोगों को इंसाफ मिलने का हक है। Do not pick and choose. इससे आप मुस्लिम महिलाओं के हालात को बिगाड़ेंगे, इसे सुधारेंगे नहीं, इसलिए इसे ज्वाइंट पार्लियामेंटरी कमेंटी करें, सुप्रीम कोर्ट ने भी यही कहा है कि यह पार्लियामेंट का ही हक है।

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी): उपाध्यक्ष महोदय, आपने मुझे संक्षेप में हस्तक्षेप करने का मौका दिया, मैं इसके लिए आपका आभार व्यक्त करती हूं। मैं सलीम साहब की तरह शायर नहीं हूं लेकिन मैं सुषमा जी का वह भाषण याद करती हूं जिसमें उन्होंने कहा था कि

"तू इधर उधर की बात न कर ये बता कि कारवां किसने लूटा"

आज इस सदन ने देखा कि जिन लोगों ने कारवां लूटा, वही आज इंसाफ की दुहाई दे रहे हैं। आज मैंने सलीम साहब की अंतिम पंक्ति में सुना कि देश एक है तो कानून भी एक होना चाहिए और मैं इसका समर्थन करूंगा। शायद सदन के इतिहास में पहली बार घुमा फिराकर ही सही सलीम साहब ने यूनिफॉर्म सिविल कोड का समर्थन किया, मैं इसलिए उनका अभिनंदन करता हूं। **...(**व्यवधान) आज इस सदन में वर्ष 1986 के कानून की दुहाई दी गई, जिसे अंग्रेजी में फिग लीफ कहते हैं। उसके पीछे इंसाफ को छुपाने का दु:साहस किया गया। वर्ष 1986 के कानून के तहत इद्दत की मुद्दत तक ही मेन्टेंनेंस मिलेगा। सुप्रीम कोर्ट ने कहा था कि अगर महिला को आजीवन छोड़ दिया जाए तो उसे मेंन्टेनेंस देना पड़ेगा। आज यह सवाल उनके लिए है जो इंसाफ की दुहाई देते हैं। जब इनके पास वक्त था, तब इन्होंने तलाके-ए-बिद्दत को गैर-कानूनी करार इस सदन में क्यों नहीं किया? जब इनके पास मौका था, तब वे महिलाएं जो प्रताड़ित की जा रही थीं, तब उनके पक्ष में ये लोग क्यों नहीं खड़े हुए? आज जो लोग कहते हैं कि जल्दी क्या है, क्योंकि सुप्रीम कोर्ट फैसला सुना चुकी है। मैं उनसे कहना चाहती हूं कि आज भी हिन्दुस्तान में 477 बहनें हैं, जो सुप्रीम कोर्ट के जजमेंट के बाद भी तलाक-ऐ-बिद्दत की शिकार हुई हैं। 477 बहुत बड़ी संख्या है, अगर एक भी बहन के साथ इस तरह का अन्याय हुआ है तो यह सदन और हम सबकी जिम्मेदारी है कि हम उस बहन को न्याय दिलवाएं। आज यही निवेदन मैं आपके सम्मुख रखना चाहती हूं। कुछ लोगों ने यह भी कहा कि यह एक सिविल मैटर है, इसे क्रिमिनेलिटी की दृष्टि से क्यों देखा जाए**?** इस देश ने वह मंजर भी देखा, जब यह कहा गया कि अगर दहेज लिया या दिया जाता है तो जब लेने और देने वाले को परेशानी नहीं है और यह एक सिविल मैटर है इसमें कानून का क्या काम**?** फिर भी इस सदन ने डाउरी को क्रिमिनल दृष्टि से देखा और कानून स्थापित किया**?** इस देश ने, हमारी सभ्यता

और समाज ने वह मंजर भी देखा, जब सती प्रथा चली, लेकिन समाज ने संविधान के संरक्षण में उसे भी गैर-कानूनी ठहराया। आज अगर वर्ष **1986** के उस कानून में ताकत होती तो शायरा बानो को सुप्रीम कोर्ट के दरवाजे पर दस्तक देने की नौबत ही नहीं आती। वे लोग जो कहते हैं कि मुस्लिम समाज में शादी केवल एक कांट्रैक्ट है। मैं स्तब्ध हूं कि सलीम साहब को लगा कि अगर कुरान से मीनाक्षी लेखी जी ने कुछ अंश सदन के समुख सम्मान सहित प्रस्तुत किये तो यह मजाक की बात है। आपको इस बात का फख्र होना चाहिए कि इस सदन में इस चर्चा में कुरान से पढ़ कर भी उन शब्दों के आधार पर न्याय की बात की जा रही है। अगर आप इसे कांट्रैक्ट की दृष्टि से देखते हैं तो सलीम भाई यह हिमाकत मैं भी करूं, वर्स **231** को पढ़े तो उसमें लिखा है "When he divorces woman and they fulfil the term of *iddat*, either take them on equal terms or set them free on equal terms."

हिन्दुस्तान की आवाम जानती है कि अगर कान्ट्रैक्ट रद्द करना हो, तो यूनिलैटरली कोई भी कान्ट्रैक्ट रद्द नहीं होता है। अगर कान्ट्रैक्ट रद्द होता है, तो उसके कन्सिक्वेन्सेज होते हैं और वे इक्विल शर्तों पर रद्द किये जाते हैं। आज वे लोग जो इस दृष्टि से इस चर्चा में भाग ले रहे हैं कि इसको क्रिमिनैल्टी की नजर से क्यों देखा जाए? उनसे मेरा विनम्र निवेदन है और मैं बताना चाहती हूं कि अगर इस्लामिक ज्यूरिस प्रूडेंस का इतिहास देखा जाए, तो दूसरे खलिफ के सामने पहली बार ऐसा केस आया, जब उन्होंने उस व्यक्ति से पूछा कि क्या आपने इस प्रकार से तलाक दिया है और जब व्यक्ति ने स्वीकार किया कि मैंने तलाक दिया है, तो उसी वक्त दूसरे खलिफ द्वारा उसको चालीस कोड़ों की सजा सुनायी गयी। इसका मतलब इस्लामिक ज्यूरिश प्रूडेंस का इतिहास भी यह बताता है कि तलाक-ए-बिद्दत एक क्रिमिनल एक्ट है अगेंस्ट वूमेन। आज यह सदन इस बात का फक्र कर सकता है कि सुप्रीम कोर्ट ...(व्यवधान) अगर हजरत साहब का नाम मेरे मुंह से सुनना चाहते हैं, तो मैं भी 'हनुमान चालीसा' आपके मुंह से सुनना चाहती हूं साहब। कभी दम हो तो सुना दीजिएगा।...(व्यवधान) मैं इतना कहना चाहती हूं कि वे लोग से इस बात का प्रश्न चिन्ह लगाते हैं what has happened to the due process of law, let them know that a magistrate

will ensure due process and reasonable process of law. वे लोग जो इस बात का संदेह करते हैं कि यह एक औरत के हाथ में मर्द के खिलाफ एक हथियार हो जाएगा, वे शायद उस मजिस्ट्रेट के साथ नाइंसाफी करते हैं, जिसके लिए संविधान सर्वोपरि है। आज मैंने संक्षेप में हस्तक्षेप करने का आपसे निवेदन किया। मैं इतना ही कहना चाहती हूं कि कानून मंत्री जी जो यहां विराजित हैं, प्रधानमंत्री जी को विशेष अभिनन्दन इसलिए है क्योंकि आपने राजनीति के मकसद से नहीं बल्कि इंसाफ के मकसद से इस बिल की शुरुआत की, इस कानून की शुरुआत की। अगर राजनीति करनी होती, अगर वोट बैंक की पॉलिटिक्स करनी होती, तो उस मुसलमान बहन की आह इस सदन तक नहीं पहुंचती। जिन स्टैकहोल्डर्स की ये बात करते हैं, वह नकवी साहब तक भी पहुंचे, रवि शंकर प्रसाद तक भी पहुंचे, मेनका गांधी तक भी पहुंचे और इन तक भी पहुंचे, यह कहते हुए कि –'इंसाफ को अब तक देर हुई है, अब वक्त खत्म हुआ। सुप्रीम कोर्ट ने इंसाफ किया, अब तुम्हारी बारी है कि तुम इंसाफ करो'।

Sir, this particular talaq-e-biddat has been found bad in theology and has been found bad in the eyes of the Supreme Court. I beseech this House to find it bad in legislation also. I would only humbly submit, Sir, that there are many who will today say that there are societal interventions to ensure that women in the Muslim community are given justice. I attract your attention and that of this House to this remanence of the affidavit which has been given before the hon. Supreme Court where the All India Muslim Personal Law Board has promised to issue an advisory so that in the process of marriage the person performing the nikah will advise both the man and the bride to incorporate a condition to exclude resorting to pronouncement of three divorces by her husband in one sitting. The fact that the All India Muslim Personal Law Board has spoken and yet 477 cases have been found in the

country is reason enough for us to expedite this deliberation and finally give justice to Muslim women. That is the only appeal with which I present my intervention. Thank you, Sir.

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Sir, thank you very much for giving me an opportunity to speak on such an important social subject. I congratulate the Minister for bringing this back but there are a few questions which I would like to ask the hon. Minister.

17 00 hrs

Exactly one year ago, we all debated this issue. Sir, what has been achieved in one year? This is gone and has got stuck in the Rajya Sabha. One thing which I get the sense from everybody in this House is that nobody is against the social change. But, I have one humble question to ask you. With full humility please put your hand on your heart and tell me that this is not political in your agenda and it is only social. Why did you use the Ordinance route and not the consensus route if this is only a social issue? This is my first question.

I appreciate Smriti Irani Ji's intention as well as Meenakashi Lekhi Ji's intention. I appreciate what Smriti Ji has said. I actually expected a longer speech from her. But, my question to you is this. You have talked about 477 cases, which have happened. I feel even if one happens, it is bad. Why should we wait for 477 cases? But, at the same time, this is a social issue. We have made laws for dowry and child marriage. Have things really changed? We are all people from the field. We are all elected Members. We are totally connected with the people. I am not against what is done. I am against the way it is done. The whole sense of the group is this. What is this Act for? Is it for reconciliation of marriages, which I appreciate what Meenakashi Lekhi Ji said in her speech?

She used a particular word in her speech. She said that we come from very cultured families where we want our marriages to work. A woman stays in her marriage even if the marriage is bad because of her family and her commitment to her children. So, by putting him in jail - which is the minimum sentiment of this entire House - which marriage is going to be saved by putting a husband in jail? Is this really what reconciliation is about, that every time you are going to threaten your husband?

So, I think, what you have said, you have definitely diluted many things after we have recommended. I appreciate that. But, have we achieved the final goal? Again, it goes back to the square one of the basics. This is not for the women on top of the pyramid. This is for the women at the bottom of the pyramid. This issue is not about Kumari Sushmita Dev, me, Shrimati Meenakashi Lekhi and Smriti Ji. We know what our rights are. This law is not made for us. It is for the women who are at the bottom of the pyramid and who are unaware of their rights. So, why do we not work harder than putting the husband in jail? If you really want to empower women, put your hand on your heart, bring in such a Bill.

I am so glad Maneka Ji is sitting here. Why do you not look at other Bills, which will give us justice? For example, the Bill which she has been talking about, which is against marital rapes? Why are we not talking about Bills like that? Why are we not talking about Bills like Women's Reservation Bill? We have been asking for it. It is even in your manifesto, if I am not wrong. So, why

are we not bringing such a Bill? Empowering women financially and emotionally will really strengthen the cause. I am not against it.

The triple *talaq* must be stopped instantly. I do not think anybody – whether you are sitting on this side or that side – disagrees with you. The only thing we disagree with is this. You are looking at the institution of marriage and you are talking about stakeholders. Naqvi Ji talked about stakeholders. I want to tell you a little story that I went through. I was coming back from my constituency the day before yesterday. Smriti Ji is from Mumbai. She knows about this place. While coming back through the expressway you passed through Crawford Market. I was looking at the *Hijab* shops there and I thought to myself that I am going to speak on triple *talaq* for the second time. Should I really ask these women what is their view? You would not believe. Smriti Ji knows where the Haj House Building is. I got down from the car and started walking the streets. I met a girl with a *Burqa* and she had two young girls and the husband walking together. They turned out be from Aurangabad and they stopped. They even know Asad Bhai. They stopped and asked me what I was doing on the road. I said that there is a triple *talaq* debate. You are the real stakeholders. I am not going to be the victim. You may be the victim. So, what is your view on this? So, he said that these are not the issues and nobody should be criminalised. His wife immediately got into this. सुप्रिया जी देखिए, मेरी ये दोनों लड़कियां डाक्टर हैं, इनकी भी यही राय है और मैं एक टीचर हूं, मैं कभी अपने शौहर को जेल नहीं भेजूंगी। मैं सहन करूंगी, लेकिन अपने हस्बैंड को जेल नहीं भेजूंगी, क्योंकि वह मेरे बच्चों का बाप है। This is what she said to me. This is the sentiment of a woman. This is

the reality. I can give you the name. I am not giving you the data, which are fudged numbers. I will give you the name and mobile number. Please call and find out what these women said. I see the ground reality. I do not give data-based information. I genuinely work for woman empowerment.

I will give you another example. Another young lady called Kiran Kulkarni. She is a Maharashtrian Brahmin girl walked up to me in a *Burqa*. She started talking to me in Marathi. आप कहां से हैं? She said, 'मेरा नाम किरण कुलकर्णी है, मैं मराठी ब्राह्मण हूं और मुसलमान से लग्न किया है।' मैंने उससे पूछा कि आप बुरक़ा पहनती हैं? उसने कहा कि हां, because I am very proud of it.

She has done M.Com. She has done her Ph.D. in Political Science. She lives in a place called Jalna. She has humbly requested me not to involve in all this. No religion in the world teaches you bad things. It is people like us who misinterpret it and misuse it. That is the point I am making. So, why are we getting into these issues? She told me that her marriage was of love. This man has given her all the freedom in the world. She was only 19 years old when she got married. She was an under graduate. She graduated and did her Ph.D. after getting married to this man. She lives in Ambad. Today, she teaches Quran to people. Imagine a girl named, Kiran Kulkarni today is Mrs. Chaos who lives in Jalna in Ambad in Aurangabad. This is what integration is all about.

So, my limited concern is whether you really want to empower women. In your opening lines, you even talked about women leading from the front in the Armed Forces. What did the Armed Forces say last week about women?

The Chief said that women cannot lead from the front. Who says so? If the Prime Minister of this country can be a woman, if the President of India can be a woman, if the Defence Minister of India can be a woman, why can a woman not lead a platoon and win a war for this country? Please do not under-estimate the power of woman. A woman is very powerful but at the same time, when you say one small thing to her, she will immediately cry but when there is crisis in her life, the same woman stands up even if she is a widow or a single woman, and she will deliver towards her family.

So, I urge you that this time is not about being hostile. If you really wanted to bring it, you should have brought it by consensus. What heavens are going to fall? It will go to the Rajya Sabha which is anyway not functioning. At least, I am glad I am in Lok Sabha where we are working every day. The Rajya Sabha every day shuts at 11.15 a.m. So, once it goes from here to the Rajya Sabha, in the next seven days, what is going to change? If you are worried about women so much, why are you not looking for women who are deserted? Today, what difference is it going to make? Women are not only Hindus, Muslims, Jains and Christians. This Government is for 'Beti bachao, beti padao'. We are happy about it. You make sure her education, she will be empowered. Woman rights have been told. Women are financially and emotionally given empowerment which is going to change the picture.

My State was the first State to give reservation to women in power. Why do you not do that? Instead of discussing triple talaq, get into the discussion on Women's Reservation Bill. The whole House will wholeheartedly stand by

you and we can pass it. So, I urge the hon. Minister and the Government to re-think about it.

The worry is that if she gets triple talaq in this hostile environment, how is he going to pay all these things? These are very critical issues. Nobody is asking for a Select Committee for ever. Everybody is agreed to give two weeks. In the Budget Session, we can first address this issue and then we can talk about the Budget. My humble request to you is that this is a family issue and it is a social issue.

People talked about contract. Marriages of contract does not mean that the marriage is of two people. In India, only husband and wife live together alone. But two families get married. There is a lot of sensitivity which goes into it. So please look at this entire legislation with a heart. Elections will come and go but social change takes time. We make so many legislations. I make a humble request to please re-think about it and re-consider it with the heart. Votes will come and go but by doing rights and wrongs, generations will get affected.

श्री धर्मेन्द्र यादव (बदायूँ) : उपाध्यक्ष जी, आपने मुझे बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूं। मैं अपनी समाजवादी पार्टी की ओर से इस विधेयक के अंदर जो दंड का प्रावधान है, उसका पुरजोर विरोध करता हूं। मैं इसका विरोध ऐसे ही नहीं कर रहा हूं। बहुत सारी बातें मीनाक्षी लेखी जी, स्मृति जी ने कहीं और सत्ता पक्ष के लोगों ने भी कही हैं। इस बिल पर एक साल पहले भी चर्चा हुई थी और आज फिर मैं अपनी पार्टी की तरफ से दोहराना चाहता हूं कि तीन साल दंड का जो प्रावधान किया गया है, इसे मंत्री जी वापस लीजिए। इसे वापस इसलिए भी लेना चाहिए, क्योंकि देश के किसी भी धर्म में, किसी भी कानून में डायवोर्स की कंडिशन में जेल की व्यवस्था नहीं है।

17 12 hrs (Hon. Speaker *in the Chair*)

जहां तक मुस्लिम महिलाओं के प्रति न्याय का सवाल है, हम चाहते हैं कि जस्टिस राजेन्द्र सच्चर साहब की रिपोर्ट को पढ़ो और उन्होंने कहा कि देश में मुसलमानों की हालत दलितों से भी बदतर है, उसके लिए जो प्रावधान सुझाए हैं, आप उन्हें मानिए तो हम सर्वसम्मति से पूरे सदन से अपील करेंगे कि उसे पास करो। केवल हिंदू-मुसलमान भाइयों के बीच परिवारों में विवाद बढ़ाने की नीयत से अगर आप यह बिल लाएंगे, तो जैसा पूरे के पूरे विपक्ष के साथियों ने कहा है, मैं उनसे अपने आपको जोड़ते हुए कहना चाहता हूं कि इस बिल का हम समाजवादी पार्टी की ओर से विरोध करेंगे। आदरणीय स्मृति जी ने चर्चा की कि पिछले एक साल में 477 केस हुए हैं। शायद उन्हें जानकारी नहीं है और मैं सरकार को जानकारी देना चाहता हूं कि दो करोड़ से ज्यादा महिलाओं ने हस्ताक्षर करके माननीय प्रधान मंत्री और माननीय राष्ट्रपति जी को लिखकर इस दंड के प्रावधान को वापस लेने की मांग की है। उन्होंने कहा कि हम शरीयत के कानून के हिसाब से चलना चाहते हैं। सत्ता पक्ष के लोग और सरकार मुस्लिम महिलाओं के हितों की बहुत जिम्मेदारी और वाहवाही ले रही है। सर्वोच्च न्यायालय ने इसे पहले ही गैर कानूनी ठहरा दिया है, तो इसमें आपका क्या योगदान है? केवल मुस्लिम पुरुषों को दंड देने के लिए यदि आप कानून बनाओगे, तो हम समाजवादी लोग इसका पुरजोर विरोध करेंगे। हम समाजवादी लोग चाहते हैं और हमें विरासत में

मिला है, हमारे नेता डॉ. राम मनोहर लोहिया जी ने हमेशा नर-नारी की समानता की बात कही है। आदरणीय नेता जी ने उसे आगे बढ़ाया है और माननीय अखिलेश यादव जी ने चार कदम और आगे बढ़कर हमारी माताओं-बहनों के मान-सम्मान को बढ़ाया। मैं इस सरकार से पूछना चाहता हूं कि केवल उत्तर प्रदेश के अंदर 55 लाख हमारी माताओं-बहनों को समाजवादी पेंशन की सुविधा मिल रही थी, जो आपकी सरकार ने वापस ली है। आप कौन-सी महिलाओं की बात कर रहे हो, कौन-सी महिलाओं को शक्ति देने की बात कर रहे हो? 1090 जैसी व्यवस्था को आपने उत्तर प्रदेश में पंगु कर दिया। आप महिलाओं के नाम पर राजनीतिक रोटियां सेंकने का काम कर रहे हैं। हमारे साथियों ने बहुत-सी बातें कही हैं, मैं उनसे अपने आपको जोड़ना चाहता हूं। केवल वोट की राजनीति करने के लिए आप इन चीजों को आगे न बढ़ाएं। मुस्लिम परिवार के लोग शरीयत कानून के मुताबिक बहुत बेहतर परिवार चला रहे हैं। यदि भारत के सर्वोच्च न्यायालय ने इसे गैर कानूनी ठहरा दिया है, तो मैं नहीं समझता हूं कि इस तरह का कोई भी कानून बनाने का प्रावधान होना चाहिए। माननीय मंत्री जी से लेकर तमाम सत्ता पक्ष के लोगों ने कहा कि माननीय सर्वोच्च न्यायालय के आदेश पर हम कानून बना रहे हैं। सर्वोच्च न्यायालय की बहुमत की बेंच ने केवल इसे गैर कानूनी ठहराया है। उस बेंच ने यह नहीं कहा कि आप इस पर कानून लाइए। चूंकि आपको इस मुद्दे का राजनीतिकरण करना था, इसलिए आपको कानून लाना है। माइनोरिटी बेंच का आपने फैसला माना और मैजोरिटी बेंच के फैसले को आपने नज़रअंदाज किया, इसलिए हम समाजवादी पार्टी की तरफ से आपसे अभी भी अपील करना चाहते हैं कि आप इसे वापस लीजिए और यदि इस रूप में आप इस कानून को लाने का प्रयास करेंगे, तो निश्चित रूप से हम समाजवादी लोग इस बात का विरोध करेंगे।

महोदया, जहां तक महिलाओं के सम्मान की बात है, उनके सशक्तीकरण की बात है, हम आपसे अपील करेंगे, जैसे हमारी समाजवादी पेंशन स्कीम उत्तर प्रदेश में थी, भारत सरकार बजट का प्रावधान करके पूरे हिंदुस्तान की माताओं-बहनों को समाजवादी पेंशन देने का काम करे। हम आपसे अपील करेंगे, जो 1090 की व्यवस्था समाजवादियों ने दी थी, माननीय अखिलेश यादव जी

ने उत्तर प्रदेश में दी, ऐसी व्यवस्था पूरे हिंदुस्तान में लाइए। आप महिलाओं के सम्मान की बात करते हैं। आगरा के अंदर हमारी दलित बहन संजनी को जलाया गया। मैं सदन में बैठे हुए महिलाओं के शुभचिंतक लोगों से पूछना चाहता हूं, जो लोग उत्तर प्रदेश की सत्ता में भी बैठे हैं, वे बताएं कि इस बारे में क्या कार्यवाही कर पाए हैं? एक-एक दिन में उत्तर प्रदेश के अंदर तीन-तीन, चार-चार घटनाएं हो रही हैं। आप यहां मुस्लिम लोगों की बात कर रहे हैं, समानता की बात कर रहे हैं, आपने बुलंदशहर में क्या किया है? आप बताएं कि बुलंदशहर के जो षड्यंत्रकारी थे, उन पर आज तक क्या कार्यवाही हुई है? माननीय गृह मंत्री जी बैठे हैं। वे बताएं कि बुलंदशहर में क्या कार्यवाही हुई है? पूरे हिंदुस्तान में आग लगाने का काम आपने बुलंदशहर में किया है। पूरे देश के अंदर हमारी संजनी जैसी जाने कितनी माताओं-बहनों के साथ आये दिन अन्याय हो रहा है। आप बताओ कि क्या कार्रवाई की गई है? हमने देवरिया के शेल्टर हाउस का मामला उठाया था, ...(व्यवधान) मुजफ़्फरपुर के शेल्टर हाउस का मामला उठाया था, ...(व्यवधान) आप बताओ, आपने कितने मामलों पर.....(व्यवधान) आप सज़ा दिलाने की बात बहुत करते हो, ...(व्यवधान) मैं पूछना चाहता हूँ कि आपने देवरिया के शेल्टर हाउस मामले में दोषी कितने लोगों को सज़ा दिलाई, मुजफ़्फरपुर शेल्टर हाउस मामले में आपने कितने दोषियों को सज़ा दिलाई? ...(व्यवधान) क्या वे बहन-बेटियाँ हमारी नहीं थीं? क्या वे बहन-बेटियाँ आपकी नहीं थीं? ...(व्यवधान) आप केवल राजनीतिक रोटियाँ सेंकने के लिए और मुस्लिम परिवारों को बांटने के लिए, मुस्लिम परिवारों में नफरत फैलाने के लिए कानून बनाओगे, तो हम समाजवादी लोग ऐसे कानून का पुरजोर विरोध करेंगे। इस बात को मैं बड़ी जिम्मेदारी से कहना चाहता हूँ।...(व्यवधान)

आदरणीय नेता जी बैठे हैं। हम समाजवादी लोग हमेशा न्याय के पक्षधर रहे हैं।...(व्यवधान) हम लोगों के साथ अन्याय हो रहा है, दलितों के साथ हो रहा है, पिछड़ों के साथ हो रहा है, अल्पसंख्यकों के साथ हो रहा है, उस पर ये सरकार गूंगी होकर बैठी है।...(व्यवधान) यह पिछड़ों के साथ अन्याय है। दलित भाई शोषित हो रहे हैं, मुस्लिम भाइयों के साथ सौतेला व्यवहार हो रहा है। ...(व्यवधान) देश के अंदर जितनी योजनाएँ हैं, उनमें से हर योजना में पिछड़े, दलित, शोषित

और अल्पसंख्यकों के साथ अन्याय, शोषण और अत्याचार आपकी सरकार में हो रहा है।...(व्यवधान) देश का जनमानस देख रहा है। आने वाले समय में, वर्ष 2019 में वह आपको जवाब देगा।...(व्यवधान)

माननीय अध्यक्ष : आपकी बात पूरी हो गई।

...(व्यवधान)

माननीय अध्यक्ष : केवल एक वाक्य में अपनी बात समाप्त करें।

...(व्यवधान)

श्री धर्मेन्द्र यादव : मैं आपके माध्यम से एक बार फिर सरकार से अपील करता हूँ...(व्यवधान) कि जेपीसी की मांग को स्वीकार कीजिए। इस बिल को वापस ले जाइए और बेहतर बिल बनाइए। हम लोग उसका समर्थन करेंगे।...(व्यवधान)

श्रीमती रंजीत रंजन (सुपौल): माननीय अध्यक्ष जी, हम लोग जिस बिल पर चर्चा कर रहे हैं, उसे महिला को शादी में प्रोटेक्ट करने का बिल कहा जा रहा है। मीनाक्षी जी, स्मृति ईरानी जी, सुप्रिया जी, सुष्मिता जी ने बोला। मैं महिलाओं के नाम इसलिए ले रही हूँ क्योंकि यह मामला हम लोगों से जुड़ा हुआ है, शादी से जुड़ा हुआ मामला है और इसमें पति भी इनवॉल्व है। यह सिर्फ पत्नियों का मामला नहीं है, बल्कि यह पूरे परिवार का मामला है।

मैंने सभी के भाषण सुने। इधर के लोगों की बातें भी सुनीं और उधर के लोगों की बातें भी सुनीं। लेकिन इसका निचोड़ क्या है, मुझे सिर्फ यह बता दें। अभी सुप्रिया जी ने बताया कि उन्होंने कुछ महिलाओं से बात की। मैं भी जरूर बताना चाहूंगी कि मेरी एक बचपन की दोस्त मुझसे 22 वर्षों के बाद मिली। वह मुसलमान है। वह पढ़ी-लिखी है। उसके सारे परिवार भी मुसलमान हैं। …(व्यवधान) बोलना पड़ता है, अगर आप जैसे लोग रूल कर रहे हों। …(व्यवधान)

माननीय अध्यक्ष : प्लीज़ आप बोलिए।

…(व्यवधान)

श्रीमती रंजीत रंजन : पहली बात तो यह है कि मैं अपनी दोस्त को धन्यवाद देती हूँ, आपका भी धन्यवाद करूँगी क्योंकि इस बिल को लाने के कारण हमने भी दिल से कुरान को पढ़ा। उसमें जो सूरे-निसा है, जिसमें डिवोर्स से पहले पाँच स्टेप्स हैं, उनको पढ़ा। शुरे-बक़र है, जिसमें 228 से 240 चैप्टर तक डिवोर्स किस तरीके से और क्यों दिया जाए, उसकी क्या वजह हो, पत्नी की ओर से क्या वजह हो, पति की क्या वजह हो, इस बारे में पूरे डिटेल में दिया गया है।

आज इस बिल पर जो चर्चाएं हुईं, इस कानून को लाने की जो जरूरत पड़ी, अभी श्री नक़वी साहब कह रहे थे, मैं कहूँगी आपकी कम्युनिटी के अंदर कुरान में डिवोर्स के लिए इतने एडवांस रूल बनाए गये हैं। मुझे कुरान पर गर्व है। लेकिन अफसोस है कि आप अपनी ही कम्युनिटी को अवेयर नहीं कर पाये। …(व्यवधान) यह हंसने वाली बात नहीं है। आपने अपनी ही कम्युनिटी को अवेयर नहीं किया।…(व्यवधान) महिलाओं को भी तलाक देने का उतना ही अधिकार है। किस तरह से दोनों के रिलेशन को बनाकर रखना है, किस तरह से दोनों परिवारों को इंवॉल्व करना है,

किस तरह से पहले पाँच स्टेप्स में उनको रोकने की कोशिश करनी है, तीन तलाक में भी 90 दिनों तक का समय दोनों को साथ बिताना है, उसके बीच में अगर माहवारी रुकती है, रिलेशन बनता है, तो वह सारा प्रोसेस दोबारा रिपीट होता है। इससे मजबूत डिवोर्स का तरीका नहीं हो सकता है। एक बात तो यह है कि कम्युनिटी ने अवेयर नहीं किया। जिस तरह की तलाक की चर्चा कर के राजनीति हो रही है, मैं आपसे पूछना चाहूंगी 477, जिन महिलाओं के उत्पीड़न की बात सरकार कर रही है इस देश में दहेज-डाउरी के कारण बलात्कार से हिंदू महिलाएं भी कितनी मरती हैं, डायवोर्स होता है, डायवोर्स के बगैर पति दूसरी भी रख लेता है, इस पर आप सदन में चर्चा क्यों नहीं करते हैं? ...(व्यवधान) सिर्फ मुसलमान-मुसलमान क्यों करते हैं? ...(व्यवधान) यह महिलाओं से जुड़ा हुआ मामला है। ...(व्यवधान) यह महिलाओं के परिवारों से जुड़ा हुआ मामला है। मेरा पति है, मैं उसकी पत्नी हूं, यह मियां-बीवी का मामला है। आप उसको कोर्ट में लेकर जा रहे हो। मैं कहूंगी वो परसेंटेज कितना है जिसमें ट्रिपल तलाक इस तरीके से होता है। मैंने अपने क्षेत्र में देखा, बिहार में देखा और दिल्ली में देखा। कई प्रदेशों का आप सर्वे उठाएं। कितने परसेंटेज ऐसे मर्द हैं, जिन को मुसलमान में भी आवारा कहते हैं। इन चीज़ों के कारण इस तरह के डायवोर्स होते हैं - अगर कोई नशेड़ी है, वह हिंदू भी हो सकता है और मुसलमान भी हो सकता है। अगर वह मुसलमान है, उसका तरीका डायवोर्स, डायवोर्स, डायवोर्स कहना है। हिंदू का तरीका कुछ और है। आप सिर्फ मुसलमान के लिए कानून बनाएंगे? हिंदू के लिए कानून नहीं बनाएंगे? ...(व्यवधान) आप परसेंटेज की बात करें। बिफोर सुप्रीम कोर्ट, आफ्टर सुप्रीम कोर्ट, में ये बिल की चर्चा में 477 महिलाओं के उत्पीड़न के मामले आए, मॉब लिंचिंग में कितनों की मौत हुई? उस पर भी आप इस सदन में चर्चा कीजिए। धर्म के नाम पर कितनी मौतें हुईं, उसको भी इस सदन की चर्चा में लेकर आइए।

मुज़फ्फरपुर में 37 बच्चियों का बलात्कार होता है। आप ही की सरकार उन बच्चियों की देखरेख नहीं करती है और मंत्री और मुख्य मंत्री के साथ मिलकर मदद करती है। इस पर भी चर्चा हो, क्योंकि वे भी बच्चियां थीं। ...(व्यवधान) क्या वे हिंदू थीं, इसलिए आप चर्चा नहीं करेंगे और मुसलमानों का वोट लेना है, इसलिए आप सिर्फ 477-477 करेंगे? मुस्लिम महिलाओं के तलाक

की बात करेंगे? इस कानून की आड़ में आप इस भ्रम में हैं कि मुसलमान महिलाएं आप के इस कानून से आप को वोट देने का काम करेंगी।...(व्यवधान) मैं आप से यह कहना चाहती हूं कि ठीक है कि आप को वोट भी नहीं चाहिए, तब भी आप इस कानून में महिलाओं को प्रोटेक्ट कैसे कर रहे हैं, मुझे आप इस बात का जवाब दे दीजिए। आप लेकर आइए कानून। ...(व्यवधान) हम भी राज़ी हैं कि अगर एक महिला को भी तलाक, तलाक, तलाक वॉट्सएप पर, फोन पर दिया जाता है, तो यह गलत है। एक मुस्लिम महिला भी कहती है यह गलत है, कुरान पढ़ने वाले भी कहते हैं गलत है। ...(व्यवधान) जब वे खुद कह रहे हैं गलत है, तो आप उनको क्या सिखा रहे हो?

मीनाक्षी जी, मैं आप ही की बात पर आ रही हूं। आप कानून की बात कर रही हैं। आप वकील हैं। आपने बहुत सारे एक्ट्स पढ़े हैं। मंत्री साहब भी वकील हैं। आप वकील साहब मुझे इतना बता दें, कि आपने सिर्फ कानून बनाया है कि तीन तलाक जो बोलेगा, उसको आप जेल भेज दीजिए। आपको यह अधिकार है। एक तरफ वे महिलाएं हैं, जो बहुत गरीब हैं। उनका बैकग्राउंड कुछ नहीं है। मैंने आंखों से देखा है। हम में ज़्यादा कलह है। मुसलमान परिवारों में उतनी कलह नहीं है, जितनी हिंदू परिवारों में कलह है। जिनके पास बैकग्राउंड सपोर्ट है, वे आज भी जाकर कानून से लड़ लेती हैं। अगर आप उन महिलाओं की बात कर रहे हैं, जिनके बैकग्राउंड में कोई नहीं है, आप कह रहे हैं मजिस्ट्रेट के पास जाकर केस दाखिल करो। आपने थोड़ा डिफाइन किया, कहा चलो ब्लड रिलेशन वाला भी डिफाइन कर देता है। अब मुस्लिम महिलाएं कर रही हैं। यहां भी इसका मिसयूज़ हो सकता है। चलिए हम यह बात भी कहेंगे कि भाई कानून ही नहीं आएगा। इसके अलावा आपने क्या प्रोटेक्शन दी है? ...(व्यवधान)

माननीय अध्यक्ष : मेरे पास समय की सीमा है। वहां से किसी को सजेशन देने की आवश्यकता नहीं है।

...(<u>व्यवधान</u>)

श्रीमती रंजीत रंजन : प्लीज़, दो मिनट बोलने दीजिए।...(व्यवधान) मजिस्ट्रेट तय करेगा कि मुआवजा कितना मिलेगा। मजिस्ट्रेट तय करेगा कि बच्चे किसके पास रहेंगे। मजिस्ट्रेट तय करेगा

कि हस्बैंड उसको मुआवजा देगा कि नहीं। मैं एक प्रैक्टिकल सी बात कहती हूं। मेरा हस्बैंड जॉब करता है। वो कहेगा तुमने मुझे जेल भेजा, मेरी जॉब चली गई, अब मैं पैसे नहीं दूंगा। ...(व्यवधान) इस पर आप क्या कर लेंगे? क्या आपने शेल्टर का प्रावधान किया है?

माननीय अध्यक्ष : आपका समय पूरा हो गया है।

...(व्यवधान)

श्रीमती रंजीत रंजन : प्लीज़, दो मिनट और लूंगी। ...(व्यवधान)

माननीय अध्यक्ष : जल्दी बोलिए।

...(व्यवधान)

श्रीमती रंजीत रंजन : गवर्नमेंट की तरफ से क्या उनके लिए मुआवजे का प्रावधान किया गया है? उस महिला को क्या प्रोटेक्शन है? उस महिला को आप मुस्लिम पर्सनल लॉ से भी निकाल रहे हैं, उसके धर्म से भी निकाल रहे हैं, उसके घर से भी निकाल रहे हैं और प्रोटेक्शन के नाम पर आप कह रहे हैं कि भैया अपने पति को जेल भेज दो। ठीक है कि उसने तीन तलाक दे दिया, जो कि गैर-कानूनी है। कुरान भी मान रहा है। वह तीन महीने इंतज़ार करेगा। आप दुशमनी इतनी बढ़ा रहे हैं कि वह कहेगा कि लो तीन महीने हो गए, मैंने तुम्हें तलाक दिया।

मैं सिर्फ यह कहना चाह रही हूं कि आपकी नीयत में खोट है।

माननीय अध्यक्ष : आपका समय पूरा हो गया। अब आप अपनी बात समाप्त कीजिए।

श्रीमती रंजीत रंजन : अगर आपको कानून ही लाना था, तो मैं कहूंगी कि कुरान को ढंग से पढ़कर, उसमें जो तरीका डिवोर्स का बताया है, उसी को कानून क्यों नहीं बनाते हैं। पूरी मुस्लिम कम्युनिटी उसको मानने को तैयार होगी। आप महिलाओं के साथ सिर्फ खिलवाड़ कर रहे हैं। मैं कहूंगी कि महिलाओं के उत्पीड़न के नाम पर, महिलाओं के घरेलू मसलों के नाम पर, हिंदू और मुसलमान नहीं होना चाहिए, नहीं तो हर तबके की महिलाएं, चाहे रूलिंग पार्टी की हों या विपक्ष की

हों, सभी इस कानून के विरोध में खड़ी होंगी। यह पूरा देश कहता है। निश्चित तौर से इसको जे.पी.सी. में जाना चाहिए और कुरान की समझ रखने वाले लोगों को बुलाकर इसमें दोबारा से अमेंडमेंड करना चाहिए।

बहुत-बहुत धन्यवाद।

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब): धन्यवाद अध्यक्ष जी। सरकार की ओर से जो बिल आया है, वह महत्वपूर्ण बिल है। यह जो मुस्लिम वूमेन प्रोटेक्शन ऑफ राइट्स ऑन मैरिज बिल है, मैं इसके पक्ष में बोलने के लिए खड़ा हुआ हूं। मैं समझता हूं कि इसकी बहुत जरूरत थी। मैं समझता हूं कि इसको मज़हब के साथ जोड़ने की जो बात है, वह ठीक नहीं है। यह समाज में कुरीति है, इसको दूर करना सरकार की जिम्मेदारी होती है और समाज की भी जरूरत होती है। नारी के सम्मान के लिए सरकार इस बिल को लाई है, इसकी बहुत जरूरत थी।

मुझे समझ नहीं आ रहा है कि जो चर्चा हो रही थी, बहुत सारे मित्रों ने यह कहा कि ट्रिपल तलाक बुरी बात है, यह खत्म होनी चाहिए। मगर इसके साथ ही वे यह भी कह देते हैं कि सरकार इससे राजसी फायदा लेना चाहती है। यदि अच्छी बात होगी तो उसका फायदा होगा। जिसने गाड़ी खरीदी है, वही गाड़ी पर चढ़ेगा, लेकिन जिसने गाड़ी नहीं खरीदी है, वह दूर से ही चढ़ना चाहता है, यह कैसे हो सकता है? मुझे यह बात भी समझ में नहीं आ रही है कि कई लोग कहते हैं कि ट्रिपल तलाक तो गलत है, पर ट्रिपल तलाक देने वाले को सज़ा नहीं होनी चाहिए। इनसे मैं पूछना चाहता हूं कि ये शिकारी के साथ हैं या शिकार के साथ हैं? देश में इस तरह की बहुत सी बातें हो रही हैं।

मैडम स्पीकर, यह बहुत ही गम्भीर मामला है। यदि औरत के सम्मान की बात करें तो इस देश के इतिहास को देखना होगा, इस देश की संस्कृति को देखना होगा। ऐसा समय भी था, जब औरत को किसी सभा या सोसायटी में बैठने नहीं दिया जाता था। गुरु नानक देव साहब, जिनका 550 वां प्रकाशोत्सव हमारी सरकार देश भर में मनाने जा रही है। उन्होंने कहा है कि

"सो क्यूं मंदा आखिये, जित जम्मे राजान।"

जिस औरत की कोख से राजा-महाराजा जन्म लेते हों, उनको बुरा कैसे कहें? ऐसे ही सुधार हुआ और उसके कारण ही देश में राष्ट्रपति, प्रधान मंत्री, माननीय स्पीकर के पद तक औरतें आईं। मैं समझता हूं कि सब बातें एक सोसायटी में रिफॉर्म से ही होती हैं। यदि रिफॉर्म न होता तो कुछ हो नहीं पाता। आज मैं कह सकता हूं कि यह बात सही है कि हमारे समाज में जो बहुत सारे ऐसे हालात हैं, हमारे पंजाब में बहुत सारे एन.आर.आईज. आते हैं, वे यहां शादी कर लेते हैं, दो महीने

रहते हैं और लड़कियों को छोड़कर चले जाते हैं। माननीय एक्स्टर्नल अफेयर्स मंत्री जी बैठी हैं और मैं चाहता हूं कि कम से कम ऐसे लोगों की जायदाद जब्त होनी चाहिए।

ये कहेंगे कि जब्त क्यों करते हैं? ऐसे सुधारों के लिए कानून तो बनाना ही पड़ेगा। बिना कानून के कोई सरकार नहीं चल सकती है और न ही सुधार हो सकता है। मैं एक बात कहना चाहता हूं कि मुस्लिम महिलाओं की आजादी की बात करते हैं, मैं अपनी सरकार से निवेदन करना चाहता हूं कि सिख समाज को भी आजादी दी जाए। हमारे संविधान के आर्टिकल 25 का सैक्शन बी है, उसके सब-क्लॉज़ 2 में, गृहस्थ जीवन में प्रवेश करने को कोई ब्याह कहता है, कोई शादी कहता है, कोई निक़ाह कहता है और हमारे यहां आनंद कारज कहते हैं।

अलग-अलग धर्म में अलग-अलग मान्यताएं हैं। हमारे लिए आनंद कारज एक्ट होना चाहिए। हमने हिन्दू मैरिज एक्ट पर जोर दिया है। मैं आज सारे देश से कहना चाहता हूं कि अगर देश में आनंद कारज एक्ट हो और आनंद कारज एक्ट से गृहस्थ में प्रवेश हो, तो डिवोर्स हो ही नहीं सकता है। हमारी यह मान्यता है। हमारे गुरु साहिबान का संदेश है कि अपने गुरु ग्रंथ साहिब के जो चार बार लावे ले लेता है, उस पति और पत्नी के अलग हो जाने की गुंजाइश नहीं रहती है। मैं सुप्रिया जी की बात से सहमत हूं। मैं अपनी सरकार से कहना चाहता हूं कि देश में ऐसा माहौल बनाया जाए, देश में ऐसा वातावरण बनाया जाए, हमारी लड़कियों को, हमारी बहनों को और भाइयों को, बच्चों को ऐसे संस्कार सिखाए जाएं कि जो शादी का रिश्ता है, पति-पत्नी का रिश्ता है, उसको भावनात्मक समझे। उसे कांट्रैक्ट न समझे, जो कहते हैं कि कांट्रैक्ट है, उसे मैं समझता हूं कि वे ह्यूमन वैल्यूज को नहीं समझते हैं। ये हमारे सेन्टीमेंट्स को नहीं समझते हैं। अगर हम जज्बाती तौर पर, इमोशनल तौर पर अपने बच्चों को ये संस्कार सिखाएंगे, तो मैं यह शर्त के साथ कह सकता हूं कि एक भी डिवोर्स नहीं होगा। हमारे लिए यह सबसे बड़ी मुश्किल की घड़ी है कि पति और पत्नी के झगड़े खड़े हो गए हैं। इनको हम अपने स्कूलों और कालेजों में अगर संस्कार नहीं सिखाएंगे, तो कानून बनाने से यह माहौल ठीक नहीं होगा। मैं समझता हूं कि आर्टिकल 25 की सैक्शन बी की सब क्लाज़ टू में से जो सिख साहिब जोड़ा हुआ है, उसको रिमूव किया जाए। जब ये संविधान बना था,

यहीं हमारे जो दो सिख नुमाइंदे थे, उन्होंने यह बात कही थी। मगर उस समय के राष्ट्रीय नेता जैसे कांग्रेसी आज भी चालाकी, होशियारी, झूठ और फरेब से सत्ता हासिल कर लेते हैं, ऐसे ही उन्होंने झूठ बोलकर हमें गुमराह कर दिया था कि थोड़ी देर बाद हम ठीक कर लेंगे, आप इसे मान लीजिए। हमने उसे मान लिया। आज 70 वर्ष हो गए हैं, हम चाहते हैं कि धारा 25 में तब्दीली करके उसे वहां से निकाला जाए।

माननीय अध्यक्ष : अब जितने भी माननीय सदस्य बोलेंगे, कृपया ध्यान दें, मैं दो या तीन मिनट से ज्यादा नहीं दे सकती हूं।

श्री धर्म वीर गांधी (पटियाला) : अध्यक्ष महोदया, मुझे आपने बहुत ही महत्वपूर्ण विषय पर बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूं। यह बिल बहुत महत्वपूर्ण बिल है। एक बार लोक सभा में चर्चा हुई, फिर राज्य सभा में गया और दोबारा फिर लोक सभा में आया है। मैं इस बिल पर न तो पक्ष की तरफ से और न ही विपक्ष की तरफ से बोलूंगा। मेरा प्रर्सपेक्टिव जो होगा, वह औरतों की तरफ से होगा, पक्ष-विपक्ष की तरफ से नहीं होगा। मेरा जो तर्क होगा, वह औरतों की तरफ से होगा। मैं इस मामले में कहना चाहता हूं कि आज औरत आज़ादी चाहती है, आज औरत आगे बढ़ना चाहती हैं। दुनिया की आधी आबादी औरतों की है, आधा आसमान औरतों का है। जब तक औरतों का पूरा मानसिक, शारीरिक और बौद्धिक विकास नहीं होगा, तब तक कोई भी समाज तरक्की नहीं कर सकता है। चाहे वह भारतीय समाज हो या चाहे कोई और समाज हो। उसके लिए औरतों के पांव में जो-जो जंजीरें हैं, चाहे वे सामाजिक जंजीरें हों या चाहे वे व्यवस्था की जंजीरें हों या चाहे वे धर्म की जंजीरें हों, वे औरतों की पांव से उतरनी चाहिए, ताकि वे खुले आसमान में मर्दों के बराबर अपने लिए विकास के अवसर ढूंढ़ सकें, यह मेरी पहली बात है।

दूसरी बात मैं इस बिल के बारे में कहना चाहता हूं कि औरतों के ऊपर विभिन्न धर्मों में जो भी अमानवीय और तिरस्कार भरे लहजे में जो मध्ययुगीन व्यवहार हो रहा है, चाहे वह किसी भी धर्म में हो रहा हो, वह सब खत्म होना चाहिए और उनके पांव की बेड़ियां टूटनी चाहिए, ऐसा मेरा पक्का विश्वास है। इसलिए जो ट्रिपल तलाक बिल है, उसमें जो तीन बातें बार-बार आ रही हैं, जिसे विपक्ष के साथी उठा रहे हैं, मैं समझता हूं कि अगर सरकार सचमुच में संजीदा है, तो माननीय विधि मंत्री जी को उनके ऊपर ध्यान देना चाहिए। पहली बात यह कि यह दंडनीय नहीं होना चाहिए और दूसरी बात कि रीकंसिलिएशन के लिए पूरा समय मिलना चाहिए। तीसरी बात, कि उनके गुजारे के लिए जो भत्ता है, वह सम्माननीय होना चाहिए। वह एज पर स्टेटस होना चाहिए न कि मिनिमम स्टैण्डर्ड लेवल पर होना चाहिए।

मैडम, एक शंका मेरे मन में और है जिसे मैं कहना चाहता हूं। जब हम मुस्लिम औरतों की तीन तलाक से मुक्ति चाहते हैं, तो हम सबरीमाला के बारे में और जो मॉरल पुलिसिंग स्कैव्डज़ हैं, जो फ्रिंज एलिमैंट्स द्वारा औरतों के अधिकारों पर हमला किया जा रहा है, उसके ऊपर हमारे बीजेपी के साथियों को स्पष्ट करना चाहिए कि उनका जो रवैया है, वह एक समान क्यों नहीं है। वह क्यों सिर्फ ट्रिपल तलाक पर जोर देते हैं और जो मॉरल पुलिसिंग स्कैव्डज़ हैं, जो एंटी रोमियो स्कैव्डज़ हैं और जो सबरीमाला के ऊपर रवैया है, वह भी तर्कसंगत होना चाहिए।

अंत में मैं माननीय मंत्री जी से एक विनती करना चाहता हूँ कि इसको टाइमबाउंड कर के चार-पांच दिन के लिए, मैडम, मेरी दिली इच्छा है कि यह बिल पास होना चाहिए, क्योंकि यह प्रोग्रैसिव है, सभी मुस्लिम औरतों के हक में है, सारे समाज के हक में है। इसलिए मैं मंत्री जी से विनती करना चाहता हूँ कि जो सुधार आ रहे हैं, उनको मान कर एक बार इस बिल को पास करवाइए।

श्री बदरुद्दीन अजमल (धुबरी): मैडम, आपने मुझे इस बिल पर बोलने का मौका दिया, मैं इसके विरोध में खड़ा हुआ हूँ। हम लोग इसको मुस्लिम पर्सनल लॉ के अंदर, इस्लामी कानून के अंदर और इस्लामी शरियत के अंदर इंटरफेरेंस समझते हैं, इसलिए हम इसके खिलाफ हैं। मैडम, आपने बोलने के लिए दो-तीन मिनट का मौका दिया, मुझे हंसी आ गई कि मैडम भी जल्दी में हैं कि तलाक, तलाक, तलाक कर के खत्म कर दो। ...(व्यवधान)

माननीय अध्यक्ष: ऐसा नहीं है। मेरी अपनी समस्या है। मुझे भी सीमित समय में काम करना है। आप लोगों ने ही जो समय एलॉट किया था, वह दो घंटे का था। मैंने अगर समय दिया है तो चार घंटे से ज्यादा हो गए हैं।

...(व्यवधान)

श्री बदरुद्दीन अजमल : मैडम, हम लोग तीन एम.पी. हैं और यह पूरे देश की समस्या है। मेरा यह कहना है कि किसी अच्छे शायर ने कहा था कि -

"और भी ग़म हैं ज़माने में मोहब्बत के सिवा,
एक तनहा यह दर्द नहीं है। "

मैडम, 477 महिलाओं का मसला है। ये जितनी औरतें हैं, आज हमारी दलित बहनें जलाई जाती हैं, एक फ़साद होता है, तो उसमें हज़ारों-हज़ार औरतें मार दी जाती हैं। ट्रिपल तलाक का मसला लाना है। हमारी बहन लेखी जी ने बहुत अच्छा भाषण दिया। इन्होंने इस्लामी लॉज़ का बड़ा अच्छा मुताला किया, लेकिन मैं आपसे अकेले मिलना चाहूंगा, आप मुझे टाइम दीजिएगा। आपने जो बुक्स रेफर की हैं, हमारे इस्लाम
की, जैसे आपने कहा कि यहां 70 प्रतिशत सलाफी लोग रहते हैं, जो अपने बुक रैफर की है, वह 10 पर्सेंट मुस्लमानों की जो लोग नुमाइंदगी करते हैं, जो इस्लाम के अंदर इंटरप्रेट करते हैं, मैं आपके साथ आ कर बैठूंगा और मैं आपको बताऊंगा कि सही किताबें कौन सी हैं, जिनको आपको

पढ़ना चाहिए, आप उनको पढ़ेंगी तो मुझे भविष्य में बहुत कुछ इंसाफ आपसे मिलने की उम्मीद है। …(व्यवधान)

श्रीमती मीनाक्षी लेखी : मैंने सिर्फ कुरान की बात की है। और सलाफी में भी जो इल्म है। …(व्यवधान)

मेरा सिर्फ एक सवाल है कि आप मुझे आयत या सुन्नत बता दीजिए जिसमें तलाक-ए-बिद्दत को कबूल किया गया है। आप मुझे आयत बताइए।

श्री बदरुद्दीन अजमल : मैडम, आप यह डिबेट करेंगी, मैं इसके लिए तैयार हो कर नहीं आया हूँ।

माननीय अध्यक्ष: आप अपनी बात खत्म कीजिए।

श्री बदरुद्दीन अजमल : मैडम, तलाक-ए-बिद्दत इस्लाम में मना है। मीनाक्षी जी से मैं एक बात कहूंगा, मेरे ख्याल से डिबेट नहीं होनी चाहिए। आप यह बताइए कि एक आदमी को बंदूक खरीदने का लाइसेंस दिया गया, इसलिए तो नहीं कि सारे लोगों को निकल कर गोलियों से मार दे। यह इसलिए नहीं है, यह अपने आपको प्रोटैक्शन के लिए है अगर कोई जान का हमला होता है, उसका भी कानून बना हुआ है। कानून मंत्री जी ज्यादा जानते हैं। इसका मतलब यह नहीं है कि वह बाहर निकले और लोगों को गोलियां मारता फिरे। उसने तीन या सात लोगों को गोलियां मार दी तो आप कहेंगे नहीं तूने गैर-कानूनी काम किया है, इसलिए ये मरे नहीं हैं? सामने बंदा मरा पड़ा है। गाड़ी में आपको लाइसेंस दिया गया इसलिए कि आप लोगों की जान की बचत करें। हिफ़ाज़त से गाड़ी चलाएं, आपने गाड़ी निकाली और धक्का मारकर तीन आदमी को एक साथ में मार दिया। आप बोलेंगे नहीं, नहीं, यह गलत हुआ, आपने यह गलत किया। गलत किया है तो उसकी सज़ा उसको सज़ा दो। पहले कम से कम मानो कि इसने यह गलत किया। मैडम, हमारा सिर्फ इतना कहना है, इतनी बारीकी से, मैं कानून मंत्री जी से भी कहूँगा…(व्यवधान)

माननीय अध्यक्ष : आप समाप्त कर लीजिए।

श्री बदरुद्दीन अजमल : मैं इतना कहूँगा कि इस चीज़ को बहुत ही गहराई से, बहुत ही बारीकी से लीजिए। यह इतना बड़ा इश्यू नहीं है, जितना बड़ा इश्यू बनाया जा रहा है। सुषमा जी मेरी बहन बैठी हैं, मैं उनसे भी गुजारिश करूँगा कि इनके भी टच में सैकड़ों मुसलमान औरतें हैं। मुझे मालूम है, उसमें कितनी औरतों को तीन तलाक मिला है। रेश्यो के हिसाब से कम से कम मालूम कर लें। लेखी जी चूँकि वकील हैं, लेकिन उसके अलावा आपकी सोसायटी में भी आपका असर है। हम लोग आपको हमेशा टेलीविजन में देखते रहते हैं। टेलीविजन स्टार के हिसाब से गिनते हैं। आप भी अपनी मुस्लिम बहनों में, अड़ोस-पड़ोस में, क्योंकि मेरा यह कहना है, मैंने कहा- और भी गम है जमाने में मोहब्बत के सिवा, ट्रिपल तलाक के अलावा भी हमारी औरतों के हजारों इश्युज हैं। एजुकेशन का मामला है, पेट का मामला है। मैडम, यह तलाक कहां होती है, मैं बताऊँ।...(व्यवधान)

माननीय अध्यक्ष : हो गया। श्री जय प्रकाश नारायण यादव।

श्री बदरुद्दीन अजमल : एक मिनट, प्लीज बहुत सीरियस इश्यु है।

माननीय अध्यक्ष : बदरुद्दीन जी, इसको समाप्त कीजिए। यह सबसे चर्चा करने के लिए नहीं है। आप अपने प्वाइंट्स बोल कर खत्म कीजिए।

श्री बदरुद्दीन अजमल : मैडम, तलाक कहाँ होता है जो ज्यादा पढ़े-लिखे हो जाते हैं। बहुत ऊपर के, जिनका दिमाग सोसायटी या धर्म इन चीजों को नहीं मानता। या फिर वह गरीब जो कभी स्कूल में गया ही नहीं है। उसका पेट खाली है, भूखा है, पेट का मारा हुआ है, रोज़गार ही नहीं है। इन हालात में आदमी फ्रस्ट्रेशन में आकर बहुत कुछ अपनी नीयत की खराबी की वजह से यह करता है। मैडम, हमारा केवल इतना कहना है कि पहले आप इसको मानिए। उसको जेल में डालेंगे, जेल में जाने के बाद मोहब्बत बढ़ेगी।...(व्यवधान)

माननीय अध्यक्ष : श्री जय प्रकाश नारायण यादव।

श्री बदरुद्दीन अजमल : मैं कानून मंत्री जी से पूछता हूँ। आप भी किसी के बाप हैं।

माननीय अध्यक्ष : हो गया।

श्री बदरुद्दीन अजमल : इस किस्म का आपने जो प्रोविजन किया है, उसकी वजह से समाज में मोहब्बत बढ़ेगी या दुश्मनी बढ़ेगी?

माननीय अध्यक्ष : श्री जय प्रकाश नारायण यादव।

श्री जय प्रकाश नारायण यादव (बाँका): अध्यक्ष महोदया, जो तीन तलाक का बिल आया है, मैं उस पर बोलने के लिए खड़ा हुआ हूँ। सदन का आज का दिन ऐतिहासिक दिवस है। संसद के आईने में सरकार का चेहरा और खासकर के भारतीय जनता पार्टी के शागिर्दों का चेहरा साफ नहीं है। यह जो बिल लाया गया है, इसकी हम मुखालफत करते हैं, विरोध करते हैं। माननीय खड़गे साहब ने बोलते समय जो प्रस्ताव देने का काम किया कि इस बिल को आनन-फानन में लाया गया है, जल्दीबाजी में लाया गया है, मैं मानूँ तो गैर-कानूनी ढंग से लाया गया है। इसको ज्वाइंट सेलेक्ट कमेटी को भेजा जाए। इसके बाद मैं कई ऐसे सवाल आपकी परमिशन से उठाना चाहता हूँ कि यह अच्छे दिन का बिल नहीं है। यह अहंकार का है, यह बहुमत का है, डिक्टेटरशिप और तानाशाह का है। लोकतंत्र में कभी-कभी किसी पार्टी को अजेय बहुमत आ जाता है लेकिन वहीं से अजेय-पराजय की उसकी निशानी हो जाती है। आज इनकी अजेय-पराजय की निशानी का चेहरा है कि तानाशाह की तरह कर रहे हैं। जो कोई कानून ला दो, मॉब लिचिंग हो रहा है, कोई पूछने वाला नहीं है। आज मॉब लिचिंग पर क्यों नहीं कानून लाते हैं? इन पाँच सालों में जो छूट मिली है, यह नफरत की आग फैलाई जा रही है, अमन को बर्बाद किया जा रहा है। देश में ज़हर घोला जा रहा है और न्याय की बात करते हैं। सत्ता के घमंड में नहीं रहिएगा बालू की भीत की तरह भरभरा कर 2019 में गिर जाइएगा। आज आपके सामने तीन-चार बातों को रखना चाहते हैं।

माननीय अध्यक्ष : आपके पास दो मिनट हैं। उसी में करना पड़ेगा।

श्री जय प्रकाश नारायण यादव : सभी भारतीय कानून है।...(व्यवधान) यहीं सदन में रहेगा कि लालू जी की पार्टी राष्ट्रीय जनता दल के एक सांसद ने कहा।

भारतीय कानून में शादी-विवाह सभी धर्मो में सिविल लॉ है।...(व्यवधान) तलाक और निकाह सिविल मैटर है। सिविल मैटर को आपराधिक, क्रिमिनल बनाया जा रहा है।...(व्यवधान) यह अत्यंत ही दुर्भाग्यपूर्ण है। यदि उनके पति जेल चले गये तो उनका खर्चा कौन देगा?...(व्यवधान) सरकार को यह बताना होगा।...(व्यवधान) आप कमेंट मत कीजिए।...(व्यवधान) यह आपको बताना पड़ेगा। सुप्रीम कोर्ट ने भी कानून बनाया है, लेकिन कभी

यह नहीं कहा है। आज की तारीख में उसकी तालीम की व्यवस्था कीजिए। उसके स्वास्थ्य की व्यवस्था कीजिए। उनमें जागरूकता पैदा कीजिए। उसके लिए उद्योग-धंधों की व्यवस्था कीजिए, उसे संसाधन दीजिए, उसे सम्मान दीजिए। सभी महिलाओं को इज्जत दीजिए, आप उसकी रोजी-रोजगार की व्यवस्था कीजिए। यहाँ तो संविधान पर हमला हो रहा है। बाबा का संविधान बचाओ, बाबा के अरमान बचाओ।...(व्यवधान)

आज की तारीख में यह जो तीन तलाक का बिल लाया गया है, हम इसकी खिलाफत करते हैं। हम इसका विरोध करते हैं। हम पुन: यह माँग करते हैं कि इसे ज्वाइंट सिलेक्ट कमेटी को भेजा जाये।...(व्यवधान)

माननीय अध्यक्ष : बशीर जी, आप बोलिए।

उनका माइक बंद हो गया है। उनकी आवाज बुलन्द है, इसलिए आपको आ रही है। आप अपनी बात कहना शुरू कीजिए। आप बैठ जाइए। आपकी बात हो गई है।

... (*Interruptions*)

HON. SPEAKER: Whatever you say will go on record. His speech is not going on record.

... (*Interruptions*)...*

* Not recorded.

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Madam, I oppose this Bill. On behalf of my Party, IUML, I totally oppose this Bill.

On the last occasion also, we had opposed it on a fundamental reason. What is that fundamental reason? The Personal Law has the protection of article 25 of the Constitution of India, that is, on freedom of religion. Marriage, divorce, inheritance, custody of children, etc., are the integral part of Personal Law and the Government has no right to interfere in this. The present legislation is unconstitutional and ill-motivated. In other words, it is a denial of the fundamental rights as guaranteed in the Constitution.

Then, the second point is, there is no need for such a legislation because the Supreme Court on 22nd August, 2017 had set aside the triple *talaq* and it is an unnecessarily brought legislation. The most critical part of the Bill is with regard to criminalisation of it. Almost all the speakers have mentioned about that. It is paradoxical also. Clause 5 of this Bill says about the subsistence allowance to be given to the divorced wife, and there is criminal punishment also. We all know and according to common sense also that putting the husband in jail and giving subsistence allowance to the divorced wife cannot work. That is one thing about this Bill.

Another thing I would like to point out is this. My learned friends from the other side, from the BJP side, were saying so many things about the deplorable condition of the Muslim women. I would like to ask them one thing. What is your real intention? Your intention is only one thing. The Statement of Objects and Reasons of the Bill says one thing and there is a hidden object

and reason for you in this Bill. What is that? It is nothing but to pave the way for encroachment over the freedom of faith, freedom to practise and profess one's own religion and thus making an entry to what? It is the Common Civil Code. That is why, we object to it.

I would like to say that yours is a crooked move to distract the secular structure of this great nation. Unfortunately, what is that you are doing? You are cruel in this way. You are fabricating a smoke curtain that the Muslim men are cruel and the most suffering section in Indian society is the Muslim women. That is the story fabricated by you. I would like to ask you a question. Have you got even an iota of integrity for the Muslims, whether they are ladies or gents? I would like to quote the latest report about the status of Indian women. This is a recent report that came last week. The report is from whom? It is from the most authentic body, Thomson Reuters Foundation, that is, Reuters Media Company, which is the biggest authentic company in India.

Madam, it reads, "A report this week ranking India as the most dangerous country in the world for women has reignited the country's ongoing debate over woman's safety."

It further says, "On Tuesday, the Thomson Reuters Foundation — the philanthropic arm of Reuters media company — released a study that ranked India as the most dangerous place because of its high incidents of sexual violence, lack of access to justice in rape cases, child marriage, female feticide and human trafficking. India outranked countries such as Syria, Afghanistan, etc."

HON. SPEAKER: Please conclude.

SHRI E.T. MOHAMMAD BASHEER : I would like to ask if you have got even an iota of love, affection and compassion for the ladies here. …(*Interruptions*) You are ignoring all these facts. …(*Interruptions*)

HON. SPEAKER: Please sit down. You have already taken five minutes. I will allow you, if you conclude it with only one sentence.

SHRI E.T. MOHAMMAD BASHEER : Thank you, Madam. A lot of atrocities are taking place against minorities. You are ignoring that. …(*Interruptions*) With these words, I oppose this Bill.

HON. SPEAKER: Please sit down. Now, Shri Asaduddin Owaisi ji.

श्री असादुद्दीन ओवैसी (हैदराबाद): .. उर्दू ...मैडम, मैं आपका शुक्रिया अदा करना चाहूंगा कि आपने मुझे बोलने का मौका दिया।

मैं हिन्दुस्तान के वतने अज़ीज के सद फीसद मुस्लिम ख्वातीन की तरफ से बहैसियत एक बाप, बहैसियत एक भाई, बहैसियत एक चाचा और बेटा इस ऐवान के जरिए हुकूमत को बताना चाह रहा हूं कि हिन्दुस्तान की सद फीसद मुस्लिम ख्वातीन इस बिल की पुरजोर मुखालिफत करती हैं और उसको रिजेक्ट करती हैं।

दूसरी बात, जो यह बिल लाया गया, मैं इसकी मुखालिफत इसलिए करता हूं, क्योंकि हिन्दुस्तान की आईन, हिन्दुस्तान के संविधान की दफा- 14, दफा-15, दफा-26, दफा-29 और संविधान के प्रीएम्बल guarantee the liberty of thought, expression, belief, faith and worship. इस बुनियाद पर मैं इसकी मुखालिफत करता हूं।

मैडम स्पीकर साहिबा, मैं आपके जरिए हुकूमत से पूछना चाहता हूं कि आखिर आपकी कौन-सी मज़बूरी है कि हमारे वतने अज़ीज में होमोसेक्सुअलिटी को डी-क्रिमिनलाइज कर दिया गया। 377 का जजमेंट है, होमोसेक्सुअलिटी को डी-क्रिमिनलाइज कर दिया गया और आप ट्रिपल तलाक को क्रिमिनलाइज कर रहे हैं। एक मर्द और मर्द, एक खातून और खातून अपने साथ रह कर जो भी करना चाहें, कर सकते हैं, उस पर आपको आपत्ति नहीं है। आपको आपत्ति है कि ट्रिपल तलाक को क्रिमिनलाइज किया जा रहा है। यह इसलिए किया जा रहा है, क्योंकि इसका इस्तेमाल हमारे खिलाफ होगा।

इस सरकार ने ख्वातीन पर एडल्ट्री का कानून लागू करने के लिए सुप्रीम कोर्ट को कहा। सुप्रीम कोर्ट में उसको डी-क्रिमिनलाइज कर दिया गया और आप खामोश बैठे रहे, मगर ट्रिपल तलाक का मामला क्रिमिनलाइज कर रहे हैं।

मैडम, प्रिवेंशन ऑफ करप्शन एक्ट ले लीजिए। पब्लिक बेनिफिट के लिए अगर कोई पैसा लेता है, तो आपने उसे डी-क्रिमिनलाइज कर दिया, मगर ट्रिपल तलाक को क्रिमिनलाइज कर रहे हैं।

यह कानून संविधान के खिलाफ क्यों है? उस चेयर पर बैठकर आपने सही कहा कि यह प्रथा हिन्दुओं में नहीं है, बल्कि यह मुसलमानों में है। मैं बड़ी इज्ज़त के साथ आपके सामने अर्ज़ करना चाहूंगा कि हमारे मुल्क में डिवोर्स के कानून में अगर किसी हिन्दू का डिवोर्स होता है, तो उसको एक साल की सजा क्यों होती है और मुसलमानों को तीन साल की सजा क्यों मिलेगी, क्या यह आर्टिकल-14 का वॉयलेशन नहीं है?

मैडम, यह कानून 377 में हार्म थ्योरी को स्पाउज़ किया गया। यह एक्ट हार्म थ्योरी के खिलाफ है। मैं आपके जरिए बताना चाह रहा हूं कि हमारे मंत्री साहब ने बड़े पुरजोश तरीके से कहा कि सुप्रीम कोर्ट ने इसे अन-कंस्टीट्यूशनल करार दिया है। मैं आपके जरिए से उनसे सीखना चाह रहा हूं। जज़मेंट का कौन-सा हिस्सा है, आप बता दीजिए, जहां पर मेजॉरिटी जज़मेंट ने ट्रिपल तलाक को अन-कंस्टीट्यूशन कहा गया। ख़ुदा के लिए कम से कम सुप्रीम कोर्ट का नाम लेकर इस ऐवान को मिस-गाइड मत कीजिए।

मैडम स्पीकर, मैं आपके जरिए हुकूमत से पूछना चाह रहा हूं। इस पर बेंथम ने क्या कहा, मांटेस्क्यू ने क्या कहा? मांटेस्क्यू ने कहा कि अगर कानून की जरूरत नहीं है, कानून बनाएंगे, तो यह ट्रिनी है। आप ट्रिनी का आगाज़ कर रहे हैं। मैं हुकूमत के जरिए आपसे पूछना चाहूंगा। ट्राइबल्स को आपने हिन्दू मैरिज एक्ट से मुसतसना रखा। क्यों रखा आपने, क्योंकि हम आर्टिकल 26 और 29 की बात करते हैं। मैंने अभी यहां पर इतने बड़े-बड़े काबिल लोगों से कुरान के बारे में सुना। हम क्या कहते हैं, जो कुरान है, उसे फजीलतुल शेख कहते हैं, शेखा कहते हैं, अब तो कुछ बाकी ही नहीं रहा, अब तो तौहीद और खत्मे नबूअत का इकरार करना चाहिए आपको, मैं दावत देता हूं आपको, आप वह भी पढ़ लीजिए।

सबरीमाला का जजमेंट आया, तो मान्यता की बात आपकी तरफ से आती है। क्या मेरी मान्यता नहीं है? आपका फेथ आपका फेथ है, मेरा फेथ मेरा फेथ नहीं होगा? क्या यह कल्चर का वाइलेशन नहीं है, क्या आर्टिकल 29 का वाइलेशन नहीं है? मैं कहना चाहूंगा कि हुकूमत के इरादे नेक नहीं हैं।

मैडम, आप हैरत की बात देखिए। आप एक महिला हैं, मैं इज्जत के साथ अर्ज़ कर रहा हूं, मुझे कहने दीजिए। एक मर्द कई खवातीन के साथ एक्स्ट्रा मैरिटल अफेयर कर सकता है। यह अब गुनाह नहीं है। मगर अगर कोई ट्रिपल तलाक कहेगा, तो तीन साल की सजा होगी। सुप्रीम कोर्ट ने कह दिया, *non est.* शादी नहीं टूटती, जब शादी नहीं टूटती, तो किस बात की सजा आप देंगे? सैक्शन 377, हार्म थ्योरी आपके सामने है और तीन साल की सजा। कम्युनल राइट सैक्शन 148, 153ए, 295 में तीन साल की सजा और अगर कोई गाड़ी से टक्कर किसी को मारता है, कोई मर जाता है, तो 2 साल की सजा। बेंथम और मांटेस्क्यू को पढ़ लीजिए। कि सी नेशनल लॉ स्कूल के फोर्थ ईयर के स्टूडेंट को बैठाइए, वह आपको ज्ञान दे देगा।

यकीनन यह बात सही है कि इस्लाम में शादी एक कांट्रैक्ट है। मैं आपको तजवीज़ पेश कर रहा हूं। कंडीशन निकाहनामे में लिखी है कि अगर कोई मुसलमान ट्रिपल तलाक देगा, तो मेहर का जो अमाउंट होगा, उसका डबल-ट्रिपल देना पड़ेगा। उसका वाइलेशन होगा, तो वे जेल जाते हैं। यह कांट्रैक्ट है, कांट्रैक्ट का वाइलेशन है। आप यह भी बता दीजिए, आप यह भी लिख सकते थे कि अगर कोई तीन बार कहेगा तो एक बार है, वह भी नहीं करते आप, उसका भी प्रोविजन है। मकसद क्या है, जेल भेजना। इनको ख्वातीन से मोहब्बत नहीं है। सबसिस्टेंस एलाउंस कौन देगा? एक महिला क्या चाहती है? उसके सिर पर घर रहे, छत रहे, टेबल पर खाना रहे, बच्चों के लिए फीस का इंतजाम हो जाए, क्या आप करेंगे? मैं पूछना चाह रहा हूं कि सायरा बानो तो बीजेपी में आ गई, क्या किया आपने उसका, कुछ किया आपने उसके लिए?

यह जो कानून बनाने जा रहे हैं, यह खास तौर पर मुसलमानों के लिए है। आप देखिए सेक्सुअल माइनोरिटीज को 377 में च्वाइस दे दी गई, तो रिलीजियस माइनोरिटीज को क्यों नहीं मिलेगी? हिंदुस्तान के कांस्टीट्यूशन में च्वाइस जूरिस्प्रूडेंस है, मुझे नहीं मिलेगा। आपका कानून रिलीजन के खिलाफ है। आप प्लूरैलिटी को खत्म करना चाहते हैं, इससे साफ जाहिर हो गया। आप मुस्लिम खवातीन के इंसाफ के लिए नहीं हैं, बल्कि आपका निशाना उस वक्त साबित हो गया,

जब सुप्रीम कोर्ट में उस वक्त के अटार्नी जनरल ने खड़े होकर कहा कि हर कानून को मिटा दो। मुख्तार साहब, शिया का सेग़ा का जो कानून है, वह भी खत्म हो जाएगा, ख्याल रखिए।

आखिर में, पूरे मुल्क में 'मी टू' मूवमेंट हुआ। कहां हैं वह मंत्री, जो पिछली बार यहां पर खड़े थे, कहां गए बताइए? आप उनको पनाह दे रहे हैं अपनी पार्टी में। ऐसे शख्स को तो निकालकर फेंकना चाहिए था, जिसने खवातीन की इज्ज़त लूटी, उनको दबाया, लीच था वह, जिसको हम उर्दू में तोताए चश्मा कहते हैं। ऐसे लोगों को आपने पनाह दी और आप आकर हमको आईना दिखा रहे हैं।

मैडम, मैं ऐसा क्यों कह रहा हूं? हमारे मुल्क में हिंदू बच्चियों की 10 साल की उम्र में शादी होती है, कानून नहीं था, हमने बना दिया। उससे क्या हुआ बताइए?

डेसर्शन का कानून है। 20 लाख हिंदू महिलाएं डेसर्ट हो गई हैं। आप कानून बनाइए। कानून बना हुआ है, क्या हुआ? सोशल ईविल का खात्मा मिलकर करना चाहिए।

मैडम, मैं अंत कर रहा हूं, कांक्लूजन कर रहा हूं। मैं आपके जरिए हुकूमत को बताना चाह रहा हूं कि आपके कानून से, दबाव से, जोर से, जबर से हम अपने मजहब को फोरफीट नहीं करेंगे। जब तक दुनिया बाकी रहेगी, हम मुसलमान बन कर शरियत पर चलते रहेंगे। हम इस बिल को रिजेक्ट करते हैं।

18 00 hrs

विधि और न्याय मंत्री तथा इलेक्ट्रोनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद): माननीय अध्यक्ष जी, पिछले कई घंटों से चर्चा चल रही है, मैं हमेशा कहता हूं कि जब सदन बहस के मूड में आता है तो सदन बहुत ही ऊंचाई पर पहुंच जाता है। आज जितने भी सदस्यों ने अपनी-अपनी टिप्पणियां की हैं, उसकी लिस्ट लंबी है,समय की कमी के कारण मैं सभी का नाम नहीं लूंगा लेकिन मैं सभी का अभिनंदन करना चाहता हूं।

माननीय अध्यक्ष : अभी छह बज गए हैं, इस बिल को पास कराने के लिए सदन का समय एक घंटे के लिए बढ़ाते हैं।

श्री रवि शंकर प्रसाद : अध्यक्ष महोदया, मैं विशेष रूप से मीनाक्षी लेखी, सुष्मिता देव, स्मृति ईरानी और सुप्रिया सुले जी, इन सभी सम्माननीय सदस्यों का अभिनंदन करना चाहता हूं कि उन्होंने बहस को ऊंचे स्तर तक पहुंचाने में मदद की। मैं सभी सदस्यों को सुन रहा था, सुदीप बन्दोपाध्याय जी ने कहा, It is a sin. I am grateful to you. आपने दिल की बात कही, अच्छा लगा। इस सदन में अच्छी बात क्या लगी, इस सदन में विरोध में किसी ने भी तीन तलाक का समर्थन नहीं किया, यह भी बहुत बड़ी बात है। टीडीपी के मित्र ने बहुत बड़ी बात कही, अरविन्द सावंत जी ने बहुत बड़ी बात कही, तीन तलाक का समर्थन नहीं लेकिन यह बिल क्यों? यह तर्क हमारी समझ में नहीं आता है। अगर तीन तलाक गलत है, अगर इसके खिलाफ कार्रवाई होनी चाहिए तो क्या संसद को खामोश रहना चाहिए, इस सवाल को उठाना जरूरी है। मैं सुप्रीम कोर्ट के फैसले पर अलग से आऊंगा। अब एक बार ओवैसी साहब सारे खवातिनों की तरफ से बोल उठे कि वे इस बिल का विरोध करती हैं। जनाब ओवैसी साहब, अगर बात निकलेगी तो बहुत दूर तलक जाएगी, ये सब लोग आपकी उदासी का सबब भी पूछंगें। इंडिया पॉलिसी फाउन्डेंशन की एक रिपोर्ट आई है, ऐसी दसों रिपोर्ट हैं जो इन खवातिनों के दर्द को बताती है कि उनके साथ क्या बदसलूकी हुई। एक बार उन बहनों की आंखों में भी देखते कि रोटी काली हुई तो तीन तलाक। वजन बढ़ गया तो तीन तलाक। एक वकील साहब ने अपनी बेगम साहब को इसलिए तीन तलाक दे दिया क्योंकि

उसने कहा था कि तुम वकालत करते हो तो मैं भी वकालत करना चाहती हूं, उन्होंने कहा कि तुम घर में बैठो, विरोध किया तो तीन तलाक। एक साहब ने अमेरिका से तीन तलाक भेज दिया, ये सारी चीजें रिकार्ड पर हैं। ये मुझे नहीं पता है कि उन्होंने आपको अधिकार दिया है या नहीं। …(व्यवधान) यह मुझे नहीं पता। यह वह नम्बर है जो हम ले पाएं। बहुत सी चीजें अन-रिपोर्टेड भी जाती हैं। बहुत सारी चीजें अन-रिपोर्टेड हैं।

अध्यक्ष जी, मैं सभी मुद्दों पर एक-एक करके जवाब दूंगा। यह बात कही गई कि इसे ज्वाइंट सैलेक्ट कमेटी में भेज दो। क्यों, इसका एक ही कारण है। इसे अपराध क्यों बनाया है? ज्वाइंट सैलेक्ट कमेटी में भेजने का मैं एक ही कारण समझ पाया, सभी ने कहा कि इसे अपराध क्यों बनाया है? आज मैं एक सवाल उठाना चाहता हूं। बारह साल की बेटियों या बहनों के खिलाफ जब बलात्कार होता है, माननीय गृह मंत्री जी यहां बैठे हुए हैं, इसी सदन में एक कानून लाया गया कि ऐसे अपराधी को फांसी की सजा दी जाए, इसी सदन ने पास किया न? उस समय सदन ने नहीं कहा कि जो फांसी होगी, उसका परिवार होगा तो उसके परिवार का क्या होगा? क्योंकि वह पाप हो रहा था, एक जघन्य अपराध हो रहा था, इसलिए किया गया। मैंने आपको शांति से सुना, प्लीज अब आप भी सुनिए। …(व्यवधान)

HON. SPEAKER: Only the Minister's statement will go on record.

…(Interruptions)… *

श्री रवि शंकर प्रसाद : अध्यक्ष जी, जब निर्भया कांड हुआ था, उनकी सरकार थी। उस समय उनको लगा कि निर्भया घटना बहुत जघन्य है, एक बात आई, कमेटी बैठी, उसने कानून में बदलाव किया, इस सदन ने उसे पारित किया या नही किया? मैं आपसे एक सवाल पूछना चाहता हूं, इतने बड़े कानून बने हैं। जब डाऊरी प्रोहिबिशन एक्ट बना, इसके सेक्शन-3 में पांच साल की सजा है। वहां पति भी जेल जाता है, सास भी जेल जाती है, जब केस होता है तो कभी-कभी ननद भी जेल जाती है। उस समय तब क्या यह पूछा जाता है कि यह क्यों किया जा रहा है? यह भी नॉन-बेलेबल

* Not recorded.

है, कॉगन्जिबल है, यह डाऊरी प्रोहिबिशन एक्ट हर व्यक्ति पर लागू होता है, वह किसी जमात से अलग नहीं है। आप हिन्दू हों, मुसलमान हों या कोई भी हों। एक बात और है, जो दहेज लेते हैं उनके लिए पांच साल की सजा है, लेकिन जो लेने के लिए इनकरेज करते हैं उसके लिए भी कम-से-कम छ: महीने की सजा है, वह भी काग्निजेबल एंड नॉन-बेलेवल ऑफेंस है। उस समय तो किसी ने आपत्ति नहीं की कि ऐसा क्यों कर रहे हैं। प्रोटेक्शन ऑफ वूमेन फ्राम डॉमेस्टिक वॉयलेंस एक्ट है, इसके सेक्शन-31 में अगर आप वूमेन के ऊपर डोमेस्टिक वायलेंस करते हैं तो आपको एक साल की सजा और 20 हजार रुपये का जुर्माना भी हो सकता है, यह भी काग्निजेबल एंड नॉन-बेलेवल ऑफेंस है। उस समय भी किसी ने आपत्ति नहीं की कि ऐसा क्यों कर रहे हैं, एक साल की सजा पर या छ: महीने की सजा पर। यह सवाल तीन तलाक के मामले में ही क्यों उठाया जा रहा है? यह एक बड़ा सवाल है।

एक बात मैं और बताना चाहता हूं कि हम लोगों ने इंडियन पैनल कोड में 304-बी डाऊरी डेथ को आज से दस साल पहले इसी संसद में पारित किया था। अगर सात साल की शादी के अंदर आपकी पत्नी ने सुसाइड कर लिया या उसे लगा कि उसके साथ अत्याचार किया गया है, तो आपको कम-से-कम सात साल की सजा हो सकती है। यह भी नॉन-बेलेवल ऑफेंस है। इसे सदन ने ही पारित किया था। इंडियन पैनल कोड 498-ए में अगर हस्बैंड या हस्बैंड का कोई संबंधी वूमेन के साथ अत्याचार करता है, तो उसको तीन साल की सजा हो सकती है। यह भी नॉन-बेलेवल आफेंस है। इतने कानून बने, जिन पर कोई आपत्ति नहीं उठायी गयी। यह आपत्ति सिर्फ तीन तलाक पर ही क्यों उठायी जा रही है। यही बात स्मृती जी एवं हमारे मुख्तार भाई ने कही थी कि इसके पीछे राजनीतिक मंशा वोट बैंक की है, न्याय एवं इंसाफ की बात नहीं है।

अध्यक्ष महोदया, मैं एक बात और कहना चाहता हूं। बहुत-से लोगों ने सवाल किया है। हम पूरी प्रामाणिकता से कहना चाहते हैं कि यह पूरा मसला किसी कौम को टारगेट करने का नहीं है। न किसी सम्प्रदाय को वोट बैंक के लिए घेरने का है। ...(व्यवधान) वोट बैंक की बात आती है, उसको मुख्तार भाई एवं स्मृति जी ने हल्के से छुआ था। ...(व्यवधान) याद कीजिए शाहबानो के फैसले के

बाद इसी हाउस में स्व.राजीव गांधी जी जब प्रधानमंत्री थे, 400 सीट की मेजोरिटी थी, वे लोकप्रिय थे। आपकी अनुमति से आज यहां मैं उनका नाम लूंगा आरिफ मोहम्मद खान ने डेढ़ दिन तक भाषण दिया था और उनके भाषण में उन्होंने कहा था कि शाहबानो का फैसला सही है। हमें आज खवातीनों के लिए उठने की जरूरत है। डेढ़ दिन तक कांग्रेस पार्टी साथ थी और डेढ़ दिन के बाद बदल गयी। …(व्यवधान) आप रिकार्ड उठाकर देखिए, आप बार-बार 1986 एक्ट की बात कर रहे हैं। …(व्यवधान) यह मुस्लिम डिवोर्स के बाद और डिवोर्स में भी लिमिटेड लेवल के मेंटेनेंस का प्रावधान इस कानून में है। इसको एक बड़ी बात कही जा रही है, कृपया करके इतिहास में जाएं, उसके पूरे पूरे संस्करण बताने की जरूरत है।

एक बात और बार-बार कही गई कि सुप्रीम कोर्ट ने तो आपको कानून लाने के लिए नहीं कहा था। मैं इस पर भी चर्चा करना चाहता हूँ।

सुप्रीम कोर्ट में पाँच जज़ेज थे। एक जज़मेंट खेहर साहब और नज़ीर साहब का है। दूसरा है जस्टिस कुरियन जोसेफ का। तीसरा है जस्टिस नरीमन और जस्टिस ललित का। मैं जस्टिस कुरीयन जोसेफ साहब से शुरू करता हूँ। कुरान पर बहुत बहस चल रही है। उधर से लोग कह रहे हैं हम आपको पढ़ाएंगे, कुछ लोग कह रहे हैं आपकी समझदारी नहीं है। इसलिए मैं उसमें नहीं पड़ना चाहता हूँ। सुप्रीम कोर्ट के जज़ ने क़ुरान को एक्सप्लेन करने के बाद जो कहा, मैं उसे पढ़ रहा हूँ।

> "What is held to be bad in Holy Quran, cannot be good in shariyat and in that sense what is bad in theology is bad in law as well."

सुप्रीम कोर्ट क़ुरान शरीफ़ की सभी आयतों का विवरण देकर अगर कह रहा है कि जो क़ुरान में पाप माना गया है, वह क़ानून में सही कैसे हो सकता है। इसका जवाब आप क्यों नहीं देना चाहते हैं?…(व्यवधान) No, I am not yielding.

माननीय अध्यक्ष : सुष्मिता जी, आप बैठ जाइए।

…(व्यवधान)

माननीय अध्यक्ष: सुष्मिता जी, आपने बहुत अच्छा भाषण दिया था, मगर अब बैठे-बैठे मत बोलिए।

SHRI RAVI SHANKAR PRASAD: What did Justice R.F. Nariman, and Justice Lalit say? Triple *talaq* is manifestly arbitrary in the sense that the marital tie can be broken capriciously and whimsically by a Muslim man without any attempt at reconciliation so as to save it. This form of *talaq* must, therefore be held to be violative of Article 14. एक माननीय न्यायमूर्ति ने कहा कि 'what is sin in theology cannot be valid in law'. दो माननीय न्यायमूर्तियों ने कहा कि 'It is violative of Article 14'. अब मैं अपनी साधारण बुद्धि से, अपने से एक सवाल पूछना चाहता हूं। तीन माननीय न्यायमूर्तियों का निर्णय यह कहता है कि नहीं, ट्रिपल तलाक असंवैधानिक है। बार-बार बात कही जा रही है कि सुप्रीम कोर्ट ने इसे अनकांस्टिट्यूशनल कहा है। उस समय जस्टिस केहर साहब थे, चीफ जस्टिस थे, उन्होंने कहा कि इसके लिए एक कानून बनना चाहिए। तब उन्होंने एक बात कही, जो किसी ने पढ़ा था –

> "We would therefore implore the Legislature to bestow its thoughtful consideration to this issue of permanent importance."

उसके बाद उन्होंने जो कहा, उसे मैं पढ़ना चाहता हूं :

> "I would like to read what is written after, `we would also beseech different political parties to keep their individual political gains apart while considering necessary measures requiring legislation."

अपने सियासी डिफ्रेंसेज को अलग रखिए। अब मैं एक सवाल पूछ रहा हूं और सदन के सामने भी रख रहा हूं। तीन तलाक चल रहा है। हमने दस दिसम्बर तक के डिटेल्स लिए हैं। उसके बाद भी चल रहा है। 19 जनवरी, 2017 से 10 दिसम्बर, 2018 तक 477 ट्रिपल तलाक हुए हैं। अब मैं इस संख्या में नहीं जाऊंगा कि कितने केसेज जजमेंट के बाद हुए, कितने केसेज लॉ बनने के बाद हुए और कितने बाद में हुए। वह महिला पुलिस स्टेशन जाया करती थी, पुलिस वाले कहते थे

कि सुप्रीम कोर्ट ने निर्णय दिया है, लेकिन हमारे पास कोई पावर नहीं है, क्योंकि कोई कानून नहीं है। हम ऐसी महिलाओं को क्या कहें? क्या ऐसी महिलाओं को देश का कानून मंत्री यही कहे कि तुम इस जजमेंट को अपने घर में फ्रेम करके टांग लो? सुप्रीम कोर्ट ने कहा कि यह गलत है, असंवैधानिक है, पाप है, फिर भी तीन तलाक हो रहा है तो अब क्या किया जाए? तब यह कानून बनाने की नौबत आई कि हमें उनके लिए रास्ता देना पड़ेगा। आप देखिए कि हमारा मन कितना खुला हुआ है, दिसम्बर, 2017 में यह बिल पारित हुआ था, हाउस ने पारित किया था। एक बात मैं रिकॉर्ड पर कहना चाहता हूं, उस समय पूरी कांग्रेस पार्टी ने समर्थन किया था, किसी ज्वाइंट सेलेक्ट कमेटी की बात नहीं कही थी। राजनाथ जी बैठे हैं, सुषमा जी बैठी हैं, उस समय कभी भी यह बात नहीं कही गई थी। अब उनका ऐसा इरादा है, वे अपने स्टैंड को बदलते रहते हैं।

अध्यक्ष महोदया, आप यह देखिए कि हमारा कितना खुला दिमाग है। हमें लगा कि एक आपत्ति में दम है। कहीं कोई पड़ोसी एफआईआर न फाइल कर दे, कोई दुश्मन एफआईआर फाइल न कर दे तो हमने इसे बिल्कुल सीमित किया है कि केवल विक्टिम महिला ही इसे फाइल कर सकती है या उसके ब्लड रिलेशन वाले लोग या मैरिटल रिलेशन वाले लोग ही फाइल कर सकते हैं। फिर कुछ लोगों ने कहा कि समझौता भी हो सकता है, हमने इसमें समझौते का एक रास्ता दिखाया है। अब बहस हो रही है कि सब्सिस्टेंस एलाउंस कहां से तय होगा। अध्यक्ष महोदया, आपका बहुत व्यापक अनुभव है। हमने कहा कि इसे मजिस्ट्रेट डिसाइड करेगा। आप देख लीजिए, सीआरपीसी में भी यही है कि मजिस्ट्रेट डिसाइड करेगा। मुस्लिम पर्सनल लॉ में भी यही है कि मजिस्ट्रेट डिसाइड करेगा। हमने ऐसा क्यों कहा कि मजिस्ट्रेट डिसाइड करेगा? हमने मजिस्ट्रेट को यह पॉवर दी है कि केस के गुण-दोषों का विश्लेषण करके, पति की आय क्षमता देखकर तय करें कि कितना एलाउंस देंगे। अगर पति की छोटी कमाई है तो सब्सिस्टेंस एलाउंस छोटा होगा। अगर कोई बड़ा व्यापार करने वाला है तो उसे बड़ी रकम देनी पड़ेगी। यह सब हमने मजिस्ट्रेट के विवेक पर छोड़ा है जो पूरे मामले को सुनकर निर्णय करेगा। फिर कहा गया कि इसमें बेल का प्रावधान नहीं था। यह जो प्रावधान है, तीन साल की सजा दी गई है, इसलिए पुलिस स्टेशन से बेल नहीं मिलेगी,

मजिस्ट्रेट ही बेल देगा। हमने ख़वातीनों को यह इज्जत दी है कि आपकी सुनवाई के बाद ही बेल दी जाएगी, क्योंकि वह पीड़ित महिला अपनी पीड़ा को कोर्ट के सामने बताएगी। इसलिए यह जरूरी है। हमने बहुत सोच-समझकर यह बात कही है कि अगर हमें ख़वातीनों को, उस पीड़ित महिला को इज्जत देनी है तो बेल देने के समय उसकी सुनवाई करें।

माननीय अध्यक्ष जी, आपका बहुत व्यापक अनुभव है। हमें पूरा विश्वास है कि बहुत सारे मामले पहली ही पेशी में सुलझ जाएंगे।

मजिस्ट्रेट पति से पूछेगा कि तुम ने तीन तलाक दिया, अगर तीन तलाक नहीं दिया है तो पत्नी को इज्जत से वापस ले जाओ, घर पर रखो। वह टर्म्स रिकॉर्ड करेगा, इसको मेनटेन करो। अगर तुम ने तीन तलाक दिया है तो जेल जाओ और ट्रायल फेस करो। अब लोग कह रहे हैं कि तीन साल ट्रायल के बाद होंगे। तीन साल सजा है। बेल दस दिनों में मिल सकती है, पन्द्रह दिनों में भी मिल सकती है। बार-बार जो तीन साल, तीन साल किया जा रहा है, ट्रायल के बाद आप कंविक्ट होंगे तब आपको वह सजा दी जाएगी।

अध्यक्ष जी, मैं एक बड़ा सवाल इस सदन के सामने उठाना चाहता हूं। भारत एक सेक्यूलर कंट्री है। …(व्यवधान) I am not yielding.

SHRI BHARTRUHARI MAHTAB (CUTTACK): The victim has to prove as to who has the onus. …(व्यवधान)

श्री रवि शंकर प्रसाद : अध्यक्ष महोदया, भर्तृहरि जी बहुत अनुभवी सांसद हैं।…(व्यवधान)

श्री भर्तृहरि महताब : मुझे तीन तलाक का अनुभव नहीं है।…(व्यवधान)

श्री रवि शंकर प्रसाद : मैं आपका बड़ा सम्मान करता हूं।…(व्यवधान)

माननीय अध्यक्ष : वेणुगोपाल जी, कृपया कहीं बैठ कर बात करिए।

…(व्यवधान)

श्री रवि शंकर प्रसाद : मैं इसको कहता हूं, अननेसेसरी लीगलीज। अगर मजिस्ट्रेट के सामने पेश हुए, जिन्होंने कहा कि तीन तलाक दिया है। मजिस्ट्रेट उनसे पूछेगा कि तुम ने तीन तलाक दिया है,

नहीं दिया है, the matter ends, अब आप इन्हें वापस ले जाओ, वह रिकॉर्ड कर देगा। अगर तीन तलाक दिया है तो सफर करो। इसमें जो ओनस की बात आएगी तो पत्नी को बताना पड़ेगा कि मेरी शादी इस समय हुई थी। यह कोई कठिन काम नहीं है, लेकिन ये सारे कानूनी सवाल इस बिल के समय क्यों उठाए जा रहे हैं, जो एक प्रकार से ख्वातीनों को इंसानियत और इंसाफ के लिए किया गया है, मुझे यह समझ में नहीं आ रहा है।

अध्यक्ष जी, मैं आपसे एक बात कह रहा था और इसको सदन के सामने उठाना बहुत जरूरी है। यह मुल्क सेक्युलर है, हम मानते हैं। सेक्युलरिज्म एक बेसिक स्ट्रक्चर भी है।...(व्यवधान)

माननीय अध्यक्ष : ज्योतिरादित्य जी, आप पीछे बैठ जाइए। चेयर को पीठ नहीं दिखाते हैं।

...(व्यवधान)

श्री रवि शंकर प्रसाद : 22 इस्लामिक मुल्कों में इसको कोडिफाई किया गया है। यह पाकिस्तान में किया गया है, बांग्लादेश में भी किया गया है। यह कोडिफिकेशन क्या है, कोई तीन तलाक हड़बड़ी में नहीं दिया जाएगा, एंगर में नहीं दिया जाएगा, आपका मेंटल कंडीशन ठीक नहीं है तो यह नहीं दिया जाएगा। पाकिस्तान और बांग्लादेश के जो ऑर्डिनैंस ऑफ 1961 है, उसमें प्रावधान है कि अगर आपने यह दिया है तो आपको कॉंसिल को नोटिस करना पड़ेगा और कॉंसिल को आकर बताना पड़ेगा। क्या लीबिया, क्या ईरान, क्या इराक, क्या कुवैत, क्या मोरक्को, क्या ट्यूनेशिया,- माननीय सुप्रीम कोर्ट में माननीय न्यायमूर्तियों ने पूरे लॉग ऑफ अरब स्टेट्स करके ही, इस पूरे कानून का विवरण किया है कि एक-एक इस्लामिक स्टेट में क्या हो रहा है। इस्लामिक स्टेट में तीन तलाक को नियंत्रित किया जा सकता है, इस्लामिक स्टेट में तीन तलाक को कई मामलों में अपराध भी घोषित किया जा सकता है, लेकिन हिन्दुस्तान जैसे सेक्युलर मुल्क में नहीं हो सकता है, यह मुझे समझ में नहीं आता है। यह कौन-सा तर्क है, यह क्यों होना चाहिए?

अध्यक्ष जी, मुझे एक और बात मालूम हुई है, मैंने अखबार में देखा है। मुझे यह खबर देख कर बड़ा आश्चर्य हुआ है कि भारत को देख कर पाकिस्तान में भी इसको अपराध बनाने की योजना

चल रही है। वहां की इस्लामिक लीगल कॉंसिल ने इसको रेकमेंड किया है कि triple talaq must be made punishable also in the laws of Pakistan. आज पूरी दुनिया भारत की ओर देख रही है। मैंने एक जगह यह खबर देखी है कि तीन तलाक के मामले में पाकिस्तान भारत से सीख ले रहा है। आज पूरी दुनिया भारत की ओर देख रही है। मैं बड़ी विनम्रता से गुजारिश करना चाहूंगा, इसके अंदर कोई सियासत नहीं है। हां, जहां तक महिलाओं के सम्मान की बात है, हमें नरेन्द्र मोदी सरकार पर गर्व है। सिर्फ 'बेटी बचाओ, बेटी पढ़ाओ' नहीं, मैडम आप भी याद करिए, आप भी 26 जनवरी के कार्यक्रम में वहां पर थीं, जहां पर बीएसएफ के जांबाज लोग स्टंट करते थे, इस बार बीएसएफ की महिला विंग ने मोटरसाइकल पर स्टंट किया है, उसे आपने देखा होगा। एयर फोर्स में महिलाएं फाइटर प्लेन उड़ा रही हैं। हमें गर्व है कि नरेन्द्र मोदी की सरकार में विदेश मंत्री, देश की एक सक्षम नेत्री सुषमा स्वराज हैं, रक्षा मंत्री निर्मला जी हैं, यहां पर मेनका जी हैं, स्मृति इरानी है, हरसिमरत कौर है, हमारी तीन राज्य मंत्री यहां बैठी हुई हैं।

महोदया, मैं आपसे अनुमति लेकर कहना चाहता हूं कि आप बहुत सक्षम स्पीकर हैं। हमें बहुत गर्व है कि आप इस बड़े पद पर यहां बैठी हैं। हम महिला की ताकत को पहचानते हैं और पहचानते रहेंगे। हमारे लिए महिलाओं का सशक्तिकरण कोई वोट बैंक का तराजू नहीं है। हम मानते हैं कि महिलाओं का आगे बढ़ना इस मुल्क के लिए जरूरी है, इसीलिए यहां तक बात पहुंची है।

महोदया, कुछ माननीय सदस्यों ने और भी बातें कही हैं, जिन्हें मैं प्वायंट वाइज पूरा करना चाहूंगा। मैंने इस बात को एक्सप्लेन कर दिया कि सुप्रीम कोर्ट के निर्णय के आलोक में नहीं, बल्कि यह संसद सम्प्रभु है। This House is sovereign. यदि यह हाउस महिलाओं के अपराध के संबंध में कार्यवाही करता है, तो यह हाउस अपनी ऊंचाई पर जाता है। आज मैं इस हाउस के उसी इतिहास और विरासत का हवाला देना चाहता हूं कि इस मामले में भी यह हाउस ऊपर जाए। कुछ लोगों ने पॉलिटिकल बातें कही हैं, मैं उनका उत्तर नहीं देना चाहता हूं। मैं एक बात जरूर कहना चाहूंगा कि यदि कहीं भी अपराध होता है, तो कार्यवाही जरूर होनी चाहिए। हमारी सरकार काम कर रही है और हमारे प्रधान मंत्री जी ने सख्ती से इस विषय पर काम करने की बात कही है और आगे

भी करेंगे। माननीय गृह मंत्री जी बैठे हुए हैं, उन्होंने बहुत सख्ती से बात कही है। सुषमा जी ने दुनिया के फोरम में इस बात को उठाया है कि हमारी सरकार इस मामले में गंभीरता से कार्यवाही कर रही है। जब तक वह नहीं हो, तब तक यह नहीं करो, ये सवाल सामने आ रहा है। मेरे खयाल से यह ठीक नहीं है।

महोदया, मैंने सारे सवालों का निराकरण किया है और मैं शांति से सुन रहा था कि मुझे कोई कंक्रीट सुझाव दे, तो आज भी हमारा मन खुला हुआ था, लेकिन एक ही सुझाव सामने आया कि इसे अपराध क्यों बना रहे हैं। बाकी कुछ सदस्यों ने कहा है कि 4, 5, 6 में कंट्राडिक्शन है, कोई कंट्राडिक्शन नहीं है। तीन तलाक गैर कानूनी है, अनकांस्टीट्यूशनल है, फिर भी कुछ लोग तीन तलाक देने पर अड़े हुए हैं और महिलाओं से बदसलूकी कर रहे हैं, तो क्या यह सदन खामोश रहे? सदन यह कानून लेकर आया है क्योंकि महिलाओं को सम्मान मिले, इंसाफ मिले और इसलिए हमने कानून बनाया है। आप जान लें कि Deterrence always has a great impact in containing these types of activities. चाहे बलात्कार हो या घरेलू हिंसा हो या दहेज प्रथा हो या 498 (ए) हो, इन पूरे मामलों में Deterrence is always important to contain the crime or illegal activity. इसलिए यह पूरा मामला स्नेह का भी है, प्रेम का भी है। इसमें कम्पाउंडिंग भी है, इसमें समझौते भी हैं और इसमें कानून का डेटेरेंस भी है। यदि करोगे, तो जेल जाओगे और नहीं मानोगे, तो सजा पाओगे। यह इस पूरे कानून का प्रावधान है।

महोदया, मैं आपके माध्यम से सदन से बहुत विनम्रता से आग्रह करूंगा कि इस बिल को सर्वानुमति से पारित करें।

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, the hon. Minister has not spared a single second of time in his reply to substantiate the case of issuance of the Ordinance or to say what the urgency of promulgating the Ordinance is.

SHRI RAVI SHANKAR PRASAD: Madam, I must clarify this. I am grateful to you my friend. हम आर्डिनेंस इसलिए लाए क्योंकि राज्य सभा में बिल पेंडिंग है। वहां बहुत राजनीतिक दबाव भी है, उसका हम रास्ता निकालेंगे और इसलिए वहां पुराना बिल भी हम विदड्रा करेंगे। मैं पूछता हूं कि यदि बिल पास नहीं हो रहा है और जिसके पास करने में बहुत राजनीतिक विरोध भी है, तो क्या हम महिलाओं को तंग होने दें, ट्रिप्पल तलाक होने दें? आर्डिनेंस का रास्ता to address an urgent issue के लिए है। इसी वजह से हमने इमरजेंट अर्जेंट इश्यू के लिए आर्डिनेंस लाए हैं, ताकि उन्हें न्याय मिले। आपको जानकार खुशी होगी कि आर्डिनेंस होने के बाद से कुछ संख्या कम हो रही है। अभी भी लोग ऐसा कर रहे हैं और बेल ले रहे हैं इसलिए डेटेरेंट काम कर रहा है और इसे करना चाहिए।

SHRI N.K. PREMACHANDRAN : Madam Speaker, the hon. Minister in his reply reiterated the stand of the Supreme Court judgment; he is relying on the Supreme Court judgment. Once again, Madam, I would like to state that the Supreme Court judgment was a 3:2 judgment. You may be remembering, Madam, that there is a Supreme Court verdict on Sabarimala. There the judgment is 4:1 judgment. Justice Indu Malhotra's judgment is there. I would like to know from the Government whether it will take into consideration the view or the dissent view taken by Justice Indu Malhotra so that the Sabarimala faith and ritual can be protected and whether the Government will be going to issue an ordinance or making a law on that subject.

As far as triple talaq, a matter concerning the personal law of the Muslim community in India is concerned, while the majority of judges are not of the view of having a legislation before the Parliament and only two Members of the five-member Bench are of this view, out of whom one judge has spoken

about coming before the Parliament that too, on the basis of the affidavit filed by the All India Muslim Personnel Law Board. The Government is coming before us in haste manner, in a hurry that this should be made into a law.

On 22nd August, 2017, the judgement has come. On 28th December, 2017, the same day, the Bill was introduced and taken up for consideration and taken up for passing.

Hon. Minister, you may note that on that day itself, I have moved an amendment to the motion. The motion was "that the Bill should be referred to the Parliamentary Standing Committee."

Madam, unfortunately, whether knowingly or unknowingly, the hon. Minister made a statement before this House which is misleading. It is on the record. On that day, at the time of consideration, I have given due notice to amend the motion stating that this Bill should be referred to the Parliamentary Standing Committee. That is on record.

The hon. Minister, today is saying that none of the Opposition Parties on that day requested or demanded for referring the matter to the Joint Parliamentary Committee. …(*Interruptions*) Madam, please give me one minute. There is no dispute as far as 'triple talaq' is concerned. Even in the Islamic culture, in its rituals and in the faith itself, there is a due, long procedure; so many things are required to validate a triple talaq. But my point is that the new penal provision incorporated in the Ordinance as well as in the Bill is bad in law. That is the position which we have taken.

That is why I have given a notice of amendment that this penal provision has to be taken away from the Bill so that we could have some consensus. So, Madam, I am not going to enter into all those things.

I draw the attention of the hon. Law Minister as well as the Government to the point of constitutional morality. The Attorney General, Shri K.K. Venugopal has recently delivered a speech regarding the verdicts made by the Supreme Court on the basis of constitutional morality. All the three or four judgements recently passed by Justice Dipak Misra as the Chief Justice of the Supreme Court and Justice K.K. Venugopal in the background of the Sabarimala cases specifically stated that verdicts on constitutional morality will become a danger to the democracy and the Supreme Court will become the third Chamber of the Legislature.

Suppose, you are again depending on this issue, I would like to say that the issuance of the Ordinance and subsequent introduction of the Bill and passing of this Bill is against the basic principles of criminal jurisprudence and it is bad in law. So, I again press for my Statutory Resolution.

… (*Interruptions*)

HON. SPEAKER: First, I am only negating the Resolution. That's all. After that, I will allow you.

… (*Interruptions*)

HON. SPEAKER: The question is:

"That this House disapproves of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 (No. 7 of 2018) promulgated by the President on 19th September, 2018."

The motion was negatived.

HON. SPEAKER: Kharge ji, you can speak now.

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): धन्यवाद अध्यक्ष जी, आपने मुझे बोलने का मौका दिया।

माननीय अध्यक्ष : खड़गे जी, पूरा भाषण नहीं देना है।

श्री मल्लिकार्जुन खड़गे : मैडम, मैं केवल चार-पाँच बिन्दुओं पर क्लैरिफिकेशन चाहता हूँ।

यह बिल महिलाओं के नाम पर लाया गया है। यह समाज को डिवाइड करने का बिल है। यह समाज को जोड़ने के बदले समाज को तोड़ने का बिल है।

दूसरे, यह बिल संविधान के बहुत से सिद्धांतों के खिलाफ है। ...(व्यवधान)

तीसरे, यह बिल मुस्लिम पर्सनल लॉ का भी वॉयलेशन है। ...(व्यवधान) चौथा, यह बिल आर्टिकल-14, राइट टू इक्वैलिटी, यानी हर कोई कानून की नज़र में बराबर होता है। ...(व्यवधान) यह बिल आर्टिकल-14 के खिलाफ है, क्योंकि यह एक मज़हब के पतियों के खिलाफ धर्म के आधार पर भेदभाव करता है। ...(व्यवधान) पांचवां, आर्टिकल-15 कहता है कि रिलिजन, रेस, कास्ट, सेक्स और प्लेस ऑफ बर्थ के आधार पर किसी के साथ भेदभाव नहीं किया जा सकता। ...(व्यवधान) यह बिल आर्टिकल-15 के खिलाफ भी है। ...(व्यवधान) आर्टिकल-21, राइट टू लाइफ के मद्देनज़र सरकार ऐसा कोई लॉ या प्रोसीजर नहीं बना सकती जो आर्बिट्रेरी और अनरीज़नेबल है। ...(व्यवधान) आर्टिकल-25 के खिलाफ भी यह बिल है। आर्टिकल-25 हर व्यक्ति को धार्मिक स्वतंत्रता देता है, यानी freedom to profess, practice and propagate any religion. ...(व्यवधान) आर्टिकल-26 भी कहता है कि हर धार्मिक समुदाय को अपने धार्मिक मामलों को मैनेज करने का हक है। ...(व्यवधान) हमारे संविधान में आर्टिकल-13(2) के तहत सरकार ऐसा कानून नहीं बना सकती, जो संविधान के पार्ट-तीन में दिए गए मूल आधार के खिलाफ है, क्योंकि यह बिल आर्टिकल 14 और 15 के खिलाफ है। ...(व्यवधान)

माननीय अध्यक्ष : यह क्लैरिफिकेशन नहीं है।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : क्लॉज़-4 में भी तीन तलाक को एक कानूनी जुर्म माना गया है, जिसके बारे में उन्होंने बहुत बड़ी बहस की। ...(व्यवधान) यहां जेंडर इक्वैलिटी की बात हो रही है। हम जेंडर इक्वैलिटी के फेवर में हमेशा बात करते आए हैं और मदद करते आए हैं।

माननीय अध्यक्ष : आप क्लैरिफिकेशन के बारे में बोलिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : बाकी धर्मों में, चाहे वह हिंदू हो, पारसी हो, इसाई हो, यह कानून नहीं है कि जो पति को तलाक देने पर मुजरिम घोषित कर देता है। ...(व्यवधान)

माननीय अध्यक्ष : इस पर बात हो गई है। डिबेट हो गई है।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे : हिंदू मैरिज एक्ट, क्रिश्चियन डायवोर्स एक्ट, 1869 में क्रिमिनल लॉज़ का प्रावधान है। …(व्यवधान)

HON. SPEAKER: What clarification do you want from the Government?

… (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : मैडम स्पीकर, एक मिनट मेरी बात सुनिए। …(व्यवधान) मैं ज़्यादा वक्त नहीं लूंगा। क्लॉज़ 7(ए) में तीन तलाक का जुर्म अभी भी कॉगनिजेबल ऑफेंस है। …(व्यवधान) क्लॉज़ 7(बी) में यह कंपाउंडेबल ऑफेंस भी है। …(व्यवधान) महिला सशक्तिकरण के कई कानून मौजूद हैं। …(व्यवधान) सेक्शन-125, सी.आर.पी.सी. की धारा-125 के तहत महिला खुद के लिए और अपने बच्चों के गुजारे के लिए भत्ता मांग सकती है। …(व्यवधान) डॉमेस्टिक वॉएलेंस के लिए धारा-24 में संशोधन कर के महिलाओं का भला हो सकता है। …(व्यवधान)

HON. SPEAKER: Dr. P. Venugopal, do you want any clarification from the Government?

… (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : मैडम स्पीकर, हमारे पास इतने कानून हैं और यह जो आर्टिकल-13, 14, 15, 21 और 25 हैं, इनका वॉएलेशन किया गया है और यह बिल इनके तहत नहीं है। …(व्यवधान) इसीलिए, मेरी आपसे गुजारिश है कि आप सरकार को डायरेक्शन दीजिए। …(व्यवधान) आप ज्वाइंट सलेक्ट कमेटी कॉन्स्टिट्यूट कीजिए। …(व्यवधान) 15 दिनों में इसकी रिपोर्ट देने के लिए आप सरकार को कहिए। …(व्यवधान)

HON. SPEAKER: This is not a clarification. This is a demand. Do you want a clarification?

… (*Interruptions*)

DR. P. VENUGOPAL (TIRUVALLUR): Madam, in the morning itself, on behalf of our Party, we requested the Government to refer this Bill …(*Interruptions*)

HON. SPEAKER: That is all right.

… (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : मैडम स्पीकर, मेरा कहना इतना ही है कि सभी लोगों का मत है कि ज्वाइंट सलेक्ट कमेटी के पास इसे भेजा जाए। चाहे वह ए.आई.डी.एम.के. हो, बी.जे.डी. हो, टी.एम.सी. हो, सी.पी.एम. हो, सी.पी.आई. हो, मुस्लिम लीग हो। …(व्यवधान)

HON. SPEAKER: They have to take the decision. The Bill is there.

… (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : अगर इस बात को नहीं मानते हैं, तो यहां बैठकर हम उनका भाषण सुनने के लिए नहीं आए हैं। …(व्यवधान) हमारी बात को मनवाने के लिए आए हैं। …(व्यवधान) अगर ये बात नहीं मानते हैं, तो हम वॉक-आउट करते हैं।

18 35 hrs

At this stage Shri Mallikarjun Kharge and some other Hon. Members left the House.

DR. P. VENUGOPAL (TIRUVALLUR): On behalf of the AIADMK Party, we requested the Government to refer this Bill to a Select Committee. S½ince this Government did not pay heed to our demand, we walk out in protest.

…(*Interruptions*)

18 35 ½ hrs

At this stage, Dr. P. Venugopal and some other hon. Members left the House.

… (*Interruptions*)

HON. SPEAKER: The question is:

> "That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, be taken into consideration."

… (*Interruptions*)

SHRI ASADUDDIN OWAISI (HYDERABAD): Madam, I demand division.

HON. SPEAKER: Let the lobbies be cleared.

… (*Interruptions*)

HON. SPEAKER: Now, the Lobbies have been cleared.

Now, the Secretary-General to inform the House about the procedure regarding operating the automatic vote recording machine.

SECRETARY-GENERAL: Kind attention of the Hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every Hon. Member should occupy his or her own seat and operate the system from that seat only.

2. When the Hon. Speaker says "Now Division", the Secretary-General will activate the voting button whereupon "RED BULBS" above display boards on both sides of Hon. Speaker's Chair will glow and a GONG sound will be heard simultaneously.

3. For Voting, Hon. Members may please press the following two buttons simultaneously "ONLY" after the sound of the GONG and I repeat

simultaneously only after the sound of the first GONG.

Red “VOTE” button in front of every hon. Member on the Head phone plate and any one of the following buttons fixed on the top of desk of seat for

Ayes	:	Green Colour
Noes	: .	Red Colour
Abstain	:	Yellow Colour

4. It is essential to keep both the buttons pressed till second GONG, is heard and the Red BULBS above plasma display are “OFF”.

5. Hon. Members may please note that their votes will not be registered:

   (i) If buttons are kept pressed before the first GONG.

   (ii) If both buttons are not kept simultaneously pressed till second GONG.

6. Hon. Members can actually “SEE” their vote on display boards installed on either side of Hon. Speaker’s Chair.

7. In case vote is not registered, they may call for voting through slips.

HON. SPEAKER: The question is:

> "That the Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto, be taken into consideration."

The Lok Sabha divided:

DIVISION NO. 01 **AYES** **18 45 hrs**

*Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S.S.

Angadi, Shri Suresh C.

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

*Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bidhuri, Shri Ramesh

Birla, Shri Om

---

* Voted through slip

Bohra, Shri Ramcharan

Chakravarty, Shrimati Bijoya

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

*Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chauhan, Shri Devusinh

Chauhan, Shri P. P.

Chavda, Shri Vinod Lakhmashi

Chhotelal, Shri

Choubey, Shri Ashwini Kumar

Choudhary, Col. Sonaram

Choudhary, Shri Babulal

Choudhary, Shri Birendra Kumar

Chouhan, Shri Nand Kumar

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

Dattatreya, Shri Bandaru

---

* Voted through slip.

Deka, Shri Ramen

Devi, Shrimati Rama

Devi, Shrimati Veena

Dhurve, Shrimati Jyoti

Diwakar, Shri Rajesh Kumar

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gadkari, Shri Nitin

Gaikwad, Dr. Sunil Baliram

Gandhi, Shrimati Maneka Sanjay

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Gavit, Shri Rajendra Dhedya

Gawali (Patil), Shrimati Bhavana

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

Giluwa, Shri Laxman

Girri, Shri Maheish

*Godse, Shri Hemant Tukaram

Gohain, Shri Rajen

Gowda, Shri D.V. Sadananda

Gupta, Shri Shyama Charan

*Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

*Hay, Prof. Richard

Hegde, Shri Anantkumar

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjan

Kachhadia, Shri Naranbhai

Karandlaje, Kumari Shobha

*Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

---

* Voted through slip.

Kateel, Shri Nalin Kumar

Kaushik, Shri Ramesh Chander

Khadse, Shrimati Rakshatai

Khaire, Shri Chandrakant

Khuba, Shri Bhagwanth

Kishore, Shri Jugal

Kishore, Shri Kaushal

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kulaste, Shri Faggan Singh

Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh

Kumar, Shri Dharmendra

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lakhanpal, Shri Raghav

Lekhi, Shrimati Meenakashi

Maharaj, Dr. Swami Sakshiji

Mahato, Dr. Banshilal

Mahato, Shri Bidyut Baran

Malviya, Prof. Chintamani

Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh

Meena, Shri Arjun Lal

Meghwal, Shri Arjun Ram

Mishra, Shri Anoop

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

Mishra, Shri Janardan

Mishra, Shri Kalraj

Mohan, Shri P.C.

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagar, Shri Rodmal

Naik, Shri Shripad Yesso

Nete, Shri Ashok Mahadeorao

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

Patel, Shri Natubhai Gomanbhai

Patel, Shri Prahlad Singh

Patel, Shri Subhash

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri A.T. Nana

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Patil, Shri Sanjay Kaka

Prasad, Dr. Bhagirath

Pratap, Shri Krishan

Radhakrishnan, Shri Pon.

*Raghavendra, Shri B.Y.

---

* Voted through slip.

Rai, Shri Nityanand

Raj, Shrimati Krishna

Rajbhar, Shri Harinarayan

Rajoria, Dr. Manoj

Rajput, Shri Mukesh

*Raju, Shri Gokaraju Ganga

Ram, Shri Janak

Ram, Shri Vishnu Dayal

Rathod, Shri D.S.

Rathore (Retd.), Col. Rajyavardhan

Rathore, Shri Hariom Singh

Rathwa, Shri Ramsinh

Raval, Shri Paresh

Ray, Shri Ravindra Kumar

Rijiju, Shri Kiren

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

Sampla, Shri Vijay

Sanjar, Shri Alok

---

* Voted through slip.

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Shah, Shrimati Mala Rajyalakshmi

Sharma, Dr. Mahesh

Sharma, Shri Ram Swaroop

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

*Singh, Dr. Nepal

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar

---

* Voted through slip.

Singh, Kunwar Bharatendra

*Singh, Kunwar Haribansh

Singh, Rao Inderjit

Singh, Shri Abhishek

@Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Brijbhushan Sharan

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Giriraj

Singh, Shri Gyan

Singh, Shri Kirti Vardhan

Singh, Shri Lallu

Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rajnath

Singh (Raju Bhaiya), Shri Rajveer

Singh, Shri Rakesh

Singh, Shri Rama kishore

Singh, Shri Satyapal

---

* Voted through slip.

@ Corrected through slip for Ayes.

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Virendra

Sinha, Shri Manoj

*Sinha, Shri Shatrughan

Solanki, Dr. Kirit P.

Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Supriyo, Shri Babul

Swaraj, Shrimati Sushma

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shri Anurag Singh

Thakur, Shrimati Savitri

Tiwari, Shri Manoj

Tokheho, Shri

---

* Voted through slip.

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Vardhan, Dr. Harsh

Vasava, Shri Manshukhbhai Dhanjibhai

Vasava, Shri Parbhubhai Nagarbhai

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

NOES

Basheer, Shri E. T. Mohammad

Biju, Dr. P. K.

Datta, Shri Sankar Prasad

George, Adv. Joice

Karunakaran, Shri P.

Khan, Shri Md. Badaruddoza

Owaisi, Shri Asaduddin

Premachandran, Shri N.K.

Salim, Shri Mohammad

Sampath, Dr. A.

Teacher, Shrimati P.K. Shreemathi

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 238

Noes: 12

The motion was adopted.

HON. SPEAKER: The House shall now take up clause-by-clause consideration of the Bill.

Clause 2 Definitions

HON. SPEAKER: Shri N.K. Premachandran, are you moving Amendment no.1 to clause 2?

SHRI N.K. PREMACHANDRAN : I beg to move:

Page 2, line 6,-

for "resides"

substitute "upon whom the *talaq* is pronounced resides or her place of marriage or the place where she last resides together with her husband". (1)

---

* The following Members also recorded/corrected their votes through slips.

Ayes 238 + Shri L. K. Advani, Sushri Uma Bharati, S/Shri P.P. Chaudhary, Hemant Tukaram Godse, Sudheer Gupta, Prof. Richard Hay, S/Shri Dinesh Kashyap, B. Y. Raghavendra, Gokaraju Ganga Raju, Dr. Nepal Singh, Kunwar Haribansh Singh, S/Shri Bharat Singh and Shatrughan Sinha = 251

Noes 12- Shri Bharat Singh wrongly voted for Noes . Later on he corrected through slip for Ayes. = 11

HON. SPEAKER: I shall now put Amendment no.1 to clause 2 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Owaisi ji, are you moving Amendment no.9 to clause 2?

SHRI ASADUDDIN OWAISI (HYDERABAD): Madam, please give me half-a-minute to speak.

HON. SPEAKER: You do not have to speak here.

SHRI ASADUDDIN OWAISI : Madam, I will take only half-a-minute. Madam, many deserted wives and an esteemed *bhabhi* of Gujarat want to come and live in Delhi.

I beg to move:

Page 2, *for* lines 7 to 9,-

substitute '(c) "desertion" includes any act or expression done by a husband towards his wife that is likely to result in the repudiation of conjugal obligations, including the right to live in a matrimonial home.

Explanation: The use of *talaq-e-biddat* or any other irrevocable or instant *"talaq"* shall be considered as desertion within the meaning of this provision.'.

(9)

HON. SPEAKER: I shall now put Amendment no. 9 to clause 2 moved by Shri Asaduddin Owaisi to the vote of the House.

SHRI ASADUDDIN OWAISI : Madam, I want Division.

HON. SPEAKER: The Lobbies have already been cleared.

The question is:

Page 2, *for* lines 7 to 9,-

substitute '(c) "desertion" includes any act or expression done by a husband towards his wife that is likely to result in the repudiation of conjugal obligations, including the right to live in a matrimonial home.

Explanation: The use of *talaq-e-biddat* or any other irrevocable or instant *"talaq"* shall be considered as desertion within the meaning of this provision.'. (9)

The Lok Sabha divided:

DIVISION NO. 02 **AYES** **18.45 hrs**

Basheer, Shri E. T. Mohammad

Biju, Dr. P. K.

Datta, Shri Sankar Prasad

Devi, Shrimati Veena

*George, Adv. Joice

Karunakaran, Shri P.

*Khan, Shri Md. Badaruddoza

Nete, Shri Ashok Mahadeorao

Owaisi, Shri Asaduddin

Premachandran, Shri N.K.

Salim, Shri Mohammad

Sampath, Dr. A.

Singh, Kunwar Haribansh

Teacher, Shrimati P.K. Shreemathi\

Yadav, Shri Akshay

* Corrected through slip for Noes.

NOES

*Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S.S.

Angadi, Shri Suresh C.

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bidhuri, Shri Ramesh

---

* Voted through slip

Birla, Shri Om

Bohra, Shri Ramcharan

Chakravarty, Shrimati Bijoya

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

*Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chauhan, Shri Devusinh

Chauhan, Shri P. P.

Chavda, Shri Vinod Lakhmashi

Chhotelal, Shri

Choubey, Shri Ashwini Kumar

Choudhary, Col. Sonaram

Choudhary, Shri Babulal

Choudhary, Shri Birendra Kumar

Chouhan, Shri Nand Kumar

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

---

* Voted through slip.

Dattatreya, Shri Bandaru

Deka, Shri Ramen

Devi, Shrimati Rama

Dhurve, Shrimati Jyoti

Diwakar, Shri Rajesh Kumar

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gadkari, Shri Nitin

Gaikwad, Dr. Sunil Baliram

Gandhi, Shrimati Maneka Sanjay

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Gavit, Shri Rajendra Dhedya

Gawali (Patil), Shrimati Bhavana

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

Giluwa, Shri Laxman

Girri, Shri Maheish

Godse, Shri Hemant Tukaram

Gohain, Shri Rajen

Gowda, Shri D.V. Sadananda

Gupta, Shri Shyama Charan

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

*Hay, Prof. Richard

Hegde, Shri Anantkumar

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjan

Kachhadia, Shri Naranbhai

Karandlaje, Kumari Shobha

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

Kateel, Shri Nalin Kumar

---

* Voted through slip

*Kaushik, Shri Ramesh Chander

*Khadse, Shrimati Rakshatai

Khaire, Shri Chandrakant

Khuba, Shri Bhagwanth

Kishore, Shri Jugal

Kishore, Shri Kaushal

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kulaste, Shri Faggan Singh

Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh

Kumar, Shri Dharmendra

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lakhanpal, Shri Raghav

Lekhi, Shrimati Meenakashi

Maharaj, Dr. Swami Sakshiji

Mahato, Dr. Banshilal

Mahato, Shri Bidyut Baran

Malviya, Prof. Chintamani

---

* Voted through slip.

Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh

Meena, Shri Arjun Lal

Meghwal, Shri Arjun Ram

Mishra, Shri Anoop

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

Mishra, Shri Janardan

Mishra, Shri Kalraj

Mohan, Shri P.C.

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagar, Shri Rodmal

Naik, Shri Shripad Yesso

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

@Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

Patel, Shri Natubhai Gomanbhai

Patel, Shri Prahlad Singh

Patel, Shri Subhash

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri A.T. Nana

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Patil, Shri Sanjay Kaka

Prasad, Dr. Bhagirath

Pratap, Shri Krishan

Radhakrishnan, Shri Pon.

*Raghavendra, Shri B.Y.

@ Corrected through slip for Noes.

* Voted through slip.

Rai, Shri Nityanand

Raj, Shrimati Krishna

Rajbhar, Shri Harinarayan

Rajoria, Dr. Manoj

Rajput, Shri Mukesh

Raju, Shri Gokaraju Ganga

Ram, Shri Janak

Ram, Shri Vishnu Dayal

Rathod, Shri D.S.

Rathore (Retd.), Col. Rajyavardhan

Rathore, Shri Hariom Singh

Rathwa, Shri Ramsinh

Raval, Shri Paresh

Ray, Shri Ravindra Kumar

Rijiju, Shri Kiren

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

Sampla, Shri Vijay

Sanjar, Shri Alok

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Shah, Shrimati Mala Rajyalakshmi

Sharma, Dr. Mahesh

Sharma, Shri Ram Swaroop

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

Singh, Dr. Nepal

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar

Singh, Kunwar Bharatendra

[@]Singh, Rao Inderjit

Singh, Shri Abhishek

[@] Corrected through slip for Noes.

*Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Brijbhushan Sharan

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Giriraj

Singh, Shri Gyan

Singh, Shri Kirti Vardhan

Singh, Shri Lallu

Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rajnath

Singh (Raju Bhaiya), Shri Rajveer

Singh, Shri Rakesh

Singh, Shri Rama kishore

Singh, Shri Satyapal

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

---

* Voted through slip.

Singh, Shri Virendra

*Sinha, Shri Manoj

*Sinha, Shri Shatrughan

Solanki, Dr. Kirit P.

Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Supriyo, Shri Babul

Swaraj, Shrimati Sushma

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shri Anurag Singh

Thakur, Shrimati Savitri

Tiwari, Shri Manoj

Tokheho, Shri

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

Udasi, Shri Shivkumar

---

* Voted through slip.

Usendi, Shri Vikram

*Vardhan, Dr. Harsh

Vasava, Shri Manshukhbhai Dhanjibhai

Vasava, Shri Parbhubhai Nagarbhai

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

* Voted through slip.

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 15

Noes: 236

The motion was negatived.

HON. SPEAKER: The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Talaq to be void and illegal

HON. SPEAKER: Shri Asaduddin Owaisi, are you moving Amendment no. 10 to Clause 3?

SHRI ASADUDDIN OWAISI : Yes, Madam, I beg to move:

Page 2, *for* lines 12 to 14,-

Substitute '**3.** Any act of desertion or attempt at desertion shall be deemed to be "domestic violence" within the meaning and purpose of the Protection of Women from Domestic Violence Act, 2005.'. (3)

---

* The following Members also recorded/corrected their votes through slips.

Ayes 15 + Adv. Joice George and Shri Md. Badaruddoza Khan - Shri Ram Chandra Paswan and Rao Inderjit Singh wrongly voted for Ayes. Later on they corrected through slips for Noes.= 15

Noes 236 + S/Shri L.K. Advani, P.P. Chaudhary, Prof. Richard Hay, Shri Ramesh Chander kaushik, Shrimati Raksha Tai Khadse, S/Shri Ram Chandra Paswan, B.Y. Raghavendra, Rao Inderjit Singh, S/Shri Bharat Singh, Manoj Sinha, Shatrughan Sinha and Dr. Harsh Vardhan = 248

HON. SPEAKER: I shall now put Amendment no. 10 to clause 3 moved by Shri Asaduddin Owaisi to the vote of the House.

SHRI ASADUDDIN OWAISI : Madam, I want Division.

HON. SPEAKER: The Lobbies have already been cleared.

The question is:

Page 2, *for* lines 12 to 14,-

Substitute '**3.** Any act of desertion or attempt at desertion shall be deemed to be "domestic violence" within the meaning and purpose of the Protection of Women from Domestic Violence Act, 2005.'. (3)

The Lok Sabha divided:

DIVISION NO. 03 **AYES** **18 48 hrs**

Basheer, Shri E. T. Mohammad

Biju, Dr. P. K.

Datta, Shri Sankar Prasad

George, Adv. Joice

*Karunakaran, Shri P.

Khan, Shri Md. Badaruddoza

Owaisi, Shri Asaduddin

@Premachandran, Shri N.K.

Salim, Shri Mohammad

Sampath, Dr. A.

Teacher, Shrimati P.K. Shreemathi

---

* Voted through slip.

@ Corrected through slip for Ayes.

NOES

*Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S.S.

Angadi, Shri Suresh C.

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bidhuri, Shri Ramesh

Birla, Shri Om

* Voted through slip

Bohra, Shri Ramcharan

Chakravarty, Shrimati Bijoya

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chauhan, Shri Devusinh

Chauhan, Shri P. P.

Chavda, Shri Vinod Lakhmashi

Chhotelal, Shri

Choubey, Shri Ashwini Kumar

Choudhary, Col. Sonaram

Choudhary, Shri Babulal

Choudhary, Shri Birendra Kumar

Chouhan, Shri Nand Kumar

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

Dattatreya, Shri Bandaru

Deka, Shri Ramen

Devi, Shrimati Rama

Devi, Shrimati Veena

Dhurve, Shrimati Jyoti

Diwakar, Shri Rajesh Kumar

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gadkari, Shri Nitin

Gaikwad, Dr. Sunil Baliram

Gandhi, Shrimati Maneka Sanjay

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Gavit, Shri Rajendra Dhedya

Gawali (Patil), Shrimati Bhavana

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

Giluwa, Shri Laxman

Girri, Shri Maheish

*Godse, Shri Hemant Tukaram

* Voted through slip

Gohain, Shri Rajen

*Gowda, Shri D.V. Sadananda

Gupta, Shri Shyama Charan

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

*Hay, Prof. Richard

Hegde, Shri Anantkumar

Jaiswal, Dr. Sanjay

*Jardosh, Shrimati Darshana Vikram

*Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjan

Kachhadia, Shri Naranbhai

Karandlaje, Kumari Shobha

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

Kateel, Shri Nalin Kumar

---

* Voted through slip

Kaushik, Shri Ramesh Chander

Khadse, Shrimati Rakshatai

Khaire, Shri Chandrakant

Khuba, Shri Bhagwanth

Kishore, Shri Jugal

Kishore, Shri Kaushal

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kulaste, Shri Faggan Singh

Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh

Kumar, Shri Dharmendra

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lakhanpal, Shri Raghav

Lekhi, Shrimati Meenakashi

Maharaj, Dr. Swami Sakshiji

Mahato, Dr. Banshilal

Mahato, Shri Bidyut Baran

Malviya, Prof. Chintamani

Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh

Meena, Shri Arjun Lal

Meghwal, Shri Arjun Ram

Mishra, Shri Anoop

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

Mishra, Shri Janardan

Mishra, Shri Kalraj

Mohan, Shri P.C.

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagar, Shri Rodmal

Naik, Shri Shripad Yesso

Nete, Shri Ashok Mahadeorao

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

Patel, Shri Natubhai Gomanbhai

Patel, Shri Prahlad Singh

Patel, Shri Subhash

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri A.T. Nana

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Patil, Shri Sanjay Kaka

Prasad, Dr. Bhagirath

Pratap, Shri Krishan

Radhakrishnan, Shri Pon.

*Raghavendra, Shri B.Y.

Rai, Shri Nityanand

---

* Voted through slip

Raj, Shrimati Krishna

*Rajbhar, Shri Harinarayan

Rajoria, Dr. Manoj

Rajput, Shri Mukesh

Raju, Shri Gokaraju Ganga

Ram, Shri Janak

Ram, Shri Vishnu Dayal

Rathod, Shri D.S.

Rathore (Retd.), Col. Rajyavardhan

Rathore, Shri Hariom Singh

Rathwa, Shri Ramsinh

Raval, Shri Paresh

*Ray, Shri Ravindra Kumar

Rijiju, Shri Kiren

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

*Sampla, Shri Vijay

Sanjar, Shri Alok

Sarmah, Shri Ram Prasad

---

* Voted through slip

Sarswati, Shri Sumedhanand

Sawaikar, Adv. Narendra Keshav

Shah, Shrimati Mala Rajyalakshmi

Sharma, Dr. Mahesh

Sharma, Shri Ram Swaroop

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shewale, Shri Rahul

*Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

Singh, Dr. Nepal

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar

Singh, Kunwar Bharatendra

Singh, Kunwar Haribansh

---

* Voted through slip

Singh, Rao Inderjit

Singh, Shri Abhishek

*Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Brijbhushan Sharan

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Giriraj

Singh, Shri Gyan

Singh, Shri Kirti Vardhan

*Singh, Shri Lallu

*Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rajnath

Singh (Raju Bhaiya), Shri Rajveer

Singh, Shri Rakesh

*Singh, Shri Rama kishore

Singh, Shri Satyapal

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

---

* Voted through slip

Singh, Shri Uday Pratap

Singh, Shri Virendra

Sinha, Shri Manoj

Sinha, Shri Shatrughan

Solanki, Dr. Kirit P.

Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Supriyo, Shri Babul

Swaraj, Shrimati Sushma

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shri Anurag Singh

Thakur, Shrimati Savitri

Tiwari, Shri Manoj

Tokheho, Shri

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Vardhan, Dr. Harsh

Vasava, Shri Manshukhbhai Dhanjibhai

Vasava, Shri Parbhubhai Nagarbhai

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

*Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

* Voted through slip

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 9

Noes: 235

The motion was negatived.

HON. SPEAKER: Shri Adhir Ranjan Chowdhury – not present.

The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

---

* The following Members also recorded/corrected their votes through slips.

Ayes 09 + S/Shri P. Karunakaran and N.K. Premachandran = 11.

Noes 235 + S/Shri L.K. Advani, Hemant Tuka Ram Godse, D.V. Sadananda Gowda, Prof. Richard Hay, Shrimati Darshana Vikram Jardosh, S/Shri Sukhbir Singh Jaunapuria, B.Y. Raghavendra, Harinaryana Rajbhar, Ravindra Kumar Ray, Vijay Sampla, Dr. Shrikant Eknath Shinde, S/Shri Bharat Singh, Lallu Singh, Pashupati Nath Singh, Rama Kishore Singh and Hukmdeo Narayan Yadav - Shri N.K. Premachandran wrongly voted for Noes. Later on he corrected through slip for Ayes = 250.

Clause 4 Punishment for pronouncing talaq

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 2, lines 16 and 17,-

for "imprisonment for a term which may extend to three years and shall also be liable to fine"

substitute "fine which may extend to ten thousand rupees". (2)

HON. SPEAKER: Now, I shall put amendment No. 2 to clause 4, moved by Shri N.K. Premachandran to the vote of the House.

SHRI N.K. PREMACHANDRAN : Madam, I want Division.

HON. SPEAKER: The Lobbies have already been cleared.

The question is:

Page 2, lines 16 and 17,-

for "imprisonment for a term which may extend to three years and shall also be liable to fine"

substitute "fine which may extend to ten thousand rupees". (2)

The Lok Sabha divided:

DIVISION NO. 04 **AYES** **18 51 hrs**

Basheer, Shri E. T. Mohammad

Biju, Dr. P. K.

Datta, Shri Sankar Prasad

George, Adv. Joice

Karunakaran, Shri P.

Khan, Shri Md. Badaruddoza

Mahtab, Shri Bhartruhari

Mohapatra, Dr. Sidhant

Owaisi, Shri Asaduddin

Premachandran, Shri N.K.

Salim, Shri Mohammad

Sampath, Dr. A.

Singh, Shrimati Pratyusha Rajeshwari

Teacher, Shrimati P.K. Shreemathi

NOES

*Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S.S.

Angadi, Shri Suresh C.

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bidhuri, Shri Ramesh

Birla, Shri Om

* Voted through slip

Bohra, Shri Ramcharan

Chakravarty, Shrimati Bijoya

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

*Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chauhan, Shri Devusinh

Chauhan, Shri P. P.

Chavda, Shri Vinod Lakhmashi

Chhotelal, Shri

Choubey, Shri Ashwini Kumar

Choudhary, Col. Sonaram

Choudhary, Shri Babulal

Choudhary, Shri Birendra Kumar

Chouhan, Shri Nand Kumar

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

Dattatreya, Shri Bandaru

---

* Voted through slip.

Deka, Shri Ramen

Devi, Shrimati Rama

Devi, Shrimati Veena

Dhurve, Shrimati Jyoti

Diwakar, Shri Rajesh Kumar

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

*Gadkari, Shri Nitin

Gaikwad, Dr. Sunil Baliram

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Gavit, Shri Rajendra Dhedya

Gawali (Patil), Shrimati Bhavana

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

Giluwa, Shri Laxman

*Girri, Shri Maheish

---

* Voted through slip.

Godse, Shri Hemant Tukaram

Gohain, Shri Rajen

*Gowda, Shri D.V. Sadananda

Gupta, Shri Shyama Charan

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

*Hay, Prof. Richard

Hegde, Shri Anantkumar

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjan

Kachhadia, Shri Naranbhai

Karandlaje, Kumari Shobha

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

---

* Voted through slip.

Kateel, Shri Nalin Kumar

Kaushik, Shri Ramesh Chander

Khadse, Shrimati Rakshatai

Khuba, Shri Bhagwanth

Kishore, Shri Jugal

Kishore, Shri Kaushal

Kirtikar, Shri Gajanan

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kulaste, Shri Faggan Singh

*Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh

Kumar, Shri Dharmendra

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lakhanpal, Shri Raghav

Lekhi, Shrimati Meenakashi

Maharaj, Dr. Swami Sakshiji

Mahato, Dr. Banshilal

Mahato, Shri Bidyut Baran

---

* Voted through slip.

Malviya, Prof. Chintamani

Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh

Meena, Shri Arjun Lal

Meghwal, Shri Arjun Ram

Mishra, Shri Anoop

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

Mishra, Shri Janardan

Mishra, Shri Kalraj

Mohan, Shri P.C.

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagar, Shri Rodmal

Naik, Shri Shripad Yesso

Nete, Shri Ashok Mahadeorao

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

Patel, Shri Natubhai Gomanbhai

Patel, Shri Prahlad Singh

Patel, Shri Subhash

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri A.T. Nana

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Patil, Shri Sanjay Kaka

Prasad, Dr. Bhagirath

Pratap, Shri Krishan

Radhakrishnan, Shri Pon.

Raghavendra, Shri B.Y.

Rai, Shri Nityanand

Raj, Shrimati Krishna

Rajbhar, Shri Harinarayan

Rajoria, Dr. Manoj

Rajput, Shri Mukesh

Raju, Shri Gokaraju Ganga

Ram, Shri Janak

Ram, Shri Vishnu Dayal

Rathod, Shri D.S.

Rathore (Retd.), Col. Rajyavardhan

Rathore, Shri Hariom Singh

Rathwa, Shri Ramsinh

Raval, Shri Paresh

Ray, Shri Ravindra Kumar

Rijiju, Shri Kiren

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

Sampla, Shri Vijay

Sanjar, Shri Alok

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Shah, Shrimati Mala Rajyalakshmi

Sharma, Dr. Mahesh

Sharma, Shri Ram Swaroop

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

Singh, Dr. Nepal

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar

Singh, Kunwar Bharatendra

Singh, Kunwar Haribansh

Singh, Rao Inderjit

Singh, Shri Abhishek

Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Brijbhushan Sharan

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Giriraj

Singh, Shri Gyan

Singh, Shri Kirti Vardhan

Singh, Shri Lallu

Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rajnath

Singh (Raju Bhaiya), Shri Rajveer

Singh, Shri Rakesh

Singh, Shri Rama kishore

Singh, Shri Satyapal

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Virendra

Sinha, Shri Manoj

Sinha, Shri Shatrughan

Solanki, Dr. Kirit P.

Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Supriyo, Shri Babul

Swaraj, Shrimati Sushma

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shri Anurag Singh

Thakur, Shrimati Savitri

Tiwari, Shri Manoj

Tokheho, Shri

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Vardhan, Dr. Harsh

Vasava, Shri Manshukhbhai Dhanjibhai

Vasava, Shri Parbhubhai Nagarbhai

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 14

Noes: 243

The motion was negatived.

SHRI ASADUDDIN OWAISI : Madam, I beg to move:

Page 2, *for* lines 15 to 17,-

substitute '4. Any person found to have committed desertion, as defined under this law, shall be deemed to be a "respondent" within the meaning of the Protection of Women from Domestic Violence Act, 2005.'.(11)

HON. SPEAKER: Now, I shall put amendment No.11 to clause 4, moved by Shri Asaduddin Owaisi to the vote of the House.

SHRI ASADUDDIN OWAISI : Madam, I want Division.

---

*The following Members also recorded their votes through slips.

Ayes 14

Noes 243 + S/Shri L.K. Advani, P.P. Chaudhary, Nitin Gadakari, Maheish Girri, D.V. Sadananda Gowda, Prof. Richard Hay and Dr. Virendra Kumar = 250.

HON. SPEAKER: The Lobbies have already been cleared.

The question is:

"*substitute* '4. Any person found to have committed desertion, as defined under this law, shall be deemed to be a "respondent" within the meaning of the Protection of Women from Domestic Violence Act 2005.'. (11)"

The Lok Sabha divided:

DIVISION NO. 05 **AYES** **18.52 hrs**

Basheer, Shri E. T. Mohammad

Biju, Dr. P. K.

Datta, Shri Sankar Prasad

George, Adv. Joice

Karunakaran, Shri P.

Khan, Shri Md. Badaruddoza

Mahtab, Shri Bhartruhari

Mohapatra, Dr. Sidhant

Owaisi, Shri Asaduddin

Premachandran, Shri N.K.

Salim, Shri Mohammad

Sampath, Dr. A.

Teacher, Shrimati P.K. Shreemathi

NOES

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S.S.

Angadi, Shri Suresh C.

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bidhuri, Shri Ramesh

Birla, Shri Om

Bohra, Shri Ramcharan

Chakravarty, Shrimati Bijoya

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chauhan, Shri Devusinh

Chauhan, Shri P. P.

Chavda, Shri Vinod Lakhmashi

Chhotelal, Shri

Choubey, Shri Ashwini Kumar

Choudhary, Col. Sonaram

*Choudhary, Shri Babulal

Choudhary, Shri Birendra Kumar

Chouhan, Shri Nand Kumar

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

Dattatreya, Shri Bandaru

Deka, Shri Ramen

Devi, Shrimati Rama

---

* Voted through slip.

Devi, Shrimati Veena

Dhurve, Shrimati Jyoti

Diwakar, Shri Rajesh Kumar

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gadkari, Shri Nitin

Gaikwad, Dr. Sunil Baliram

Gandhi, Shrimati Maneka Sanjay

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Gavit, Shri Rajendra Dhedya

Gawali (Patil), Shrimati Bhavana

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

Giluwa, Shri Laxman

Girri, Shri Maheish

Godse, Shri Hemant Tukaram

Gohain, Shri Rajen

Gowda, Shri D.V. Sadananda

Gupta, Shri Shyama Charan

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

*Hay, Prof. Richard

Hegde, Shri Anantkumar

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjan

Kachhadia, Shri Naranbhai

Karandlaje, Kumari Shobha

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

Kateel, Shri Nalin Kumar

Kaushik, Shri Ramesh Chander

Khadse, Shrimati Rakshatai

---

* Voted through slip.

*Khaire, Shri Chandrakant

Khuba, Shri Bhagwanth

Kishore, Shri Jugal

Kishore, Shri Kaushal

Kirtikar, Shri Gajanan

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kulaste, Shri Faggan Singh

Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh

Kumar, Shri Dharmendra

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lakhanpal, Shri Raghav

Lekhi, Shrimati Meenakashi

Maharaj, Dr. Swami Sakshiji

Mahato, Dr. Banshilal

Mahato, Shri Bidyut Baran

Malviya, Prof. Chintamani

Manjhi, Shri Hari

---

* Voted through slip.

Marabi, Shri Kamal Bhan Singh

Meena, Shri Arjun Lal

Meghwal, Shri Arjun Ram

Mishra, Shri Anoop

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

Mishra, Shri Janardan

Mishra, Shri Kalraj

Mohan, Shri P.C.

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagar, Shri Rodmal

Naik, Shri Shripad Yesso

Nete, Shri Ashok Mahadeorao

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

*Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

Patel, Shri Natubhai Gomanbhai

Patel, Shri Prahlad Singh

Patel, Shri Subhash

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri A.T. Nana

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Patil, Shri Sanjay Kaka

Prasad, Dr. Bhagirath

Pratap, Shri Krishan

Radhakrishnan, Shri Pon.

*Raghavendra, Shri B.Y.

---

* Voted through slip.

Rai, Shri Nityanand

Raj, Shrimati Krishna

Rajbhar, Shri Harinarayan

Rajoria, Dr. Manoj

Rajput, Shri Mukesh

Raju, Shri Gokaraju Ganga

Ram, Shri Janak

Ram, Shri Vishnu Dayal

Rathod, Shri D.S.

Rathore (Retd.), Col. Rajyavardhan

Rathore, Shri Hariom Singh

Rathwa, Shri Ramsinh

Raval, Shri Paresh

*Ray, Shri Ravindra Kumar

Rijiju, Shri Kiren

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

Sampla, Shri Vijay

Sanjar, Shri Alok

---

* Voted through slip.

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Shah, Shrimati Mala Rajyalakshmi

Sharma, Dr. Mahesh

Sharma, Shri Ram Swaroop

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

Singh, Dr. Nepal

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar

Singh, Kunwar Bharatendra

Singh, Kunwar Haribansh

Singh, Rao Inderjit

Singh, Shri Abhishek

Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Brijbhushan Sharan

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Giriraj

Singh, Shri Gyan

Singh, Shri Kirti Vardhan

Singh, Shri Lallu

Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rajnath

Singh (Raju Bhaiya), Shri Rajveer

Singh, Shri Rakesh

Singh, Shri Rama kishore

Singh, Shri Satyapal

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Virendra

Sinha, Shri Manoj

Sinha, Shri Shatrughan

Solanki, Dr. Kirit P.

Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Supriyo, Shri Babul

Swaraj, Shrimati Sushma

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shri Anurag Singh

Thakur, Shrimati Savitri

Tiwari, Shri Manoj

Tokheho, Shri

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Vardhan, Dr. Harsh

Vasava, Shri Manshukhbhai Dhanjibhai

Vasava, Shri Parbhubhai Nagarbhai

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

HON. SPEAKER: Hon. Members, subject to correction*, the result of the Division is:

Ayes: 13

Noes: 246

The motion was negatived.

HON. SPEAKER: Shri Adhir Ranjan Chowdhury – not present.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I beg to move:

Page 2, line 17,-

after "fine"

insert "which may extend to five lakh rupees.". (16)

Page 2, lines 16 and 17,-

for "punished with imprisonment for a term which may extend to three years, and shall also be liable to fine."

substitute "liable to fine which may extend to five lakh rupees". (18)

Madam, I have to speak a few words because my amendment is a little different from others. We wanted the introduction of this Bill but we are against the penal provision that has been incorporated in this Bill.

---

* The following Members also recorded their votes through slips.

Ayes 13

Noes 246 + Shri Babulal Choudhary, Prof. Richard Hay, S/Shri Chandrakant Khaire, Ram Chandra Paswan, B.Y. Raghavendra and Ravindra Kumar Ray = 252.

Madam, I should appreciate the Government has diluted the Bill which was there earlier. The points that I had raised last December, 2-3 points have been taken into consideration by the hon. Minister. I would say that he has significantly watered down the version of legislation that was passed last December.

The amendments now deal with criminality provision. An FIR will now be cognizable only if the complaint is filed by the victim, the wife, her blood relation or relatives by marriage. That is a welcome step.

If the wife and the husband want to settle their differences, the Magistrate can compound the offence. That is another welcome step which is incorporated in the Bill. Another amendment which allows a Magistrate to grant bail to the accused is also a welcome step for mitigating the stridency of the original legislation. However, my point here, due to which I am moving this amendment, is that there are legal infirmities in this Bill. Article 21 of the Constitution states: 'No person shall be deprived of his life or personal liberty except according to procedure established by law', which I had raised with a brief intervention during that time. In Maneka Gandhi vs. Government of India, 1978 case, the Apex Court has also clarified that law means reasonable law, not any enacted piece.

माननीय अध्यक्ष : माननीय सदस्य, इतना लंबा नहीं बोलते हैं। आप अपने अमेंडमेंट्स बताइए। ऐसा मत कीजिए। मैंने प्रेमचन्द्रन जी को भी कभी अलाऊ नहीं किया है।

SHRI BHARTRUHARI MAHTAB : Therefore, the procedure imposing penal imprisonment for *Talaq-e-bidat* in this Bill is not just unfair and unreasonable

but is also totally without penological justification. My amendment is, leave out as you have mentioned in your Statement of Objects in Paragraph 5 – 'imprisonment to three years and fine.' I am opposed to imprisonment. Fine can be up to Rs. 5 lakh as one amendment was, fine up to Rs. 10,000. Leave it to the Magistrate. Impose a fine if he has pronounced Triple Talaq but do not send him to jail. There will be very little possibility of rapprochement between the husband and the wife. …(*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्य, आपकी बात समझ में आ गई है।

…(व्यवधान)

SHRI BHARTRUHARI MAHTAB : You do not want to hear? …(*Interruptions*)

माननीय अध्यक्ष : अमेंडमेंट्स सभी को सर्कुलेट किए हुए हैं।

…(व्यवधान)

SHRI BHARTRUHARI MAHTAB : Your patience will be tested in the Upper House.…(*Interruptions*) Madam, my amendment is that the lines "punished with imprisonment for a term which may extend to three years, and shall also be liable to fine" should be deleted, and substituted with, "liable to fine which may extend to five lakh rupees." Along with this, there are two other amendments also to clause 7, which are consequential, which also corroborates this.

Madam, I want division.

HON. SPEAKER: The Lobbies have already been cleared.

The question is:

Page 2, line 17,-

after “fine”

insert “which may extend to five lakh rupees.” (16)

Page 2, lines 16 and 17,-

for “punished with imprisonment for a term which may extend to three years, and shall also be liable to fine.”

Substitute “liable to fine which may extend to five lakh rupees.” (18)

The Lok Sabha divided:

DIVISION NO. 06 **AYES** **18.58 hrs**

Biju, Dr. P. K.

Datta, Shri Sankar Prasad

Karunakaran, Shri P.

Mahtab,Shri Bhartruhari

Mohapatra, Dr. Sidhant

Owaisi, Shri Asaduddin

Salim, Shri Mohammad

Sampath, Dr. A.

Singh, Shrimati Pratyusha Rajeshwari

Teacher, Shrimati P.K. Shreemathi

NOES

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S.S.

Angadi, Shri Suresh C.

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bidhuri, Shri Ramesh

Birla, Shri Om

Bohra, Shri Ramcharan

Chakravarty, Shrimati Bijoya

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

*Chauhan, Shri Devusinh

Chauhan, Shri P. P.

Chavda, Shri Vinod Lakhmashi

Chhotelal, Shri

Choubey, Shri Ashwini Kumar

Choudhary, Col. Sonaram

Choudhary, Shri Birendra Kumar

Chouhan, Shri Nand Kumar

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

*Dattatreya, Shri Bandaru

Deka, Shri Ramen

Devi, Shrimati Rama

Devi, Shrimati Veena

---

* Voted through slip.

Dhurve, Shrimati Jyoti

Diwakar, Shri Rajesh Kumar

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gadkari, Shri Nitin

Gaikwad, Dr. Sunil Baliram

Gandhi, Shrimati Maneka Sanjay

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Gavit, Shri Rajendra Dhedya

Gawali (Patil), Shrimati Bhavana

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

Giluwa, Shri Laxman

Girri, Shri Maheish

Godse, Shri Hemant Tukaram

Gohain, Shri Rajen

Gowda, Shri D.V. Sadananda

Gupta, Shri Shyama Charan

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

*Hay, Prof. Richard

Hegde, Shri Anantkumar

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjan

Kachhadia, Shri Naranbhai

Karandlaje, Kumari Shobha

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

Kateel, Shri Nalin Kumar

Kaushik, Shri Ramesh Chander

Khadse, Shrimati Rakshatai

Khaire, Shri Chandrakant

---

* Voted through slip.

Khuba, Shri Bhagwanth

Kishore, Shri Jugal

Kishore, Shri Kaushal

Kirtikar,Shri Gajanan

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kulaste, Shri Faggan Singh

Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh

Kumar, Shri Dharmendra

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lakhanpal, Shri Raghav

Lekhi, Shrimati Meenakashi

Maharaj, Dr. Swami Sakshiji

Mahato, Dr. Banshilal

Mahato, Shri Bidyut Baran

Malviya, Prof. Chintamani

Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh

Meena, Shri Arjun Lal

Meghwal, Shri Arjun Ram

Mishra, Shri Anoop

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

Mishra, Shri Janardan

Mishra, Shri Kalraj

Mohan, Shri P.C.

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagar, Shri Rodmal

Naik, Shri Shripad Yesso

Nete, Shri Ashok Mahadeorao

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

Patel, Shri Natubhai Gomanbhai

*Patel, Shri Prahlad Singh

Patel, Shri Subhash

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri A.T. Nana

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Patil, Shri Sanjay Kaka

Prasad, Dr. Bhagirath

Pratap, Shri Krishan

Radhakrishnan, Shri Pon.

Raghavendra, Shri B.Y.

*Rai, Shri Nityanand

Raj, Shrimati Krishna

Rajbhar, Shri Harinarayan

---

* Voted through slip

Rajoria, Dr. Manoj

Rajput, Shri Mukesh

Raju, Shri Gokaraju Ganga

Ram, Shri Janak

Ram, Shri Vishnu Dayal

Rathod, Shri D.S.

Rathore (Retd.), Col. Rajyavardhan

Rathore, Shri Hariom Singh

Rathwa, Shri Ramsinh

Raval, Shri Paresh

Ray, Shri Ravindra Kumar

Rijiju, Shri Kiren

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

Sampla, Shri Vijay

Sanjar, Shri Alok

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Shah, Shrimati Mala Rajyalakshmi

Sharma, Dr. Mahesh

Sharma, Shri Ram Swaroop

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

Singh, Dr. Nepal

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar

Singh, Kunwar Bharatendra

Singh, Kunwar Haribansh

Singh, Rao Inderjit

Singh, Shri Abhishek

Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Brijbhushan Sharan

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Giriraj

Singh, Shri Gyan

Singh, Shri Kirti Vardhan

*Singh, Shri Lallu

Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rajnath

Singh (Raju Bhaiya), Shri Rajveer

Singh, Shri Rakesh

Singh, Shri Rama kishore

Singh, Shri Satyapal

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Virendra

Sinha, Shri Manoj

Sinha, Shri Shatrughan

Solanki, Dr. Kirit P.

---

* Voted through slip

Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Supriyo, Shri Babul

Swaraj, Shrimati Sushma

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shri Anurag Singh

Thakur, Shrimati Savitri

Tiwari, Shri Manoj

Tokheho, Shri

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Vardhan, Dr. Harsh

Vasava, Shri Manshukhbhai Dhanjibhai

Vasava, Shri Parbhubhai Nagarbhai

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

ABSTAIN

Khan, Shri Md. Badaruddoza

HON. SPEAKER: Subject to correction*, the result of the division is:

Ayes: 10

Noes: 245

Abstain: 01

The motion was negatived.

SHRI BHARTRUHARI MAHTAB : Madam, even my reasonable amendments have not been accepted by the Government. So, in protest, we walk out.

18 59 hrs

At this stage, Shri Bhartruhari Mahtab and some other hon. Members left the House.

… (*Interruptions*)

HON. SPEAKER: Shri Ravneet Singh – Not Present

The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

---

* The following Members also recorded their votes through slips.

Ayes 10

Noes 245 + S/Shri Devusinh Chauhan, Bandaru Dattatreya, Prof. Richard Hay, S/Shri Prahlad Singh Patel, Nityanand Rai and Lallu Singh = 251.

Abstain 01.

Clause 5 Subsitence allowance

HON. SPEAKER: Premachandran*ji*, are you moving amendment No. 3 to clause 5?

SHRI N.K. PREMACHANDRAN : Yes, Madam, I beg to move:

Page 2, line 21,-

after "pronounced"

insert "prior to the commencement of this Act." (3)

HON. SPEAKER: Now I shall put amendment No. 3 to clause 5, moved by Shri N.K. Premachandran, to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri Asaduddin Owaisi*ji*, are you moving amendment No. 12 to clause 5?

SHRI ASADUDDIN OWAISI : Yes, Madam, it is very important.

I beg to move:

Page 2, for lines 20 to 23,-

substitute **'5.** Notwithstanding the generality of any existing law, any wife who has been a victim of desertion, shall have the right to seek compensation or subsistence allowance or any other remedy that is available to an "aggrieved person" in the Protection of Women from Domestic Violence Act, 2005.' (12)

HON. SPEAKER: Now I shall put amendment No. 12 to clause 5, moved by Shri Asaduddin Owaisi, to the vote of the House.

SHRI ASADUDDIN OWAISI : Madam, I want division.

HON. SPEAKER: The lobbies have already been cleared.

The question is:

Page 2, for lines 20 to 23,-

substitute '5. Notwithstanding the generality of any existing law, any wife who has been a victim of desertion, shall have the right to seek compensation or subsistence allowance or any other remedy that is available to an "aggrieved person" in the Protection of Women from Domestic Violence Act, 2005.' (12)

The Lok Sabha divided:

DIVISION NO. 07 **AYES** **19.00 hrs**

Basheer, Shri E. T. Mohammad

Biju, Dr. P. K.

Datta, Shri Sankar Prasad

George, Adv. Joice

Karunakaran, Shri P.

Khan, Shri Md. Badaruddoza

Owaisi, Shri Asaduddin

Premachandran, Shri N.K.

Salim, Shri Mohammad

Sampath, Dr. A.

Teacher, Shrimati P.K. Shreemathi

NOES

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S.S.

Angadi, Shri Suresh C.

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bhatt, Shrimati Ranjanben

Bidhuri, Shri Ramesh

Birla, Shri Om

Bohra, Shri Ramcharan

Chakravarty, Shrimati Bijoya

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chauhan, Shri Devusinh

Chauhan, Shri P. P.

Chavda, Shri Vinod Lakhmashi

Chhotelal, Shri

Choubey, Shri Ashwini Kumar

Choudhary, Col. Sonaram

Choudhary, Shri Babulal

Choudhary, Shri Birendra Kumar

Chouhan, Shri Nand Kumar

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

Dattatreya, Shri Bandaru

Deka, Shri Ramen

Devi, Shrimati Rama

Devi, Shrimati Veena

Dhurve, Shrimati Jyoti

Diwakar, Shri Rajesh Kumar

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gadkari, Shri Nitin

Gaikwad, Dr. Sunil Baliram

Gandhi, Shrimati Maneka Sanjay

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Gavit, Shri Rajendra Dhedya

Gawali (Patil), Shrimati Bhavana

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

Giluwa, Shri Laxman

Girri, Shri Maheish

Godse, Shri Hemant Tukaram

Gohain, Shri Rajen

Gowda, Shri D.V. Sadananda

Gupta, Shri Shyama Charan

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

*Hay, Prof. Richard

Hegde, Shri Anantkumar

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjan

Kachhadia, Shri Naranbhai

Karandlaje, Kumari Shobha

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

Kateel, Shri Nalin Kumar

Kaushik, Shri Ramesh Chander

Khadse, Shrimati Rakshatai

Khaire, Shri Chandrakant

Khuba, Shri Bhagwanth

Kishore, Shri Jugal

---

* Voted through slip.

Kishore, Shri Kaushal

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kulaste, Shri Faggan Singh

Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh

Kumar, Shri Dharmendra

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lakhanpal, Shri Raghav

Lekhi, Shrimati Meenakashi

Maharaj, Dr. Swami Sakshiji

Mahato, Dr. Banshilal

Mahato, Shri Bidyut Baran

Malviya, Prof. Chintamani

Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh

Meena, Shri Arjun Lal

Meghwal, Shri Arjun Ram

Mishra, Shri Anoop

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

Mishra, Shri Janardan

Mishra, Shri Kalraj

Mohan, Shri P.C.

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagar, Shri Rodmal

Naik, Shri Shripad Yesso

Nete, Shri Ashok Mahadeorao

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

Patel, Shri Natubhai Gomanbhai

Patel, Shri Prahlad Singh

Patel, Shri Subhash

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri A.T. Nana

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Patil, Shri Sanjay Kaka

Prasad, Dr. Bhagirath

Pratap, Shri Krishan

Raghavendra, Shri B.Y.

Rai, Shri Nityanand

Raj, Shrimati Krishna

Rajbhar, Shri Harinarayan

Rajoria, Dr. Manoj

Rajput, Shri Mukesh

Raju, Shri Gokaraju Ganga

Ram, Shri Janak

Ram, Shri Vishnu Dayal

Rathod, Shri D.S.

Rathore (Retd.), Col. Rajyavardhan

Rathore, Shri Hariom Singh

Rathwa, Shri Ramsinh

Raval, Shri Paresh

Ray, Shri Ravindra Kumar

Rijiju, Shri Kiren

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

Sampla, Shri Vijay

Sanjar, Shri Alok

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Shah, Shrimati Mala Rajyalakshmi

Sharma, Dr. Mahesh

Sharma, Shri Ram Swaroop

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

Singh, Dr. Nepal

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar

Singh, Kunwar Bharatendra

Singh, Kunwar Haribansh

Singh, Rao Inderjit

Singh, Shri Abhishek

Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Brijbhushan Sharan

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Giriraj

Singh, Shri Gyan

Singh, Shri Kirti Vardhan

Singh, Shri Lallu

Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rajnath

Singh (Raju Bhaiya), Shri Rajveer

Singh, Shri Rakesh

Singh, Shri Rama kishore

Singh, Shri Satyapal

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Virendra

Sinha, Shri Manoj

Sinha, Shri Shatrughan

Solanki, Dr. Kirit P.

Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Supriyo, Shri Babul

Swaraj, Shrimati Sushma

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shri Anurag Singh

Thakur, Shrimati Savitri

Tiwari, Shri Manoj

Tokheho, Shri

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Vardhan, Dr. Harsh

Vasava, Shri Manshukhbhai Dhanjibhai

Vasava, Shri Parbhubhai Nagarbhai

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes : 11

Noes : 248

The motion was negatived.

---

* The following Member also recorded his vote through slip.

Ayes 11

Noes 248 + Prof. Richard Hay = 249.

HON. SPEAKER: Shri Ravneet Singh is not present.

The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6 Custody of minor children

HON. SPEAKER: Shri Premchandran Ji, are you moving your Amendment Nos. 4 to 6 to clause 6?

SHRI N.K. PREMACHANDRAN : I have a point to make. By virtue of the Guardians and Wards Act, it is the family court which is having the competence/jurisdiction to adjudicate the matter. How can a Magistrate adjudicate on such matters? So, it is in total violation of the existing Act. So, I am moving my amendments.

I beg to move:

Page 2, line 25, -

after "married Muslim woman"

insert "upon whom *talaq* is pronounced by her husband prior to the commencement of this Act". (4)

Page 2, lines 25 and 26, -

omit “in the event of pronouncement of *talaq* by her husband”.

(5)

Page 2, line 27, -

for “Magistrate”

substitute “family court of the area where the married Muslim woman upon whom the *talaq* is pronounced resides or her place of marriage or the place where she last resides together with her husband”. (6)

HON. SPEAKER: I shall now put Amendment Nos. 4 to 6 to clause 6 moved by Shri Premchandran to the vote of the House.

SHRI N.K. PREMACHANDRAN : Madam, I want Division. HON. SPEAKER: The lobbies have already been cleared.

The question is:

Page 2, line 25, -

after “married Muslim woman”

insert “upon whom *talaq* is pronounced by her husband prior to the commencement of this Act”. (4)

Page 2, lines 25 and 26, -

omit “in the event of pronouncement of *talaq* by her husband”.

(5)

Page 2, line 27, -

for “Magistrate”

substitute “family court of the area where the married Muslim woman upon whom the *talaq* is pronounced resides or her place of marriage or the place where she last resides together with her husband”. (6)

The Lok Sabha divided:

DIVISION NO. 08 **AYES** **19 02 hrs**

Basheer, Shri E. T. Mohammad

Biju, Dr. P. K.

Datta, Shri Sankar Prasad

George, Adv. Joice

Karunakaran, Shri P.

Khan, Shri Md. Badaruddoza

Owaisi, Shri Asaduddin

Premachandran, Shri N.K.

Salim, Shri Mohammad

Sampath, Dr. A.

Teacher, Shrimati P.K. Shreemathi

Tokheho, Shri

NOES

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bidhuri, Shri Ramesh

Birla, Shri Om

Bohra, Shri Ramcharan

Chakravarty, Shrimati Bijoya

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chauhan, Shri Devusinh

Chauhan, Shri P. P.

Chavda, Shri Vinod Lakhmashi

Chhotelal, Shri

Choubey, Shri Ashwini Kumar

Choudhary, Col. Sonaram

Choudhary, Shri Babulal

Choudhary, Shri Birendra Kumar

Chouhan, Shri Nand Kumar

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

Dattatreya, Shri Bandaru

Deka, Shri Ramen

Devi, Shrimati Rama

Devi, Shrimati Veena

Dhurve, Shrimati Jyoti

Diwakar, Shri Rajesh Kumar

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gadkari, Shri Nitin

Gaikwad, Dr. Sunil Baliram

Gandhi, Shrimati Maneka Sanjay

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Gavit, Shri Rajendra Dhedya

Gawali (Patil), Shrimati Bhavana

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

Giluwa, Shri Laxman

Girri, Shri Maheish

Godse, Shri Hemant Tukaram

Gohain, Shri Rajen

Gowda, Shri D.V. Sadananda

Gupta, Shri Shyama Charan

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

*Hay, Prof. Richard

Hegde, Shri Anantkumar

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjan

Kachhadia, Shri Naranbhai

Karandlaje, Kumari Shobha

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

Kateel, Shri Nalin Kumar

Kaushik, Shri Ramesh Chander

Khadse, Shrimati Rakshatai

Khaire, Shri Chandrakant

Khuba, Shri Bhagwanth

Kishore, Shri Jugal

---

* Voted through slip.

Kishore, Shri Kaushal

Kirtikar, Shri Gajanan

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kulaste, Shri Faggan Singh

Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh

Kumar, Shri Dharmendra

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lakhanpal, Shri Raghav

Lekhi, Shrimati Meenakashi

Maharaj, Dr. Swami Sakshiji

Mahato, Dr. Banshilal

Mahato, Shri Bidyut Baran

Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh

Meena, Shri Arjun Lal

Meghwal, Shri Arjun Ram

Mishra, Shri Anoop

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

Mishra, Shri Janardan

Mishra, Shri Kalraj

Mohan, Shri P.C.

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagar, Shri Rodmal

Naik, Shri Shripad Yesso

Nete, Shri Ashok Mahadeorao

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatle, Shrimati Kamla

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

Patel, Shri Natubhai Gomanbhai

Patel, Shri Prahlad Singh

Patel, Shri Subhash

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri A.T. Nana

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Patil, Shri Sanjay Kaka

*Prasad, Dr. Bhagirath

Pratap, Shri Krishan

Radhakrishnan, Shri Pon

Raghavendra, Shri B.Y.

Rai, Shri Nityanand

Raj, Shrimati Krishna

Rajbhar, Shri Harinarayan

Rajoria, Dr. Manoj

Rajput, Shri Mukesh

Raju, Shri Gokaraju Ganga

Ram, Shri Janak

* Voted through slip.

Ram, Shri Vishnu Dayal

Rathod, Shri D.S.

Rathore (Retd.), Col. Rajyavardhan

Rathore, Shri Hariom Singh

Rathwa, Shri Ramsinh

Raval, Shri Paresh

Ray, Shri Ravindra Kumar

Rijiju, Shri Kiren

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

Sampla, Shri Vijay

Sanjar, Shri Alok

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Shah, Shrimati Mala Rajyalakshmi

Sharma, Dr. Mahesh

Sharma, Shri Ram Swaroop

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

Singh, Dr. Nepal

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar

Singh, Kunwar Bharatendra

Singh, Kunwar Haribansh

Singh, Rao Inderjit

Singh, Shri Abhishek

Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Brijbhushan Sharan

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Giriraj

Singh, Shri Gyan

Singh, Shri Lallu

Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rajnath

Singh (Raju Bhaiya), Shri Rajveer

Singh, Shri Rakesh

Singh, Shri Rama Kishore

Singh, Shri Satyapal

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Virendra

Sinha, Shri Manoj

Sinha, Shri Shatrughan

Solanki, Dr. Kirit P.

Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Supriyo, Shri Babul

Swaraj, Shrimati Sushma

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shri Anurag Singh

Thakur, Shrimati Savitri

Tiwari, Shri Manoj

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Vardhan, Dr. Harsh

Vasava, Shri Manshukhbhai Dhanjibhai

Vasava, Shri Parbhubhai Nagarbhai

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes : 12

Noes : 244

The motion was negatived.

HON. SPEAKER: Shri Asaduddin Owaisi, are you moving your Amendment No. 13 to clause 6?

SHRI ASADUDDIN OWAISI : Madam, the challenge and the main problem in this country is not talaq but desertion and that is why deserted married women have no issues. They do not get the custody of the children. That is why I am moving this Amendment.

I beg to move:

Page 2, lines 25 and 26, -

for "married Muslim woman shall be entitled to custody of her minor children in the event of pronouncement of *talaq* by her husband".

substitute "married woman shall be entitled to custody of her minor children in the event of desertion". (13)

---

* The following Members also recorded their votes through slips.

Ayes 12

Noes 244 + Prof. Richard Hay and Dr. Bhagirath Prasad = 246.

HON. SPEAKER: I shall now put Amendment No. 13 to Clause 6, moved by Shri Asaduddin Owaisi to the vote of the House.

SHRI ASADUDDIN OWAISI : Madam, I want Division.

HON. SPEAKER: The Lobbies have already been cleared.

The question is:

Page 2, lines 25 and 26, -

for “married Muslim woman shall be entitled to custody of her minor children in the event of pronouncement of *talaq* by her husband”.

substitute “married woman shall be entitled to custody of her minor children in the event of desertion”. (13)

The Lok Sabha divided:

DIVISION NO. 09 **AYES** **19.03 hrs**

Basheer, Shri E. T. Mohammad

Biju, Dr. P. K.

Datta, Shri Sankar Prasad

Geetha, Shrimati Kothapalli

George, Adv. Joice

Karunakaran, Shri P.

Khan, Shri Md. Badaruddoza

Owaisi, Shri Asaduddin

Premachandran, Shri N.K.

Salim, Shri Mohammad

Sampath, Dr. A.

Teacher, Shrimati P.K. Shreemathi

NOES

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S.S.

Angadi, Shri Suresh C.

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

Bidhuri, Shri Ramesh

Birla, Shri Om

Bohra, Shri Ramcharan

Chakravarty, Shrimati Bijoya

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

*Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chauhan, Shri Devusinh

Chauhan, Shri P. P.

Chavda, Shri Vinod Lakhmashi

Chhotelal, Shri

Choubey, Shri Ashwini Kumar

Choudhary, Col. Sonaram

Choudhary, Shri Babulal

Choudhary, Shri Birendra Kumar

Chouhan, Shri Nand Kumar

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

Dattatreya, Shri Bandaru

Deka, Shri Ramen

Devi, Shrimati Rama

---

* Voted through slip

Devi, Shrimati Veena

Dhurve, Shrimati Jyoti

Diwakar, Shri Rajesh Kumar

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gadkari, Shri Nitin

Gaikwad, Dr. Sunil Baliram

Gandhi, Shrimati Maneka Sanjay

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Gavit, Shri Rajendra Dhedya

Gawali (Patil), Shrimati Bhavana

Geete, Shri Anant Gangaram

Giluwa, Shri Laxman

Girri, Shri Maheish

Godse, Shri Hemant Tukaram

Gohain, Shri Rajen

Gowda, Shri D.V. Sadananda

Gupta, Shri Shyama Charan

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

*Hay, Prof. Richard

Hegde, Shri Anantkumar

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjan

Kachhadia, Shri Naranbhai

Karandlaje, Kumari Shobha

Kashyap, Shri Dinesh

Kashyap, Shri Virender

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

Kateel, Shri Nalin Kumar

Kaushik, Shri Ramesh Chander

Khadse, Shrimati Rakshatai

Khaire, Shri Chandrakant

---

* Voted through slip.

Khuba, Shri Bhagwanth

Kishore, Shri Jugal

Kishore, Shri Kaushal

Kirtikar, Shri Gajanan

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kulaste, Shri Faggan Singh

Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh

Kumar, Shri Dharmendra

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lakhanpal, Shri Raghav

Lekhi, Shrimati Meenakashi

Maharaj, Dr. Swami Sakshiji

Mahato, Dr. Banshilal

Mahato, Shri Bidyut Baran

Malviya, Prof. Chintamani

Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh

Meena, Shri Arjun Lal

Meghwal, Shri Arjun Ram

Mishra, Shri Anoop

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

Mishra, Shri Janardan

Mishra, Shri Kalraj

Mohan, Shri P.C.

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagar, Shri Rodmal

Naik, Shri Shripad Yesso

Nete, Shri Ashok Mahadeorao

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

Patel, Shri Natubhai Gomanbhai

Patel, Shri Prahlad Singh

Patel, Shri Subhash

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri A.T. Nana

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Patil, Shri Sanjay Kaka

Prasad, Dr. Bhagirath

Pratap, Shri Krishan

Radhakrishnan, Shri Pon

Raghavendra, Shri B.Y.

Rai, Shri Nityanand

Raj, Shrimati Krishna

Rajbhar, Shri Harinarayan

Rajoria, Dr. Manoj

Rajput, Shri Mukesh

Raju, Shri Gokaraju Ganga

Ram, Shri Janak

Ram, Shri Vishnu Dayal

Rathod, Shri D.S.

Rathore (Retd.), Col. Rajyavardhan

Rathore, Shri Hariom Singh

Rathwa, Shri Ramsinh

Raval, Shri Paresh

Ray, Shri Ravindra Kumar

Rijiju, Shri Kiren

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

Sampla, Shri Vijay

Sanjar, Shri Alok

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Shah, Shrimati Mala Rajyalakshmi

Sharma, Dr. Mahesh

Sharma, Shri Ram Swaroop

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

Singh, Dr. Nepal

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar

Singh, Kunwar Bharatendra

Singh, Kunwar Haribansh

Singh, Rao Inderjit

Singh, Shri Abhishek

Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Brijbhushan Sharan

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Giriraj

Singh, Shri Gyan

Singh, Shri Kirti Vardhan

Singh, Shri Lallu

Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rajnath

Singh (Raju Bhaiya), Shri Rajveer

Singh, Shri Rakesh

Singh, Shri Satyapal

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Virendra

Sinha, Shri Manoj

Sinha, Shri Shatrughan

Solanki, Dr. Kirit P.

Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Supriyo, Shri Babul

Swaraj, Shrimati Sushma

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shri Anurag Singh

Thakur, Shrimati Savitri

Tiwari, Shri Manoj

Tokheho, Shri

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Vardhan, Dr. Harsh

Vasava, Shri Manshukhbhai Dhanjibhai

Vasava, Shri Parbhubhai Nagarbhai

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

HON. SPEAKER: Subject to correction*, the result of the Division is :

Ayes : 12

Noes : 248

The motion was negatived.

HON. SPEAKER: The question is:

"That Clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

Clause 7 Offence to be cognizable, compoundable, etc.

HON. SPEAKER: Premchandran Ji, are you moving your Amendment Nos 7 and 8 to clause 7?

SHRI N.K. PREMACHANDRAN : Yes Madam. I beg to move:

Page 2, lines 31 and 32, -

o*mit "*or any person related to her by blood or marriage". (7)

Page 2, line 38, -

o*mit* "the married Muslim woman upon whom *talaq is pronounced".* (8)

---

* The following Members also recorded their votes through slips.

Ayes 12

Noes 248 + Shri P.P. Chaudhary and Prof. Richard Hay = 250.

HON. SPEAKER: I shall now put Amendment Nos. 7 and 8 to clause 7, moved by Shri Premchandran to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: Now, amendment Nos. 17, 19 and 20 to clause 7 – Shri Bhartruhari Mahtab is not present.

The question is:

"That clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. SPEAKER : The Minister may now move that the Bill be passed.

SHRI RAVI SHANKAR PRASAD: Madam, I beg to move:

"That the Bill be passed." … (*Interruptions*)

HON. SPEAKER: Motion moved:

"That the Bill be passed."

SHRI P. KARUNAKARAN (KASARGOD): Madam, this is very unfortunate. …(*Interruptions*)

19 06 hrs

At this stage, Shri P. Karunakaran and some other hon. Members left the House.

… (*Interruptions*)

SHRI ASADUDDIN OWAISI : Madam, I request for a division. …(*Interruptions*)

HON. SPEAKER: If you are walking out, how can you ask for division?

… (*Interruptions*)

SHRI ASADUDDIN OWAISI : No, Madam. I am not walking out but I am only asking for a division. …(*Interruptions*)

HON. SPEAKER: The lobbies have already been cleared.

The question is:

"That the Bill be passed."

The Lok Sabha divided:

DIVISION NO. 10 **AYES** **19.06 hrs**

*Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S.S.

Angadi, Shri Suresh C.

Baheria, Shri Subhash Chandra

Bais, Shri Ramesh

Baker, Shri George

Bala, Shrimati Anju

Balyan, Dr. Sanjeev

Bansode, Adv. Sharadkumar Maruti

Bhabhor, Shri Jasvantsinh Sumanbhai

Bhagat, Shri Bodh Singh

Bhagat, Shri Sudarshan

Bhamre, Dr. Subhash Ramrao

Bharti, Sushri Uma

Bhatt, Shrimati Ranjanben

---

* Voted through slip

Bidhuri, Shri Ramesh

Birla, Shri Om

Bohra, Shri Ramcharan

Chakravarty, Shrimati Bijoya

Chand, Shri Nihal

Chandel, Kunwar Pushpendra Singh

Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai

Chaudhary, Shri P.P.

Chaudhary, Shri Pankaj

Chaudhary, Shri Ram Tahal

Chauhan, Shri Devusinh

Chauhan, Shri P. P.

Chavda, Shri Vinod Lakhmashi

Chhotelal, Shri

Choubey, Shri Ashwini Kumar

[@]Choudhary, Col. Sonaram

Choudhary, Shri Babulal

Choudhary, Shri Birendra Kumar

Chouhan, Shri Nand Kumar

Chudasama, Shri Rajeshbhai

Danve, Shri Raosaheb Patil

[@] Corrected through slip for Ayes.

*Dattatreya, Shri Bandaru

Deka, Shri Ramen

Devi, Shrimati Rama

Devi, Shrimati Veena

Dhurve, Shrimati Jyoti

Diwakar, Shri Rajesh Kumar

Dohre, Shri Ashok Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gadkari, Shri Nitin

Gaikwad, Dr. Sunil Baliram

Gandhi, Shrimati Maneka Sanjay

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

Gavit, Shri Rajendra Dhedya

Gawali (Patil), Shrimati Bhavana

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

---

* Voted through slip.

Giluwa, Shri Laxman

Girri, Shri Maheish

Godse, Shri Hemant Tukaram

*Gohain, Shri Rajen

Gowda, Shri D.V. Sadananda

Gupta, Shri Shyama Charan

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

*Hay, Prof. Richard

Hegde, Shri Anantkumar

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Jigajinagi, Shri Ramesh

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Jyoti, Sadhvi Niranjan

Kachhadia, Shri Naranbhai

Karandlaje, Kumari Shobha

Kashyap, Shri Dinesh

Kashyap, Shri Virender

---

* Voted through slip.

Kaswan, Shri Rahul

Kataria, Shri Rattan Lal

Kateel, Shri Nalin Kumar

Kaushik, Shri Ramesh Chander

Khadse, Shrimati Rakshatai

Khaire, Shri Chandrakant

Khuba, Shri Bhagwanth

Kishore, Shri Jugal

Kishore, Shri Kaushal

Kirtikar, Shri Gajanan

Koli, Shri Bahadur Singh

Koshyari, Shri Bhagat Singh

Kulaste, Shri Faggan Singh

Kumar, Dr. Virendra

Kumar, Kunwar Sarvesh

Kumar, Shri Dharmendra

Kumar, Shri Shanta

Kundariya, Shri Mohanbhai Kalyanjibhai

Kushawaha, Shri Ravinder

Lakhanpal, Shri Raghav

Lekhi, Shrimati Meenakashi

Maharaj, Dr. Swami Sakshiji

Mahato, Dr. Banshilal

Mahato, Shri Bidyut Baran

Malviya, Prof. Chintamani

Manjhi, Shri Hari

Marabi, Shri Kamal Bhan Singh

Meena, Shri Arjun Lal

Meghwal, Shri Arjun Ram

Mishra, Shri Anoop

Mishra, Shri Bhairon Prasad

Mishra, Shri Daddan

Mishra, Shri Janardan

Mishra, Shri Kalraj

Mohan, Shri P.C.

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Nagar, Shri Rodmal

Naik, Shri Shripad Yesso

Nete, Shri Ashok Mahadeorao

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

Pandey, Shri Ravindra Kumar

Paswan, Shri Kamlesh

Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

Patel, Shri Natubhai Gomanbhai

Patel, Shri Prahlad Singh

Patel, Shri Subhash

Patel, Shrimati Anupriya

Patel, Shrimati Jayshreeben

Pathak, Shrimati Riti

Patil, Shri A.T. Nana

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Patil, Shri Sanjay Kaka

Prasad, Dr. Bhagirath

Pratap, Shri Krishan

Radhakrishnan, Shri Pon

Raghavendra, Shri B.Y.

Rai, Shri Nityanand

Raj, Shrimati Krishna

Rajbhar, Shri Harinarayan

Rajoria, Dr. Manoj

Rajput, Shri Mukesh

*Raju, Shri Gokaraju Ganga

Ram, Shri Janak

Ram, Shri Vishnu Dayal

Rathod, Shri D.S.

Rathore (Retd.), Col. Rajyavardhan

Rathore, Shri Hariom Singh

Rathwa, Shri Ramsinh

Raval, Shri Paresh

Ray, Shri Ravindra Kumar

Rijiju, Shri Kiren

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sai, Shri Vishnu Dev

Sampla, Shri Vijay

---

* Voted through slip

Sanjar, Shri Alok

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Shah, Shrimati Mala Rajyalakshmi

Sharma, Dr. Mahesh

Sharma, Shri Ram Swaroop

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Jitendra

Singh, Dr. Nepal

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar

Singh, Kunwar Bharatendra

Singh, Kunwar Haribansh

Singh, Rao Inderjit

Singh, Shri Abhishek

Singh, Shri Bharat

Singh, Shri Bhola

Singh, Shri Brijbhushan Sharan

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Giriraj

Singh, Shri Gyan

Singh, Shri Kirti Vardhan

Singh, Shri Lallu

*Singh, Shri Pashupati Nath

Singh, Shri R. K.

Singh, Shri Radha Mohan

Singh, Shri Rajnath

Singh (Raju Bhaiya), Shri Rajveer

Singh, Shri Rakesh

Singh, Shri Rama Kishore

Singh, Shri Satyapal

Singh, Shri Sunil Kumar

---

* Voted through slip

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Virendra

Sinha, Shri Manoj

Sinha, Shri Shatrughan

Solanki, Dr. Kirit P.

Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Supriyo, Shri Babul

Swaraj, Shrimati Sushma

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shri Anurag Singh

Thakur, Shrimati Savitri

Tiwari, Shri Manoj

Tokheho, Shri

Tomar, Shri Narendra Singh

Tripathi, Shri Sharad

Udasi, Shri Shivkumar

Usendi, Shri Vikram

Vardhan, Dr. Harsh

Vasava, Shri Manshukhbhai Dhanjibhai

*Vasava, Shri Parbhubhai Nagarbhai

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

* Voted through slip

NOES

Basheer, Shri E. T. Mohammad

Biju, Dr. P. K.

Datta, Shri Sankar Prasad

George, Adv. Joice

Karunakaran, Shri P.

Khan, Shri Md. Badaruddoza

Owaisi, Shri Asaduddin

[@]Premachandran, Shri N. K.

Salim, Shri Mohammad

Sampath, Dr. A.

Teacher, Shrimati P.K. Shreemathi

[@] Corrected through Slip for Noes.

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 245

Noes: 11

The motion was adopted.

HON. SPEAKER: The lobbies may be opened now.

The House stands adjourned to meet on Friday, the 28th December, 2018 at 11 a.m.

19 07 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 28, 2018 / Pausha 7, 1940 (Saka).

---

* The following Members also recorded/corrected their votes through slips.

Ayes 245 + Shri L.K. Advani, Col. Sonaram Choudhary, S/Shri Bandaru Dattatreya, Rajen Gohain, Prof. Richard Hay, Gokaraju Ganga Raju, Pashupati Nath Singh, Prabhubhai Nagarbhai Vasava - Shri N.K. Premachandran wrongly voted for Ayes. Later on he corrected through slip for Noes.= 252.

Noes 11 + Shri N.K. Premachandran - Col. Sonaram Choudhary wrongly voted for Noes. Later on he corrected through slip for Ayes =11.